

C O N T E N T S

**Sixteenth Series, Vol. XVI, Seventh Session, 2016/1937 (Saka)
No. 13, Friday, March 11, 2016/Phalguna 21, 1937 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 201 to 207	14-74
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 208 to 220	75-162
Unstarred Question Nos. 2301 to 2530	163-536

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

FELICITATION BY THE SPEAKER

Successful launch of IRNSS-1F from Sriharikota
in Andhra Pradesh on 10 March, 2016

537

PAPERS LAID ON THE TABLE

538-554

MESSAGES FROM RAJYA SABHA**AND****BILL AS PASSED BY RAJYA SABHA**

555-556, 686

STATEMENTS BY MINISTERS

- (i) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance

Shri Arun Jaitley

557

- (ii) Status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Finance on 'Planning Process-A Review', pertaining to the Ministry of Planning

Rao Inderjit Singh

557

BUSINESS OF THE HOUSE

558

**DEMANDS FOR SUPPLEMENTARY
GRANTS (GENERAL), 2015-16**

564

**RESOLUTION RE: REJECTION OF AWARD
GIVEN BY BOARD OF ARBITRATION**

565-573

CARRIAGE BY AIR (AMENDMENT) BILL, 2015

Amendments by Rajya Sabha agreed to

574-575

575

**HIGH COURT AND SUPREME COURT JUDGES
(SALARIES AND CONDITIONS OF SERVICE)
AMENDMENT BILL, 2016**

Amendments by Rajya Sabha agreed to

576-578

578

**AADHAR (TARGETED DELIVERY OF FINANCIAL
AND OTHER SUBSIDIES, BENEFITS AND
SERVICES) BILL, 2016**

586-688

Motion to Consider

586

Shri Arun Jaitley

589-597

660-688

Shri Rajeev Satav

598-608

Shri Ganesh Singh

609-612

Shri B. Senguttuvan

612-615

Shri Tathagata Satpathy

616-625

Shri Arvind Sawant

626-630

Shri Ram Mohan Naidu Kinjarapu

631-636

Shri Jitendra Chaudhury

637-638

Shri Konda Vishweshwar Reddy

639-643

Shri Mekapati Raja Mohan Reddy

644-646

Shri Rajendra Agarwal

647-648

Shri Jai Prakash Narayan Yadav

649-650

Shri Kaushalendra Kumar

651-652

Shri Asaduddin Owaisi

653-655

Shri S.P. Muddahanume Gowda

656-659

Clauses 2 to 59 and 1

668-684

Motion to Pass

685

**MOTION RE: 19TH AND 20TH REPORTS OF
COMMITTEE ON PRIVATE MEMBERS' BILLS
AND RESOLUTIONS**

687

PRIVATE MEMBERS' BILLS - Introduced	687-702, 712-716
(i) Artisans (Welfare) Bill, 2015 By Shri Sushil Kumar Singh	688
(ii) Civil Liability for Nuclear Damage (Amendment) Bill, 2015 (Amendment of sections 35 and 46) By Shri Harish Chandra Meena	688
(iii) Right to Access of Judicial Proceedings and Information Bill, 2016 By Shri Rajeev Satav	689
(iv) Compulsory Basic Facilities for Widow and Orphans Bill, 2016 By Shri Nishikant Dubey	690
(v) Personal Bankruptcy (Declaration and Rehabilitation) Bill, 2016 By Shri Nishikant Dubey	690
(vi) Andhra Pradesh Reorganisation (Amendment) Bill, 2016 (Amendment of sections 46 and 94) By Shri Y.V. Subba Reddy	691
(vii) Surrogate Advertisements (Prohibition) Bill, 2016 By Dr. Boora Narsaiah Goud	691
(viii) Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2016 (Insertion of new Chapter IIA) By Dr. Boora Narsaiah Goud	692
(ix) Constitution (Amendment) Bill, 2016 (Amendment of articles 243K and 243ZA) By Dr. Boora Narsaiah Goud	692
(x) Small-Holder Farmers (Protection and Welfare) Bill, 2016 By Adv. Joice George	693
(xi) Sex Workers (Welfare and Rehabilitation) Bill, 2016 By Dr. Kirit P. Solanki	694

(xii) Rainwater (Harvesting and Storage) Bill, 2016 By Dr. Kirit P. Solanki	694
(xiii) Education Loan Bill, 2016 By Shri Bhairon Prasad Mishra	695
(xiv) Waste Management Bill, 2016 By Shri Konda Vishweshwar Reddy	696
(xv) Reservation for the Scheduled Castes and the Scheduled Tribes in Private Sector Bill, 2016 By Dr. Udit Raj	697
(xvi) Constitution (Amendment) Bill, 2016 (Amendment of article 366) By Shri P.P. Chaudhary	697
(xvii) Constitution (Amendment) Bill, 2016 (Amendment of article 370) By Shri P.P. Chaudhary	698
(xviii) Administrative Tribunals (Amendment) Bill, 2016 (Amendment of section 6) By Shri Dushyant Chautala	698
(xix) Right to Information (Amendment) Bill, 2016 (Amendment of section 19) By Shri Dushyant Chautala	699
(xx) Constitution (Amendment) Bill, 2016 (Substitution of new article for article 340) By Shri Jayadev Galla	699
(xxi) Code of Criminal Procedure (Amendment) Bill, 2016 (Amendment of section 260) By Shri Dushyant Chautala	700
(xxii) Economically Weaker Class Corporation Bill, 2016 By Shrimati Rama Devi	701

(xxiii)Poverty Stricken and Backward Regions (Development) Bill, 2016 By Shrimati Rama Devi	702
(xxiv)Representation of the People (Amendment) Bill, 2016 (<i>Substitution of new section for section 3, etc.</i>) By Shri Rajendra Agrawal	703
(xxv)Prisons (Amendment) Bill, 2016 (<i>Amendment of section 3, etc.</i>) By Shri Mullappally Ramachandran	712-713
(xxvi) Prevention of Witch-Hunting Bill, 2016 By Shri Raghav Lakhanpal	714
(xxvii)Missing Children (Faster Tracking and Reuniting) Bill, 2016 By Dr. Manoj Rajoria	714
(xxviii)Compulsory Imparting of Moral education in Educational Institutions Bill, 2016 By Dr. Manoj Rajoria	715
(xxix)Destitute Children (Rehabilitation and Welfare) Bill, 2016 By Shri Sukhbir Singh Jaunapuria	715
(xxx)Constitution (Amendment) Bill, 2016 (<i>Amendment of the Eighth Schedule</i>) By Kunwar Pushpendra Singh Chandel	716
(xxxi)Constitution (Amendment) Bill, 2016 (<i>Amendment of article 1</i>) By Kunwar Pushpendra Singh Chandel	716

PRIVATE MEMBERS' BILL –Introduction Negatived

Indian Penal Code (Amendment) Bill, 2016

(Substitution of new section for section 377)

By Dr. Shashi Tharoor

704

RIGHTS OF TRANSGENDER PERSONS BILL, 2014

717-775

Shri Jagdambika Pal

717-726

Dr. Shashi Tharoor

727-739

Shri Pralhad Singh Patel

740-746

Shri Bhartruhari Mahtab

747-755

Shri P.P. Chaudhary

756-763

Shri Konda Vishweshwar Reddy

764-765

Shri Lakhan Lal Sahu

766-770

Shri Bhairon Prasad Mishra

771-774

Shri Virender Kashyap

775

ANNEXURE – I

Member-wise Index to Starred Questions

814

Member-wise Index to Unstarred Questions

815-820

ANNEXURE – II

Ministry-wise Index to Starred Questions

821

Ministry-wise Index to Unstarred Questions

822

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Friday, March 11, 2016/Phalguna 21, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

HON. SPEAKER: Q.No. 201. Shri Gajanan Kirtikar – Not present.

Dr. Sunil Baliram Gaikwad.

... (*Interruptions*)

HON. SPEAKER: Nothing can be raised now, not in Question Hour. No, I am sorry. Everyday, this is not fine.

... (*Interruptions*)

HON. SPEAKER: You may raise it after Question Hour.

Dr. Sunil Baliram Gaikwad.

Shri P.R. Sundaram.

... (*Interruptions*)

HON. SPEAKER: Not now; after Question everything may be raised.

All of you may please sit down.

... (*Interruptions*)

HON. SPEAKER: Everyday it is happening. Yesterday also, you did that. I am sorry. No, whatever it is.

Shri P.R. Sundaram, do you want to ask a question or not?

... (*Interruptions*)

11.01 hours**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Q. No. 201, Dr. Sunil Baliram Gaikwad.

(Q. 201)

डॉ. सुनील बलीराम गायकवाड़ : माननीय अध्यक्ष महोदया, पूरे विश्व में मायोपिया के रोगियों की संख्या में लगातार वृद्धि हो रही है। भारत भी उन देशों में से एक है, जहां निकट दृष्टि से प्रभावित मरीजों की संख्या काफी अधिक है।

महोदया, इस विकार पर काबू पाने के लिए व्यापक रूप से नेत्र देखभाल की आवश्यकता है तथा यह सुनिश्चित करने की आवश्यकता है कि देश के प्रत्येक व्यक्ति की नियमित अंतराल के अंदर आंखों की जांच किसी नेत्र रोग विशेषज्ञ से कराई जाए। किन्तु, हमारे देश में प्रति व्यक्ति नेत्र रोग विशेषज्ञों का औसत विकसित देशों की तुलना में बहुत कम है। आज भी देश की एक बहुत बड़ी आबादी दूर-दराज के ग्रामीण क्षेत्रों में निवास करती है, जहां मूलभूत स्वास्थ्य सेवाओं का नितांत अभाव है।

माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूं कि क्या सरकार ने देश में स्थित चिकित्सा महाविद्यालयों और क्षेत्रीय नेत्र विज्ञान संस्थाओं में नेत्र विज्ञान तथा नेत्र विशेषज्ञों की सीटें बढ़ाने की कोई ठोस कार्य योजना तैयार की है, ताकि देश में नेत्र रोग विशेषज्ञों की कोई कमी न हो? यदि हां, तो उसका ब्यौरा क्या है?... (व्यवधान)

HON. SPEAKER: This is not proper. He may raise it in 'Zero Hour'.

श्री जगत प्रकाश नड्डा : अध्यक्ष महोदया, अभी एक 'अमेरिकन एकैडमी ऑफ ऑपथैल्मोलॉजी जर्नल' में श्री होल्डन एटल ने वर्ष 2016 में मायोपिया से ग्रसित लोगों की संख्या की दृष्टि से एक प्रोजेक्टेड रूप में कहा है कि 475.8 crore people, which is about 29.8 per cent of the world population will be affected by myopia. Similarly, for high myopia, he has said that 9.8 per cent of the world population in 2050 will be suffering from myopia. इस तरह का उन्होंने प्रोजेक्शन किया है। लेकिन, यह जो स्टडी है, यह एक्स्ट्रापोलेशन ऑफ पब्लिश्ड स्टडी का डाटा लेकर 2.1 मिलियन लोगों पर कोई 145 स्टडीज की गयी। उसका एक एक्स्ट्रापोलेशन डाटा इकट्ठा करके इस बात को प्रोजेक्ट किया गया। इसमें सिंगापुर, ताइवान, कोरिया, चीन जैसे देश हैं, जहां इस तरह के मायोपिया रोग से ग्रसित लोगों की संख्या बहुत अत्यधिक है। यह कहा जा सकता है कि वहां पर decreased outdoor activity है और increased indoor activity है। कम्प्यूटर्स को क्लोज़

क्वार्टर्स से देखना, लम्बे समय तक लैपटॉप का इस्तेमाल करना, उसी तरीके से वीडियो गेम्स को देखना इत्यादि इसमें हैं। उसी तरीके से इनडोर एक्टिविटीज में छोटी-सी जगह में लम्बे समय तक रहना, सनलाइट में कम आना इत्यादि हैं। इन सब चीज़ों का इम्पैक्ट पड़ता है।

इसमें जो स्टडीज हुई हैं, उसमें चीन, ताईवान, कोरिया, सिंगापुर जैसे देशों को जोड़कर यह कहा गया है। जहां तक भारत देश का सवाल है, हमारे यहां जो स्टडीज हुई हैं, वे दिल्ली में हुई हैं और उसमें 15 वर्षों में 5.7% की वृद्धि पाई गयी है। यह 7% से 13% तक पहुंचा है। इस तरीके की इसमें वृद्धि पाई गयी है और ये अर्बन एरियाज में हैं। रूरल एरियाज में इससे कम होगा, ऐसा हमारा अनुमान है। लेकिन, इसके लिए नेशनल प्रोग्राम फॉर कंट्रोल ऑफ ब्लाइंडनेस (एन.पी.सी.बी.), जिसके तहत हमारे यहां इस तरीके के सर्वे और स्क्रीनिंग की जाती है, उसके तहत पिछले तीन सालों में 8.72 करोड़ बच्चों की स्क्रीनिंग की गयी और उन 8.72 करोड़ बच्चों में 31 लाख बच्चे यानी 3.9 per cent were found to have refractive errors. इसका मतलब सभी मायोपिया के शिकार नहीं थे। उसमें रिफ्रैक्टिव इंडेक्स के एरर्स की जो संख्या आई, वह इस प्रकार से आई।

इसके लिए हम लोगों ने अर्ली स्क्रीनिंग, स्क्रीनिंग के साथ-साथ रिफ्रैक्टिव एरर्स को जानने के लिए training of the school teachers, training of eye surgeons कर रहे हैं। जो माननीय सदस्य का सवाल है कि क्या हम ट्रेनिंग दे रहे हैं, तो हम इसके लिए एक्स्ट्रा ट्रेनिंग्स दे रहे हैं और उसके लिए training of eye surgeons, various eye specialities including Paediatric Ophthalmology to enhance the skill level कर रहे हैं।

उसी तरीके से setting up of the Paediatric Ophthalmology Units करने की हमारी कोशिश है। इसे हम मेडिकल कॉलेजों और रिजनल इंस्टीट्यूट्स ऑफ ऑपथैल्मोलॉजी में करने की कोशिश कर रहे हैं। So, it is a continuous process.. आई सर्जन्स के स्किल को डेवलप करने के लिए और नेत्र रोग संबंधी समस्याओं के डिटेक्शन के लिए मेडिकल कॉलेजों में ज्यादा से ज्यादा अच्छे डिटेक्शन यूनिट्स स्थापित किए जाएं, इसके लिए हम काम कर रहे हैं।

इसमें मैं एक बात जरूर कहना चाहूंगा कि there are two factors. One is the genetic factor, which is related to hereditary issues and another is the lifestyle factor. इस लाइफस्टाइल फैक्टर पर हमें ज्यादा ज़ोर देना पड़ेगा। आई.ई.सी. के द्वारा हम लोगों को विद्यालयों में इसे ज्यादा से ज्यादा करना पड़ेगा और हमारा प्रयास है कि हम स्कूल एजुकेशन में इसको अपने टीचर्स के माध्यम से बताएं कि हम क्लोज कॉन्टैक्ट्स में जो लम्बे समय तक देखते हैं, इसका असर इन सब चीज़ों में

पड़ता है। It is treatable and we have to see to it that we develop the facilities, which we are developing.

माननीय अध्यक्ष : क्या दूसरा सप्लीमेंटरी प्रश्न है?

डॉ. सुनील बलीराम गायकवाड़: नहीं।

माननीय अध्यक्ष : मुझे लगता है कि इतना विस्तृत उत्तर आने के बाद इस पर कोई प्रश्न नहीं होना चाहिए।

SHRI P.R. SUNDARAM: Hon. Speaker, Madam, some school-based studies have shown that Myopia is always higher in children aged between 10-15 years, particularly, after children reached puberty. While we observed a higher rate of Myopia in this group, a sufficient number of children aged less than 10 years also had vision problems.

So, I would like the hon. Minister to inform us about this. What kind of steps has been taken by the Government to identify this defect among school-going children and to provide timely medication for the school children? Thank you, Madam.

SHRI JAGAT PRAKASH NADDA : As the hon. Member has said, he is very correct that this is found more in children, and as time passes, according to our lifestyle it occurs. For example, during our time, we were doing some outdoor activities like going for sports and other things, but these days outdoor activity has decreased and indoor activities have increased as children are involved in computers, laptops, video games and all those activities that are carried out in small rooms and they are doing such activities for long hours. This is the reason for it.

As far as our Health Department is concerned, the National Programme for Control of Blindness (NPCB) does screening in schools. In the past three years 8.72 crore children were screened and we found that 31 lakh, that is, 3.9 per cent of children are suffering from refractive errors, which includes Myopia also. So, that screening process is going on, but what we have to understand is that one reason for it is the hereditary reason and another is the lifestyle reason.

In case of 'hereditary', we cannot do much; we can only treat it, but as far as the lifestyle is concerned, it is we who have to be educated and see to it that our children go for outdoor activities, stay in sunlight or in good light situations for longer periods. We are also trying to see to it that in schools, the classrooms should be well lit so that the effect of such refractive error does not take place.

SHRI DUSHYANT SINGH : Madam Speaker, the hon. Minister has given a very elaborate answer and I want to compliment for the same. The Minister mentioned about a study conducted by the All India Institute of Medical Sciences (AIIMS). According to that study, the prevalence of myopia in school going children has been found to increase to about 13.1 per cent, which is significantly higher when compared with the findings of the study conducted in 2001.

Since nation-wide data of prevalence rate of myopia amongst school children in the country is not available, my specific question to the Minister is whether the Government is planning to conduct a study to find out the prevalence rate of myopia amongst children at the national level so that concrete steps can be taken to control the prevalence rate. Once we get the relevant data, we can control it. Quoting from an American Journal, the hon. Minister in his statement has mentioned that 49.8 per cent of the world population will have myopia. What is the Government doing or is the Government doing any national level surveys, and what is the Government planning to do in future?

SHRI JAGAT PRAKASH NADDA: Madam Speaker, the national level health survey is a continuous process. It keeps going on. We publish those surveys from time to time. Here also, there is the data that in the past three years, 8.32 crore children were screened and 3.9 per cent of them have been found to have refractive errors.

(Q. 202)

श्री पंकज चौधरी: महोदया, आपने मुझे समय दिया, इसके लिए आपका धन्यवाद। आयुर्वेद, योग, प्राकृतिक और यूनानी चिकित्सा की तरफ आज पूरी दुनिया का ध्यान आकर्षित हुआ है। माननीय प्रधान मंत्री जी ने भी भारत की पारम्परिक औषधि प्रणालियों को बढ़ावा देने तथा चीन जैसे दूसरे देशों द्वारा अपनी पारम्परिक औषधियों को प्रोत्साहित करने की नीतियों एवं नियम के सीख लेने की बात कही है।

मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहता हूँ कि क्या केन्द्र सरकार राष्ट्रीय आयुष मिशन के अन्तर्गत स्वीकृत अस्पतालों और नए आयुष शैक्षिक संस्थानों को जिलेवार खोलने की सोच रही है? अगर यह सोच रही है तो निश्चित रूप से पूर्वी उत्तर प्रदेश जो हम लोगों का बहुत ही पिछड़ा हुआ क्षेत्र है, वहाँ काफी मरीज हैं, अस्पतालों की वहाँ कमी है, जनपद महाराजगंज, सिद्धार्थ नगर, गोरखपुर, कुशीनगर में स्वीकृत करने की क्या कोई योजना है?

श्री श्रीपाद येसो नाईक : महोदया, माननीय सदस्य ने प्रश्न पूछा है कि डिस्ट्रिक्ट में कुछ इस तरह का आयुष का हॉस्पिटल बन सकता है या नहीं। मैं माननीय सदस्य से कहना चाहता हूँ कि आयुष मिशन के अन्तर्गत, इस मिशन में हमने प्रोविजन किया है, एक 50 बेडेड इंटिग्रेटेड आयुष हॉस्पिटल हर डिस्ट्रिक्ट को देने का इसमें प्रावधान है। इसके कंस्ट्रक्शन के लिए हम 9 करोड़ रुपए देते हैं और 1 करोड़ 50 लाख उसके रेकरिंग एक्सपेंस के लिए देते हैं। इसमें स्टेट का 40 पर्सेंट शेयर होता है और हम उसे 60 पर्सेंट शेयर देते हैं। यह प्रपोजल राज्य सरकार के थ्रू आना चाहिए, तभी हम इसके ऊपर अमल करते हैं। मैं माननीय सदस्य से रिक्वेस्ट करता हूँ कि इस तरह का जो प्रपोजल है, हमें भेज दें।

श्री पंकज चौधरी: महोदया, चिकित्सा विज्ञान में जड़ी-बूटियों के उपयोग को देखते हुए, जड़ी-बूटियों के उत्पादन को बढ़ावा देने के लिए क्या जिलेवार प्रोत्साहन देने का विचार है?

श्री श्रीपाद येसो नाईक : महोदया, जो आयुष के चार कंपोनेंट्स हैं, उसमें मेडिसिनल प्लांट प्लांटेशन का भी एक कंपोनेंट है। हम राज्य सरकार से और कई एनजीओ से भी यह स्कीम करने का आह्वान करते हैं। इसमें बाकी सब स्टेट्स में, नार्थ-ईस्ट को छोड़कर, क्योंकि नार्थ-ईस्ट को हम हैंड्रेड पर्सेंट ग्रांट देते हैं। प्लांटेशन कितना भी हो, चाहे वह 10 एकड़ हो या 100 एकड़ हो, वह हम पैसा देते हैं। राज्य सरकारों के लिए उसमें 75 : 25 का प्रावधान है। इसी तरह से हमें जो मेडिसिनल प्लांट्स, रॉ-मैटेरियल चाहिए, इसी प्लांटेशन के बाद ही वह रॉ-मैटेरियल मिल सकता है।

डॉ. बंशीलाल महतो : अध्यक्ष महोदया, अभी मंत्री जी ने जो उत्तर दिया है, वह संतोषजनक नहीं है। सबसे पहली बात यह है कि भारत सरकार ने आयुष मंत्रालय चालू किया है, उसके लिए मैं प्रधानमंत्री जी और

भारत सरकार को धन्यवाद देता हूँ। मैं इसी पैथी का पढ़ा हुआ विद्यार्थी हूँ। भारत रत्न पं. मदनमोहन मालवीय जी ने जिस पैथी को बनारस हिन्दू विश्वविद्यालय में प्रारंभ किया था, उसी पैथी का, इंटीग्रेटेड सिस्टम का मेडिसिन उस समय चलता था। उसको 1983 में बंद कर दिया गया। आज प्योर आयुर्वेद चल रहा है। आयुष में बहुत सारी चीजें हैं। 21 जून को 'योग विश्व दिवस' जिस प्रकार से पूरे भारतवर्ष में ही नहीं बल्कि पूरे विश्व में मनाया गया था, उसी प्रकार से आयुर्वेद का भी प्रचार-प्रसार हो रहा है।... (व्यवधान)

माननीय अध्यक्ष : कृपया आप अपना प्रश्न पूछिए।

... (व्यवधान)

डॉ. बंशीलाल महतो: मैडम, मुझे एक मिनट का समय दीजिए।... (व्यवधान)

माननीय अध्यक्ष : आप भाषण नहीं दीजिए, आप जानकारी मांगिए।

... (व्यवधान)

डॉ. बंशीलाल महतो: आयुष के लिए एलॉटमेंट मात्र 1326 करोड़ रुपया है जबकि परिवार और स्वास्थ्य कल्याण विभाग में 40,000 करोड़ रुपये का एलॉटमेंट है। सरकार कैसे भारतीय चिकित्सा पद्धति को बढ़ा सकती हैं? जो एलोपैथी का एलॉटमेंट है, मैं उसे कम करने के लिए कभी नहीं चाहूंगा, लेकिन मैं माननीय वित्त मंत्री जी से निवेदन करूंगा कि आयुर्वेद का एलॉटमेंट कम से कम 5000 करोड़ रुपया होना चाहिए।

माननीय अध्यक्ष : क्या आपका कोई प्रश्न है? आयुर्वेद के बारे में डिबेट नहीं हो रही है।

... (व्यवधान)

डॉ. बंशीलाल महतो: मेरा प्रश्न यह है कि क्या जड़ी-बुटियों का अलग से वन विभाग के द्वारा प्लांटेशन हो रहा है या सेपरेट आयुर्वेद के द्वारा हो रहा है?

कितने हॉस्पिटल्स हैं जहां इसका उन्नयन हो रहा है? उन्होंने छत्तीसगढ़ में तीन हॉस्पिटल्स दिये हैं? ... (व्यवधान)

माननीय अध्यक्ष : आप एक ही प्रश्न पूछिए।

श्री श्रीपाद येसो नाईक : अध्यक्ष महोदया, माननीय सदस्य ने प्रश्न पूछा है और उनका इसमें सुझाव भी है। मैं भी आपके मत से सहमत हूँ कि आयुष को ज्यादा निधि मिलनी चाहिए, ताकि हम आयुष को और ज्यादा अच्छी तरह से सभी राज्यों में ले जा सकें। हम सेन्ट्रल शेयर राज्यों को देते हैं। उसका जो एनुअल प्लान बनता है, उसके मुताबिक उनको जो कुछ चाहिए, उनका 40 प्रतिशत उन्हें देना चाहिए और 60 प्रतिशत हम देते हैं। स्टेट से जो प्रोजेक्ट्स आते हैं, उन्हें हम पूरे-के-पूरे सेंक्शन करते हैं। जैसा कि माननीय सदस्य

ने छत्तीसगढ़ के तीन प्रोजेक्ट्स के बारे में कहा है, उनके तीन ही प्रोजेक्ट्स हमारे पास आये थे, हम चौथा प्रोजेक्ट उन्हें कहा से दे देंगे।

DR. A. SAMPATH : Madam Speaker, I will be very brief in my question. I am thankful to you for giving me an opportunity. In the reply given by the Minister, he has stated in the statement that AYUSH envisages promoting good health and expanding the outreach of health care to our people particularly those not provided health cover through preventive, promotive, mitigating and curative intervention through Indian Systems of Medicine and Homeopathy.

In my constituency, an Ayurvedic hospital and dispensary was functioning in an Ashram called Vinoba Niketan. That was established by Mata Parivrajaka who is now 93 years old. Acharya Vinobaji had come to Kerala and that Ashram was established during the time of the first Government of Kerala when Comrade EMS NamboodariPad was the Chief Minister of Kerala. Acharya Vinoba Bhave and Comrade EMS NamboodariPad together participated in the inauguration ceremony of the Vinoba Niketan in my constituency in Tholicode Gram Panchayat in Aruvikkara Assembly segment. What has happened is that during the last so many years, not even a single rupee was paid neither as electricity charges nor water charges or even as grant to the Ashram. Now the future of the Ashram is in peril. The Vinoba Niketan is conducting a school exclusively for the tribal students. Students from all the 14 Districts of Kerala study there. They have the boarding facilities there, they study there, and they live there up to 12th Standard. Even from the Local Area Development Fund of the concerned MLA and even from the Gram Panchayat we are trying our best to sustain the activities of the Ashram. But it has to be brought to the notice of the Government through you, Madam, that if the Government does not look into this matter very urgently, this Ashram will close down just because of this AYUSH hospital and dispensary. So, my humble question to the Hon. Minister is whether the Government will be looking into this matter in order to give all those arrear amounts which have to be paid to this type of charitable institutions.

श्री श्रीपाद येसो नाईक : अध्यक्ष महोदया, माननीय सदस्य ने विनोबा निकेतन के बारे में कहा है। वहां आयुष चिकित्सा पद्धति चलती है। मैंने अभी कहा कि राज्य सरकार जो प्रपोजल भेजती है, उसके तहत हम पैसे देते हैं।... (व्यवधान)

माननीय अध्यक्ष : केन्द्र सरकार के अधीन नहीं है।

... (व्यवधान)

श्री श्रीपाद येसो नाईक : यदि आपकी राज्य सरकार ने प्रपोजल नहीं भेजा तो हम कैसे देंगे। मैं आपसे रिव्रैस्ट करता हूँ कि डिस्ट्रिक्ट अस्पताल हो या राज्य सरकार का अस्पताल हो, उनको पुनर्जीवित करने के लिए हमारे पास फंडस हैं। लेकिन हमें राज्य सरकार से उसके लिए प्रपोजल आना चाहिए। उसके मुताबिक हम फंड ऐलॉट करेंगे।... (व्यवधान)

माननीय अध्यक्ष : आप प्रपोजल बनवाइए।

... (व्यवधान)

DR. A. SAMPATH : I will come with the details, Sir.

SHRI SHRIPAD YESSO NAIK: Definitely I will look into this.

SHRI B. VINOD KUMAR: Madam Speaker, the National Policy on Indian Systems of Medicine and Homeopathy 2002 and the National AYUSH Mission launched by this Government, these two programmes only made provision for upgradation and renovation of AYUSH hospitals, medical institutes and dispensaries. I would like to know from the Hon. Minister whether there is any plan to start new medical colleges in ayurveda and homeopathy like the All India Institute of Medical Sciences.

श्री श्रीपाद येसो नाईक : अध्यक्ष महोदया, यदि राज्य में कोई डिस्पेंसरी, अस्पताल या एम्स जैसे बड़े इंस्टीट्यूशन्स हों तो हम आयुष का फंड राज्यों को देने का प्रयास करते हैं। एम्स जैसे अस्पताल के लिए बड़ा एमाउंट होता है। मैं कहना चाहता हूँ कि दिल्ली में हमारा पहला एम्स हो जाएगा। मेरे ख्याल से 3-4 महीने में इसका इन्ऑगुरेशन भी हो जाएगा। हमारी सोच हर राज्य में इस तरह के अस्पताल बनाने की है। यदि सरकार ज्यादा पैसे दे तो निश्चित तौर से इस पर विचार किया जाएगा।

(Q. 203)

श्री हरि मांझी: अध्यक्ष महोदया, मैं माननीय मंत्री जी को प्रश्न के उत्तर के लिए धन्यवाद देना चाहता हूँ। मैं जानना चाहता हूँ कि देश का कुल बजट कितना है? पिछले तीन वर्षों में देश का रक्षा बजट कितने-कितने प्रतिशत रहा?

SHRI MANOHAR PARRIKAR: Madam Speaker, from the data available, the percentage of defence expenditure to the total Government expenditure is: 2013-14 – 13.05 per cent; 2014-15 – 13.15 per cent; 2015-16 – 12.58 per cent and 2016-17 – 12.59 per cent.

श्री हरि मांझी : अध्यक्ष महोदया, मेरा दूसरा प्रश्न है कि क्या सरकार ने रक्षा उत्पादों की खरीद में भारत की निजी कम्पनियों को आमंत्रित किया है? यदि हां, तो उसका ब्यौरा क्या है?

SHRI MANOHAR PARRIKAR: Government's policy is to ensure Make in India and that more and more percentage of equipments are manufactured in India by units set up in India. Accordingly, AoNs which have been granted during the last two years, which are totally 66 in number envisage about Rs.1.98 lakh crore estimated, have almost more than 80 per cent either Buy (Indian) or Buy & Make (Indian).

SHRI FEROZE VARUN GANDHI : Hon. Speaker Madam, even though there has been a total hike in the Defence Budget of 2.3 per cent this time, when we look at the strengthening of the dollar viz-a-viz the rupee which has gone from Rs. 61 to Rs. 68 per dollar, there has actually been a weakening of about 10 per cent of total Budget in dollar terms. My question for the hon. Minister is, since all global defence transactions happen in dollars, with such limited funding how is the Ministry planning to implement the long-term integrated perspective plan which is primarily the modernization of the Indian Defence Services and is spent under the Capital Head of the Budget?

SHRI MANOHAR PARRIKAR: If you see the part B of the reply, it indicates very clearly that the foreign vendors' contracts have been declining from 52.47 per cent in the year 2013-14 to 38.11 per cent in the year 2014-15. We intend to bring

this down in next two years to 30 per cent. So, obviously the dependence on dollar or imported material will be reducing. The impact of it is only about 4 per cent. Because of fluctuation in dollar, the real impact on the acquisition will be around 4 per cent. But I would like to inform the hon. Member that even this is calibrated because when a defence order is placed, it is not for a particular year. The defence supply requirements stretch over five or six years in the case of major platform. In the Indian context, the price increase which is permitted is between 4.5 to 5.5 per cent depending on various cost indices. In case of import, this is as low as one per cent and now sometimes it is becoming negative in certain cases. So, the import component in terms of dollar remains almost fixed because there is no price increase, though there is an impact of increase or reduction in the value of rupee. So, overall it becomes almost the same.

Secondly, we have used an innovative idea. For the last many years, money was being paid under foreign military sales for 32 contracts with the U.S. Government and the money was being paid for each contract as per the calibrated amount and even if there was a slippage, money was getting accumulated with the U.S. treasury. We have now worked out a new arrangement with them by which the overall fund position in the foreign military sales is taken into consideration. As of now, there is already saving of Rs 4,000 to Rs. 5,000 crore in the actual Budget. The money belongs to the Government of India but it is lying in the U.S. Government's treasury and over the next two years, and I hope the Minister of Finance doesn't hear this, we are not going to pay a single rupee in terms of dollar to the U.S. Government because still the balance is USD 1.7 billion.

SHRI ARVIND SAWANT: Hon. Speaker Madam, when we talk about Make In India, whether it is manufacturing of vessels, destroyers or submarines, we are allowing the private entrepreneurs to enter into this business and the private entrepreneurs are taking the business of our defence companies. For example, Mazagon Dock Shipbuilders Limited is manufacturing a vessel or submarine and the private companies want to do the same business. That is creating a conflict

and our own companies are going into losses. I will give an example of Mazagon Dock Shipbuilders Limited which has recently manufactured the destroyers and submarines also. We have given orders of five submarines to them. The primary work of all the submarines is over and now they don't have any work with them.

Now the private companies want to do the same work. What the Ministry is going to do in this case and to strengthen our own public sectors like Kochi Shipyard or Mazgaon Shipyard by giving them more business. They are manufacturing world class destroyers and everyone knows it. What the Ministry is going to do in this regard?

SHRI MANOHAR PARRIKAR: There are different replies to his questions. Firstly, it is not five submarines, it is six submarines. The hon. Member might have counted the five submarines which are in the dock but the one is already in the sea for sea trials.

He has also asked about shipyards. As far as over all scenario is concerned, the Defence shipyards carry orders of around Rs.1.5 lakh crore to be supplied in the next 10-12 years. I will give him the details. Rupees six thousand crore is the annual output by the Defence shipyards, that too after a lot of efforts from my side. Now we expect to touch Rs.10,000 crore. So, they have enough orders. In the particular area of submarines what the hon. Member is trying to point out is the initial yard where the submarine is being laid. Now that is already vacant. We are trying to increase the number of submarines that they are making. But P-75I Indian which is reserved for Indian shipyard is a different technology submarine. It cannot be the same submarine as being manufactured by Mazgaon Dockyard which builds Scorpene whereas P-75I will have independent air propulsion.

श्री रत्न लाल कटारिया: अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि क्या यह वास्तविकता उनके संज्ञान में है कि मेरा लोकसभा क्षेत्र अम्बाला देश की सामरिक दृष्टि से बहुत इम्पोर्टेंट है। चाहे 1962 की लड़ाई हो या पाकिस्तान के साथ 1965 या 1971 की लड़ाई हो, अम्बाला छावनी को ही टारगेट बनाया गया। इस दृष्टि से पाकिस्तान और चाइना की नजर मेरे अम्बाला छावनी क्षेत्र

पर ही रहती है। अम्बाला क्षेत्र के पंचकुला में भी डीआरडीओ का एक केन्द्र है। क्या माननीय मंत्री जी देश की सैनिक शक्ति को बढ़ावा देने के लिए मेक इन इंडिया के अंतर्गत कोई पग उठायेंगे और इमीजिएट सैनिकों की सहायता के लिए कोई मैनुफैक्चरिंग यूनिट बनायेंगे, क्योंकि वहां पहले भी बारूद बनता रहा है? इसके साथ-साथ मैनुफैक्चरिंग दृष्टि से रक्षा बजट का कुछ पैसा मेरे लोक सभा क्षेत्र में खर्च किया जाये, ताकि सैनिकों को अगर कोई राहत देनी हो, तो वह तुरंत वहां मिल सके।

श्री मनोहर पर्रिकर : जैसा आपने कहा कि हमारे पड़ोसी राज्यों की आंख अम्बाला क्षेत्र पर है, तो मैं इतना ही कहना चाहता हूं कि हमारी आंख भी पूरी तरह से अम्बाला पर है और अम्बाला को जितनी सपोर्ट की जरूरत है, उतनी हम दे देंगे। रिसेन्टली हरियाणा में इन्वेस्टमेंट का फोरम हुआ। वहां इस बारे में चर्चा हुई है, उनसे बात हुई है। हम रक्षा उत्पादन करने वाली कम्पनी को बता सकते हैं कि वह उसे हरियाणा में सेटअप करें। लेकिन उसके लिए हमने हरियाणा गवर्नमेंट से रिक्वेस्ट की कि उनकी पालिसी और आइडेंटिफाई जगह रहनी चाहिए। डीआरडीओ की जो चंडीगढ़ में यूनिट है, वह साइंटिफिक रिसर्च, का यूनिट है, लेकिन हम उसे जरूर देखेंगे।

(Q. 204)

श्री विनायक भाऊराव राऊत: अध्यक्ष महोदया, उच्चतम न्यायालय ने सरकार को वर्ष 2013 में क्लिनिकल ट्रायल के बारे में जो निर्देश दिये, उस बारे में मेरा प्रश्न है। आज देश और दुनिया में डेंगू और स्वाइन फ्लू जैसी भयानक बीमारी तीव्र गति से फैल रही है। सही वक्त, सही जगह और सही दाम नहीं होने के कारण कई लोग मर जाते हैं। दुर्भाग्य से डेंगू के लिए अब भी वैक्सीन की उपलब्धता सही तरीके से नहीं हो रही है। वैक्सीन का शोध करके इसे जल्दी से जल्दी मार्केट में लाना बहुत जरूरी है।

मैं आपके माध्यम से सरकार से पूछना चाहता हूँ कि क्या सरकार डेंगू और स्वाइन फ्लू जैसी बीमारियों के लिए कोई नई क्लिनिकल ट्रायल की योजना बना रही है ताकि पूरे देश में मानिट्रिंग हो सके और अवैध रूप से आने वाली दवाओं पर कानूनी पाबंदी लग सके।

श्री जगत प्रकाश नड्डा: माननीय अध्यक्ष जी, 2012 में स्वास्थ्य अधिकार मंच इंदौर द्वारा सुप्रीम कोर्ट में एक केस दायर किया गया था। इसके तहत जनवरी 2013 में सुप्रीम कोर्ट ने निर्देश दिया कि क्लिनिकल ट्रायल्स को मानिटर करे और पर्सनली हेल्थ एंड वेलफेयर सैक्रेट्री मानिटर करें। इसके पश्चात् तीन तरह की समिति बनी। एपेक्स कमेटी स्वास्थ्य सचिव के नेतृत्व में बनी, टेक्नीकल समिति डीजीएचएस, डायरेक्टर जनरल हेल्थ सर्विसिस के नेतृत्व में बनी और सबजेक्ट एक्सपर्ट कमेटी बनी। सबजेक्ट कमेटी में 25 सबजेक्ट कमेटियां बनी और लगभग 350 सबजेक्ट एक्सपर्ट डाले गए, गुड एमाउंट आफ सबजेक्ट्स का पैनल बना ताकि इस पर एफिशिएंटली काम कर सकें। स्टैक होल्डर्स जैसे स्पांसर्स, कंपनी को इसके दायरे में लाए ताकि पेशेंट को कम्पेनसेशन सही तरीके से मिल सके और मेडिकल ट्रीटमेंट और मेडिकल मैनेजमेंट को देख सके।

डॉक्टर्स बहुत ट्रायल करते थे और इस पर कोई रैगुलेशन नहीं था। रैगुलेशन को दायरे में लिया। How many trials he can do? एथिक्स कमेटी की रजिस्ट्रेशन कम्पलसरी की, जो रैगुलेटर देखेगा। एथिक्स कमेटी को रजिस्ट्रेशन के साथ इंस्पेक्शन का अधिकार होगा जहां ट्रायल्स चल रहे हैं, इसे जोड़ा गया। The Regulator will decide the compensation which has to be given. मुझे यह बताते हुए हर्ष हो रहा है कि भारत पहला देश है जिसने कम्पेनसेशन का फार्मूला डेवलप किया है। It is the first nation in the world which has got the formula for giving compensation on the trials. अब कई देश इसे फॉलो कर रहे हैं। That is what we are trying to do. पेशेंट वेलफेयर की दृष्टि से पहले कोई कन्सेंट नहीं ली जाती थी। अब ऑडियो, वीडियो कन्सेंट डॉक्टर्स और पेशेंट के लिए

एसेंशियल है। एचआईवी और लैपरेसी में उनकी कन्सेंट ऑडियो रखी गई है क्योंकि वे सामने नहीं आना चाहते हैं।

माननीय अध्यक्ष जी, पब्लिक एंड प्राइवेट साइट्स में पब्लिक साइट्स होनी आवश्यक है और इसे हम रेगुलेट कर रहे हैं। गवर्नमेंट इंस्टीट्यूशन्स की फेसिलिटी को अवेल करना चाहिए ताकि मानिटर कर सकें। प्राइवेट कंपनियां अपने ही क्लीनिकल ट्रायल्स पर नहीं चलेंगी। यह सब एथिक्स कमेटी और रेगुलेटर देखते हैं। इस सबके माध्यम से हमने प्रयास किया है। जैसा कि माननीय सदस्य ने डेंगु और स्वाइन फ्लू के बारे में पूछा है, किसी दवाई को लाना है तो तीन फैक्टर्स होते हैं - **Assessment of Risk, Benefit to the patients, Innovation and on-going patients.** इनोवेशन से क्या लाभ होगा और ऑन गोंग ट्रीटमेंट, जो अभी चल रहा है, उससे काम चलेगा या नहीं। तीसरा फैक्टर है - **Unmet medical need of the country.** हम तीन एस्पेक्ट्स को देखते हैं और उसके बाद ट्रायल्स के लिए देते हैं। एक्सपर्ट कमेटी रिपोर्ट्स आफ डेथ एग्जामिन करती है, अगर क्लीनिकल ट्रायल्स में डेथ होती है तो उसे भी रिपोर्ट करती है। कुल मिलाकर हमने दो प्रिंसीपल रखे हैं - ट्रायल्स में एफिशिएंसी लाना, समय-समय पर प्रीक्वेंट मीटिंग करके पूरा करना और दूसरा है पेशेंट की सेफ्टी के साथ कोई भी कम्प्रोमाइज नहीं करना।

इन दोनों चीजों के बीच में हम लोगों ने बैलेंस रखा है और मुझे यह बताते हुए हर्ष हो रहा है कि इस व्यवस्था को करने के बाद In 2009 and 2010, compensation was Rs. 38 lakhs and Rs. 43 lakhs respectively. In 2011, it was Rs. 30 lakhs. In 2012, it was Rs. 59 lakhs. In 2013, after this came into force, the compensation was Rs. 3.80 crore. In 2014, the compensation was Rs. 2.50 crore. कहने का मतलब यह था कि एक पेशेंट के हिसाब से जो कम्पनसेशन मिलना चाहिए था, वह रेगुलेट नहीं हो रहा था। इस रेगुलेशन के बाद पेशेंट की सेफ्टी, पेशेंट का फॉर्मूला और पेशेंट को बचाने और उनके मेडिकल ट्रीटमेंट के लिए कम्पनसेशन के सिस्टम को विकसित किया गया है।

जहां तक डेंगू और स्वाइन फ्लू का सवाल है, स्वाइन फ्लू में जो हम वैक्सीनेशन देते हैं, It affects after three weeks. उसमें हम लोगों ने यह कहा है कि वैक्सीनेशन मेडिकल डॉक्टर्स के लिए है। जो स्वाइन फ्लू के सीजन में मेडिकल ट्रीटमेंट में हैल्थ वर्कर्स इन्वाल्ड हैं, उनको वैक्सीनेशन कराना आवश्यक है। बाकियों को वैक्सीनेशन से लाभ नहीं होता है क्योंकि अगर आज उसका इम्पैक्ट हो गया है, और उसको आज वैक्सीनेशन दिया जाता है तो it does not make a difference because it is going to affect after three weeks. उसी तरह से ... (व्यवधान)

HON. SPEAKER: Please be a little brief. I know that it is very important as medical trials started from Indore. I know it. But kindly be brief.

श्री जगत प्रकाश नड्डा : मैडम, डेंगू में मैं यह कहूंगा कि हमने हर तरह के टैस्ट्स की सुविधाएं दी हैं। उस तरह से हम वर्क आउट कर रहे हैं और जो उसमें आवश्यक होगा, वह हम करेंगे।

श्री विनायक भाऊराव राऊत: माननीय अध्यक्ष जी, मंत्री जी ने बहुत विस्तृत उत्तर दिया है, मैं उनको धन्यवाद देता हूँ लेकिन मैं उनकी जानकारी में लाना चाहता हूँ कि तीन चार वर्ष पहले स्वाइन फ्लू के बारे में ऐसा था कि मुम्बई में जब स्वाइन फ्लू आया लेकिन ब्लड सैम्पल को चैकिंग के लिए हम अंडमान में भेज रहे थे। रिपोर्ट नहीं आ रही थी। हमारे शिव सेना के प्रमुख श्री उद्धव ठाकरे जी के प्रयासों से अभी मुम्बई में लैब हो गई लेकिन किसी भी क्लिनिकल ट्रायल के बगैर नयी दवा बाजार में नहीं आती है। कई जगह पर अवैध रूप से भी क्लिनिकल ट्रायल चलते हैं। मैं जानना चाहता हूँ कि मंत्री जी ने कम्पनसेशन देने के बारे में तो बहुत अच्छी तरह से बताया लेकिन क्लिनिकल ट्रायल और रिसर्च के बारे में जो अभी फंड दे रहे हैं, क्या वह सही है या उसमें बढ़ोतरी करने का विचार है? इसके साथ साथ मैं यह भी जानना चाहता हूँ कि ऑल ओवर इंडिया में क्लिनिकल ट्रायल के बारे में नयी पॉलिसी बनाने का क्या सरकार का विचार है या जो अभी पॉलिसी है, क्या वही अभी सही है?

श्री जगत प्रकाश नड्डा: जो आपने अभी एक केस के बारे में कहा है, वह आप स्पेसिफिक केस देंगे तो मैं उसकी जांच कराऊंगा और मैं देखूंगा कि इस तरह की बिना जानकारी के क्लिनिकल ट्रायल हो रहा है। As far as clinical trial policy is concerned, it is a declared policy. वह डिक्लेअर्ड पॉलिसी है। उसमें हम कंपनीज को ऑफर करते हैं। ये मैंने तीन मापदंड आपको बताये। पॉलिसी में स्पष्ट है कि हम क्लिनिकल ट्रायल्स किन माध्यमों से देंगे? इसमें तीन रीजन्स आपको बता दिये हैं और उसी तरह से हम कर रहे हैं।

SHRI NAGENDRA KUMAR PRADHAN : My particular supplementary is about new diseases like ebola. उसके बारे में जो एक्सपर्ट कमेटी है, अभी तक कुछ स्टैप्स लिये हैं या नहीं?

श्री जगत प्रकाश नड्डा : जहां तक इबोला का संबंध है, सबसे पहली बात तो यह है कि हमने थॉरो स्क्रीनिंग की है ताकि यह वायरस हमारे यहां न आए। इसके लिए हमने काफी चीजों पर हाई एलर्ट कर दिया है, उसके लिए स्क्रीनिंग और सारी सुविधाएं की हैं। We have included the data of the passenger coming, his record and history. इन सारी चीजों को जोड़ा है। As far as the

policy is concerned, we have decided that if any patient is detected, we will stop him at the airport itself. We will quarantine him there; we will keep him there and we will see to it that so long as he is not an ebola free person, he will not be allowed to come in. This happened last year; we kept the patient in the airport, I do not remember the details, but for more than three to four months, we kept him in the Indira Gandhi Airport and we saw to it that he was allowed to go only when all his reports got cleared.

DR. SHASHI THAROOR: Madam Speaker, thank you. I have been admiring the Minister's very comprehensive answers. But I am a little curious that he has neither mentioned, nor does his statement mentions, the Ranjit Roy Chaudhury Committee which was set up by the previous Government in 2013 to formulate policies and guidelines for the approval of new drugs and clinical trials. In fact, there have been very specific suggestions, like establishing a Central Accreditation Council, which have not been mentioned here.

A question arises here about the Quality Council of India which is really not a specialised clinical body that is doing the work. The clinical trials should only be conducted by accredited centres and that the principal investigator of the trials should be an accredited person. All these things have been recommended. I am a little curious as to whether the Minister is aware of this Committee and its Report because it has not been mentioned. If so, has he studied the recommendations? They seem eminently common sense that they are not political and nothing to do with which Government has recommended them. Why is it not possible for that simple solution to be offered instead of the detailed non-solutions we have been hearing today? Thank you.

SHRI JAGAT PRAKASH NADDA: Ranjit Roy Chaudhury Committee's recommendations are being implemented. All these suggestions are being implemented and the improvements done is on the recommendations of the Ranjit Roy Chaudhury Committee.

(Q. 205)

डॉ. मनोज राजोरिया : माननीय अध्यक्ष जी, जैसा कि काफी लम्बे समय से देखने में आ रहा है कि कुछ चिटफंड कंपनियां लोगों की मेहनत की कमाई को धोखाधड़ी से या लोगों को लालच देकर, अनर्गल विज्ञापन देकर, तरह तरह के लालच देकर उनका पैसा हड़प लेती हैं। मैंने माननीय मंत्री जी से जवाब मांगा था कि तीन साल का डेटा राज्यवार कितना है और जो मंत्री जी ने डेटा दिया है, सिर्फ तीन साल के अंदर 164 कंपनियों की जो लिस्ट मुझे दी है, अगर इसकी गहराई में हम जाएंगे तो यह हजारों की संख्या हो सकती है।

मेरा माननीय मंत्री जी से अगला प्रश्न था कि जो ये इतनी फ्रॉड कंपनियां हैं तो उनके विरुद्ध क्या कानूनी कार्रवाई की गई है? जितना मुझे इन चिटफंड कंपनियों के बारे में जानकारी है, कंपनी अधिनियम 2013 के तहत इनको रजिस्टर किया जाता है और आईआरडीए इश्योरेंस रेगुलेशन डवलपमेंट ऑथोरिटी के तहत इनको लाइसेंस दिया जाता है। जो मुझे जवाब मिला है, उसमें यह है कि इन कंपनियों की हमने जांच करवाई है और सिर्फ इंवेस्टीगेशन का ही उनको अधिकार है और सबकी रिपोर्ट सबमिट की गई है और कुछ जगह अंडर प्रोग्रेस दिया गया है। मैं आपके माध्यम से सदन के द्वारा माननीय मंत्री जी से जानना चाहता हूं कि ऐसे लोग जो जनता की मेहनत की कमाई को भ्रष्टाचार की नीयत से देखते हैं, वे इस कंपनी अधिनियम को हमसे ज्यादा अच्छी तरह से समझते हैं कि इसमें कहां-कहां क्या-क्या लेकुनाज हैं और किस तरह से हमको बचकर फ्रॉड करना है। इसी का नतीजा यह है कि एक फ्रॉड के बाद वे दूसरा करते हैं, तीसरा फ्रॉड करते हैं और उनका हौसला बढ़ता जाता है। मैं मंत्री जी से जानना चाहता हूं कि क्या इन कंपनियों के जो प्रमोटर्स हैं, डायरेक्टर्स हैं, उनके ऊपर एफआईआर दर्ज करके, कितने लोगों के नाम, पते, फोटो सार्वजनिक रूप से जारी किये हैं और कितने लोगों की निजी सम्पत्ति और कंपनीज की संपत्तियों को जब्त करके उनको जेल में भेजा गया है?

श्री अरुण जेटली : माननीय अध्यक्ष जी, माननीय सदस्य ने जो प्रश्न उठाया है, यह गंभीर विषय इसलिए है क्योंकि ये दो प्रकार की कंपनीज हैं। जो प्रश्न था, वह वैनिशिंग कंपनीज का था, जो लोगों से पैसा इकट्ठा करके गायब हो जाती हैं लेकिन स्वाभाविक है कि उसमें से बहुत बड़ी संख्या में ये जो चिटफंड या पौंजी कंपनीज हैं जो ये पैसा इकट्ठा करती हैं और फिर गायब हो जाती हैं। गायब होने वाली कंपनीज की एक प्रकार की सूची है। उस पर कार्यवाही चलती है। उसकी गाइडलाइन्स हैं कि किस कंपनी को गायब हुई कंपनी माना जाएगा। जहां तक पौंजी स्कीम्स चलाने वाली कंपनीज का प्रश्न है, इसमें अधिकार क्षेत्रों को लेकर एक बहुत बड़ी बहस थी।

जहां तक कंपनीज एक्ट का प्रश्न है, कंपनीज एक्ट में जो प्रावधान है, जो जांच कंपनी एक्ट के तहत सीमित हो सकती है, केवल वह होती है। कुछ राज्य सरकारों ने चिटफंड कंपनीज के संबंध में इसको रेगुलेट करने और इनके खिलाफ कार्रवाई करने संबंधी इस पर कानून बनाए हैं। इसके अतिरिक्त जो कलैक्टिव इन्वेस्टमेंट स्कीम्स के नाम से होती हैं, उसमें सेबी के एक्ट में सेबी का भी अधिकार है। इस कारण यह अलग-अलग दायरे में आता है। इस बार बजट में मैंने प्रस्तावना दी है कि इनमें से बहुत सी स्कीम्स ऐसी हैं जो केवल राज्य की पुलिस के दायरे में नहीं आती हैं क्योंकि आज तक यह विवाद था कि यह राज्यों का विषय है और कुछ इन्वेस्टमेंट स्कीम्स को लेकर सेबी का विषय है। इसमें हमने कानूनी राय भी ली है और इसमें एक गंभीर समस्या आती है कि एक राज्य के अंदर कम्पनी है लेकिन उसका जो ओपरेशनल एरिया है, वह कई राज्यों तक फैल जाता है। एक राज्य की पुलिस या एक राज्य का कानून या एक राज्य के अधिकारी उससे डील नहीं कर सकते हैं। इसमें केंद्रीय मैकेनिज्म की आवश्यकता है और केंद्रीय सरकार ने तय किया है कि इस बारे में हम सेंट्रल मैकेनिज्म लॉ के माध्यम से क्रिएट करेंगे जो कि इनकी एक्टिविटीज को रेगुलेट करेगी और जहां पाबंदी लगानी है वहां पाबंदी लगाएगी।

जहां तक कार्रवाई का संबंध है इन पर राज्यों द्वारा भी कार्रवाई हो रही है, सेबी द्वारा भी कार्रवाई हो रही है और कम्पनीज एक्ट के द्वारा भी कार्रवाई हो रही है। जहां बिलकुल फ्राड होता है, उस केस में आईपीसी की धाराएं भी हैं और बहुत संख्या में ऐसी वैनेशिंग कम्पनीज हैं जो लोगों से पैसा लेकर गायब हो गई हैं, उनके खिलाफ प्रोसीक्यूशन चल रहा है।

डॉ. मनोज राजोरिया: महोदया, मैं तो साधारण तौर पर उनके नाम पते सार्वजनिक करने की बात कह रहा था लेकिन शायद यह नहीं हो पाया है।

महोदया, मैं मंत्री जी से जानना चाहता हूं कि जब कोई इन्वेस्टर अपना पैसा किसी कम्पनी में इन्वेस्ट करना चाहता है तो क्या कोई ऐसा सिस्टम है कि वह अपना इन्वेस्ट करने से पहले इंटरनेट की वेबसाइट पर जा कर यह देख सके कि जहां वह पैसा लगा रहा है, वह सेफ है या नहीं? जैसे कि बैंक सिबिल नाम की वेबसाइट रखते हैं जिसमें किसी व्यक्ति की बैकग्राउंड पता करते हैं कि कहीं वह डिफाल्टर तो नहीं है। इसी प्रकार से सामान्य व्यक्ति भी यह देख सके कि जिस कम्पनी में वह इन्वेस्ट करने जा रहा है, उसकी बैकग्राउंड क्या है। इस तरह की कोई वेबसाइट या तकनीक अपनाई जाए जिससे कि इन्वेस्टर अपना पैसा लगाने से पहले ही कम्पनी के बारे में जान सके?

श्री अरुण जेटली : महोदया, जो 164 कम्पनीज हैं जिनके खिलाफ पॉजी स्कीम्स के लिए कार्रवाई हुई है, जिनकी लिस्ट माननीय सदस्य मांग रहे हैं, मैंने उत्तर के साथ उनके नामों की लिस्ट दी है और उनके नाम

सभापटल पर भी रखे हैं। जहां तक कम्पनीज़ के बारे में इन्वेस्ट करने से पहले जानकारी लेने की बात है, इसका बहुत सरल तरीका है। हर कम्पनी से अपेक्षा होती है कि अपनी बैलेंसशीट और अपनी वार्षिक रिटर्न रजिस्ट्रार आफ कम्पनीज में डाले। आरओसी की वेबसाइट पर हर कम्पनी के पूरे दस्तावेज जैसे पिछली बैलेंसशीट, उसके एसेट्स कितने हैं, उसकी परफोरमेंस क्या है, उसका घाटा या लाभ क्या है, ये सारी सूचना इस वेबसाइट पर उपलब्ध रहती है और इस वेबसाइट को कोई भी व्यक्ति नामिनल चार्ज देकर देख सकता है। कम्पनीज की बैलेंसशीट ट्रांसपेरेंट डाक्यूमेंट्स हो गए हैं जो आरओसी की वेबसाइट पर उपलब्ध होते हैं। लिखित में एप्लीकेशन देकर भी यह जानकारी प्राप्त की जा सकती है।

श्री मोहम्मद सलीम: महोदया, मैं बंगाल से आता हूं। पॉजी स्कीम्स और चिट फंड के मामले ने यहां काफी तूल पकड़ा हुआ है। सीरियल नम्बर 17 से 26 तक शारदा कम्पनी का है। इसी तरह से गोल्ड माइन कम्पनी है, रोज बेली कम्पनी है, इसी तरह से 164 कम्पनीज हैं। आप रिमार्क में देखेंगे कि वर्ष 2013 में जो जांच के आदेश दिए गए थे उसके बाद 2015 तक 80 कम्पनीज़ की रिपोर्ट मिल गई और बाकी कम्पनियों की रिपोर्ट अंडर प्रोसेस है। लोगों के साथ धोखाधड़ी हुई चाहे जमीन बेचने के नाम पर, चाहे टूर एंड ट्रेवल्स के नाम पर, चाहे रुपया दोगुना या तिगुना करने के नाम पर धोखाधड़ी हुई है। मैं साफ-साफ कहता हूं कि इन कम्पनीज के डायरेक्टर्स के पोलिटिकल लिंक भी हैं, कोई मंत्री बने हैं, कोई सांसद हैं, कोई स्वयं मालिक हैं। आपने अभी देखा है कि कैसे... * मैंने आपको पत्र भी लिखा है जिनके खिलाफ धोखाधड़ी की बात है। फोर्सफुली पैसे को वापिस करने की बजाय रिइन्वेस्ट कराया जा रहा है और सेबी को और एसएफआई को बताया जा रहा है कि हमने रुपए पैसे कर दिए हैं। जो रिपोर्ट आपके पास आई है, उसके बाद उनकी प्रोपर्टी को सीज करके, उनकी नीलामी करके उस पैसे को उन लोगों को जिनके साथ धोखाधड़ी हुई थी, उन्हें वापिस करने के लिए क्या किया गया है और रिपोर्ट आने के एक-डेढ़ साल बाद ऐसे लोगों को सजा दिलाने के लिए आप क्या कर रहे हैं?

श्री अरुण जेटली : जिन कंपनीज का आप जिक्र कर रहे हैं, आपकी जानकारी में यह होगी कि उन कंपनीज के संबंध में जितनी भी एजेंसीज वहाँ के डिपॉजिटर्स को न्याय दिलवा पाए हैं और जो लोग दोषी हैं या जिनको उन कंपनीज से लाभ भी मिला है, उनमें से किसी को बख्शा नहीं जा रहा है। उन कंपनीज के खिलाफ एसएफआईओ की जांच भी है, उन कंपनीज के खिलाफ सीबीआई के इन्वेस्टीगेशंस और प्रौसिक्यूशंस भी फाइल हुए हैं, अरेस्ट भी हुए हैं। प्रमुख लोग भी अरेस्ट हुए हैं, जिनको उनसे लाभ मिला है। जहाँ तक आपने एसेट्स की बात कही, तो एन्फोर्समेंट डायरेक्टोरेट ने उस अपराध के आधार पर उसको अपराध मानकर प्रोफिट्स ऑफ क्राइम ट्रीट करके जो पीएमएलए के केसेज हैं, वे रजिस्टर किये गये हैं और

जिन कंपनियों के आप नाम ले रहे हैं, उनके खिलाफ अटैचमेंट ऑफ एसेट्स के ऑर्डर भी कोर्ट से लिये गये हैं। इन कंपनीज के खिलाफ कानून के अनुसार जितनी कार्रवाई हो सकती है, यह सार्वजनिक रूप से सबको ज्ञात है कि यह उन कंपनीज के खिलाफ हो रही है। ऐसे बहुत-से प्रमुख लोग हैं, जो आज भी जेलों में बंद हैं, जो इन कंपनीज से संबंधित थे। यदि आपके पास कोई और जानकारी हो, तो निश्चित रूप से आप और भी पत्र लिखिए, हम उसकी जाँच करवा लेंगे।

HON. SPEAKER: Q.206.

Shri Rabindra Kumar Jena – not present.

(Q. 206)

SHRI K. ASHOK KUMAR: Hon. Speaker, funds for ICDS has been slashed. There are demands to include more nutritious food for the children in *Aganvwadis* across the country. In Tamil Nadu, the *Amma* Government has been providing *Ootasathu Mavu* for nutritious purposes. Therefore, I would like to know from the hon. Minister, with the reduction of fund for ICDS, how is the Government planning to go ahead with the running of ICDS?

SHRIMATI MANEKA SANJAY GANDHI : Hon. Speaker, funds for the ICDS have not been slashed. On the contrary, we have enough money to not only provide sufficient funds but we are also looking into a massive intervention to see that they are spent more efficiently, and they actually reach their targets.

(Q. 207)

प्रो. चिंतामणि मालवीय: माननीय अध्यक्ष महोदया, आजकल पश्चिम की नकल करते हुए छोटे पर्दे पर रियलिटी शो की बाढ़ आयी हुई है। रोडीज़, बिग बॉस, फीयर फैक्टर, सच का सामना, खतरों के खिलाड़ी जैसे कई रियलिटी शोज़ हैं। इन शोज़ से युवा वर्ग के लोग खुद को जुड़ा हुआ पाते हैं और उनमें अनैतिकता, अवमूल्यन और असंवेदना बढ़ रही है। महिलाओं के प्रति उनमें असम्मान की भावना आती जा रही है और इन रियलिटी शोज़ के कारण हमारे समाज में भी एक अलग तरह का भाव पैदा हो रहा है। ये रियलिटी शोज़ बहुत ही अशालीन हैं।

मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि क्या सरकार ने देश के विभिन्न टेलीविज़न चैनलों द्वारा प्रसारित किये जा रहे रियलिटी शोज़ में अश्लीलता और अभद्रता पर ध्यान दिया है? यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

कर्मल राज्यवर्धन राठौर: मैडम, माननीय सदस्य ने जो प्रश्न उठाया है, वह सही है कि टेलीविज़न पर जो दिखता है, उसे हर बच्चा, हर परिवार देखता है और हो सकता है कि उसका असर बच्चों पर गलत पड़े। इसी कारण से हमने एक इलेक्ट्रॉनिक मॉनीटरिंग सेल बनाया हुआ है, जो आज की तारीख में तकरीबन 600 चैनल्स को लगातार 24 घण्टे देखता है और उनकी रिकॉर्डिंग करता है। साथ ही, अगर सभी माननीय सदस्यगण प्रोग्राम्स को देखें तो उनके नीचे एक पट्टी चलती है, जिस पर लिखा हुआ आता है कि अगर आपको इस प्रोग्राम से कोई आपत्ति है तो आप इस नम्बर पर फोन करके अपनी कम्प्लेंट दर्ज करा सकते हैं। यह हमने इसीलिए करवाया है ताकि जिसे भी अपनी आपत्ति दर्ज करानी हो, वह करा सके। इसलिए एक सेल्फ रेगुलेटिंग बॉडी है, जिसका नाम है - ब्रॉडिकास्टिंग कन्टेन्ट कम्प्लेंट सेल। यह इंडस्ट्री की बॉडी है और जितनी भी कम्प्लेंट्स आती हैं, उन पर एक्शन लेती है। मैं सदन को बताना चाहता हूँ कि पिछले तीन साल के अंदर तकरीबन 450 कम्प्लेंट्स आई थीं, उनमें से तकरीबन 300 कम्प्लेंट्स पर एक्शन लिया गया है। इसमें सबसे बड़ा एक्शन है चैनल को ऑफ एयर कर देना यानि वह चैनल 24 घण्टे के लिए, दो दिन के लिए या एक हफ्ते के लिए टोटली बन्द हो जाता है। पिछले तीन साल के अंदर 25 दफे चैनल्स को ऑफ एयर किया गया।

12.00 hours

FELICITATION BY THE SPEAKER
Successful launch of IRNSS-1F from Sriharikota
in Andhra Pradesh on 10 March, 2016

माननीय अध्यक्ष : माननीय सदस्यगण, 10 मार्च, 2016 को हमारे देश ने श्रीहरिकोटा, आंध्र प्रदेश से अपने छोटे स्वदेशी समर्पित नौवहन उपग्रह आईआरएनएसएस-1एफ का सफल प्रक्षेपण किया। इस प्रक्षेपण से हमारा देश अपनी नौवहन उपग्रह प्रणाली के क्षेत्र में एक कदम और आगे बढ़ा है और यह अमेरिकन ग्लोबल पोजिशनिंग सिस्टम (जीपीएस) के समान होगा। हमारे अन्तरिक्ष वैज्ञानिकों की इस उपलब्धि ने हमें गौरवान्वित किया है।

सभा इस प्रक्षेपण को सफल बनाने के लिए भारतीय अंतरिक्ष अनुसंधान संगठन के वैज्ञानिकों और प्रौद्योगिकीविदों की समर्पित टीम को बधाई देती है और कामना करती है कि उन्हें उनके भावी प्रयासों में भी सफलता मिले।

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER; Now Papers to be laid on the Table.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
- (i) Demands for Grants of the Ministry of Finance for the year 2016-2017.

[Placed in Library, See No. LT 4235/16/16]

- (ii) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2016-2017.

[Placed in Library, See No. LT 4236/16/16]

- (2) A copy of the 1st Annual Report (Hindi and English versions) of the Working and Administration on the Companies Act, 2013, for the year ended 31st March, 2015.

[Placed in Library, See No. LT 4237/16/16]

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
 - (ii) Action Taken Report on the recommendations contained in the Annual Report of the National Commission for Protection of Child Rights, New Delhi, for the year 2012-2013.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Protection of Child Rights, New Delhi, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4238/16/16]

- (3) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4239/16/16]

- (5) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Ministry of Women and Child Development for the year 2016-2017.

[Placed in Library, See No. LT 4240/16/16]

- (ii) Outcome Budget of the Ministry of Women and Child Development for the year 2016-2017.

[Placed in Library, See No. LT 4241/16/16]

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Detailed Demands for Grants of the Ministry of Health and Family Welfare for the year 2016-2017.
[Placed in Library, See No. LT 4242/16/16]
 - (ii) Outcome Budget of the Ministry of Health and Family Welfare for the year 2016-2017.
[Placed in Library, See No. LT 4243/16/16]
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dental Council of India, New Delhi, for the year 2014-2015.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
[Placed in Library, See No. LT 4244/16/16]
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2014-2015, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
[Placed in Library, See No. LT 4245/16/16]

(6) A copy of the Drugs and Cosmetics (Seventh Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 826(E) in Gazette of India dated 30th October, 2015 under Section 38 of the Drugs and Cosmetics Act, 1940 together with a corrigendum thereto published in Notification No. G.S.R. 104(E) dated 25th January, 2016.

[Placed in Library, See No. LT 4246/16/16]

(7) A copy of the Food Safety and Standards (Food Products Standards and Food Additives) (Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. F. No. P. 15025/208/2013-PA/FSSAI in Gazette of India dated 16th November, 2015 under Section 93 of the Food Safety and Standards Act, 2006.

[Placed in Library, See No. LT 4247/16/16]

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2016-2017.

[Placed in Library, See No. LT 4248/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New

Delhi, for the year 2014-2015.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4249/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2014-2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Economic Growth (Development Planning Centre), Delhi, for the year 2014-2015.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4250/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) AND MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): Madam, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of AYUSH for the year 2016-2017.

[Placed in Library, See No. LT 4251/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-

- (i) Detailed Demands for Grants of the Ministry of Tourism for the year 2016-2017.

[Placed in Library, See No. LT 4252/16/16]

- (ii) Outcome Budget of the Ministry of Tourism for the year 2016-2017.

[Placed in Library, See No. LT 4253/16/16]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2014-2015.
- (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 4254/16/16]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री मोहनभाई कल्याणजीभाई कुंदरिया): अध्यक्ष महोदया, मैं निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:

1. वर्ष 2016-2017 के लिए कृषि और किसान कल्याण मंत्रालय की विस्तृत अनुदानों की मांगे।

[Placed in Library, See No. LT 4255/16/16]

2. वर्ष 2016-2017 के लिए कृषि सहकारिता और किसान कल्याण विभाग, कृषि और किसान कल्याण मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 4256/16/16]

3. वर्ष 2016-2017 के लिए पशुपालन, डेरी कार्य तथा मात्स्यिकी विभाग, कृषि और किसान कल्याण मंत्रालय का परिणामी बजट।

[Placed in Library, See No. LT 4257/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI JAYANT SINHA): Madam, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2016 published in Notification No. S.O.27(E) in Gazette of India dated 5th January, 2016.
- (ii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2015 published in Notification No. G.S.R.1031(E) in Gazette of India dated 31st December, 2015.
- (iii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2015 published in Notification No. S.O.3516(E) in Gazette of India dated 23rd December, 2015.

[Placed in Library, See No. LT 4258/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) S.O.3217(E) published in Gazette of India dated 30th November, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ii) Notification No. 136/2015-Customs (N.T.) dated 3rd December, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (iii) S.O.3412(E) published in Gazette of India dated 15th December, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) Notification No. 144/2015-Customs (N.T.) dated 17th December, 2015, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (v) S.O.3567(E) published in Gazette of India dated 31st December, 2015, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vi) Notification No. 02/2016-Customs (N.T) dated 7th January, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vii) Notification No. 12/2016-Customs (N.T.) dated 12th January, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods together with a corrigendum thereto (in English version only) dated 14th January, 2016.
- (viii) S.O.143(E) published in Gazette of India dated 15th January, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (ix) Notification No. 14/2016-Customs (N.T.) dated 21st January, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (x) S.O.265(E) published in Gazette of India dated 29th January, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xi) Notification No. 17/2016-Customs (N.T.) dated 1st February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xii) Notification No. 18/2016-Customs (N.T.) dated 4th February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) S.O.426(E) published in Gazette of India dated 9th February, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xiv) Notification No. 24/2016-Customs (N.T.) dated 12th February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xv) S.O.482(E) published in Gazette of India dated 15th February, 2016, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (xvi) Notification No. 29/2016-Customs (N.T.) dated 18th February, 2016, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.

[Placed in Library, See No. LT 4259/16/16]

(3) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 52 of 2015) – (Performance Audit) Technology Upgradation Fund Scheme, Ministry of Textiles.

[Placed in Library, See No. LT 4260/16/16]

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 55 of 2015) –Communications and IT Sector for the year ended March, 2014.

[Placed in Library, See No. LT 4261/16/16]

- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 1 of 2016)–Department of Revenue (Indirect Taxes-Service Tax) for the year ended March, 2015.

[Placed in Library, See No. LT 4262/16/16]

- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 2 of 2016)–Department of Revenue (Indirect Taxes-Central Excise) for the year ended March, 2015.

[Placed in Library, See No. LT 4263/16/16]

- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 3 of 2016) –Department of Revenue (Direct Taxes) for the year ended March, 2015.
[Placed in Library, See No. LT 4264/16/16]
- (vi) Report of the Comptroller and Auditor General of India-Union Government (No. 4 of 2016) –(Communications and IT Sector) Sharing of Revenue by Private Telecom Service Providers during the years 2006-2007 to 2009-2010.
[Placed in Library, See No. LT 4265/16/16]
- (vii) Report of the Comptroller and Auditor General of India-Union Government (No. 5 of 2016) –Department of Revenue-Customs (Compliance Audit) for the year ended March, 2015.
[Placed in Library, See No. LT 4266/16/16]
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-
- (i) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.194(E) in Gazette of India dated 26th February, 2016.
 - (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.195(E) in Gazette of India dated 26th February, 2016.
 - (iii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.196(E) in Gazette of India dated 26th February, 2016.

- (iv) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.98(E) in Gazette of India dated 22nd January, 2016.
- (v) The Life Insurance Corporation of India, Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.28(E) in Gazette of India dated 14th January, 2016.
- (vi) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.29(E) in Gazette of India dated 14th January, 2016.
- (vii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2016 published in Notification No. G.S.R.30(E) in Gazette of India dated 14th January, 2016.
- (viii) The Life Insurance Corporation of India (Special Area Allowance) Amendment Rules, 2016 published in Notification No. G.S.R.31(E) in Gazette of India dated 14th January, 2016.
- (ix) The Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2016 published in Notification No. G.S.R.32(E) in Gazette of India dated 14th January, 2016.

[Placed in Library, See No. LT 4267/16/16]

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 17A of the General Insurance Business (Nationalisation) Act, 1972:-

- (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Amendment Scheme, 2016

published in Notification No. S.O.233(E) in Gazette of India dated 23rd January, 2016.

- (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Development Staff) Amendment Scheme, 2016 published in Notification No. S.O.234 (E) in Gazette of India dated 23rd January, 2016.
- (iii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2016 published in Notification No. S.O.235(E) in Gazette of India dated 23rd January, 2016.
- (iv) The General Insurance (Employees') Pension Amendment Scheme, 2016 published in Notification No. S.O.236(E) in Gazette of India dated 23rd January, 2016.
- (v) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Officers) Second Amendment Scheme, 2016 published in Notification No. S.O.238(E) in Gazette of India dated 25th January, 2016.
- (vi) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Second Amendment Scheme, 2016 published in Notification No. S.O.239(E) in Gazette of India dated 25th January, 2016.
- (vii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 2016 published in Notification No. S.O.240(E) in Gazette of India dated 25th January, 2016.

[Placed in Library, See No. LT 4268/16/16]

- (6) A copy each of the following papers (Hindi and English versions):-
- (i) Detailed Demands for Grants of the Parliament, Secretariats of the President and Vice-President for the year 2016-2017.
 - (ii) Outcome Budget of the Ministry of Finance for the year 2016-2017.

[Placed in Library, See No. LT 4269/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE): Madam, I beg to lay on the Table a copy of the Outcome Budget (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2016-2017.

[Placed in Library, See No. LT 4270/16/16]

12.04 hours**MESSAGES FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA**

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

‘I am directed to inform the Lok Sabha that the National Waterways Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 21st December, 2015 has been passed by the Rajya Sabha at its sitting held on the 9th March, 2016, with the following amendments:-

ENACTING FORMULA

1. That at page 1, line 1, ***for*** the word “Sixty-sixth”, the word “Sixty-seventh” be ***substituted***.

CLAUSE 1

2. That at page 1, line 2, ***for*** the figures, “2015”, the figure “2016” be ***substituted***.

CLAUSE 4

3. That at page 2, line 18, ***for*** the figure “2015”, the figure “2016” be ***substituted***.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.’

2. Sir, I also lay on the Table the National Waterways Bill, 2016 as returned by Rajya Sabha with amendments on the 9th March, 2016.
-

12.05 hours

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance *

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Finance on Demands for Grants (2015-16), pertaining to the Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance.

12.05 ½ hours

(ii) Status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Finance on 'Planning Process-A Review', pertaining to the Ministry of Planning*

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): Madam, I am laying the statement on the status of implementation of recommendations contained in the Twentieth Report of the Standing Committee on Finance (16th Lok Sabha) in pursuance of the Direction 73 A of the hon. Speaker, Lok Sabha.

* Laid on the Table and also placed in Library, See Nos. LT 4271/16/16 and 4272/16/16 respectively.

12.06 hours**BUSINESS OF THE HOUSE**

कौशल विकास और उद्यमशीलता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): महोदया, आपकी अनुमति से मैं यह सूचित करता हूँ कि बजट सत्र के पहले भाग की शेष अवधि के दौरान निम्नलिखित सरकारी कार्य लिया जाएगा। :-

1. आज की कार्यसूची से बकाया सरकारी कार्य की किसी मद पर विचार।
2. वर्ष 2015-2016 के लिए अनुपूरक अनुदान मांगें (सामान्य) पर चर्चा और मतदान।
3. संबंधित विनियोग विधेयक का पुरःस्थापन, विचार और पारित करना।
4. संविधान (अनुसूचित जातियां) आदेश (संशोधन) विधेयक, 2016 पर विचार और पारित करना।
5. राज्य सभा द्वारा पारित किए गए रूप में भू-संपदा (विनियमन और विकास) विधेयक, 2015 पर विचार और पारित करना।
6. लोक सभा द्वारा पारित किए गए रूप में भारतीय मानक ब्यूरो विधेयक, 2015 में राज्य सभा द्वारा किए गए संशोधनों पर विचार और सहमत होना।
7. लोक सभा द्वारा पारित किए गए रूप में राष्ट्रीय जलमार्ग विधेयक, 2015 में राज्य सभा द्वारा किए गए संशोधनों पर विचार और सहमत होना।
8. क्षेत्रीय जैव प्रौद्योगिकी केन्द्र विधेयक, 2016 का पुरःस्थापन।

डॉ. भोला सिंह (बेगूसराय): अध्यक्ष महोदया, मैं अगले सप्ताह की कार्य सूची में निम्नलिखित विषयों को अगले सप्ताह की कार्यसूची में शामिल करने के लिए निवेदन करना चाहता हूँ –

- (1) बेगूसराय जिला अंतर्गत लखनपुर ऐतिहासिक दुर्गास्थान मेला में यातायात के लिए बलान नदी में पुल का निर्माण। (जो भगवानपुर प्रखण्ड में है)
- (2) बेगूसराय जिला अंतर्गत मटिहानी प्रखण्ड में गंगा के ढाव में रामदीरी भवानंदपुर के मध्य में पुल का निर्माण।

प्रो.चिंतामणि मालवीय (उज्जैन) : महोदया, मैं अगले सप्ताह की कार्य सूची में निम्नलिखित विषय को शामिल करने के लिए निवेदन करना चाहता हूँ –

“देश में मुस्लिम आबादी लगभग 20 करोड़ है, जो कि कई यूरोपीय देशों की कुल आबादी से ज्यादा है। लेकिन भारत में फिर भी उन्हें अल्पसंख्यक कहा जाता है। फिर भाषाई अल्पसंख्यक का प्रश्न भी उलझा हुआ है। चूंकि अन्य अल्पसंख्यक शिक्षण संस्थाएं अपने विशेष स्टेटस के कारण शिक्षा के अधिकार के तहत गरीब बच्चों को शिक्षण संस्थानों में प्रवेश नहीं देती हैं। जिससे शिक्षा का अधिकार कानून को लागू करने में परेशानी आती है।”

अतः अल्पसंख्यक शब्द को फिर से परिभाषित करने हेतु सदन में व्यापक चर्चा होनी चाहिए। कृपया इस महत्वपूर्ण विषय को आगामी सप्ता की कार्य सूची में चर्चा हेतु रखा जाए।

माननीय अध्यक्ष: श्री जय प्रकाश नारायण यादव - उपस्थित नहीं।

श्री राजेश रंजन (मधेपुरा) : अध्यक्ष जी, मैं निवेदन करना चाहता हूँ कि निम्नलिखित विषयों को अगले सप्ताह की कार्य सूची में शामिल किया जाए –

1. देश को आजाद हुए करीब 68 साल गुजरने के बाद भी हम सब आज भी गुलामों की तरह जिंदगी जी रहे हैं, इसका मुख्य कारण देश एवं देश की जनता के उत्थान के प्रति हमारा पूरा तंत्र उदासीन है। कार्यपालिका से विधायिका तक अपनी जवाबदेही का निर्वहन ईमानदारी पूर्व क नहीं कर रहे हैं। राजनेता से लेकर सेना के अफसर से लेकर सड़क पर सफाई करने वाला कर्मचारी हर व्यक्ति का कार्य देश की तरक्की से जुड़ा होता है। इसलिए आवश्यक है कि हर व्यक्ति की जवाबदेही तय की जाए। अतः मेरा आग्रह है कि देश की तरक्की के लिए कार्यपालिका से लेकर विधायिका एवं अन्य सभी तंत्र जो सम्मिलित हैं, उनकी जवाबदेही तय करने के लिए सख्त विधि नियम बनाया जाए।
2. दलित मुक्त का मौलिक स्रोत बाबा साहेब भीमराव अम्बेडकर का दर्शन है। डॉ. अम्बेडकर ने 29 अक्टूबर, 1942 को भारत के गवर्नर जनरल को दलित अधिकार पर एक लम्बा ज्ञापन सौंपा था। उसमें यह

दर्शाया था कि जिस तरह सी.पी.डब्ल्यू.डी. के कुल 1171 ठेकेदारों में सिर्फ एक दलित ठेकेदार था। इस तरह की परंपरा आज भी कायम है। चाहे बेसिक शिक्षा हो या तकनीकी शिक्षा या मेडिकल शिक्षा, सभी जगहों पर आम दलित, वंचितों का हक मारा जाता है, जो कि संविधान की मूल धारणा का अपमान है। अतः देश भर में सभी जगहों पर चाहे वह ठेकेदारी हो या शिक्षा के क्षेत्र हों या ऐसे सभी क्षेत्रों में दलित, वंचित या अन्य कमजोर तबकों को आर्थिक, शैक्षणिक एवं सामाजिक उत्थान के लिए आरक्षण की व्यवस्था एवं इस व्यवस्था को ईमानदारी पूर्वक लागू करने हेतु सख्त नियम बनाया जाए।

HON. SPEAKER: Dr. Udit Raj – Not present.

Shri Kaushlendra Kumar.

श्री कौशलेन्द्र कुमार (नालंदा) : अध्यक्ष महोदया, लोक सभा आगामी सप्ताह की कार्य-सूची में निम्नलिखित विषयों को जोड़ा जाए:-

1. बिहार में बीपीएल के नये मापदण्ड के कारण मात्र 60 लाख परिवारों को ही सूची में शामिल किया गया है, जबकि 1 करोड़ 33 लाख परिवार गरीबी रेखा के नीचे हैं, जिन्हें बीपीएल श्रेणी में शामिल करने की आवश्यकता है। बिहार सरकार ने कई बार इस विषय को केन्द्र सरकार के समक्ष रखा है, किन्तु केन्द्र सरकार बीपीएल मापदण्डों के पुनर्निर्धारण का कार्य नहीं कर रही है, जिसे अविलम्ब करने की आवश्यकता है, ताकि बाकी बचे अति गरीब परिवारों को भी बीपीएल श्रेणी में शामिल किया जा सके।
2. राजगीर एक महत्वपूर्ण ऐतिहासिक एवं दर्शनीय स्थल है। अगर पटना-मथुरा-कोटा एक्सप्रेस एवं सम्पूर्ण क्रांति एक्सप्रेस, जो काफी समय तक पटना में ही खड़ी रहती है, उसे बढ़ाकर राजगीर तक कर दिया जाता है तो यह स्थल भी देश के अन्य दर्शनीय स्थलों से जुड़ जाएगा एवं स्थानीय लोगों को भी रेल सुविधा का लाभ मिल सकेगा।

श्री कौशल किशोर (मोहनलालगंज) : माननीय अध्यक्ष जी, कृपया निम्नलिखित विषयों को अगले सप्ताह की कार्यसूची में शामिल करने की कृपा करें।

1. न्यायालय का बहाना लेकर उत्तर प्रदेश में कार्यरत एससी/एसटी के लगभग आठ लाख कर्मचारी व अधिकारियों में से 1.50 लाख लोगों को डिमोट कर दिया गया है, जिनको पुनः बहाल करने के लिए तथा वरिष्ठता क्रम में पदोन्नति में आरक्षण देने के लिए संविधान में संशोधन करने का विधेयक सदन में लाया जाए।
2. अधिकतर लोग अपने नाम के साथ जातिसूचक टाइटिल लगाते हैं जिससे वे लोग अपने नाम के साथ अपनी जाति को भी बताने का कार्य करते हैं। डॉ. अम्बेडकर ने जाति विहीन, शोषण विहीन समाज की

स्थापना का मिशन बनाया था इसलिए जातिवाद को खत्म करने के लिए व्यक्ति के नाम के साथ जाति सूचक टाइटिल लगाना समाज में जातिवाद को बढ़ावा देने के बराबर है। इसलिए जातिवाद को खत्म करने के लिए व्यक्तियों के नाम के साथ जाति सूचक टाइटिल लगाने से रोकने संबंधी विधेयक लाया जाए। जिससे जातिवाद खत्म हो सके।

SHRI P.P. CHAUDHARY (PALI): Respected Speaker Madam, my following submissions for inclusion in the next week of business may be taken into consideration:

1. Discussion on the need to increase medical facilities in existing and funding and speedier implementation for new medical colleges in the country.
2. Discussion on the need to reform rural banking in the nation and enhance their capacities for ensuring and enabling banking services for the rural inhabitants and to not limit banking reforms only to the scheduled and large banks in the nation.

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : माननीय अध्यक्ष महोदया, मेरा आपसे निवेदन है कि निम्नलिखित विषयों को अगले सप्ताह की कार्य सूची में सम्मिलित किया जाए:-

1. गुजरात राज्य के ओखा और कांडला बंदरगाह पर मैरिन इमिग्रेशन चैक पोस्टों का निर्माण किया जाए जिससे विदेशी जहाजों और नागरिकों के आने-जाने पर नियंत्रण रखा जा सके।
2. भारत और पाकिस्तान के बीच, बचे हुए हिस्सों की पूर्ण रूप से तारबंदी की जाए।

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय अध्यक्ष जी, अगले सप्ताह की कार्य सूची में निम्नलिखित विषयों को शामिल कर चर्चा कराकर निदान के उपाय किए जाएं:-

1. मेरे संसदीय क्षेत्र में सूखा पड़ने के कारण अधिकतर जगह पर खेत खाली पड़े हैं। वहां पर कोई निजी ट्यूबवेल भी न होने से स्थिति बहुत ही विषम है। अस्तु उक्त जगहों पर सरकारी ट्यूबवेल पर्याप्त मात्रा में लगाने हेतु बजट अलाट कर सिंचाई व्यवस्था हेतु निर्देश दिए जाएं।

2. मंदाकिनी नदी जो मेरे संसदीय क्षेत्र की जीवन रेखा है, सूखे के कारण सूख गयी है। अस्तु मंदाकिनी नदी के उद्गम स्थल अनुसूइया आश्रम से केवल 25 किलोमीटर दूर स्थित नर्मदा के जल को केनाल बनाकर मंदाकिनी में डालने हेतु प्रभावी कार्ययोजना बनाने हेतु निर्देश देने की कृपा करें।

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, I have a small request. ... (*Interruptions*)

HON. CHAIRPERSON: Let us take up Item No. 16 first.

... (*Interruptions*)

SHRI RAJIV PRATAP RUDY: Madam, I have a small request. The next item is the Discussion on the General Budget. We have small amendments on item no. 22 ... (*Interruptions*)

माननीय अध्यक्ष : डिमांड्स केवल ले करेंगे, प्रजैन्ट करेंगे।

Let us take up Item No. 16 first.

12.16 hours**DEMANDS FOR SUPPLEMENTARY GRANTS—(GENERAL), 2015-16**

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2015-16.

[Placed in Library, See No. LT 4273/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Hon. Speaker, we are suggesting a small change. Item Nos. 22 and 23 have come from the Rajya Sabha – उसमें छोटा संशोधन तिथि का है। एयर अमैन्डमैन्ट बिल, जो 22 नम्बर पर है और 23 नम्बर हाईकोर्ट और सुप्रीम कोर्ट जजेज बिल है, उसमें भी तिथि का एक संशोधन है। इन दोनों विधेयक के साथ चौथा आधार है, तीन घंटे का समय है। मैं आपसे आग्रह करूंगा और माननीय मंत्री जी भी आग्रह करेंगे कि इस तरह से सूची ले ली जाए, ताकि बजट पर डिस्कशन हम सोमवार को रखकर सम्पन्न करा सकें।

SHRI JYOTIRADITYA M. SCINDIA (GUNA): Madam, the discussion on the General Budget has already started. We conclude the Budget discussion before we move on to Item Nos. 22 and 23. ... (*Interruptions*)

12.17 hours**RESOLUTION RE: REJECTION OF AWARD GIVEN BY
BOARD OF ARBITRATION**

माननीय अध्यक्ष : उसे देख लेते हैं, पहले गवर्नमेंट रिजोल्यूशन है, हरिभाई चौधरी।

We shall now take up Item No. 21 - Shri Haribhai Chaudhary.

गृह मंत्रालय में राज्य मंत्री (श्री हरिभाई चौधरी): अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित संकल्प पेश करता हूँ।

“कि यह सभा भारत के महापंजीयक के कार्यालय (आर जी आई) में कम्प्यूटर (अब कम्पायलर) के पद के लिए वेतनमानों के संबंध में माध्यस्थम बोर्ड द्वारा 18 अक्टूबर, 1999 को दिए गए अधिनिर्णय (संयुक्त परामर्शदात्री तंत्र और अनिवार्य माध्यस्थम की स्कीम के खंड 21 के निबंधनों के अनुसार सीए संदर्भ संख्या 1/1998 में दिया गया (अधिनिर्णय) को अस्वीकार करने संबंधी सरकार के प्रस्ताव का अनुमोदन निम्नलिखित कारणों से करती है --

(एक) भारत के महापंजीयक के कार्यालय (आर जी आई) में कम्प्यूटर (अब कम्पायलर) के पद के कर्तव्य और भर्ती अर्हताएं राष्ट्रीय नमूना सर्वेक्षण संगठन (एनएसएसओ) में अन्वेषक के पद, जिसके साथ प्रमुखतः समानता की मांग की जा रही है, से तुलनीय नहीं है;

(दो) भारत के महापंजीयक के कार्यालय (आर जी आई) में कम्प्यूटर (अब कम्पायलर) के पद के वेतनमान के उन्नयन से केन्द्रीय सरकार से उच्च श्रेणी लिपिक और अन्य समान वर्गों के पदों, से समान प्रकार की मांग उठ सकती है जिसका भारी वित्तीय प्रभाव होगा; और

(तीन) इस मामले की जांच कई केन्द्रीय वेतन आयोगों, जो विशेषज्ञ निकाय हैं और सरकार में सभी पदों के मामले में समग्र तरीके से विचार करती है, द्वारा पहले ही की गई है। भारत के महापंजीयक कार्यालय के संबंध में प्रस्ताव में लगभग 36.14 करोड़ रुपये का एकमुश्त व्यय तथा प्रति वर्ष लगभग 2.93 करोड़ रुपये का आवर्ती व्यय अतर्विष्ट है। इसके अलावा पंचाट, यदि स्वीकार किया जाता है के व्यापक वित्तीय और प्रशासनिक

प्रभाव होंगे क्योंकि सरकार में भारी संख्या में अन्य समान स्थिति वाले स्टाफ द्वारा ऐसी ही मांग की जाएगी जो राष्ट्रीय अर्थव्यवस्था और सामाजिक न्याय के हित में नहीं होगा।”

HON. SPEAKER: Motion moved:

“That this House approves the proposal of the Government to reject the Award, given on 18th October, 1999, by the Board of Arbitration in respect of the pay scales for the post of Computer (now compiler) in the Office of Registrar General, India (RGI) (*vide* Award CA Reference No. 1/1998 in terms of Clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration) for the following reasons:-

- (i) The duties and recruitment qualifications of the post of Computer (now compiler) in the Office of Registrar General, India (RGI) are not comparable with those of the post of Investigator of National Sample Survey Organization (NSSO) with whom parity is mainly being sought;
- (ii) Upgradation of the pay scale of Computers (now compiler) in the Office of Registrar General, India (RGI) may lead to similar demands from the UDCs in the Central Government and other common categories posts, which would have huge financial implications; and
- (iii) The matter has already been examined by a number of Central Pay Commissions, which are expert bodies and consider all the posts across the Government in a holistic manner. The proposal in respect of the Office of the RGI involves one time expenditure of nearly Rs.36.14 crores and recurring expenditure of nearly Rs.2.93 crores per annum. Besides, the Award, if accepted, will have wider financial and administrative implications, as similar demands would be raised by a large number of other similarly placed staff in the Government, which will not be in the interest of national economy and social justice.”

DR. A. SAMPATH (ATTINGAL): Hon. Speaker, quite often in this August House, we get a copy of these types of Government Resolutions. I am not questioning the validity of the Government Resolution.

Madam, in Item No. 21, it has been stated:

“That this House approves the proposal of the Government to reject the Award, given on 18th October, 1999, by the Board of Arbitration in respect of the pay scales for the post of Computer (now compiler) in the Office of Registrar General, India (RGI) (*vide* Award CA Reference No. 1/1998 in terms of Clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration) for the following reasons:-

I am not going into the details.

Madam Speaker, there is a Joint Consultative Machinery. Usually when these types of disputes arise, one part is the Government and the other part is the servants of the Government, I mean, the employees of the Government. Here, they fought this case. After that, what happens is this. I may be permitted to seek a clarification from the Government.

What were the advocates or lawyers doing? Why was this case presented before the Arbitration? We are asking the employees to go for the legal fight. We are telling them that you have a legal remedy and seek the legal remedy. Here, they have won that legal fight. Now the Government is using the provisions of the Constitution and also by using the majority in the Lower House of Parliament. Due to that whatever fruits they might have enjoyed are simply going into drains. So, what is the sanctity of the legal fight that has been done? If the Government wins in the legal fight, then the Government says: “You have lost.” If the employees win, then the Government says: “We have Parliament and Parliament will decide.” What if what Parliament decides is anti-labour, anti-employee and anti-working class? So, this is an injustice.

Madam Speaker, here the Minister has stated only two lines but this is not a matter of two lines. This is a matter pertaining to millions of employees and officers working under the Government of India.

“That this House approves the proposal of the Government to reject the Award, given on 18th October, 1999, by the Board of Arbitration in respect of the

pay scales for the post of Computer (now compiler) in the Office of Registrar General, India (RGI) (vide Award CA Reference No. 1/1998 in terms of Clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration) for the following reasons:- (i) The duties and recruitment qualifications of the post of Computer (now compiler) in the Office of Registrar General, India (RGI) are not comparable with those of the post of Investigator of National Sample Survey Organization (NSSO) with whom parity is mainly being sought; (ii) Upgradation of the pay scale of Computers (now compiler) in the Office of Registrar General, India (RGI) may lead to similar demands from the UDCs in the Central Government and other common categories posts, which would have huge financial implications; and (iii) The matter has already been examined by a number of Central Pay Commissions, which are expert bodies and consider all the posts across the Government in a holistic manner. The proposal in respect of the Office of the RGI involves one time expenditure of nearly `36.14 crores and recurring expenditure of nearly `2.93 crores per annum. Besides, the Award, if accepted, will have wider financial and administrative implications, as similar demands would be raised by a large number of other similarly placed staff in the Government, which will not be in the interest of national economy and social justice.”

We have been witnessing these types of Government Resolutions. Whenever the employees win, whenever the officers win, whenever the Government servants win in a legal battle, in a legal fight, and when they get an Award in their favour, we have been witnessing these types of Resolutions by the Government.

Of course, the House has the prerogative, we have the prerogative. But, Madam Speaker, this is not a good precedent. I may be permitted to say this. If I am wrong, I would be the most happier person. But the power of the House, the prerogative of the House should not be misused like this. Everybody should be treated equally before the law. The Constitution says so. Article 14 also says so.

But when it comes before the law, the Government is having a stronger footing than an ordinary being, than its servants. So, all this will create social injustice.

Madam Speaker, I may be permitted to read the words and the lines, which have been stated in paragraph 21, Sub-paragraph 2. It says that ‘this may lead to similar demands from the UDCs in the Central Government and other common category posts, which would have huge financial implications.’

May I submit Madam that when we implement this Pay Commission Report, then also we may incur huge financial implications. If the Finance Minister is having the good heart to increase the MPLADS funds, then also we may have that much of financial implications. When it comes to the matter of those who are working, why is this type of mentality, this psyche, this approach shown? Anyway, I cannot agree with this type of approach.

We have to find out some other alternative methods. Otherwise, the people who are working under the Government of India may think that we are anti-employees, anti-Government officers and anti-working class.

HON. SPEAKER: No, it is not like that.

DR. A. SAMPATH: I may not be permitted to deviate from such a view. I may be permitted to express my dissent in their following these types of precedents. Thank you.

HON. SPEAKER: The question is:

“That this House approves the proposal of the Government to reject the Award, given on 18th October, 1999, by the Board of Arbitration in respect of the pay scales for the post of Computer (now compiler) in the Office of Registrar General, India (RGI) (vide Award CA Reference No. 1/1998 in terms of Clause 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration) for the following reasons:-

- (i) The duties and recruitment qualifications of the post of Computer (now compiler) in the Office of Registrar General, India (RGI) are not comparable with those of the post of Investigator of National Sample Survey Organization (NSSO) with whom parity is mainly being sought;

- (ii) Upgradation of the pay scale of Computers (now compiler) in the Office of Registrar General, India (RGI) may lead to similar demands from the UDCs in the Central Government and other common categories posts, which would have huge financial implications; and
- (iii) The matter has already been examined by a number of Central Pay Commissions, which are expert bodies and consider all the posts across the Government in a holistic manner. The proposal in respect of the Office of the RGI involves one time expenditure of nearly Rs. 36.14 crores and recurring expenditure of nearly Rs. 2.93 crores per annum. Besides, the Award, if accepted, will have wider financial and administrative implications, as similar demands would be raised by a large number of other similarly placed staff in the Government, which will not be in the interest of national economy and social justice.”

The motion was adopted.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, we want division on the Resolution... *(Interruptions)*

HON. SPEAKER: In the adoption of Resolution, what is the need of division?

... (Interruptions)

DR. A. SAMPATH : Madam, on behalf of the working class of this nation, on behalf of the employees of this nation, I pray before you to permit division. Let the nation hear who stands where... *(Interruptions)*

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, the hon. Member, Mr. Kharge and his colleagues may consider. This is an Award of 18th October 1999. I think, Mr. Kharge as the Labour Minister from 2004 to 2014, had adequate opportunity to implement it. May be he knows the reasons why he did not implement it... *(Interruptions)*

SHRI MALLIKARJUN KHARGE: This is the Resolution and we are opposing it... *(Interruptions)*

HON. SPEAKER: It is okay. There is no division. This Item is over, now.

... (*Interruptions*)

DR. A. SAMPATH : Madam Speaker, I may be given a chance to speak...

(*Interruptions*)

HON. SPEAKER: I have given you ample opportunity and you have raised your issue also. Now, the Resolution is adopted. Let us go to the next item. Now, we will go to Item No. 22 – Shri P. Ashok Gajapathi Raju.

... (*Interruptions*)

12.25 hours***CARRIAGE BY AIR (AMENDMENT) BILL, 2015**

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU):

Madam, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Carriage by Air Act, 1972 be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 2, *for* the figure, “2015”, the figure “2016” be *substituted*.”

HON. SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the Carriage by Air Act, 1972 be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

* The Bill was passed by Lok Sabha on the 2nd December, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sittings held on the 2nd March, 2016 and returned it to Lok Sabha on 3rd March, 2016.

CLAUSE 1

2. That at page 1, line 2, *for* the figure, “2015”, the figure “2016” be *substituted*.

The motion was adopted.

HON. SPEAKER: We shall now take up amendments made by Rajya Sabha. I shall now put amendment Nos. 1 and 2 made by Rajya Sabha together to the vote of the House.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 2, *for* the figure, “2015”, the figure “2016” be *substituted*.

The motion was adopted.

HON. SPEAKER: The Minister may now move that the amendments made by Rajya Sabha, in the Carriage by Air Act, 1972, as passed by Lok Sabha, be agreed to.

SHRI ASHOK GAJAPATHI RAJU: Madam, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

12.27 hours***HIGH COURT AND SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT BILL, 2015**

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 be taken into consideration:-”

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 5, *for* the figure, “2015”, the figure “2016” be *substituted*.

HON. SPEAKER: The question is:

“That the following amendments made by Rajya Sabha in the Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 be taken into consideration:-”

* The Bill was passed by Lok Sabha on the 7th December, 2015 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sittings held on the 2nd March, 2016 and returned it to Lok Sabha on 3rd March, 2016.

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 5, *for* the figure, “2015”, the figure “2016” be *substituted*.
The motion was adopted.

HON. SPEAKER: We shall now take up amendments made by Rajya Sabha. I shall now put amendment Nos. 1 and 2 made by Rajya Sabha together to the vote of the House.

The question is:

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 5, *for* the figure, “2015”, the figure “2016” be *substituted*.

The motion was adopted.

HON. SPEAKER: The Minister may now move the amendments made by Rajya Sabha in the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, as passed by Lok Sabha, be agreed to.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

HON. SPEAKER: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

HON. SPEAKER: Do you want to take up Item No.24?

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, the Finance Minister would like to make a request.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, my request would be that the Bill could be taken up first and then we will continue with the discussion on the General Budget.

DR. P. VENUGOPAL (TIRUVALLUR): Madam, no, we can go ahead with the discussion on the General Budget.... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, we have certain objections to the Aadhaar Bill being taken up.... (*Interruptions*)

HON. SPEAKER: What is it? You can mention it in the evening.

DR. P. VENUGOPAL : Madam, I have already given notice regarding GAIL.

HON. SPEAKER: Arun Jaitley Ji, before taking up the Bill, let me hear him.

Yes, what is it? Is it about your notice for adjournment?

DR. P. VENUGOPAL: Yes, Madam.

HON. SPEAKER: I know it. You only refer to it. I am giving you only one minute.

DR. P. VENUGOPAL: Madam, I want at least 2-3 minutes. This is an important matter.

HON. SPEAKER: Actually, it has already been mentioned by your Member, Vijaya Kumar on 9th.

DR. P. VENUGOPAL : No.

HON. SPEAKER: Yes. All right, you mention it in one minute only.

DR. P. VENUGOPAL: Madam Speaker, through you, I would like to draw the attention of the Government to a matter of urgent and grave importance.

The proposed gas pipeline project of GAIL would go through seven districts of Tamil Nadu, namely, Tirupur, Erode, Coimbatore, Salem, Namakkal, Dharmapuri and Krishnagiri. This is going to be a 20 metre wide pipeline covering 310 kilometres in these seven districts. This will cause a huge loss and irreparable damage to agriculture and residential properties in these districts. This is going to have a severe implications for the farmers and the common people in Tamil Nadu.

The impact of laying the pipeline by GAIL is wide and is going to affect the life and livelihood of farmers in more ways than one. It is going to expose them to other risks also like the accident that happened in Andhra Pradesh recently. So, it is all the more essential that the alignment is shifted away from the residential areas.

This proposed pipeline project is going to uproot more than 1,20,000 fruit-bearing mango, jackfruit and coconut trees.

When this issue went to the High Court of Madras, it ordered the Government of Tamil Nadu to conduct public hearings where the farmers raised

severe objections to this proposal. On the one hand, the compensation that will be paid is very meagre and on the other hand, even though the State Government had ordered to plant at least 10 trees for each tree cut, it would be next to impossible for the GAIL to plant 12 lakh trees in this area.

In view of the above, the Government of Tamil Nadu on 2nd February, 2013 suggested that GAIL may stop the work of laying the pipeline in the proposed alignment.

Section 7(1) of the Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962, makes it mandatory that no pipeline shall be laid under lands which are used for residential purposes or near permanent structures.

In this regard, the Supreme Court also had made it clear that once the right of land use is notified, the State Government has no power; and for all practical purposes, the “appropriate Government” will be the Central Government. While respecting this verdict of the Supreme Court, the Government of Tamil Nadu has prepared a review petition.

The Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 is one of the 13 Acts which have been exempted from the mandatory requirement of carrying out Social Impact Assessment under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act of 2013.

I would like to point out here that, technically speaking, this Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 is not a Land Acquisition Act.

Under these circumstances, the Tamil Nadu Government strongly believes that realignment of pipeline along the highway is the best way possible to implement the project.

In this connection, the Chief Minister of Tamil Nadu, Dr. Amma had written a letter to the hon. Prime Minister of India on 8th February, 2016 requesting the Centre to urgently intervene in the matter, and to rescind all the

Notifications issued in this regard. In the meantime, the GAIL may be directed not to act as per those Notifications, pending final decision in the matter.

HON. SPEAKER: Now you have made it.

DR. P. VENUGOPAL : So, there is also a need to amend the relevant provisions of Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 so as to conduct the Social Impact Assessment.

The hon. Chief Minister of Tamil Nadu has requested the Centre to direct the GAIL to join the Expert Committee constituted by the State Government so that the possibility of laying of the pipelines alongside the national highways can be explored.

Madam Speaker, in view of the above, I request the Centre to immediately intervene in the matter and render justice to Tamil Nadu for the cause of farming community in the seven districts of the State.

With these words, I conclude. Thank you.

HON. SPEAKER: Now, Item No. 24.

... (*Interruptions*)

माननीय अध्यक्ष : मैं क्या करूँ, इस तरह शून्य काल शुरू करूँ क्या? I am sorry. What is this?

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, today morning at 10.40, I requested you that time should be given. ... (*Interruptions*) क्या हो गया, क्या बात कर रहे हैं, बोलिये?

माननीय अध्यक्ष : खड़गे जी, प्लीज़ एक मिनट। कोई बात नहीं कर रहे, आप मुझसे बात करिये। आप उनसे बात करने आये हो या मुझे कुछ कह रहे हो, पहले डिसाइड करो। आप बोलिये न।

SHRI MALLIKARJUN KHARGE: Respected Speaker, Madam, I would like to invite your kind attention to a gross injustice done to the entire opposition parties by disallowing them to speak on the issues related to Ishrat Jehan case. The matter was discussed under Rule 197 under which a Member can seek clarification from the Minister regarding the particular issue. Contrary to it, the discussion was

biased and the Members were making baseless allegations against the erstwhile UPA Government and its leaders.

Moreover, it was a one sided discussion aimed at making the cooked up stories against the Congress Party and its leaders. Before the commencement of the discussion, the Congress MP, hon. Shri Veerappa Moilyji sought permission to speak on the issue. Unfortunately, it was denied and the discussion happened in one-sided manner, making a reckless allegation against a political party.

माननीय अध्यक्ष : आपका हो गया, मैंने आपको बता भी दिया, खड़गे जी हो गया।

SHRI MALLIKARJUN KHARGE : In this regard, I would request you to kindly allow one of the Congress Members to speak on the issue after completing the Question Hour.

HON. SPEAKER: No, I am sorry, not at all.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam Speaker, I would like to put the records correct. ... (*Interruptions*)

HON. SPEAKER: No, I am sorry.

... (*Interruptions*)

माननीय अध्यक्ष : रूल 197 का नियम है।

SHRI MALLIKARJUN KHARGE : Yesterday, you did not give a chance to clarify certain matters.

HON. SPEAKER: No, I am sorry. You cannot clarify like this.

SHRI MALLIKARJUN KHARGE: Madam, kindly give five minutes.

HON. SPEAKER: Now, we take up Item No. 24. No, nothing can be raised.

SHRI MALLIKARJUN KHARGE: You have allowed so many people on so many occasions. What is this?

SHRI RAJIV PRATAP RUDY: Madam, I would like to put the records straight.

SHRI MALLIKARJUN KHARGE: Madam Speaker, I am on my legs. I have not yielded. ... (*Interruptions*)

श्री राजीव प्रताप रूडी : मैडम, मेरा सिम्पल सा सवाल है...(व्यवधान)

माननीय अध्यक्ष : मैंने आपको बैठने के लिए बोल दिया। आपने जो इश्यू उठाया, हो गया।

श्री राजीव प्रताप रूडी : खड़गे साहब, आपने अध्यक्षता की। बिजनेस एडवाइज़री कमेटी में यह तय हुआ कि हम कॉलिंग अटेंशन मूव करेंगे और आपने 197 में स्वीकार किया और यह अधिकार था कि मैम्बर्स स्वयं आकर के नोटिस दें और आपने स्वीकार किया। कलिकेश नारायण देव ने भी नोटिस दिया, वे हमारे एन.डी.ए. के पार्टनर नहीं हैं। फिर भी हम लोगों ने स्वीकार किया। अगर आपके सदस्य समय पर नोटिस नहीं दें और फिर बीच में हस्तक्षेप करना चाहें तो यह सदन की जो परम्परा है और कार्य करने की जो पद्धति है, उसको आपके चाहने से परिवर्तित नहीं किया जा सकता। महोदया, यह पूरी अपोर्चुनिटी दी गई, डिस्कस हुआ, लेकिन आपने भाग लेने के लिए नोटिस नहीं दिया, इसके लिए सरकार जिम्मेदार नहीं है।
...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : इन्होंने परम्परा की चर्चा की, परम्परा में यह भी शामिल है।
...(व्यवधान)

माननीय अध्यक्ष : आप बैठिये न। मैंने आपको इजाजत नहीं दी है। I am sorry. Whatever he has said is correct. The issue is already over.

12.29 hours**AADHAAR (TARGETED DELIVERY OF FINANCIAL AND OTHER SUBSIDIES, BENEFITS AND SERVICES) BILL, 2016**

HON. SPEAKER: Now, the House will take up Item No.24

Shri Bhartruhari Mahtab.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, on Item No. 24, I am raising an objection. This is a very important Bill. ... (*Interruptions*)

माननीय अध्यक्ष : एक मिनट। आप सब बैठिये। वह बात हो गई।

... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: Madam, I am raising an objection regarding up Item No. 24.

It is a very important Bill which was listed as the last item of Government Business in today's agenda, but it is being preponed and coming at a time when Budget is now being discussed. Today is Friday and not a single Member from the Trinamool Congress is present. Three hours have been allocated for discussion on this Bill. Some amendments have also been moved. We have less than three hours today because Private Members' Business will start at 3.30 p.m. Already ten minutes have passed. It cannot be completed today. It has serious repercussion and implications. Some are of the view that there is a need and some are of the view that there is no need because it impinges on the privacy of every citizen.

When this is the case, some Amendments have been moved, right or wrong, the House will take a decision on it.

Many of us are still in doubt whether this is a Money Bill or not. As far as my information goes, it is a Money Bill. So, the Upper House is not going to deliberate on this Bill threadbare. What is the hurry? I have my own observation on this. This was a creation of the UPA Government. Mr. Nilekani -- if I can take his name -- also presented himself in the case of Aadhaar before the Standing Committee not only once but twice and the Committee -- whether it was headed

by Mr. Ananth Kumar or subsequently headed by Mr. Yashwant Sinha -- had also given the Report and some corrections have been made in this Bill.

But the Government as such, whether it was the UPA Government or the NDA Government, are in favour of Aadhaar. The political parties have differed when they are out of power, but we, sitting in the Opposition since last 15 years, are aware that where the shoe pinches. My only concern here is that as this is a totally new Bill where new provisions have been added and some firewall has been created, but still the option that a citizen has to opt for or not to opt for this provision still does not find place in this Bill.

Therefore, my request to you, Madam, is to refer this Bill to the Standing Committee. Do not rush it through and that too on a Friday. Refer it to the Standing Committee and let them be told that within two months time, that is, by the Monsoon Session this Report can come and the House can take up this Bill in a proper manner.

SHRI MALLIKARJUN KHARGE: Madam, we all support this suggestion. ...
(Interruptions)

HON. SPEAKER: Yes, Mr. Minister. You can move the Bill now.

SHRI MALLIKARJUN KHARGE: I am saying this because it is very essential. They have brought nearly 10 new Amendments to the old Act. Therefore, it is necessary to send it to the Standing Committee so that all will participate and all political Parties will also be there. We are not against this, but we want to show you some flaws in nearly 10 Amendments and how they are going to hurt. As Mr. Mahtab said, the privacy question is there and other things are there. This card is not only for identification, but it is also for other things. One has to give many personal information. Therefore, what harm is there if you refer it to the Standing Committee? Every time, bypassing the Standing Committee is not good.

Madam, for the smallest Act you always insisted to refer it to the Standing Committee. Why not refer this Bill, which is going to affect nearly 130 crore

people? Therefore, I fully support the suggestion that it should go to the Standing Committee.

DR. P. VENUGOPAL: Madam, we are not opposing the passing of this Bill. But only three working days are left and we need to have a thorough discussion on this subject. So, kindly send this Bill to the Standing Committee. This is my humble submission to you.

HON. SPEAKER: It needs three hours only. So, we have to see about it.

Yes, Mr. Minister.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016 was introduced by me before this hon. House last week.

The discussion with regard to such an institution was really started when the UPA Government was in power. The Unique Identity Authority itself was setup on 28 January 2009. The UPA Cabinet approved the idea of a legislation on 24 September 2010. Thereafter, a legislation, which was the legislation to deal with unique identity, was introduced in the Parliament on 3 December 2010.

We have since also, as Mr. Mahtab rightly mentioned, had the benefit of the Standing Committee of Parliament making certain recommendations and suggestions. There has been an extensive public debate also on this issue. The matter has also been agitated before the Supreme Court where the principal challenge, as was mentioned rightly by the hon. Member, has been in relation to the right of privacy, which can allegedly be violated and that is a possible view if this information becomes public with regard to the unique identity of any individual.

Now, this entire discussion which has taken place over the last seven years has now culminated; and this is something which does not only concern the Central Government, it also concerns almost every State Government in the

country; it will also eventually concern a large number of local bodies because as technology has evolved and as the wisdom of society itself is evolving, how do we use this institution gifted to us by technology for the optimum benefit of the society itself? For example, the initiative which was started when the UPA was in power, today you have 99 crore people who already have an Aadhar Enrollment. So, a lot of work has taken place and it is continuing by the day. Ninety-seven per cent of adults in India today have an Aadhar Enrollment. The number of children is a little less; it is about 67 per cent. Every day, five to seven lakh new people are being added to it, and that is the pace at which the work itself has been going on.

Though the institution remains the same that you will have an Aadhar Enrollment, but there are two or three distinct differences that it has with the earlier idea. The earlier Bill which was conceived by the UPA, I am not saying that it was a wrong Bill or anything. At that stage, that was the kind of thinking in the society which was on that every individual in India, every resident in India must have a Unique Identity; that Unique Identity can be used in crime detection; that Unique Identity can be used by various institutions and, therefore, a lot of benefit could accrue to the society as a result of this. Now, that went into a side debate relating to privacy of individuals and it becoming public, and we became wiser by this because a lot of people collectively feel that the right of individual's privacy that is an inherent part of his own liberty is also to be protected. But then we have a second set of problems before the society.

We have a lot of weaker sections in India, both socially and economically. We have a large number of people who are still below the poverty line. One of the issues which has been confronting both the Central and the State Governments, and the local bodies, has been that there is a large part of our national resource which is earmarked for these weaker sections and this resource must be targeted. Therefore, in the last one or two years, a discussion has started in the society as to who are the people who are entitled to the benefit of this resource. Now, the focus

of the Bill which was originally introduced in 2010 was a single point focus. ...
(Interruptions)

SHRI MALLIKARJUN KHARGE : You can give this argument afterwards. The question is whether it should be referred to the Standing Committee or not.

HON. SPEAKER: There is already a decision and that is the reason why we have taken up this today.

SHRI MALLIKARJUN KHARGE: But very politely, the Minister is going on putting across his views, which is not necessary. Otherwise, it means that he has started the discussion.

SHRI ARUN JAITLEY: I would only respond to Shri Kharge since he has been fair enough to say that his Party was the pioneer and they support the idea. I think, the earlier we implement the idea, the better it would be in the overall interest of the country.

SHRI MALLIKARJUN KHARGE: It should not be done in a distorted form. Why have you brought in those ten amendments?

SHRI ARUN JAITLEY: If you point out a distortion, I will certainly correct the distortion. Please point it out; let us start the discussion.

SHRI MALLIKARJUN KHARGE: The Standing Committee will point that out.

SHRI ARUN JAITLEY: We have already had the wisdom and the benefit of a Standing Committee in a different context -- of the idea of a Unique Identity. So, the focus of this Bill, unlike the UPA Bill -- I am just for convenience sake calling it like that, and there is no political difference because after all the identity is the same, and the institution is the same -- was how this body is to be created and the idea of having a Unique Identity. That was the focus of the Bill. This Bill deals with only one primary focus and that primary focus is that whoever gets a benefit from the Consolidated Fund of India in terms of subsidies, in terms of any form of resource, either from the Centre or the State Government, or from any other State institution, this person is entitled to have an Aadhar Card.

Therefore, for him to get that benefit, either the Aadhaar card or any other document so prescribed will be necessary for the purposes of taking that benefit. Now the advantage of this would be this. I just give an example. We started using this entire initiative which you had started. We added to it the Jan Dhan data, the mobile data and the LPG money started going in on the basis of this entire data directly into accounts. Now the total amount the Central Government has saved is this. Every poor man who is entitled to it, every person whose income is less than Rs.10 lakhs is today entitled to it unless he has voluntarily given up. Today, by just using the technology and targeting the subsidy, in the initial stages itself, the saving for the Central Government has been Rs.15,000 crore. ... (*Interruptions*)

SHRI TATHAGATA SATPATHY (DHENKANAL): Has the discussion on the Bill started?

SHRI ARUN JAITLEY: Yes, of course, it has started

HON. SPEAKER: Yes, it has started.

SHRI ARUN JAITLEY: It has been Rs.15,000 crore. Four States, Andhra Pradesh, Telangana, Puducherry and Delhi have had some pilot schemes with regard to the PDS. The saving of these four States already has been Rs.2,346 crore. So, nobody is able to use the benefit twice over. People in the LPG could be detected as a result of it who were wealthy enough and were taking the benefit of four or five connections each. So, you have been able to screen them out. Scholarships are now reaching the right people because a lot of scholarships have been put on to it. Similarly, pension has been rightly put on this. Today you have an apparatus. You have approximately about 25 crore families in India. I am just saying approximately by including all families, if you take the average size as about five. The bank accounts of 24.89 crore families have already been linked to Aadhaar; 11.80 LPG connections have already been linked to Aadhaar; 10.83 crore ration cards, including every BPL and some above that, have already been linked to Aadhaar; 6.08 crore MGNREGA cards have been linked. This is going to enable the direct payment. Today you have the MGNREGA payment being sent

to the States, from the States to the District Collector, then to the Panchayat and then to the people. Everybody including your own leaders in the past have said that a lot of money gets pilfered in the process. Today using this, the entire MGNREGA money will directly go into the bank accounts of the farmers or the people who work into this. Every State Government and every individual at the Centre itself is going to save a lot of resource because of this. As far as you are entitled to have an Aadhaar card, to get a benefit you need a presentation of Aadhaar card or any other document which must be so notified. Shri Mahtab's concern is about privacy ... (*Interruptions*)

SHRI BHARTRUHARI MAHTAB: My concern is relating to the option, whether I have that option.

SHRI ARUN JAITLEY: It is an entitlement. If you see the language, the word is that every person shall be entitled. It is an entitlement. Therefore, the privacy and data protection is such that there will be no sharing of data from Aadhaar data base without the consent of the resident. No biometrics is to be shared even with the consent of the resident. Disclosure of information is only in the interest of national security pursuant to a certain level of officer coming to that satisfaction. Any unauthorised disclosure is liable for punishment.

A concern has also been expressed particularly, some of the friends in my Party ask: Does it confer a right of citizenship? The Bill itself says that it does not confer a right of citizenship itself. Therefore, if you see the prime focus of this Bill, the focus entirely is about the usage of money belonging to the Consolidated Fund of India whether of the Centre or the State Governments. In order to spend that money by way of a subsidy and in order to make sure that it is targeted, production of this card is necessary. The rest, how the card is to be issued itself, is incidental provision. That is why it squarely comes within the language of article 110, sub-clause (c) to be particular, which defines the Money Bill. Therefore, the procedure with regard to the Money Bill itself should be followed.

With these few initial observations, Madam, I commend this Bill to this House for discussion and acceptance.

SHRI MALLIKARJUN KHARGE: He wants to avoid Rajya Sabha.

SHRI ARUN JAITLEY: It will go to Rajya Sabha.

HON. SPEAKER: Mr. Minister, would you like to say something?

SHRI ARUN JAITLEY: Yes, Madam, since he said that.

The Money Bill does not bypass the Upper House. After we pass it, it goes for the wisdom of the Upper House itself. It will certainly go there.

SHRI MALLIKARJUN KHARGE: But no voting, it will come back.

SHRI ARUN JAITLEY: I did not make the Constitution. Those who made the Constitution provided for article 110, who has a right to vote, who does not have a right to vote.

I mentioned this last time. You passed the Juvenile Justice Bill in 1986 as a Money Bill. The South African Bank was passed as a Money Bill. The Workmen's Injury Compensation was passed as a Money Bill. I have got a whole list of Money Bills. If you want, I will share that list with you.

HON. SPEAKER: A decision has to be given by me. I am sorry.

SHRI ARUN JAITLEY: I can only propose. It is for the hon. Speaker to decide whether it is a Money Bill or not.

HON. SPEAKER: Thank you. That is all.

SHRI MALLIKARJUN KHARGE: The earlier Bill was not a Money Bill. You have converted it into a Money Bill because suppose voting takes place there and the Bill gets defeated, ...

माननीय अध्यक्ष : गरीबों तक पैसा नहीं पहुंचेगा। हो सकता है।

SHRI MALLIKARJUN KHARGE: I do not say that Constitution can be changed ...

SHRI ARUN JAITLEY: The earlier Bill was not a Money Bill because the earlier Bill only dealt with one issue – the idea of having a unique identity. In this Bill that is an incidental issue. The core focus of this Bill is spending government

money. I think the experience which we have had in the last seven years had made us wiser to draft the Bill in this manner.

I beg to move :

“That the Bill to provide for, as a good governance, efficient, transparent, and targeted delivery of subsidies, benefits and services, the expenditure for which is incurred from the Consolidated Fund of India, to individuals residing in India through assigning of unique identity numbers to such individuals and for matters connected therewith or incidental thereto, be taken into consideration.”

HON. SPEAKER: Motion moved:

“That the Bill to provide for, as a good governance, efficient, transparent, and targeted delivery of subsidies, benefits and services, the expenditure for which is incurred from the Consolidated Fund of India, to individuals residing in India through assigning of unique identity numbers to such individuals and for matters connected therewith or incidental thereto, be taken into consideration.”

श्री राजीव सातव (हिंगोली) : अध्यक्ष महोदया, आपने मुझे इस महत्वपूर्ण आधार बिल पर अपनी बात रखने का मौका दिया, इसके लिए धन्यवाद। अभी पार्लियामेंट्री अफेयर्स मंत्री जी बात कर रहे थे कि परम्पराओं का पालन होना चाहिए। सचमुच आप उसी परम्परा का पालन कर रहे हैं। जिस प्रकार आप यू टर्न पर यू टर्न लेते जा रहे हैं, शायद यू टर्न लेना हमें आपकी परम्परा दिख रही है, क्योंकि जो बात आप पहले करते थे, सत्ता में आने के बाद पूरे बदल रहे हैं। जब विपक्ष में थे तब बार-बार कहते थे कि कोई भी बिल रैफर होना चाहिए। आज स्टैंडिंग कमेटी की बात ही नहीं हो रही है। शायद कुछ दिनों बाद स्टैंडिंग कमेटी का कोई महत्व रहेगा, ऐसा मुझे नहीं लगता।

हमने बीच में देखा कि यह सरकार यू टर्न सरकार के रूप में काम कर रही है। एक साल पहले 27 फरवरी, 2015 को प्रधान मंत्री मोदी जी ने कहा था कि मेरी राजनीतिक सूझबूझ कहती है कि मनरेगा कभी बंद मत करो। मैं ऐसी गलती कभी नहीं कर सकता क्योंकि मनरेगा आपकी विफलताओं का जीता-जागता स्मारक है। वित्त मंत्री जी ने उन विफलताओं के जीते-जागते स्मारक के लिए 38,500 करोड़ रुपये की निधि का आवंटन किया है। गलत कौन है - प्रधान मंत्री जी गलत रहे या वित्त मंत्री जी गलत रहे, इस बात की चर्चा भी होनी चाहिए। आप यू टर्न की बात कर रहे हैं। जब आप आधार के बारे में बात करते थे, यहां कई सांसद बैठे हुए हैं। उन्होंने आधार के बारे में उस वक्त क्या कहा था, इसकी चर्चा भी आपको करनी चाहिए।

13.00 hours

दो-चार दिन पहले प्रधानमंत्री जी ने राज्य सभा में भाषण दिया। प्रधानमंत्री जी ने कहा कि यह सदन हाऊस ऑफ आइडियाज है, हमारा अपर हाऊस चेम्बरस ऑफ आइडिआज है, यहां से देश को मार्गदर्शन मिले, दिशा मिले इसलिए दोनों सदनों के बीच तालमेल होना बहुत जरूरी है। मोदी जी ने कहा कि राज्य सभा महाजनों की सभा है और वही मोदी सरकार राज्य सभा को बाइपास करके आधार बिल को मनी बिल बनाकर लाए हैं, राज्य सभा को बायपास करने की बात हुई है। राज्य सभा से इतनी परेशानी क्यों है? जेटली जी सदन के भी नेता हैं और राज्य सभा से बाईपास करके इस बिल को यहां लाया गया है। जब इस बिल पर बात चल रही थी तो उस समय सरकार ने कहा था कि **At the time of introduction of the Bill, the Government stated that the Bill confines itself only to Government expenditure.** लेकिन इसके क्लारुज 57 में लिखा है कि **Any public or private person may use the Aadhar no. for establishing the identity of any individual for any purpose.** मामला यह है कि आप प्राइवेट एजेंसी को अलाऊ कर रहे हैं, आधार की पूरी इन्फॉर्मेशन आने वाले समय में कोई भी प्राइवेट इन्टिटी चाहे एयरलाइन हो, टेलीकॉम हो, इन्श्यूरेंस हो, रिअल स्टेट की कोई कंपनी हो

आधार को प्रूफ ऑफ आइडेंटिटी के रूप में यूज करेगी। आपका पहला कन्ट्रेंशन था कि इसको It confines itself to the Government expenditure. यह बात सही नहीं है। आपने सदन को गुमराह करके इस बिल को सामने लाया है।

यहां पर जब हम आधार की बात कर रहे हैं, एनपीआर के बारे में सरकार का व्यू यह था कि एनपीआर पूरी तरह से लागू हो और उस दिशा में होम मिनिस्टर साहब ने कितनी मीटिंग ली और कितना यहां सदन में इस पर कितना काम किया, यह बात है। जब यूपीए की सरकार आई थी तब प्रधानमंत्री मनमोहन सिंह जी की अगुवाई में इस पर विचार हुआ कि कैसे हम एडवांस टेक्नोलॉजी पर विचार करें। जैसे पूर्व प्रधानमंत्री राजीव गांधी द्वारा और सैम पित्रोदा जी द्वारा भारत टेलीकॉम रेग्यूलेशन लाया गया। उसके बाद यूपीए सरकार ने आदरणीय सोनिया जी और मनमोहन सिंह जी के नेतृत्व में आदरणीय नंदन नीलकेणी जी के कंधों पर यह जवाबदेही सौंपी। जब 2010 में जवाबदेही सौंपी गई, 2010 का स्ट्रेटेजी डॉक्यूमेंट मेरे पास है उसमें वे ऑफ विजनरी प्रोग्राम रहा Unique Identification No. will only provide identity. The UID will prove identity, not citizenship, focus on enrolling India's poor and underprivileged communities. Enrolment will not be mandated, process to ensure no duplicates. Technology systems will have a major role across the UIDAI infrastructure. यह बात रखी गई थी और 5-6 साल काम किया गया। जब 5-6 साल काम किया गया तब इस बात को इतना इम्पोर्टेंस दिया गया कि नंदन नीलकेणी जी रिपोर्ट को सीधे पीएमओ को सौंपा करते थे और कैबिनेट मंत्री का रैंक भी हमने उस समय उनको दिया। इस सरकार के आने के बाद क्या किया, उस कमेटी को भंग करने की कोशिश की।

मैं आपके माध्यम से सदन को बताना चाहता हूँ कि यह बहुत ही हास्यास्पद लगता है कि आप इस प्रोग्राम की तारीफ कर रहे हैं, आज आधार के बारे में बड़ी अच्छी बातें कर रहे हैं लेकिन इलेक्शन के दौरान और उसके पहले जिस प्रकार से आपने इसके बारे में आलोचना की, प्रधानमंत्री जी ने खुद कहा कि For the first time, I want to tell public I asked several questions on Aadhar project. I asked them questions related to illegal migrants, national security. They do not have any answers. क्या आज सरकार के पास इसका एंसर है? हमारे वरिष्ठ सदस्य महताब जी ने बहुत इम्पोर्टेंट बात रखी कि प्राइवैसी के बारे में यह सरकार कोई बात नहीं करना चाह रही है। क्या यह फंडामेंटल राइट है? इस बारे में सुप्रीम कोर्ट में आलरेडी रिट पड़ी है और उस बारे में चर्चा होने वाली है। इसमें मैं नरेन्द्र मोदी जी का ट्विट भी यहां दोहराना चाहूंगा।

“On Aadhaar neither the team that I met nor the Prime Minister could answer my questions on security threat it can pose. There is no vision, only political gimmick.”

उस वक्त आपको वह पोलिटिकल गिमिक लग रहा था। उस वक्त आपको यह नॉटकी लग रही थी, लेकिन आज आपको हमारी नॉटकी कैसे अच्छी लगने लगी है? आज हमारी नॉटकी में कैसे आपको जान दिखने लगी, इस बात का जवाब भी सरकार को देना पड़ेगा। जब आप विपक्ष में रहते हैं, तो हर बात को क्रिटिसाइज करते हैं। परसों मैंने बजट के भाषण में देखा, जिसमें आपने कहा कि 18 हजार गांवों का इलैक्ट्रिफिकेशन रहा। जब 18 हजार गांवों का इलैक्ट्रिफिकेशन रहा, तब 5-6 लाख गांवों का इलैक्ट्रिफिकेशन हुआ, इस बात की आप चर्चा नहीं करते। ऐसा नहीं चलेगा, क्योंकि 60 सालों में बहुत कुछ हुआ है। यह आधार भी कांग्रेस और यूपीए की देन हम आपके सामने लेकर आये हैं।

जब मोदी जी, प्रधान मंत्री जी इसे क्रिटिसाइज कर रहे थे, तब उन्होंने अपने प्रदेश के 60 प्रतिशत आधार कार्ड बनवा लिये थे। अगर उस वक्त उन्हें लगता था कि इसमें दम नहीं है तो 60 प्रतिशत आधार कार्ड उन्होंने क्यों बनवा लिये? इसका मतलब यह है कि उन्हें पता था कि इसमें दम है, लेकिन विरोध के लिए सिर्फ विरोध करना यह इनका एजेंडा था और यह आपका ... * पैटी पोलिटिक्स नहीं है। यह क्या है? राजनीतिक नॉटकी शायद आपसे ज्यादा दूसरा कौन कर सकता है। ... (व्यवधान)

श्री अश्विनी कुमार चौबे (बक्सर) : अध्यक्ष महोदया, ...* शब्द हटाया जाये, क्योंकि यह गाली है। ... (व्यवधान)

श्री राजीव सातव: जो करैक्शन है, वह करेंगे। ... (व्यवधान) हम लोग आपसे तो कम ही बात करते हैं। ... (व्यवधान)

माननीय अध्यक्ष : आपस में बातचीत मत कीजिए।

... (व्यवधान)

श्री राजीव सातव: आपसे हम बहुत ही कम बात करते हैं, इसलिए आप हमें वह मत बताइये। ... (व्यवधान) जो करैक्शन करना है, वह जरूर करेंगे। ... (व्यवधान) आप चिंता मत कीजिए। ... (व्यवधान) कोई दबने वाला नहीं है। ... (व्यवधान) वकील साहब, आपके प्रेशर में कोई आने वाला नहीं है। ... (व्यवधान) आप टैंशन मत लीजिए। ... (व्यवधान) हमें पूरा अधिकार है और हमारा हक है। ... (व्यवधान) इसमें आपको बोलने की जरूरत नहीं है। ... (व्यवधान)

* Not recorded.

HON. SPEAKER: Please address the Chair.

... (Interruptions)

श्री राजीव सातव: एक बार नहीं, हम दो बार बोलेंगे। ... (व्यवधान) इसमें कोई इश्यू नहीं है। ... (व्यवधान)

माननीय अध्यक्ष : आप सब लोग बैठ जाइये।

... (व्यवधान)

श्री राजीव सातव: आपका यही मेक इन इंडिया दिख रहा है। ... (व्यवधान)

माननीय अध्यक्ष : राजीव सातव जी, आपस में चर्चा मत कीजिए।

... (व्यवधान)

श्री राजीव सातव : हमें पता है कि आप कोई डिलीवरी नहीं दे पा रहे हैं। ... (व्यवधान)

माननीय अध्यक्ष : राजीव सातव जी, आप चेयर को संबोधित करके बोलिए।

... (व्यवधान)

माननीय अध्यक्ष : आप उनकी बातों के उत्तर मत दीजिए।

... (व्यवधान)

श्री राजीव सातव : अध्यक्ष जी, मैं तो बात कहना चाह रहा हूँ, लेकिन इन्होंने आर्ग्यूमेंट्स ही करने हैं, तो मैं क्या करूँ? ... (व्यवधान)

HON. SPEAKER: You are not supposed to answer.

... (Interruptions)

श्री राजीव सातव : अध्यक्ष जी, आप उन्हें बैठने के लिए कहिए। ... (व्यवधान)

माननीय अध्यक्ष : मैंने उन्हें बैठने के लिए बोला है। आप कृपया चेयर को संबोधित कीजिए।

... (व्यवधान)

श्री राजीव सातव : यह आपका मेक इन इंडिया न होकर ब्रेकिंग इंडिया हो रहा है। ... (व्यवधान)

माननीय अध्यक्ष : यह क्या है? तीन घंटे में डिबेट पूरी करनी है। आप सब क्यों बार-बार उठते हैं? आपकी तरफ से जवाब आयेगा।

... (व्यवधान)

श्री राजीव सातव : अध्यक्ष महोदया, भाजपा की प्रवक्ता मीनाक्षी लेखी जी आज सदन में नहीं हैं। लेकिन वे नंदन नीलकेणी जी के यहां जब कम्पेन के लिए गयी थीं और बाद में जब उन्होंने प्रैस कांफ्रेंस एड्रेस किया था तब कहा था कि

“Aadhaar implementation - a threat to nation’s security. CBI should probe into various aspects of the Aadhaar project including the manner in which finances have been allocated for it. I will be ashamed to take credit for such a project.”

आपकी प्रवक्ता कह रही थी कि मैं ऐसे आधार का क्रेडिट लेने के लिए अशैम्ड महसूस करूंगी। लेकिन आज आप बड़ी ताकत से उसका क्रेडिट लेने के लिए जा रहे हैं। आप आज कह रहे हैं कि खडगो जी, इसे आपने शुरू किया था, हम उसे लेकर जा रहे हैं। जबकि सदन आपसे यह मांग कर रहा था कि इसे आप दो महीने स्टैंडिंग कमेटी के पास भेजिये। आपने बीस महीनों में कुछ नहीं किया, लेकिन अब आप दो महीनों में इतनी बात करना चाहते हैं। आप दो महीने भी नहीं रुकना चाहते। इससे दिखता है कि आप अपनी बात रखने और कितने ... * के एंगल से आपकी सरकार चल रही है। ... (व्यवधान)

माननीय अध्यक्ष : यह क्या होता है? आप यह शब्द न कहकर दूसरी बात कहिये।

... (व्यवधान)

श्री राजीव सातव: अध्यक्ष जी, जो शब्द संसदीय नहीं है, उसे आप निकाल दीजिए, क्योंकि मैंने अपने सामने बैठे हुए कई साथियों से ही सीखा है कि कई सारे वर्ज्ड इस्तेमाल करो और बाद में उसे निकाल दो। भाजपा के तब के अध्यक्ष और अभी के गृह मंत्री राजनाथ सिंह जी ने 11 अप्रैल, 2014 को डेकन हेराल्ड को जो इंटरव्यू दिया था, उसमें उन्होंने कहा था कि

“We will review Aadhaar project if BJP led NDA comes to power and look into its flaws. Instead of Aadhaar National Population Register should be the basis of distributing direct cash benefits to targeted people”

आपके अध्यक्ष ने जब यह कहा था फिर अब क्यों बदल गए? अब क्यों यू टर्न लाए हैं? यू टर्न इसलिए लाए हैं क्योंकि हमने दो, चार, पांच साल मेहनत की, हमने यह ढांचा रखा और सिर्फ यही ढांचा नहीं रखा बल्कि इस देश में जितनी जरूरी बातें हैं वह कांग्रेस और यूपीए के समय में हुई हैं। 60 साल में क्या किया, बार-बार कहा जाता है। यह 60 साल में किया है। यह हमारा 60 साल का कन्ट्रीब्यूशन है। इस बात को इस देश की जनता और आपकी सरकार भी नकार नहीं सकती है। जाम में ए और एम है, ए आधार है और एम मोबाइल है। यह कांग्रेस और यूपीए की देन है। जे आपका हो सकता है लेकिन एम हमारा है।

SHRI ARUN JAITLEY: You take all three but pass this Bill.

* Not recorded.

श्री राजीव सातव: आप यह बात माननीय प्रधानमंत्री जी से भी कहिए कि इस बारे में बात करें। यह कांग्रेस की उपलब्धि है, यह कहने के लिए माननीय प्रधानमंत्री जी को बताइए। 60 साल में कुछ नहीं हुआ, ऐसी बातें आपने बार-बार कही हैं। 60 साल में हुआ है, माननीय वित्त मंत्री जी, आप इस बात को यहां कन्फर्म कर रहे हैं, मैं इसके लिए आपको धन्यवाद देता हूं।

यहां पर जिस प्रकार से एनपीआर के बारे में राजनाथ सिंह जी ने मीटिंग्स ली और एनपीआर को फोर्स करने की बात कही। राजनाथ सिंह जी ने 18 जून, 2014 को ट्वीट में कहा था -

“Instructed the MHA to update the NPR data base and asked for proposal on issuance of National Identity Cards to Indian citizens at the earliest.”

इसमें दो साल में क्या प्रोग्रेस रही? वित्त मंत्री जी की एक सोच, गृह मंत्री जी एक सोच, ऐसे इस सरकार का काम चल रहा है। यहां पर जो प्रस्तावित संशोधन आए हैं, इस पर पार्लियामेंटरी स्टैंडिंग कमेटी की बात आई। पार्लियामेंटरी स्टैंडिंग कमेटी का काम यशवंत सिन्हा जी की अध्यक्षता में हुआ। उसमें उन्होंने कहा था डाटा प्रोटेक्शन्स लॉ, राइट टू प्राइवैसी के बारे में आधार का कोई भी लेजिसलेशन लाने से पहले सरकार को पहले बिल लाना चाहिए, सरकार को पहले पहल करनी चाहिए। पार्लियामेंटरी स्टैंडिंग कमेटी जो यशवंत सिन्हा जी की अध्यक्षता में बनी थी, आप उनके रिक्मेंडेशन्स को यहां फॉलो नहीं कर रहे हैं।

माननीय अध्यक्ष जी, नेशनल सिक्योरिटी का वर्ड यहां इस्तेमाल किया गया है, लेकिन उसकी कोई डेफिनेशन नहीं है। यहां पर आपने 2010 के बिल की बात कही। 2010 के बिल में अच्छे प्रोवीजन्स थे। मेहताब जी ने कहा कि इसकी पूरी स्क्रुटनी अभी तक हुई नहीं है। 2010 के बिल में कई सारे ऐसे प्रोवीजन्स हैं जिसके बारे में सरकार ने यहां पर कुछ नहीं सोचा है। 2010 के बिल में एक करोड़ रुपए के फाइन का प्रोवीजन था, अब उसे इस बिल में 10 लाख पर ले आए हैं। गलती करने वाले को एक करोड़ का फाइन लगना चाहिए या दस लाख का? आपने 90 लाख फाइन कम कर दिया यानी एक करोड़ का फाइन दस लाख कर दिया। क्यों कर दिया? क्या आप लोगों को छोड़ना चाहते हैं? आप कहते हैं कि न खाऊंगा, न खाने दूंगा, जबकि यहां पर पूरी तरह से बदलाव लाए हैं।

माननीय अध्यक्ष जी, 2010 के बिल में तीन साल इन्प्रिजनमेंट की बात थी। इस बिल में आपने इसे एक साल कर दिया। क्यों कर दिया? इसके पीछे लॉजिक क्या है, जल्दी कोई छूट जाए या गलती करके जल्दी छूट जाए। इसके पीछे क्या सोच है, हमें समझ में नहीं आ रहा है।

कई साथियों ने अमेंडमेंट्स दिए। आपने कहा है कि नेशनल सिक्योरिटी के लिए किसी की भी इन्फार्मेशन मांगेंगे। आपने नेशनल सिक्योरिटी वर्ड डिफाइन नहीं किया। किसकी इन्फार्मेशन मांगेंगे, कन्हैया

की मांगेंगे या राजीव सातव की मांगेंगे? किसकी इन्फार्मेशन मांगेंगे, कुछ पता नहीं है। That is the discretion of the Government. ऐसे नहीं चलेगा। आपको स्ट्रीम लाइन करके बताना पड़ेगा कि आप किसकी इन्फार्मेशन लेना चाहते हैं। नेशनल टेलीग्राफ एक्ट जिसमें सुप्रीम कोर्ट की गाईलाइन थी। सुप्रीम कोर्ट ने बहुत क्लियरली कहा था कि किस प्रकार से इन्फार्मेशन ले सकते हो - Even a five-judge Bench of the Supreme Court is examining whether right to privacy is a fundamental right. इसके बारे में कोई डिस्मिशन नहीं हुआ है। आप यह आधार का बिल लेकर आये हैं। 1996 में अगर आप देखेंगे: The Supreme Court interpreted provisions under the Indian Telegraph Act with regard to the State being allowed to tap phone. आप उसको भी फोलो नहीं कर रहे हैं। आपके दिल में जो आ रहा है, उस प्रकार से आपने इस बिल को बनाया है। There are certain rules. But there are no rules and no provisions in this Bill. जिसके दिल में जो आएगा, वह सूचना लीक होगी और देश की सुरक्षा के लिए यह खतरा हो सकता है। यहां पर यह लिखा है: The Bill differs from the guidelines for phone tapping in the following two ways. First, the Bill permits sharing in the interest of national security rather than for public emergency or public safety.

यहां पर मेरा आपसे आग्रह रहेगा कि कम से कम आपकी सोच जो इंडियन टेलीग्राफ एक्ट है, उसके आधार पर तो कम से कम यह होना चाहिए और इन सब बातों के बारे में स्टैंडिंग कमेटी में चर्चा हो सकती है। इसलिए मेरी अभी भी आपसे विनती है कि 30-40 दिन का समय आप रखिए लेकिन यह बिल आपको स्टैंडिंग कमेटी को रैफर करना ही पड़ेगा। बाकी यहां पर कई सारे ऐसे मसले हैं, कई सारे ऐसे मुद्दे हैं जिनके बारे में हम डिस्कस कर सकते हैं। यहां पर संसदीय स्थायी समिति की जो संस्तुतियां थीं, उसके बारे में कोई यहां पर डिस्कशन नहीं हुआ है। अगर सरकार यह नहीं करना चाहती है तो कम से कम आधार की ऑथोरिटी में कैंट की ऑडिट की शक्तियां बढ़ाने के बारे में तो सोचना चाहिए।... (व्यवधान)

HON. SPEAKER: The time for your Party is 15 minutes. But you have already taken more than 20 minutes. If you consume the entire time of your Party, then other Members for your Party will not get time.

SHRI RAJEEV SATAV: Madam, I will conclude in one minute.

HON. SPEAKER: You will have to conclude. Please keep it in mind.

श्री राजीव सातव: माननीय अध्यक्ष जी, मैं अपनी बात एक मिनट में समाप्त कर दूंगा। मैं यहां पर एक बात रखना चाहूंगा, जैसे मंत्री जी ने कहा कि 90-95 करोड़ तक आधार का एनरोलमेंट हो चुका है और 30 अप्रैल 2014 तक 57.5 करोड़ आधार नम्बर बन चुके हैं। इसका मतलब 60 प्रतिशत काम इस सरकार ने शपथ लेने के पहले ही आधार के नम्बर के बारे में किया है। इसलिए जो नीव मनमोहन सिंह जी ने और आदरणीय सोनिया जी ने रखी है, उसी दिशा में हम इस काम को आगे लेकर जा रहे हैं। लेकिन यह जो काम लेकर जा रहे हैं, इसमें जो प्राइव्सी की बात है और कई सारी बातें जो अभी खड़गे जी ने और महताब जी ने बताईं, उसके बारे में कोई भी चर्चा यहां पर नहीं हो रही है।

आजकल प्रधान मंत्री जी राजीव गांधी जी और इंदिरा गांधी जी के कोटेशन इस्तेमाल कर रहे हैं। बड़ी खुशी की बात है कि बहुत दिनों के बाद उनको राजीव जी और इंदिरा जी के कोटेशन इस्तेमाल करने की कहीं न कहीं सोच और समझ उनमें इस प्रकार से आई है लेकिन उन्होंने जो इंदिरा जी का कोटेशन इस्तेमाल किया, उन्होंने राज्य सभा में कहा कि कुछ लोग काम करते हैं और कुछ लोग उसका श्रेय लेते हैं। काम करने वाले बनिए ताकि श्रेय लेने वालों में तो बहुत कम्पीटीशन है लेकिन काम करने वाले में कम्पीटीशन नहीं है। मेरा सरकार से यह आग्रह रहेगा कि यह बिल आप स्टैंडिंग कमेटी को रैफर करिए और थोड़ा काम करने वाले बनिए और श्रेय लेने की होड़ में मत जाइए। यह मेरा आपके माध्यम से सरकार से आग्रह रहेगा। मैं फिर से आपको धन्यवाद देता हूं कि आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया। धन्यवाद।

श्री गणेश सिंह (सतना) : माननीय अध्यक्ष जी, मैं आधार विधेयक 2016 के समर्थन में अपनी बात रख रहा हूँ। यह विधेयक धन विधेयक के रूप में यहां पर प्रस्तुत हुआ है। इसका उद्देश्य सरकार की नीतियों को अधिकथित करना और विशिष्ट पहचान यूआईडी स्कीम को आगे लाना था। विधेयक में इसकी सुरक्षा और इसके दुरुपयोग को रोकना अत्यंत जरूरी है। विधेयक में यह महसूस किया गया है कि नामांकन, अधिप्रमाणन, प्रतिभूति, गोपनीयता की प्रक्रिया और आधार संबंधी जानकारी को कानूनी बनाया जाए तथा भारत सरकार की संचित निधि से अवगत किया जाए। अभी राजीव सातव जी यहां पर कह रहे थे कि इसको स्टैंडिंग कमेटी को भेजा जाए। मैं समझता हूँ कि आज कांग्रेस की जो सबसे बड़ी चिन्ता है कि सरकार इतना बेहतर काम क्यों कर रही है, इसको कैसे रोका जाए, कैसे इसमें व्यवधान पैदा किये जाएं ? यह बात सभी को मालूम है कि सब्सिडी का लाभ वास्तविक लाभार्थी को मिलना चाहिए लेकिन ऐसा नहीं होता है। पात्रता के आधार पर जिन्हें फायदा मिलना चाहिए, उन तक फायदा पहुंचाने में बहुत कठिनाइयां होती हैं। इस वजह से इस विधेयक में प्रावधान किया गया है कि दुरुपयोग को रोका जाए और वास्तविक लाभार्थी को लाभ मिल सके।

अभी तक 95 करोड़ लोगों को आधार कार्ड मिल चुका है और लगभग 13631 करोड़ रुपये इसमें खर्च हो चुके हैं। विश्व बैंक के मुख्य अर्थशास्त्री श्री कौशिक बसु ने कहा है कि भ्रष्टाचार रोकने में आधार कार्ड बहुत कारगर साबित हुए हैं और एक साल के अंदर 650 करोड़ रुपयों की सरकार को बचत होगी। मैं मानता हूँ कि आज जिस तरह से सरकार ने नई-नई योजनाएं शुरू की हैं और योजनाओं का लाभ घर-घर तक पहुंचाने के प्रयास चल रहे हैं, लोगों की सब्सिडी सीधे उनके खाते में जाए और बिचौलियों पर रोक लगे, इस दृष्टिकोण को ध्यान में रखकर हमारी सरकार ने यह काम शुरू किया है। विधेयक की धारा-34 में गलत जानकारी देना या आधार नम्बर के लिए फर्जीवाड़ा करने की कोशिश करेगा तो उसे तीन साल की सजा का प्रावधान भी है। अभी सातव जी कह रहे थे कि मोदी जी की सरकार उनकी सरकार की नकल कर रही है। वे शायद भूल रहे हैं कि आज जिस हालत में देश है अगर उसका सही आकलन हम करें तो सचमुच लगता है कि हम बहुत पीछे हैं। यह बात न मैं कह रहा हूँ और न हमारी सरकार कहती है कि पिछली सरकारों ने कोई काम नहीं किया है लेकिन जो वास्तविक काम थे, जिसके लिए प्रजातंत्र आया, जिसके लिए सरकारें बनाई जाती हैं उनका वास्तविक काम था कि गरीब आदमी को हिफाजत देना, गरीब आदमी को सरकार की योजनाओं के साथ जोड़ना, गरीब आदमी को कैसे आर्थिक दृष्टि से मजबूत बनाया जाए। यह बात अलग है कि नारा वर्ष 1951 में लगा था कि गरीबी मिटाओ, रोटी-कपड़ा-मकान देने का लेकिन दुर्भाग्य से यह काम केवल नारा ही रह गया। आज यह काम श्री नरेन्द्र मोदी जी की सरकार को

इसलिए करना पड़ रहा है क्योंकि आज सचमुच देश में जिस तरह से गरीब की हालत है, जिस तरह से उनकी परेशानी है, उसे दूर करने का उपाय यदि सरकार नहीं करेगी तो कौन करेगा।

आज जन-धन योजना के माध्यम से जिस तरह से 21 करोड़ से ज्यादा खाते खोले गए, 15 करोड़ से ज्यादा खाते अभी भी चल रहे हैं, उन्हें पांच हजार रुपए ओवर ड्राफ्ट की सुविधा दी गई। इससे जनता के बीच में आशा की लहर बंधी है कि हम गरीबी से बाहर निकल सकते हैं। लगभग पांच करोड़ बीपीएल परिवार के लोगों को एलपीजी गैस निशुल्क देने की योजना बनी है। इस साल अकेले डेढ़ करोड़ गरीबों को सब्सिडी मिलेगी। अगर आधार कार्ड नहीं होगा तो निश्चित तौर पर उसका लाभ वास्तविक उपभोक्ता के पास नहीं पहुंचेगा, इसलिए इसे कानूनी मान्यता देना जरूरी है। इसी तरह से पीडीएस सिस्टम है। इसमें जिस तरह से खाद्य सुरक्षा की गारंटी है लेकिन अभी भी बहुत बड़ी संख्या में ऐसे लोग हैं, जिन्हें इस योजना का लाभ नहीं मिल रहा है। कुछ फर्जीवाड़ा भी होता है और गलत लोगों को फायदा मिलता है। आधार कार्ड की सुविधा के बाद इस फर्जीवाड़े में रोक लगेगी और वास्तविक व्यक्ति तक सरकार की योजना का लाभ पहुंचेगा तथा योजना का लाभ सीधे उनके खाते में पहुंचेगा।

आज जरूरत इस बात की है कि सरकार ने जिस तरह से योजनाएँ चलायी हैं, वह योजना वास्तविक व्यक्ति तक पहुंच जाए और वास्तविक व्यक्ति की पहचान हो जाए। आज इसकी जरूरत है और उस दिशा में यह विधेयक बहुत ही कारगर साबित होगा। मैं मानता हूँ कि आज आधार कार्ड की सुविधा 100 प्रतिशत परिवारों तक पहुंच जाए, अभी तक यह 95 करोड़ लोगों तक पहुंची है। इसे 125 करोड़ लोगों तक पहुंचाने का उद्देश्य है। हमारी सरकार इसमें पूरी तरह से सक्षम है। नीचे तक सिस्टम में जो गड़बड़ियाँ थी, उसे कैसे सुधारा जाए, उस दिशा में काम कर रही है।

कांग्रेस पार्टी और हमारे दूसरे साथियों को इस बात की तकलीफ है कि मोदी जी की सरकार बहुत अच्छा काम क्यों कर रही है। वे तो चाहते थे कि यह सरकार फेल हो जाए, यह सरकार अच्छा काम न करे। चूंकि हमारे प्रधानमंत्री जी ने पहली बार इस बात को कहा था कि यह सरकार गरीबों की सरकार होगी और देश के खजाने पर पहला हक इस देश के गरीबों का है। उन्होंने इसे साबित करके दिखा दिया। उन्होंने इस बात को प्रमाणित कर दिया कि हमारी सरकार की क्या प्राथमिकता है और इस दिशा में वे तेज गति से आगे बढ़े हैं। इस बार का बजट हमारे वित्त मंत्री जी ने पेश किया है, वह सीधे-सीधे गरीबों का है, गांवों में रहने वाले लोगों का है, गांवों के विकास का, किसानों के लिए यह बजट है। उनका लाभ हितग्राहियों तक पहुंचे, इसके लिए कोई न कोई पहचान होना जरूरी है। आधार कार्ड इसमें एक बहुत ही महत्वपूर्ण भूमिका निभा रहा है। मैं मानता हूँ कि सरकार का यह कदम काफी सराहनीय है। अब इसके बारे में सुप्रीम कोर्ट ने भी कहा है। पहले तो इसमें एलपीजी और पीडीएस को जोड़ा गया था। अब सुप्रीम कोर्ट ने भी सरकार को

सहयोग दिया है। मनरेगा, पेंशन, ईपीएफ और जन-धन योजना को भी इसमें शामिल किया गया है। मैं समझता हूँ कि हमारी जितनी भी जन-कल्याणकारी योजनाएँ हैं, उनको भी इसमें शामिल किया जाना चाहिए और यह एक प्रमुख आधार बनें। यह बात सही है कि कोर्ट ने यह भी कहा है कि इसकी अनिवार्यता नहीं होनी चाहिए। अनिवार्यता भले ही न हो, लेकिन कोई न कोई आधार तो बनाना ही पड़ेगा, जिसके चलते दुरुपयोग को रोका जा सके और इसका सीधा लाभ वास्तविक लोगों तक पहुंचा सकें। मनरेगा में भी देखा गया था कि इसमें गलत तरीके से भुगतान होते थे, जो लोग वास्तविक मजदूर थे, उनके स्थान पर दूसरों को मजदूरी मिलती थी। लेकिन आधार कार्ड के आने के बाद मैं समझता हूँ कि इस रोक लगेगी। इसी प्रकार से सरकार की जो अन्य योजनाएँ हैं, उनका लाभ पूरी तरह से वास्तविक लोगों तक पहुंचेगा।

मैं निवेदन करना चाहता हूँ कि इस विधेयक में जो प्रावधान किये गये हैं, उसमें पूरी तरह से, आज मैं कह सकता हूँ कि योजनाओं का लाभ सीधे लोगों तक पहुंचेगा। इसमें अभी तक जो गड़बड़ियाँ हुई थीं और उसमें गड़बड़ी होने की जो गुंजाइश है, उस पर तत्काल रोक लगेगी।

मैं इस विधेयक का पूरी तरह से समर्थन करता हूँ। आपने मुझे बोलने का मौका दिया, इसके लिए मैं आप सबका धन्यवाद करता हूँ।

13.27 hours

(Shri Anandrao Adsul *in the Chair*)

SHRI B. SENGUTTUVAN (VELLORE): Mr. Chairman, Sir, thank you. I may please be permitted to speak from here.

HON. CHAIRPERSON: All right.

SHRI B. SENGUTTUVAN: Thank you Sir for affording me the opportunity to speak on this important and crucial, the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016 that was introduced in the Lok Sabha by the hon. Finance Minister on 3.3. 2016.

While on the whole we may support this Bill since it enables better identification of beneficiaries for various Government programmes and also offers residents of India an easier means of establishing their identity, the Bill in its present form does raise certain grave concerns. Our reservations are that it is not a Money Bill *per se* and subsidies should not be linked to Aadhaar so as to take away the powers of the State Governments in giving away the subsidies to the poor. ... (*Interruptions*)

The Bill has been introduced as a Money Bill perhaps to avoid the anticipated logjam in the Rajya Sabha. But the hon. Finance Minister explained that this is a Money Bill in view of the fact that the Government money is being spent for the subsidies. But such an argument does not convince us. Such Bills which rise substantive concerns going well beyond the financial matters ought not to be taken up as Money Bills.

We have taken a similar stance with the Public Debt Management-related provisions which had been included in the Finance Bill, 2015 presented with the Union Budget for 2015-2016.

The present Bill has been brought in with certain modifications in the National Identification Authority of India Bill, 2010. The Standing Committee on Finance chaired by Shri Yashwant Sinha had presented a detailed report on the Bill in December, 2011, and raised critical concerns including the possibility of illegal possibility of illegal immigrants obtaining Aadhaar numbers, possible contradictions with the Citizenship Act, 1955, the risks related to engaging private agencies to collect and maintain large data bases relating to individuals, the over dependence on private vendors, technical issues relating to possible errors in the collection of

biometric information, and privacy and security concerns as well. Some of these issues have been partially addressed in the new Bill but many of those concerns remain, which will need to be discussed and debated in detail.

The Tamil Nadu Government has repeatedly raised a concern that such measures as those that enable easier, direct cash transfers should be taken up only with the categorical assurances from the Government of India that subsidies on commodities which are supplied like food, fertilizers and kerosene are not converted into cash transfers under the Direct Benefit Transfer (DBT) Scheme and further that the DBT Scheme will be operated only through the State Government and not directly by the Government of India. since it is a State Government machinery that carries out the identification of beneficiaries. Such a stance was taken on the National Food Security Bill as well. This has been the stand taken by other States including some that are ruled by the BJP Party.

Although State Government Departments and agencies will have an important role to play in the implementation of the Aadhaar scheme, the Bill does not explicitly provide for a role for State Government agencies. The Government of Tamil Nadu is developing a State Residents Data Hub. There should be a provision in this legislation enabling assured access to State Governments to the Aadhaar database for the purpose of better implementation of programmes. Decisions on the schemes the Aadhaar database would be used and the manner in which it would be used, should be left to the State Governments.

Just as there is a provision under clause 33(2) for certain data to be released in the interest of national security under the authority of a Joint Secretary to the Government of India, similar powers ought to be given to the State Government since maintenance of 'Public Order' is a State subject.

This is similar to the power to authorize interception of telephones under the Telegraph Act which is given to both Central and State Government authorities.

As there are still key questions and concerns in the Bill which need to be addressed in detail, the Bill should not be rushed through in this manner. Therefore, I would request the Government to take a more adjustable stand in referring the Bill for discussion in the Standing Committee, which alone would do justice to our reservations. With this I conclude.

SHRI TATHAGATA SATPATHY (DHENKANAL): Mr. Chairman, Sir, the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016 being discussed today in the House shows how much interest we, Members, are taking in such a serious discussion; the emptiness of both the Treasury and the non-Government side shows that apart from the Biju Janata Dal, people do not understand the import of this Bill. This is a classic example of function creep, which means when a technology designed for use in a particular fashion for a particular purpose is misused or used for something else for which it was not intended. That is function creep.

I am surprised how in this country people, even educated, conscious, aware people, are bending over backwards to get an Aadhaar Card. I do not know what kind of a hurdle this will bring up in the future for me, but I am proud to say that I and my family, till today, have refrained from getting registered in the Aadhaar process. I not only oppose this Bill in entirety; I not only give it as an opposition in a speech, but I am actually implementing it in my life.

It has been showcased as a tool exclusively meant for disbursement of subsidies and we do not realize that it can also be used for mass surveillance or, to take it a step further, to a very much more dangerous proposition for genetic or ethnic cleansing.

KUNWAR BHARATENDRA SINGH (BIJNOR): Why are you saying cleansing? All Indians are racially the same.

SHRI TATHAGATA SATPATHY : No. You may not have read recent findings.

KUNWAR BHARATENDRA SINGH: There are no blacks and whites in this country.

SHRI TATHAGATA SATPATHY: No. There is this misconception that we are ethnically one. But recent studies in the Calcutta University and in other places have proved that Indians come from four definite ethnic backgrounds. There is the Burman-Tibeto background, there are Dravidians and there are different ethnic groups. If we do not wish to recognize them and we think everybody is an Aryan, I

would like to submit I am not an Aryan, I am a Dravidian, I am an Adivasi. So, we are not the same. There are ethnic groups in India. Let us admit it. If we not recognize, we are closing our eyes to certain facts of life which have been proven by science, by research into DNA in this country, in this Century, in the recent past.

Sir, we have seen how biometric data has been mis-utilised even by an organisation as important as the United Nations which used the data that was collected in the Refugee Camps of Iraq, Syria and other Middle East countries. When these refugees are moving into Europe, the UN is supplying this data to the Governments of the concerned countries to keep a tap on the refugees who are going there.

I do not know why India needs this system. We have a multiple layering of cards. When the UPA had moved it, I had spoken at that time also and I had opposed it because I do not see much of a difference between the UPA or the NDA; just the individuals have changed, but the mindset sits at that corner, where the bureaucracy sits and they are the one who are constant. I am happy that the Prime Minister recognised this fact and also spoke about it in so many words in his speech when he was replying to the debate on the Motion of Thanks on the President's Address. He recognises the fact because he has probably encountered this being an administrator himself and being an implementer. But the Government has to – not the Prime Minister individually – realise that if they want to break free of the yoke of the past then they have to take the call themselves. These have to be political decisions. These cannot be bureaucratic decisions. We have, for example, the election ID card; we have the BPL card, the APL card. There is a whole set of cards which we have given to our countrymen. We have even given income tax payers and non-income tax payers the PAN card. So my point here is, this is an ongoing process. All these cards are ongoing process. Every day, new children are born and after a certain period of time, they will require a card. So, Aadhaar is not going to stop, say, after a certain period of

time. Like in the Bill, they have said that the mistakes in the card shall be rectified within a period of three years ending 2019. That means, they themselves are admitting that after 2019, they will not be there in the Treasury Benches. It is because, if that would not have the Government's belief, they should have made it over a period of time that for the next decade this will be an open-ended legislation where whatever mistakes take place, can be rectified.

We are seeing, every day this august House is getting amendments. What are the amendments for? It is because, somebody in the past had legislated something, written something; it is being corrected. So, here, there is no justification, when you already have a plethora of cards, to dump another very expensive card on the citizens of this country just because you want to have biometric. More dangerous, Sir, they are collecting biological data also.

The problem that I face is this. Why is the BPL card a failure? All of us are aware of it. At the panchayat level, the sarpanch finds out that "You have not voted for me when I contested for sarpanch. I will ensure neither you, nor your family, nor your relatives, nobody, will get the BPL card. If you do not get the BPL card, you will not get the MGNREGA benefits. So, I will stop you." This is the problem that we should have addressed. If we are actually concerned about the poor of this country, then we should have ensured that the BPL card reaches the real beneficiary in a very honest and effective manner which we have not tried to do. What are we trying to do? We have a cake; we are putting one layer of icing, another layer of icing. So, this is an endless process and it is taxing on the taxpayer. You have some 2.38 per cent of the people of this country paying taxes. How much more do you want to tax them? Why do you tax them for this kind of unproductive, non-productive useless work? So, to this thing that Aadhaar is meant to deliver only benefits, I do not agree because there are enough superstructures at the ground level. All that you have to do is streamline those superstructures so that you get a better result and the real poor are identified by you and identifiable by somebody who wants to reach benefits to them.

As for this being a money Bill, Sir, you are aware, the whole House is aware, this is not a money Bill. Every expenditure, majority of expenditure is taken from the Consolidated Fund of India. What are we being taught? I mean, are we not aware of what happens in this House? We have been here for so long now. What are we being taught about the Consolidated Fund of India? Every thing you are bringing here, the money is from the Consolidated Fund. All that you are trying to do is subvert the process, not to take this to Rajya Sabha and suddenly this urgency. It is because, some *babu* has told you that this is very urgent; let us get it done. So this is still the same attitude that is continuing and we are kowtowing to that very idea. First of all, this Bill should not have been brought in as Budget discussions were going on.

Sir, you have been in this House for long enough. You have enough experience. You know that the Budget discussions are never interrupted in the manner that Aadhaar Bill has done it. This is a very wrong thing the Government has done. So, you have to give me time because I have heard everybody else patiently. I am not making a political issue.

HON. CHAIRPERSON: Hon. Member, as decided in the BAC Meeting, we have allotted two hours' time to this discussion. Accordingly, you have got seven minutes only. Now, you have spoken for more than 10 minutes. Please finish your speech in three or four minutes.

... (*Interruptions*)

SHRI TATHAGATA SATPATHY: Sir, I will quickly finish it. I will run through it.

Further, there are many contradictions in the Bill. For example, take Clause 4, bracket (3), which says, Aadhaar can be used as identity for any purpose. That contradicts Clause 7 and narrative around the Bill that Aadhaar will be used only for delivering benefits in subsidies. So, you are contradicting yourself.

Sir, our Prime Minister said that people come to power and people will go out of power. He also is magnanimous enough to recognize that the beauty of democracy is ‘nobody is permanent’. These people thought they will be there in power for ever. You saw what the people did to them. Now, they are thinking they will be in power for ever. You will be right there; you will see what will happen to them. So, we are very used to it. I would like to ask the Government or the Finance Minister one question. Can he, under any circumstance, assure us that this law, this Aadhaar Card and the data that will be collected under it – biometric, biological, Iris scan, finger print, everything put together – will not be mis-utilised as has been done by the NSA in the US? US is a burning example. Snowden is a great example. He exposed about what happened in the US. They collected all kinds of data. But, what happened? It goes to construct or de-construct a citizen. When you base everything on that – your bank account, your income, your tax including your health history, everything on one single thing – then what happens? Our system is much weaker than the US system. When anybody can break into the US, where would we be as Indians?

Now, I am coming to the end. I will give you another example. We have lot of competent systems and laws. But, who are the people handling it? They are extremely incompetent people. There is an instance which I would like to state here. There is one University called IIPM. When it had some tough stands with the Government, the Government said: “You stop all their URLs”. The duty was given to a *babu*. What did he do? He must have searched for IIPM. Whatever came up first were the UGC URLs and IIPM was mentioned in them. He blocked all of them. So, UGC websites went off the net for two days. Now, you expect from these people to guard your data. How, will they guard it? Here, what are you saying is that there will be some little punishment and they will pay a tax of Rs. 10 lakh.

Another important thing is that you are saying that unless authorised by the authority, nobody will have access to plant a virus or take out the data. Why

should the authority authorise anybody to put in a virus? It is there in the Bill. This is not something I am saying out of my own free will. People may think this Bill has been very-well drafted. Yes, it has been very-well drafted. The effort has been to make it watertight. But, in the watertight process also, in a State which is ruled by one of their allies, 25000 fake Aadhaar ID Cards have been unearthed because some of these contractors took money and started issuing Aadhaar Cards. So, when you are saying that you will sublet or you will give out sub-contract to other private parties, what will happen is that if they get influenced, they will be able to manipulate all the data that the Government will be accessing or will be having.

Sir, before I wind up, I would refer to page 2, Clause 2 (g) where it says:

“ “biometric information” means photograph, finger print, Iris scan, or other such biological attributes of an individual as may be specified by regulations;”

Sir, this definition is vague. Since you have mentioned that this is subject to regulations in the future, ‘biometric information’ might even include DNA information. By leaving the definition so open ended, you have kept the provision to include other ethically unacceptable biometric information. As seen in other countries, even medical information and scanning of organs might be included because you have added the word ‘biological’ in the definition, which is a very dangerous one.

Now, please see page 2 Clause 2 (x). The definition of ‘subsidy’ is too broad. Will this Bill cover only subsidies for the poor or even other types of subsidies which even a middle-class gets. Suppose, Sir, you want to buy a land, tomorrow for registering your deed, they will say: “Give your Aadhaar card”. Now, they are asking for PAN card. Sir, the Government is not the danger. The dangers are these sub-contractors, who will have access to all these data.

Sir, I will mention two other points before I really wind up my speech. ...

(Interruptions)

Sir, now-a-days, I see a lot of people have their hands shaking in the House; maybe that is what is happening to me and that is why, my hands are also shaking. Sir, now my hands are steady.

Please see Clause 33. If information is to be revealed for national security, consent of the individual shall be sought. Kindly see page no. 12. Clause 33 (2) says that just like our sedition laws – this is something important – ‘national security’ can be interpreted in a number of ways in any given situation. Tomorrow, somebody can say: “Shiva Sena or BJD is an anti-national Party or AIADMK is trying for sedition and they want to breakaway Tamil Nadu and join Sri Lanka”. If that happens, this Clause can be misused by the Government in power to stifle dissent. You will probably ask for the biometric information of the next Johny that raises a voice against the Government.

HON. CHAIRPERSON: Please conclude now.

SHRI TATHAGATA SATPATHY: Now, I have come to the last point.

The Government has put in a lock down period, which I mentioned about. Please see page no. 17 – Clause 58 puts in a lock down provision. Up to three years, the BJP Government can revise the Bill through Gazette Notification by the Government. Bureaucrats will have a role over this Bill after this Bill is passed by Parliament. What is the rationale behind keeping three years is what I wonder? What will happen after 2019?

So, Sir, at the end, I would like to thank you very much for allowing me to speak on this Bill. I wish to categorically state that I oppose this Aadhaar Bill. I do not support the collection of such sensitive data from individuals of this nation.

Sir, we are multi-cultural, multi-lingual State. We have a plethora of cards that we can rely on. We can make the Election Vote Card successful. The Aadhaar Card should be stopped. It should be given ... (*Interruptions*)

HON. CHAIRPERSON: Please conclude now.

SHRI TATHAGATA SATPATHY : Sir, your Party Member will speak after I complete my speech. ... (*Interruptions*)

HON. CHAIRPERSON: Already he is standing. Please conclude now.

SHRI TATHAGATA SATPATHY: All I am asking for is that this Bill should be sent in for further scrutiny. I oppose this Bill and I want it to be noted that the Biju Janata Dal and Tathagata Sathpathy oppose this Bill.

Thank you.

SHRI ARVIND SAWANT (MUMBAI SOUTH): Hon. Chairperson, Sir, let me welcome this Bill wholeheartedly. There is a conflict whether this Bill is a Money Bill or not. I think, in the opening speech, the hon. Finance Minister has categorically mentioned that this Bill is brought for the benefit of the poor people who are availing subsidies in different ways and these subsidies should directly go to the poor people. The whole motive is that the subsidy should go directly to the concerned person who is supposed to avail this facility.

The preceding Prime Minister has said it earlier also that the money never reaches a man, who deserves it, who desires it. It filters out. Out of one rupee sent, he used to get 10 paise only. To prevent all that, this Bill has been brought.

The Statement of Objects and Reasons is very clear. The caption of the Bill itself says:

“to provide for, as a good governance, efficient, transparent, and targeted delivery of subsidies, benefits and services, the expenditure for which is incurred from the Consolidated Fund of India, to individuals residing in India through assigning of unique identity numbers to such individuals and for matters connected therewith or incidental thereto.”

This itself clarifies what exactly the Government intends to do or what the hon. Finance Minister intends to do. But while doing so, I have some doubts to be clarified. What we have observed is that Aadhaar Card is being misused or sometime being prevented. On one side, we say that we are giving him a unique identity; and when that person goes for voting with his unique identity, the Presiding Officer says that it is not valid. If it is not valid, then what is the sanctity of this Aadhaar card?

It is said that a requesting entity shall, unless or otherwise, provided in this Act, obtain the consent of an individual before collecting his identity information for the purpose of authentication in such a manner as may be specified by regulation.

Now, he wants to disclose his identity; and he wants to take the support of the Aadhaar card. But when he has gone to the polling booth and he is being prevented to vote.

One sentence, which the hon. Finance Minister had said, was that 'this Aadhaar card does not mean that he has got the citizenship.' Now, I have a query. I am saying what I have observed during the election. It is not directly related to this Bill, but it is relevant as it is going to reflect as to how it is going to have an impact. A man, staying on a footpath, and we do not know whether he belongs to this country or not, whether he has come from Bangladesh. But during the election, the Election Commission's Authority, whichever is appointed, goes and sees that a person is staying on the footpath. One day, the Authority says that this man 'A' is staying on the footpath. Then, that fellow or the Authority is asked to go there three times, may be after a week or after a month. Then, that fellows certifies that man 'A' is staying here on the footpath. But what is his residential area? It is nothing. Residential area is 'opposite the Parliament footpath.' That is all. But he gets name enlisted in the Voters' List. Based on his name appearing in the Voters' List, he gets the Aadhaar card in his name. It is the reverse procedure. As he has his name enlisted in the Voters' List, ultimately, he gets the Ration Card in his name; ultimately he gets all the other facilities. How are we going to prevent this? That is what my major concern is. It is because the people who are not the citizens of this country, are being empowered to vote during the elections. This is how the Aadhaar card is being misused.

There are some conflicts in the Bill. On the one side we say that in view of this and to provide for the effective, secure an accurate delivery of benefits, subsidies and services from the Consolidated Fund of India to targeted beneficiaries and authenticating their identity through Aadhaar numbers. We may underline these words 'Consolidated Fund of India.' These words have made it a Money Bill because the money is being used from the Consolidated Fund of India to give subsidy directly to the poor.

It is felt that the process of enrollment, authentication, security, confidentiality, and use of Aadhaar related information be made statutory and to facilitate the use of Aadhaar number for the delivery of various benefits, subsidies and services, the expenditure of which is incurred from the Consolidated Fund of India.

Now, we are saying that the confidentiality will be maintained.

14.00 hours

Clause 57 says:-

“Nothing contained in this Act shall prevent the use of Aadhaar number for establishing the identity of an individual for any purpose whether by State or anybody corporate or person, pursuant to any law for the time being in force or any contract to this effect, provided that the use of Aadhaar number under this section shall be subject to the procedure and obligation under Section 8 and chapter 6”.

Section 8 says that the person is requesting. Now are you going to give information to any Tom, Dick and Harry? Tomorrow, a private telecom company will ask the information. Are we going to give this information? So, when confidentiality is maintained, we have to make it clear what that security aspect is. What do we mean by security? What do we mean by confidentiality? What do we mean by privacy? Privacy of a person cannot be intervened or interfered by any agency except the Government which desires to have this information from the person and that is to be clarified, particularly, in this clause. The hon. Prime Minister, the other day said, how the bureaucrats incorporate the clause. Look at this. This is the most important clause for me.

No suit prosecution or other legal proceeding shall lie against the Central Government or the authority or the Chairperson or any member or any officer or other employees of the authority for anything which is done in good faith or intended to be done under this Act or the rule or regulations made thereunder.

How can you define whether it has been done with good intentions or not? We feel that the Government servant must work with a good intention, with faith, and with integrity but still it has been proved time and again that misuse of powers has been done by so many people. We, in Mumbai, found that the people from Bangladesh have been empowered with voters' right. Tomorrow, they can contest the Municipal Corporation election. They can contest even the Legislative Assembly election. This is what they are misusing. Recently, when the Election Commission conducted one programme, I asked them. The programme was as if they are giving some new I-cards or new enrolment to the people who have crossed eighteen years of age. You are giving I-cards. Now, in the voters' list, his name has not appeared. But he has got the voter I-card and he is not allowed to vote because his name is not there in the voters' list. What is the use of that card? Therefore, we have to be very specific about this. Some small clarifications are required over here. I feel, otherwise, the Bill is outstanding. It is really like what the late Prime Minister, Rajiv Gandhi had said once that the money does not reach the deserved person. This Bill will definitely deliver results and if you see to it, the poor man will get all the subsidies directly in his bank and, therefore, I welcome this Bill.

On behalf of Shiv Sena and on behalf of myself, I welcome this Bill.

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Thank you Chairman Sir for giving me an opportunity to speak on the Aadhaar Bill.

Sir, I stand here on behalf of Telugu Desam Party and our leader Nara Chandrababu Naidu garu and I would like to express my support to this Bill. Sir, being a young guy, a young person and a tech savvy person, I was really excited about this Bill. But then I thought to myself that I am not just a young man right now, I am a young parliamentarian. So, I have to go through the Bill, look at the pros and cons, advantages and disadvantages but still I would admit that this is a wonderful Bill which is required today for a country like India and for the problems that we are facing. I would like to requote what the other Members also have said before. हमारे पूर्व प्रधानमंत्री राजीव गाँधी जी ने एक बार बोला था कि सरकार से अगर एक रुपया आम आदमी के लिए जाता है तो उसके पास सिर्फ 15 पैसे पहुँचते हैं।

So, it is a matter of deep concern for the country and for the Government also. It has been 20 years since that happened, and we are fighting for the same concerns today.

Sir, I would like to mention once again that in India the problem has never been about good laws. It has never been about money. It has never been about good leaders also. It has always been about having good systems and good mechanisms in place to spend this kind of money, that too for the poor and everything. That is something which is the core essentiality of this Bill and what it targets. It also says that the Bill in itself is targeted for efficient delivery of financial and other subsidies, benefits and services. This is something which has been made keeping in mind the poor people, the people at the ground level in the villages, in the rural areas.

I would like to mention the fact that after the NDA has formed the Government under the leadership of hon. Narendra Modi Ji, he has come up with certain schemes, Digital India, the JAM trinity--Jan Dhan, Aadhaar and Mobile, and also concepts like 'Minimum Government and Maximum Governance'. So, if we integrate all these into one kind of scheme, I think this Aadhaar Bill is a very

good representation of all these kinds of schemes. The ultimate benefit is also there for the poor people. That should be the utmost priority of any Government of India.

One of the main points that I would want to touch upon regarding this Bill is this. If we judge the Bill, what is the purpose of collecting this kind of data? What is the advantage of having this kind of system or this Bill or anything? It enables the Government to prevent fraud, corruption and also leakages that have been a huge matter of concern for the Government of India. If this gets into effect, on preliminary estimate, it is estimated that this could eliminate Rs.2,000 crore worth of paper. Sir, 300 million daily seekers of Government services will save at least two hours every day in availing these Government benefits. It could eliminate fraud in Government subsidies of at least Rs.50,000 crore every year. This is a humongous amount of money.

So, these are some of the important things that we have to keep in mind regarding the importance of this Bill, especially, the kind of amount of money that we save and the hassles that we remove. Governments after Governments have put in more systems and more people to ensure that their money is sent properly from the Central Government to the State Governments. उससे तो दिक्कतें बढ़ी हैं, पर कभी हमने सफलता हासिल नहीं की है। So, this Bill will ensure that the benefits reach to the ultimate individual. It is done in a very proper and secure way.

What all does it safeguard? We are all talking about taking finger prints, privacy issue and everything. I would like to take an example. मेरे पास एक फोन है। उस फोन में फिंगरप्रिन्ट स्कैनर रहता है। So, I use this finger print scanner. I thought that it is a very secured way of handling my phone. I use it. I do not know where the information is stored. I do not know where it goes and what it does but I have a good faith in my phone that it is giving me good amount of service. That is why, I have done that. Sir, if you see, if I travel out of this country and if I travel to any other place, my finger print is taken. Even my country takes the finger print and it

does the iris scan. If I go to US, they do it when I enter their country which is an alien country to me. If I go to US or UK or any other country, they take it from security point of view, and I should not question that. If my Government is asking me to give my finger prints and my iris scan to give me such good benefits, then I should not be worried at all. That is what I want to tell the people of this country that when I am not questioning the phone authorities or I am not questioning the other countries which are taking these things, when my own country is asking me for giving me good benefits, for bettering the systems of the Government, then I should not be worried. That is what I want to tell the people of my country.

HON. CHAIRPERSON : Your time is five minutes. You have spoken seven minutes.

SHRI RAM MOHAN NAIDU KINJARAPU: Sir, please give me five more minutes.

Also, the only concern that I have is regarding Section 10 of the Bill. Sir, I will mention just two concerns and I will be done. Section 10 in the Bill says, “The Authority may engage one or more entities to establish and maintain the Central Identities Data Repository and to perform any other functions as may be specified by the regulations.” One good thing which we have in this Bill is the protection system. Under Articles 28 to 47, they have got good legal systems in place to take action on anyone who is engaged with this data. But, here it does not mention what kind entities you have to engage with when somebody uses this data. Once you have done wrong, you have all effective systems in place. But why do you not ensure before hand that you have good system coming into effect? That thing has not been given much clarity.

My other point is that Article 47(1) is slightly a matter of conflict of interest. It says: “No court shall take cognizance of any offence punishable under this Act, save on a complaint made by the Authority or any officer or person authorised by it.” If I understand it in the right way it says that the authority has to complain on the authority itself. No other person will have any right to complain.

So, this will be a conflict of interest when officer within the same authority is doing it on the authority. There has to be more clarity on this kind of a subject.

I would also like to mention some facts about the State of Andhra Pradesh. We have seen that Andhra Pradesh is the best performing State today in terms of Aadhaar, linking of Aadhar, Direct Benefit Transfer and the kinds of other schemes. We have established the e-PDS system at all fair price shops. They have all been electronically connected with the system. Today we are saving around Rs.800 crore per year, which have been going in leakages before. So, this is a very wonderful scheme.

The whole point of the scheme, if you see, is that it is not mandatory. That is the very good way of respecting the consent of individual and also the decision of the Supreme Court. Approximately 100 crore people have been registered to the Aadhaar Card right now and they are all very enthusiastic of linking up to a system which says that the Government of India is giving you a card, a representation. If you look at the ground level, no body has any kind of identity. They have the ration card, जिसमें सिर्फ नाम लिखा होता है। उसको ही अपना आई.डी. कार्ड लेकर घूमते रहते हैं। I would say that this is a good way of ensuring that they have a valid ID card. But the system has to be strengthened in future.

I have one more concern and I request you to please change the cameras of the ID card. हम अपना आई.डी. कार्ड बनाते हैं, फिर उसमें फोटो देखते हैं, we even do not identify ourselves with them. So, please change the cameras. Thank you, Sir.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Thank you very much, Sir. Our Party CPM has a mixed reaction on this Bill. Of course, there have been some noble intentions in introducing this Bill like avoiding unnecessary delays and delivering benefits of Government schemes directly to the identified and targeted people.

I would like to mention here that I have some association with the implementation of Aadhar scheme. I was the Rural Development Minister in my State Tripura. I think Tripura is the first State which has enrolled more than 95 per cent of the adult population under the Aadhar scheme and linked it with the Direct Benefit Transfer scheme.

Sir, we have some observations also. There are some positive as well as some negative things. I want to mention the negative things first. I would like to remind the hon. Finance Minister that on July 4, 2015 he along with hon. Rural Development Minister released the provisional data of Socio-Economic Caste Census Report. The data released was not of the entire country but of rural households of only 500 districts of our country.

In that provisional data, it was revealed that out of 17.9 crore rural households, 56 per cent of the households are landless. It means that they do not have land in their possession. Then, 90.3 per cent of the rural households do not have a single salaried person in their family. They survive on casual or very unstable income. Around 10.69 crore families are deprived of all-weather houses. Out of these 17.9 crore households, 23.5 per cent families do not have even a single literate adult member. This is the Report of the Socio-Economic Caste Census from which the provisional data has been published by the hon. Finance Minister. So, before we go for Unique Identity Card (UID), the important thing is to conduct an impartial and authentic survey of families which are Below Poverty Line. It is very important to identify the people to whom the benefits of either MGNREGA or subsidy on LPG or any other scheme would go. So, a proper survey of BPL families and needy families should be conducted.

Further, there is a provision which says that if any person lives in the country for 182 days, he is entitled to have the Aadhar Card. What will it do? We are opening up the Pandora's box. By this anyone may come and claim for these benefits and subsidies, which will be credited to his account. So, it requires the proper scrutiny.

That is why instead of hurrying it up, I request that this Bill may be sent to the Standing Committee for further consultation with public as well as Members of both the Houses of Parliament. Then, I am sure that we will be in a position to get the noble goal. Thank you, Sir.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Mr. Chairman, Sir, this Bill is important to the nation, but it has significant flaws and risks embedded in itself. But nevertheless, very reluctantly, we should pass this Bill.

Let me tell you why we are compelled, despite the flaws and risks embedded in the Bill, to support the Government on this Bill. It is important to the nation and it is extremely important to our State of Telangana. We are a newly formed State. We are a backward State. Except for the city of Hyderabad, we are, by and large, drought prone and there are poor farmers.

After forming the Government, our Chief Minister KCR has taken a two-pronged approach. One is the development and other is the welfare schemes. There are welfare schemes – Kalyan Lakshmi, Shaadi Mubarak, six-rupee rice scheme, two-bedroom scheme. There is a whole range of schemes for the handicapped, for the widows etc. That is what has made us closer to our people and they have the belief that we are going in the right direction. So, for all the schemes, we are already using the Aadhaar Card. It is benefiting us just as the Finance Minister mentioned how the LPG scheme is benefiting the nation.

Sir, the pilot project for Aadhaar was implemented in my constituency. Its office was in the Hitech city, Hyderabad. The officer in charge was actually my classmate. Both Andhra Pradesh and Telangana are utilizing it very well, but the efficiency of it has to be looked into. Right now, even in Andhra Pradesh, they are not fully using it, just as we do in Telangana. We use Aadhaar as well as an alternate ID like voter ID, but a significant portion is Aadhaar. If we migrate completely to Aadhaar, it has significant benefits. The risks are huge, but we are supporting the Government in this only because the immediate benefits are greater than the immediate risks. There are a lot of long term risks which we need to review at some other time. Let me go through them.

Sir, I am also an IT professional. I headed General Electric Company and Wipro as CEO and we implemented ID systems in the USA and in India, which are primarily for the health care and it is called the UHID. Let me point out the

technical flaws. Typically, in ID systems, there are two risks - privacy and identity theft. None of the technological systems implemented prevented these two risks. So, the current system is biometric based. For implementation, the biometric merely says that these fingerprints belong to this face, but this face and these fingerprints are attributed to or associated with this personality. So, you need what is called as the minimum datasets and in the minimum datasets, some immutable characteristics of the person, besides the face and the fingerprints, have to be there. For example, mother's maiden name is a compulsory minimum dataset field because mother's maiden name cannot be changed and it is immutable. Similar is the birthday, but we do not record the birthday very well. So is the case with mother's age at the time of birth. These are immutable characteristics. These are some of the technological things. There are many, many more.

Secondly, for identity theft, basically, there is an identified mechanism and a de-identified mechanism. That is done through a mechanism. In UHID, it is called encrypted UHID. So, in Aadhaar, it will be encrypted Aadhaar. So, the sensitive information has to be de-associated with the identity and given on. In health care, if we are transferring health medical records, electronic medical records, the encrypted ID is associated with the clinical data and sent, but not my name and my address. These mechanisms are not there and it can be misused.

I think, clause 57 clearly establishes that it is not a Money Bill. We only wish it was introduced through a different route because it can be used for any other purpose where finance and money are not involved. It is very clear. I know that it will go to the Rajya Sabha, but Article 110 says that you have 14 calendar days. So, in 14 calendar days, it has to go there, they have to send their recommendations and it has to come back. If it is not going to happen, it is going to be pushed through. Let it be pushed through, but I hope that in the next sessions, we will revisit it because there are landmines and risks in it.

In the United States, it is called the Social Security Number and the Social Security Number is a skeleton key, which is able to unlock the kingdom of

unrolled riches for identity theft. Just now, my friend said that Aadhaar helps the Government to eliminate fraud, but it also helps criminals to indulge in fraud through identity thefts. So, that is what we need to prevent.

It steals the central piece of data needed to hijack a credit or steal a health insurance and use it as human shields and generally wreck havoc. This is written by a columnist in the USA that : “Everyday, two branches of the US Government, the Executive and the Legislative, put our identities and sometimes even our life at risk because of mismanagement of the Social Security Number.”.

In a Bill, there are penalties if somebody steals identity or encroaches on privacy. A Bill may be good on paper, but it should be implementable on streets and in the agencies. This is the flaw. However much penalties are there, it may not be implemented well.

In 2008, the Defence Department in the USA ordered all branches of the US Military to stop using the Social Security Number for their soldiers because it was putting the US soldiers at risk. So, are we going to put our Indian soldiers at risk with this Aadhaar Number?

Another major risk is that the identity theft is more prone for children because children are given Aadhaar Number only after they go to school or may be they reach 18 years and things like that and not on the day they were born. So, in the US and other countries, more theft happens for the identity of children than for adults.

The other point that our friends from the BJD mentioned was about ethnic cleansing, genetic profiling and so many other issues that are there and about which we need to be very careful. Recently, the National Institute of Biomedical Genomics discovered that there are not two races in India, but there are three more races in India, namely, Austro-Asiatic, Tibeto-Burman and I do not know the scientific name for it, but this creates some of the problems.

Lastly, we recently passed the Enemy Property Bill and we called the enemy's children and grandchildren all enemies and they will be associated with

ID cards and Aadhaar cards. These are the potential misuse as they will live their whole life with the social stigma. So, we have reservations, but we agree with the Government. Thank you, Sir.

SHRI MEKAPATI RAJA MOHAN REDDY (NELLORE): Thank you, Mr. Chairman, Sir, for giving me an opportunity to speak on this important Bill, namely, the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Bill, 2016.

The proposed legislation is a welcome move on the part of the Government as it provides statutory backing to Aadhaar, the unique identity number, through which there is a proposal to target delivery of subsidy, benefits and services. It is also laudable to establish Unified Identification Authority of India (UIDAI) and establishment of operation and maintenance of the Central Data Repository.

The Bill is expected to provide good governance, efficient, transparent and targeted delivery of subsidies, benefits and services, the expenditure of which will be incurred from the Consolidated Fund of India to individuals residing in India through assigning of unique identity numbers to such individuals.

Aadhaar legislation is hoped to be the most important ones in the recent times as it can be used to transform India's appalling quality of governance. It is unique in a way that it gives every resident an opportunity to possess a portable national identity and also because it anchors demographic attributes such as name or gender to biometric attributes.

When this unique identity will combine with the universalization of banking and communication through mobile phones, it is likely to be an historic opportunity to transform the leaky and corrupt distribution of welfare. It will also have an opportunity for the Government to transfer cash or food stamps instead of physical distribution of bags of fertilizers or sacks of rice that mostly never reach the concerned ones.

The proposed legislation is also likely to benefit in price distortions in the economy, and poor people most likely will be liberated from local power brokers. With the advent of new hybrid banks piggybacking on communications technology, every village may be brought within the ambit of formal financial

system. This may also improve delivery of welfare to build support for reforms in markets like land and labour.

Since most of the Government's social security schemes and digital initiatives are critically dependent on use of Aadhar, the unique identity number is likely to form the cornerstone of India's move towards a cashless economy along with the opening of bank accounts as part of Jan Dhan Scheme.

Aadhar is also becoming the fulcrum of many Government projects, and one or few mistakes can demolish the trust, so extra care is needed. It has also become extremely useful for a variety of aspects and the most important is the ability to build credit histories.

However, there is a fear of misuse or stealing for profiling or spying on citizens. This has become a cause of worry for the people, which needs to be addressed. It is important to maintain confidentiality. The move to address privacy concerns is also welcome. But Aadhar by itself cannot help in identifying beneficiaries. It has the name, age and biometrics of a particular individual and can help in identification, but it may not be able to tell if a particular person should be receiving Government subsidies or not. For this, it would be worthwhile if Aadhar is linked to some other proof like BPL card. Moreover, it is seen that the people are not receiving the Aadhar card after they change their particulars like change of address or other relevant details. In that case, the poor people suffer. The officials concerned need to be directed that they should handover the Aadhar card to everyone, even if he or she has applied for change of particulars.

While it is a smart move to have a good infrastructural framework and delivering benefits to the poor people, it should not be mandatory for them to forego their freedom to avail these benefits. It is also believed that UID Authority

of India may find it difficult to capture the fingerprints of lakhs of workers like beedi workers or miners working in coalmines because of their nature of work, according to its own biometric authentication standards. Government needs to look into this issue; otherwise, the purpose will fail.

However, I welcome and support this Bill. Thank you.

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय, आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया, इसके लिए धन्यवाद। मैं अपनी बात का प्रारंभ पूर्व प्रधान मंत्री जी के कथन से करूंगा। राजीव गांधी जी ने यह बात कही थी, सारा देश इस बात का बार-बार उल्लेख भी करता है कि दिल्ली से एक रुपया चलता है लेकिन वहां 15 पैसे ही पहुंचते हैं। लेकिन स्वयं प्रधान मंत्री जी द्वारा अनुभव की गई इस बात को दुरुस्त करने की कोशिशें उनके द्वारा या उनकी पार्टी द्वारा चलाई गई सरकारों द्वारा नहीं की गईं। यदि हम चाहते हैं कि वहां पूरे पैसे पहुंचें, तो दो चीजों की आवश्यकता होती है - व्यक्ति चाहिए और व्यवस्था भी चाहिए। यदि किसी सरकार के वित्त मंत्री ऐसे हों कि उनके परिवार के लोग, उनके पुत्र काले धन की व्यवस्था करने के लिए दूसरे देशों में इंतजाम करें, तो कोई भी कल्पना कर सकता है कि उस स्थिति में किस प्रकार रुपये का छीजन होगा, भ्रष्टाचार की क्या स्थिति होगी। मैं इस पर ज्यादा टिप्पणी नहीं करना चाहता। एक रुपये के 15 पैसे हुए, उसका एक कारण यह भी था जिसका मैंने अभी व्यक्ति के नाते उल्लेख किया। साथ ही व्यवस्थाएं भी बनानी पड़ती हैं। यदि व्यवस्थाएं नहीं होंगी तो ऐसे हो जाएगा जैसे ऊपर से पानी गिर रहा है, लेकिन घड़ा उल्टा रखा हुआ है तो पानी उसके अंदर नहीं पहुंचेगा। जब से नरेन्द्र भाई मोदी की सरकार बनी है, तब से पारदर्शिता का एक लक्ष्य लेकर प्रत्येक क्षेत्र में उस प्रकार की व्यवस्था बनाने की कोशिश हुई है।

जन धन योजना का उद्देश्य यही था कि देश के गरीब लोगों तक सरकारी मदद पहुंच सके, जिनको हम देश के विकास यात्रा में सहभागी बनाना चाहते हैं, जिनका हम साथ लेना चाहते हैं कि वह व्यवस्था से जुड़े, जो कुछ हम उन तक पहुंचाना चाहते हैं वह उन तक पहुंचे। उसी का दूसरा हिस्सा है कि उस व्यक्ति की पहचान स्पष्ट हो। यहां जिस बिल पर चर्चा हो रही है वह पहचान को लेकर हो रही है। हमने बैंक में खाते खुलवाएं और अब पहचान को स्पष्ट करके टारगेटड व्यक्ति तक सुविधा, लाभ और सब्सिडी को पहुंचाना चाहते हैं, यही इस बिल का उद्देश्य है। इस व्यवस्था के अभाव में क्या हुआ? मनरेगा की बहुत चर्चा होती है, व्यवस्था के अभाव के कारण ही मनरेगा भ्रष्टाचार के लिए ज्यादा प्रसिद्ध हुई। पीडीएस के बारे में मैं एक छोटा सा उदाहरण देना चाहता हूं क्योंकि समय बहुत कम है। नएसएसओ के 68वें राउंड के अनुसार पीडीएस में 2011-12 का आंकड़ा है, इसमें लगभग 46.7 हिस्सा उस व्यक्ति तक नहीं पहुंच पाता जो उसका पात्र था। समस्याएं हैं और उनको दूर करने का एकमात्र उपाय है कि आइडेंटिफिकेशन हो और यह उस व्यक्ति तक चीज पहुंचे और उसकी सहभागिता देश की विकास यात्रा के अंदर हो सके। कांग्रेस के मित्रों का कहना रहता है कि ये सब चीजें उन्होंने शुरू की हैं, गरीबी हटाओ का कार्यक्रम उन्होंने शुरू किया था। वह अभी तक दूर नहीं हो पाई वह अलग विषय है। वह खुश रहें, इस पर हमें कोई एतराज नहीं

है। जगजीत सिंह ने एक गजल गाई है " तुम इतना जो मुस्कुरा रहे हो, क्या गम है जिसको छुपा रहे हो " गम तो बहुत गहरा है, सारा देश इस गम को जानता है, सब जानते हैं इसको कहने की जरूरत नहीं है, चूंकि आप गहरे गम में है इसलिए खूब मुस्कुराने का आपको हक है, मुझे इसमें कोई एतराज नहीं है।

सभापति जी, जीएसटी बिल को लोक सभा ने पास कर दिया है तब भी स्टैंडिंग कमेटी में इसे भेजने के तर्क दिए गए थे। सभी को याद होगा कि इसका किस प्रकार उत्तर दिया गया था। जिस चीज के बारे में स्टैंडिंग कमेटी ने स्पष्ट रूप से उत्तर दे दिया था, उनको भी पुनः स्टैंडिंग कमेटी में कांग्रेसी मित्रों द्वारा भेजने को कहा गया। उनका विषय चलता रहता है।

यह बात सही है कि भ्रष्टाचार से मुक्त गरीब आदमी को समर्पित सरकार की सफलताएं उनको हजम नहीं हो पा रही हैं कि हम क्यों नहीं कर पाए। इसलिए नहीं कर पाए क्योंकि न उनके पास वैसा व्यक्ति था न उनके पास वैसी व्यवस्था थी। समय 2.40 होने वाला है और साढ़े तीन बजे तक इस बिल को पारित भी होना है। मैं केवल एक शेर कहकर अपनी बात समाप्त करूंगा। मेरे कातिल भी परेशां हैं, जब भी वह वार करते हैं, मेरे चाहने वालों की दुआ से खंजर टूट जाते हैं। आपने बोलने का अवसर दिया आपका बहुत-बहुत धन्यवाद।

श्री जय प्रकाश नारायण यादव (बाँका) : सभापति महोदय, मैं आधार कार्ड के बिल पर बोलने के लिए खड़ा हुआ हूँ। माननीय वित्त मंत्री जी और माननीय राज्य मंत्री बैठे हुए हैं। जो संसदीय व्यवस्था और परंपरा है इसमें कोई जल्दबाजी नहीं होनी चाहिए कि आज ही इस बिल को पास किया जाए। इसमें सभी की सहमति हो, बिल में पारदर्शिता हो और जो अंतिम जन है उसको यह महसूस हो कि कोई हमारे साथ बिचौलिया चालाकी नहीं कर सके, हमारे हाथ की संपत्ति हमारे हाथ में रहे, आधार कार्ड मेरे हाथ में रहे, उसकी गोपनीयता भी बनी रहे और कोई फर्जीवाड़ा न हो, यह पहले से चल रहा था। इसे स्टैंडिंग कमेटी में भेजा जाता तो कोई आपत्ति की बात नहीं थी। इस डाटा को हम कैसे कन्फिडेंशियल रखेंगे, इसे कौन कलैक्ट करेगा, डाटा कहां से कलैक्ट होगा। इन चीजों को भी देखना पड़ेगा, नहीं तो कई तरह की परेशानियां पैदा होंगी। इसके साथ-साथ नागरिकों की भी आजादी बनी रहे, क्योंकि गरीब, किसान, अशिक्षित को कई चीजों की जानकारी नहीं रहती इसलिए कोई न कोई चालाकी कर सकता है। इसके लिए आपको सूचना तंत्र को मजबूत करके डाटा को किसी सुरक्षित जगह पर रखना चाहिए। अगर ऐसा नहीं किया गया, तो उसके नतीजे उलटे हो सकते हैं।

अब मेक इन इंडिया, डिजिटल इंडिया और अच्छे दिन की बात हो रही है, तो यह सही है। लेकिन जन-धन योजना की जब बात होती है, तो यह सरकार उसे कोई आसमान से टूटकर नहीं लायी है। वैसे तो मनरेगा का भी पैसा जमा हो रहा था। लेकिन इन सब बातों को यहां कहा जाता है। ये चीजें हमारी पहचान हैं। लेकिन ये गजल के माध्यम से अपनी बात कहते हैं कि इन्हें क्यों बुरा लगता है? हमें बुरा नहीं लगता, क्योंकि सब अच्छे दिन चाहते हैं। सब चाहते हैं कि अच्छे दिन आयें, लेकिन धीरे-धीरे मेक इन इंडिया की जगह बैंक इन इंडिया की बात जा रही है। यह भी खतरनाक है।

सभापति महोदय, आधार कार्ड विधेयक जो माननीय वित्त मंत्री जी ने प्रस्तुत किया है, उसे हम ठीक मानते हैं लेकिन इसकी पहचान बनी रहनी चाहिए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

श्री कौशलेन्द्र कुमार (नालंदा) : माननीय सभापति महोदय, आपने मुझे आधार कार्ड (वित्तीय और अन्य सहायिकियों, प्रसुविधाओं और सेवाओं का लक्षित परिदान) विधेयक, 2016 पर बोलने का मौका दिया, उसके लिए आपका बहुत-बहुत धन्यवाद।

14.42 hours

(Hon. Speaker in the Chair)

मैं इस विधेयक का समर्थन करता हूँ और इसके साथ ही मैं सरकार को कुछ बिन्दुओं पर विशेष ध्यान देने का आग्रह भी करूंगा। मुख्य विषय यह है कि किसी व्यक्ति की व्यक्तिगत जानकारी का उजागर होने से बचने की बात है। अगर यह व्यवस्था इस बिल में नहीं होगी, तो संविधान के प्रदत्त नागरिकों के मूल अधिकार का सीधा-सीधा उल्लंघन होगा। अतः सरकार सुनिश्चित करे कि किसी भी नागरिक की व्यक्तिगत जानकारी का किसी भी स्थिति में किसी प्रकार का दुरुपयोग न हो।

मैं माननीय उच्च न्यायालय के आदेश की तरफ भी आपका ध्यान आकृष्ट करना चाहता हूँ, जो आधार कार्ड के ऊपर टिप्पणी की गयी है। अतः इन विषयों को भी ध्यान में रखना होगा। जहां तक आधार कार्ड हर नागरिक को मिलने का सवाल है, तो कई राज्यों में यह काम काफी हद तक पूरा हो चुका है। बिहार में यह काम लगभग 80 प्रतिशत पूरा हो गया है। अतः यह सुनिश्चित करना होगा कि देश के हर नागरिक को आधार कार्ड उपलब्ध हो और निःशुल्क उपलब्ध हो।

सरकार कुछ नियमों में बदलाव कर फर्जीवाड़ा करने वाले नागरिकों पर दंड का प्रावधान कर रही है। उस पर विशेष रूप से चर्चा होनी चाहिए। किसी विशेष परिस्थिति में इसका दुरुपयोग न हो और हमारे देशवासी किसी प्रकार से तंग-तबाह न हो। सरकार आधार कार्ड का डाटा कम्प्यूटर पर रखे और उसे इंटरनेट से जोड़े। इसके साथ-साथ इस डाटा पर कोई हाथ न साफ कर दे, इसे भी सरकार सुनिश्चित करे, क्योंकि आधार ही हर व्यक्ति की बायोमीट्रिक सूचनाएं एवं उनके पूर्वजों तक की जानकारियां रखती है।

अतः कोई भी व्यक्ति इन जानकारियों का दुरुपयोग न कर सके, इसके लिए डाटा को सुरक्षित रखना एक अहम कार्य है। सरकार इसे पूरी तरह सुरक्षित रखने की व्यवस्था करे। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ और मैं माननीय मंत्री जी से व्यक्तिगत रूप से कहूंगा कि इस विधेयक को स्टैंडिंग कमेटी में भेजा जाये और दूसरे लोगों से चर्चा की जाये। धन्यवाद।

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam Speaker, I stand to oppose the Bill for various reasons which I will list out right now.

Is Aadhaar mandatory? Justice A.P. Shah Committee of Experts on Privacy recommended that the Bill should specify whether an individual has the right to opt in or opt out of providing their Aadhaar number and the service should not be denied to individuals. The UIDAI said that this is voluntary. But if you read section 7, it makes Aadhaar mandatory. I want the hon. Minister to please enlighten me on this. Section 7 says that if anyone does not have an Aadhaar card, he will be offered alternate and viable means. What does 'viable' mean? Is it viable to you or viable to me? The third point is, UIDAI has suggested that construction and mining workers should be put in the list of exceptions. You have done it and you have made Aadhaar compulsory for them. It was rightly said by the Congress Member as to what is the definition of national security? It is a very subjective understanding which the Government can use against anyone.

Clause 32(1) and Clause 54(w) mention time period for maintaining authentication records. This will be completely misused for activities or profiling individual behaviour.

Section 33(1) speaks about disclosure of demographic information and that too by a District Judge. But no such order shall be made without giving an opportunity of hearing to UIDAI, but not to the person whose data has been disclosed. It means I will not be given an opportunity.

Section 33(2) can be misused and will lead to continuous surveillance without any notification to the user even after surveillance ceases, violating one of necessary and proportionate principles of communication surveillance.

This Bill lacks provision of giving notice to a person in case of breach of information in case of third party, use of data or change in purpose of data which were among the provisions recommended by Justice Shah Committee on privacy. If there is a breach, the provisions are so weak that the complaint against the disclosure will go to adjudicatory authority who can be IT Secretary in the State

who has no knowledge of law, no courts are there and no infrastructure is there. Let me give a classic example. The Cyber Appellate Tribunal has not been made operational in last three years. Civil remedies offered are mere illusionary.

As per section 31, if I want to correct my record, my name or my caste, I can only request the UIDAI authority and the authority has to be 'satisfied'. It is again very subjective. There is no penalty on Authority if it fails to respond. The Bill does not provide for a user even to be able to approach the Court, to ask for his information to be corrected in Aadhar Card.

As for renewal of request for disclosure, data will be revised by a Committee of Cabinet Secretary. The earlier Committee had the nominees of the Prime Ministers, the nominees of the Leader of the Opposition and three nominees of Union Cabinet. That would have been a much tighter control. Let me give you a classic example. We celebrate Women's Day. The Supreme Court has said, 'Allow dance bars in Mumbai.' The Supreme Court also said that the right to privacy of people, who patronize dance bars, has to be protected. It is amazing. What about people outside who don't go to dance bars? We should have brought a Bill in this Parliament saying this is the Right to Privacy and Right to Privacy is a Fundamental Right. We have left it to the Supreme Court.

John Locke rightly said, "The end of law is not to abolish or restrain, but to preserve and enlarge freedom." Last week, we came to know that our public sector banks have written off Rs 1.4 lakh crore loans to corporates. What we are giving as subsidies are crumbs to the poorest of the poor and we are worried about the leakage. How would you stop the leakage of this corporate loot?

Lastly, Clause 7 authorizes the Central and State Government to make conditionality for any person to undergo Aadhar authentication for availing a

service. To file an FIR, I will have to go for Aadhar authentication. To go to AIIMS or Safdarjung hospital, Aadhar authentication is needed. That is why I am of the opinion there are a lot of problems in this Bill. This should be referred to the Standing Committee. Mark my words; we are midwifing a police State. Mark my words. That is why I stand to oppose it. Thank you.

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Hon. Speaker Madam, this Bill was originally initiated by UPA under the able leadership of Shrimati Soniya Gandhi and Dr. Manmohan Singh. If it had been adopted by this Government as it is, we would not have had any objections. But you have brought some amendments to this Bill. Who should obtain Aadhar? That is the question. If you read Section 3, every resident shall be entitled to obtain Aadhar. That is the word used. Instead of that, what I am thinking of is why we can't insert 'every resident shall obtain an Aadhar number?' It is because what is happening is that an Aadhar Card holder need not be a PAN Card holder but every PAN Card holder should hold an Aadhar Card.

The hon. Supreme Court in a judgement has held that Aadhaar Number is absolutely not mandatory for opening bank accounts or getting phone connection etc. The very purpose of this Bill will be defeated if everyone in this country is not issued an Aadhaar Card. This will give an account to the country by which it can ascertain or get information regarding the number of citizens and their details. Everything can be obtained if it is made mandatory. The word 'shall be' should be used instead of 'may be' entitled to.

I seek your indulgence to Section 5 which says:

“The Authority shall take special measures to issue Aadhaar number to women, children, senior citizens, persons with disability, unskilled and unorganised workers, nomadic tribes or to such other persons who do not have any permanent dwelling house and such other categories of individuals as may be specified by regulations.”

I agree with it but you have not specifically mentioned the special measures you are adopting to see that everybody obtains Aadhaar Number.

In the same tenor in Section 9 you are saying:

“The Aadhaar number or the authentication thereof shall not, by itself, confer any right of, or be proof of, citizenship or domicile in respect of an Aadhaar number holder.”

On the one hand you are adopting some special measures to see that people mentioned under Section 5 are issued with the Aadhaar Number and on the other hand you are also telling that it will not confer any right of citizenship or domicile to the persons holding Aadhaar Number.

In the original Bill, which the UPA had brought, there was a provision for a Review Committee. A Review Committee is absolutely required. There are some flaws. There is absolutely nobody to review the decision taken by this authority. That is why a Review Committee is necessary. It should have been formed so that if something wrong is done by this Committee or if the Government wants to have its hand in this, through Review Committee the Government can assess the situation and can rectify any mistake committed by this authority. A provision regarding the constitution of a Review Committee, which was originally inserted in the Bill brought by the UPA Government, has been deleted in this Bill.

I wanted to bring some other factors but because of the time constraint I would like to make one last point. I would like you to refer to Section 33, which says:

“Nothing contained in sub-section (2) or sub-section (5) of section 28 or sub-section (2) of section 29 shall apply in respect of any disclosure of information, including identity information or authentication records, made pursuant to an order of a court not inferior to that of a District Judge: ”

Madam, only the District Judge has got a right to get information or disclosure of information. If you look at Section 47, it says:

“(1) No court shall take cognizance of any offence punishable under this Act, save on a complaint made by the Authority or any officer or person authorised by it.

(2) No court inferior to that of a Chief Metropolitan Magistrate or a Chief Judicial Magistrate shall try any offence punishable under this Act. ”

Chapter 7 deals with some of the punitive provisions. According to that even if there is some unauthorised disclosure by an officer then a Chief Judicial Magistrate or a Chief Metropolitan Magistrate can try that offence, whereas under Section 33 it has been mentioned that a judge not below the rank of a district judge has got right to get information about the card holders. There is some anomaly. Please look into it. The Supreme Court has interfered in some Aadhaar Card matters. That should not happen again as it will definitely be subjected to the scrutiny by the Supreme Court and that is why we must take utmost care while deliberating it. As my senior friends have said, I also urge upon this Government to see that this Bill is referred to the Standing Committee so that this Bill can be discussed more effectively.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I am extremely grateful to the hon. Members who have spoken at length on this Bill.

I may just add one observation with regard to a suggestion made by several Members. They have asked what is the hurry and urgency. Why should it not go to a Committee? This idea was first conceived by the UPA in 2009.

It is seven years since then. Except for some questions with regard to privacy and disclosure of information which have been raised which I will just answer, most speakers have actually supported this Bill. This gives us an opportunity to really analyse to ourselves including myself who may be responsible for this that the principle purpose of this Bill is to empower the State to distribute the resource of the State to the deserving people and save revenue so that it does not go to undeserving people.

A Bill on which there is almost a near consensus barring one or two discordant voices, it must take us seven years before we can legislate. We have already gone through in some form or the other through the Committee process also. The fact that we have gone through seven years itself is a good reason that now enough is enough and we must go ahead and pass this Bill.

The effect is going to be that both the Central Government and the State Governments are going to save thousands of crores of rupees after having serviced and served the poor people and these thousands of of crores rupees that they will save from the undeserving people are further resources which can go to the advantage of serving those people. So, there is an element or urgency as far as this Bill is concerned.

Madam, the speakers from the Congress Party have raised several issues. I would just deal with some of the important ones. In substance I found that there was no principle objection to the idea of Aadhar. After all it was the Congress Party which conceived of it. They perceived it in a Bill which provided for the

establishment of an authority and they gave this idea of a unique identity. What we will do with that unique identity number, the Bill did not speak of it. So, it said that there shall be a unique identity authority; it will issue an Aadhar number; and there will be biometrics. So identification and personality of each individual and its special features will be identified but to what purpose it will put to use, the Bill did not conceive of that. That is probably the reason that Members had apprehension as to why you want this. The courts also had apprehensions. The citizens' groups had apprehensions and this whole debate of secrecy and privacy arose.

Learning from that experience, we have improved upon that idea and the improvement upon that idea is that the principle purpose of this Bill and the focus of this Bill is now shifted. It is because at the end of the day what are our subsidies? Subsidy is an amount which a Government gives from its own revenues to service the poor and vulnerable sections of the people. But the problem with the subsidy is that it can become an unquantified amount which is given to an unidentifiable section of people.

Till a few months ago if not a year or two ago, people like me were also receiving an LPG subsidy. If I go and buy kerosene, I am entitled to a subsidy. Every time I filled up petrol in my car two-three years ago, I was getting a subsidy from the State.

15.00hours

Every time I bought diesel, I was getting a subsidy. Now, the question which arises is, are people like me who are completely undeserving in this matter should even one rupee of the State be spent on me or should it be spent on the poor and the vulnerable? The answer is very clear. It should be spent on the poor and the vulnerable. Therefore, borrowing from the UPA idea of having a unique identity we have shifted the focus and the focus is that subsidies must now be targeted. Nobody should be able to get it twice over or four times over. You should be able to identify the people who get it and those people in a targeted

manner must get the benefit and we have shifted the focus and the focus is that subsidies must now be targeted. Nobody should be able to get it twice over or four times over. You should be able to identify the people who get it and those people in a targeted manner must get the benefit and those who are undeserving must be phased out. The Government and the State will save resources and these resources must further be spent for the welfare of those people who deserve it. That is the principal object. Therefore, why it becomes a Money Bill, in our submission, that is for the hon. Speaker to take a final view. Under article 110(c) any money going into the Consolidated Fund of India or coming out of Consolidated Fund of India, any legislation that deals with it is substantively a Money Bill. Now, the question was that if there is additional machinery which is being created for enforcement of that, predecessor hon. Speakers had taken a view that machinery is incidentally created, principal purpose is the spending of the money and the targeting of that money in a particular manner so it does not lose its character as a Money Bill. If it is a Money Bill, it must follow the procedure of a Money Bill. Now, if the Congress Party wanted the credit that they gave birth to this idea and they want a copyright on this idea, I give them the benefit of that copyright. That should be a good reason that they should support this Bill. So, please do not oppose a Bill, do not even delay a Bill which you say you gave birth to. It is a coincidence of history that we have the opportunity and privilege of finally being put into Government but any Government, the Congress is in power in many States and it will benefit the Congress ruled States. Hon. Members from Telengana have said how effectively they are using this instrument; hon. Members from the TDP have said how effectively they are using this instrument. From the State of West Bengal to the State of Karnataka, it is going to help each and every State. Money Bill is a rule, whether it is the General Budget or the Railway Budget. Money Bill has a particular procedure in the Constitution. You do not bye-pass a particular House. It goes to the other House and it is discussed there and that House votes upon in

some Bills and gives its advice and suggestions as far as Money Bills are concerned.

An hon. Member mentioned that this Government scrapped the Unique Identity Authority and Shri Nilekani was forced to go out. We did not scrap the authority. We did not request Shri Nilekani to go out. In fact, much before we were voted to power, he decided to join the Congress Party and contest as a Congress candidate. So he had to resign from a public office. The hon. Members from the Congress may correct their facts as far as that is concerned. I must say to the credit of Shri Nilekani who struggled for five years to see this come through and today at least he is having the last laugh and he is writing articles and saying at least somebody has accepted my idea and this is going to be good for the system. So, if the hon. Members from the Congress wanted his certificate, I think, they already have it as far as this Bill is concerned.

Madam Speaker, two to three other points have been made. How do we get everybody to join? Ninety-seven per cent of the Members are already adults. Children will have to join in a big way. That will take some time. On an average, everyday, five to seven lakh people are joining this. Therefore, time is not very far way when everybody will join in. One of the hon. Members mentioned as to why the Government have said that a person is entitled to. This is exactly the language which was there in the original UID Bill also. You entitle a person and that entitlement enables him to seek subsidy. But for the purpose if he wants a benefit, then he needs to produce this identity. Now the principal issue is, is privacy or security going to the affected? I am not getting into this privacy debate which is before the Supreme Court. It is because a conservative Supreme Court in the 1950s and 1960s had said that privacy is not a Fundamental Right. Subsequently some judges took a view that it is a Fundamental Right. They will resolve that legal issue. But if you look at the Bill, you will find that we have added a whole chapter which is Chapter VI. Chapter VI deals with Secrecy and confidentiality of information. It is very different from what it was in the earlier Bill. The authority

shall ensure secrecy, identity of information and authentication of individuals. Then the whole procedure is given.

If you see Section 8, you can find that some data can be shared with the consent of the individual. But biometrics cannot be shared even with his consent. If a person says that his biometrics may be given to any other person, it cannot be shared and so, we have taken a protection against that provision.

Section 29 puts a restriction on sharing of biometrics. No core biometric information collected under this Act shall be shared with anyone for any reason whatsoever. So, there is a complete protection as far as biometric secrecy is concerned.

Shri Satpathy wanted to know whether DNA can be a part of it. The Act does not say so. Regulations can expand it but if ever regulations expand it, the regulations will have to be Tabled here and this House will have the right then to accept those regulations or not because there is a procedure for it. There is a parliamentary control over regulations itself.

Then Shri Owaisi had put a question. He is not here now. These days, Madam, it has become very fashionable that when any action takes place in a college or somewhere, you say that democracy is in danger, and we are becoming a Police State. Why are we becoming a Police State? It is because we are having information about our own people. So, we become a Police State. With whom will it be shared? Section 29(3) says:

“No identity information available with a requesting entity shall be—

(a) used for any purpose, other than that specified to the individual at the time of submitting any identity information for authentication;”

So, information cannot be used for any purpose. Then biometrics shall be stored in a particular manner that you create fire walls around it so that there is no leakage which is possible.

Now, what if a court wants it? I cannot bar the powers of courts. If a court wants it, it has to be somebody above a District Judge who has to ask for that information. Now, you mentioned whether there is going to be a review or not. If the disclosure of information is going to be made for some purpose, there will be a specially directed Joint Secretary like officer and every decision he takes will be reviewed by a Committee headed by the Cabinet Secretary. It is exactly the suggestion that you had made. So, that is also protected for.

Therefore, there is a lot of care which has been taken to make sure that information does not get leaked out as far as informants are concerned.

The hon. Member from Shiv Sena, Shri Sawant, wanted to know as to what is going to be the impact as far as citizenship is concerned. Section 9 itself very clearly mentions in this Bill that since it applies to residents, there is a declaration in law and it does not confer any rights of citizenship on a person of whom the aadhar card is there. The law itself clearly states it.

Section 57 is regarding whether the aadhar card number can be used by any other authorities. I cannot bar other authorities. For instance, if the RBI were to have under its Act a provision that for a bank account, you need a card or for an admission to a Government college, you need a card for identity, or to establish some other proof, you need a card, the Act does not debar that itself.

Private agencies at times, take thumb impression, etc. Even those have been protected as secret information under this Act. So, even if a private agency takes it cannot leak it out. So, the question of fear which the hon. Member, Shri Satpathy, has that it can be used for some form of ethnic cleansing and so on, I do not think is correct.

Shri Owaisi mentioned a point that if disclosures are to be made only on grounds of national security, national security is not defined. I do not think there is any legislation in India which defines national security. Threats to national security may vary from time to time. The National Security Act did not define what national security is but it is for the courts then to interpret on the user for

national security. In liberal democracies like England, the word ‘national security’ is not defined under any Act. But everybody in the given context understands what national security is. I only want to inform this House that the purpose of this Bill is not to identify people for some collateral purpose, but to make sure that the benefits of public revenue reach the right people. That is the only purpose of this Bill at present.

Therefore, I commend this Bill to this House for acceptance.

HON. SPEAKER: The question is:

“That the Bill to provide for, as a good governance, efficient, transparent and targeted delivery of subsidies, benefits and services, the expenditure for which is incurred from the Consolidated Fund of India, to individuals residing in India through assigning of unique identity numbers to such individuals and for matters connected therewith or incidental thereto, be taken into consideration. ”

The motion was adopted.

Clause 2 Definitions

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Shri Tathagata Satpathy, are you moving your amendment?

SHRI TATHAGATA SATPATHY: Yes, I am moving the Amendment No. 14 to Clause 2. I beg to move:

Page 2, lines 17 and 18, --

omit “, or other such biological attributes of an individual as may be specified by regulations”. (14)

HON. SPEAKER: I shall now put Amendment No. 14 to Clause 2 moved by Shri Tathagata Satpathy to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri N.K. Premachandran – not present.

Shri Rajeev Satav, are you moving your amendment?

SHRI RAJEEV SATAV : Yes, I am moving the Amendment No. 42 to Clause 2.

I beg to move:

Page 3, for lines 9 to 11, --

Substitute '(v) "resident" means an individual who has resided in India for a period of three hundred and sixty-five days immediately preceding the date of application for enrolment;'. (42)

मैडम, मामला इतना ही है कि इस अथारिटी में फुल टाइम और पार्ट टाइम चेयरमैन की नियुक्ति के बारे में लिखा गया है, तो आप फुल टाइम के लिए क्यों नहीं कर रहे हैं? दूसरे, आप जो डायरेक्शन्स इश्यू कर रहे हैं, जितना डिसक्लोजर होगा, क्या आप उसे पब्लिश करेंगे?

HON. SPEAKER: I shall now put Amendment No. 42 to Clause 2 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri B. Vinod Kumar – not present.

The question is:

“That clause 2 stand part of the Bill”.

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 Aadhar Number

HON. SPEAKER: Shri N.K. Premachandran – not present;

Shri B. Vinod Kumar – not present.

The question is:

“That clause 3 stand part of the Bill”.

The motion was adopted.

**Clause 9 Aadhar Number not evidence of
citizenship or domicile, etc.**

HON. SPEAKER: Shri B. Vinod Kumar – not present.

The question is:

“That clause 9 stand part of the Bill”.

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 Central Identities Data Repository

HON. SPEAKER: Prof. Saugata Roy – not present.

The question is:

“That clause 10 stand part of the Bill”.

The motion was adopted.

Clause 10 was added to the Bill.

Clause 11 was added to the Bill.

Clause 12 Composition of Authority

HON. SPEAKER: Shri Rajeev Satav, are you moving your amendment?

SHRI RAJEEV SATAV: Yes, I am moving Amendment No. 43 to Clause 12.

I beg to move:

Page 5, line 14, --

Omit “part-time or”. (43)

HON. SPEAKER: I shall now put Amendment No. 43 to Clause 12 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 12 stand part of the Bill”.

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13 was added to the Bill.

**Clause 14 Term of office and other conditions
of Service of Chairperson and Members**

HON. SPEAKER: Prof. Saugata Roy – not present.

The question is:

“That clause 14 stand part of the Bill”.

The motion was adopted.

Clause 14 was added to the Bill.

Clause 15 Removal of Chairperson and Members

HON. SPEAKER: Shri N.K. Premachandran – not present.

The question is:

“That clause 15 stand part of the Bill”.

The motion was adopted.

Clause 15 was added to the Bill.

**Clause 16 Restriction on Chairperson or Members
on employment after cessation of office**

HON. SPEAKER: Prof. Saugata Roy – not present.

The question is:

“That clause 16 stand part of the Bill”.

The motion was adopted.

Clause 16 was added to the Bill.

Clauses 17 to 22 were added to the Bill.

Clause 23 Powers and functions of Authority

HON. SPEAKER: Prof. Saugata Roy – not present.

Shri Tathagata Satpathy, are you moving your Amendments Nos. 16 & 17 to Clause 23?

SHRI TATHAGATA SATPATHY: No, Madam, I do not press my amendment.

HON. SPEAKER: Shri N.K. Premachandran – not present.

Shri Rajeev Satav, are you moving Amendment No.44 to Clause 23?

SHRI RAJEEV SATAV: Yes, I am moving my Amendment No.44 to Clause 23.

I beg to move:

Page 8, *omit* lines 47 and 48. (44)

HON. SPEAKER: I shall now put Amendment No. 44 to Clause 23 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 23 stand part of the Bill”.

The motion was adopted.

Clause 23 was added to the Bill.

Clauses 24 and 25 were added to the Bill.

Clause 26 Accounts and audit

HON. SPEAKER: Shri Rajeev Satav, are you moving your Amendment No.45 to Clause 26 ?

SHRI RAJEEV SATAV : No, I do not press my Amendment to Clause 26.

HON. SPEAKER: The question is:

“That clause 26 stand part of the Bill”.

The motion was adopted.

Clause 26 was added to the Bill.

Clause 29 Restriction on sharing information

HON. SPEAKER: Shri Tathagata Satpathy, are you moving your Amendment No. 18 to Clause 29?

SHRI TATHAGATA SATPATHY: No, Madam, I do not press my Amendment.

HON. SPEAKER: Shri N.K. Premachandran – not present.

The question is:

“That Clause 29 stand part of the Bill”.

The motion was adopted.

Clause 29 was added to the Bill.

Clause 30 was added to the Bill.

**Clause 31 Alteration of demographic information
or biometric information**

HON. SPEAKER: Shri N.K. Premachandran – not present.

Shri Rajeev Satav, are you moving Amendment Nos. 48 and 49 to Clause 31.

SHRI RAJEEV SATAV : No, I do not press my Amendments.

HON. SPEAKER: The question is:

“That Clause 31 stand part of the Bill”.

The motion was adopted.

Clause 31 was added to the Bill.

Clause 32 was added to the Bill.

Clause 33 Disclosure of information in certain cases

HON. SPEAKER: Shri Tathagata Satpathy, are you moving your Amendment No. 19 to clause 33?

SHRI TATHAGATA SATPATHY : I wish, I hope and I pray, Madam with folded hands that you would say good this time to me also that you were telling our junior colleague from Congress. Can I have half a minute? I beg to move:

Page 11, line 44,--

after “Authority”

add “ and permission from the individual whose data is to be disclosed”. (19)

Madam, this one, I am moving. I am only adding – after line 44, which says – provided that no order by the court and this sub-section shall be made without giving an opportunity of hearing to the authority. I am adding – and “permission from the individual whose data is to be disclosed.”

Madam, you might know, there is a pharma company which is carrying out very many tests across many States of India. It is giving tablets to girls from the age of seven to 14 – for seven years continuously. It is saying that if girls pre-puberty and post-puberty take this tablet for seven consecutive years, then, at a later stage, they will not have Cancer of the ovary. This is a claim. Nobody knows because this test was started about one and a half years ago. Nobody knows what is the truth? Things like Aadhaar Card would be utilized by such companies to collect data about individuals. So, my request to the Government is that this addition, without any ego problem, and permission from the individual use data is to be disclosed may be added, if found fit. Thank you, Madam. I do not press my amendment.

HON. SPEAKER: Shri N.K. Premachandran – not present.

Shri Rajeev Satav, are you moving Amendment No.50 to Clause 33?

SHRI RAJEEV SATAV : In this Amendment, the only request to the Government is that they should publish a report of total number of directions issued under this sub-section. I am moving my amendment. I beg to move:

Page 12, *after* line10,--

add “Provided also that the Government shall publish a report summarizing the total number of directions issued under this subsection.”. (50)

HON. SPEAKER: I shall now put Amendment No. 50 to Clause 33 moved by Shri Rajeev Satav to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri B. Vinod Kumar – not present.

The question is:

“That clause 33 stand part of the Bill”.

The motion was adopted.

Clause 33 was added to the Bill.

Clause 34 Penalty for impersonation at time of enrolment

HON. SPEAKER: Prof. Saugata Roy – not present.

The question is:

“That clause 34 stand part of the Bill”.

The motion was adopted.

Clause 34 was added to the Bill.

Clause 35 Penalty for impersonation of Aadhar number holder by changing demographic information or biometric information

HON. SPEAKER: Prof. Saugata Roy – not present.

The question is:

“That clause 35 stand part of the Bill”.

The motion was adopted.

Clause 35 was added to the Bill.

Clause 36 Penalty for impersonation

HON. SPEAKER: Prof. Saugata Roy – not present.

The question is:

“That clause 36 stand part of the Bill”.

The motion was adopted.

Clause 36 was added to the Bill.

Clause 37 Penalty for disclosing identity information

HON. SPEAKER: Prof. Saugata Roy – not present.

Shri Rajeev Satav, are you moving Amendment No.51 to clause 37?

SHRI RAJEEV SATAV: I do not press my amendment.

HON. SPEAKER: The question is:

“That clause 37 stand part of the Bill”.

The motion was adopted.

Clause 37 was added to the Bill.

**Clause 38 Penalty for unauthorised access to the
Central Identities Data Repository**

HON. SPEAKER: Shri Rajeev Satav, are you moving Amendment Nos.52 to 61 to clause 38?

SHRI RAJEEV SATAV: I do not press my Amendments.

HON. SPEAKER: The question is:

“That Clause 38 stand part of the Bill”.

The motion was adopted.

Clause 38 was added to the Bill.

Clauses 39 and 40 were added to the Bill.

**Clause 41 Penalty for non-compliance
with intimation requirements**

HON. SPEAKER: Shri N.K. Premachandran – not present.

The question is:

“That clause 41 stand part of the Bill”.

The motion was adopted.

Clause 41 was added to the Bill.

Clause 42 was added to the Bill.

Clause 43 Offences by companies

HON. SPEAKER: Shri Rajeev Satav, are you moving Amendment No.62 to Clause 43?

SHRI RAJEEV SATAV : I do not press my Amendments.

HON. SPEAKER: The question is:

“That clause 43 stand part of the Bill”.

The motion was adopted.

Clause 43 was added to the Bill.

Clauses 44 to 47 were added to the Bill.

**Clause 48 Power of Central Government
to supersede Authority**

HON. SPEAKER: Shri Tathagata Satpathy, are you moving your Amendment No. 20 to clause 48?

SHRI TATHAGATA SATPATHY: Yes, Madam, I am moving. I beg to move :

Page 14, line 33,--

for “by notification”

substitute “after consent from both Houses of Parliament”.

(20)

I just want a substitution, by notification – I insist that it should be after consent from both Houses of Parliament. As the Minister suggested, it should come to Parliament for changes. Here, you have denied Parliament the right. So, I would request this. As the Minister himself has said and that is why I am insisting. The Minister has stated it right now that it should come back to Parliament. And I am pressing for it.

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Regulation is always laid on the Table of the House.

HON. SPEAKER: About regulation he said that it will be laid on the Table of the House.

I shall now put Amendment No. 20 to Clause 48 moved by Shri Tathagata Satpathy to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: Shri N.K. Premachandran - Not present

The question is:

“That clause 48 stand part of the Bill.”

The motion was adopted.

Clause 48 was added to the Bill

Clause 49 was added to the Bill..

**Clause 50 Power of Central Government
to issue directions**

HON. SPEAKER: Shri Tathagata Satpathy.

SHRI TATHAGATA SATPATHY: Madam, I do not press my amendment.

HON. SPEAKER: The question is:

“That clause 50 stand part of the Bill.”

The motion was adopted.

Clause 50 was added to the Bill.

Clause 51 was added to the Bill.

Clause 52 Protection of action taken in good faith

HON. SPEAKER: Shri N.K. Premachandran - Not present

The question is:

“That clause 52 stand part of the Bill.”

The motion was adopted.

Clause 52 was added to the Bill.

Clause 53 was added to the Bill.

Clause 54 Power of Authority to make regulations

HON. SPEAKER: Shri N.K. Premachandran - Not present

The question is:

“That clause 54 stand part of the Bill.”

The motion was adopted.

Clause 54 was added to the Bill.

Clauses 55 to 57 were added to the Bill.

Clause 58 Power to remove difficulties

HON. SPEAKER: Shri Tathagata Satpathy.

SHRI TATHAGATA SATPATHY: Madam, I beg to move:

Page 17, lines 43 and 44,--

for “three years”

substitute “six years”.

(22)

Madam, here they have stated in page 17, lines 43 and 44 that changes to the rules can be made in the next three years. Now Aadhaar will be a continuous thing. It is not that children would not be born in India and no further enrolment would be required. Therefore, this period of three years, which will expire in 2019, does not seem reasonable. It should be unlimited, if not, at least for six years it should be open for scrutiny and for changes. This is my amendment.

HON. SPEAKER: I shall now put Amendment No. 22 to Clause 58 moved by Shri Tathagata Satpathy to the vote of the House.

The amendment was put and negatived.

HON. SPEAKER: The question is:

“That clause 58 stand part of the Bill.”

The motion was adopted.

Clause 58 was added to the Bill.

Clause 59 was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. SPEAKER: The Minister may now move that the Bill be passed.

SHRI ARUN JAITLEY : Madam, I beg to move:

“That the Bill be passed.”

HON. SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

15.28 hours

**MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA – Contd.**

SECRETARY GENERAL: Madam Speaker, I have to report the following message received from the Secretary General of Rajya Sabha:-

‘In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Real Estate (Regulation and Development) Bill, 2016 which has been passed by the Rajya Sabha at its sitting held on the 10th March, 2016.’

1. Madam, I lay on the Table the Real Estate (Regulation and Development) Bill, 2016 as passed by Rajya Sabha on the 10th March, 2016.

15.29 hours**MOTION RE: 19th AND 20th REPORTS OF COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

SHRI JAYADEV GALLA (GUNTUR): Madam, I beg to move the following:-

“That this House do agree with the Nineteenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on 2 March, 2016, subject to modification that para 4 and sub-para (ii) of para 5 of recommendations thereof, relating to allocation of time to Resolutions, be omitted and also agree with the Twentieth Report of the Committee presented to the House on 10 March, 2016.”.

HON. SPEAKER: The question is:

“That this House do agree with the Nineteenth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on 2 March, 2016, subject to modification that para 4 and sub-para (ii) of para 5 of recommendations thereof, relating to allocation of time to Resolutions, be omitted and also agree with the Twentieth Report of the Committee presented to the House on 10 March, 2016.”

The motion was adopted.

15.30 hours**PRIVATE MEMBERS' BILLS -Introduced**

HON. SPEAKER: Item 26; Yogi Adityanath – not present.

Item 27; Yogi Adityanath – not present.

(i) Artisans (Welfare) Bill, 2015*

श्री सुशील कुमार सिंह (औरंगाबाद) : अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि ग्रामीण क्षेत्रों के कारीगरों के कल्याण के लिए कारीगर कल्याण बोर्ड के गठन तथा उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the constitution of an Artisans Welfare Board for the welfare of the artisans living in the rural areas and for matters connected therewith.”

The motion was adopted.

श्री सुशील कुमार सिंह: महोदया, मैं विधेयक पुरःस्थापित** करता हूँ।

15.30 ½ hours**(ii) Civil Liability for Nuclear Damage (Amendment) Bill, 2015*
(Amendment of sections 35 and 46)**

SHRI HARISH MEENA (DAUSA): I beg to move for leave to introduce a Bill to amend the Civil Liability For Nuclear Damage Act, 2010.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Civil Liability For Nuclear Damage Act, 2010.”

The motion was adopted.

SHRI HARISH MEENA : I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

** Introduced with the recommendation of the President.

HON. SPEAKER: Item 30; Shri Pralhad Joshi – not present.

Item 31; Shri Pralhad Joshi – not present.

Item 33; Shri Pralhad Joshi – not present.

15.31 hours

**(iii) Right to Access of Judicial Proceedings
and Information Bill, 2016***

SHRI RAJEEV SATAV (HINGOLI): I beg to move for leave to introduce a Bill to provide for access to judicial proceedings of the Supreme Court and its Benches by prescribing digital recording of all judicial proceedings and making them available online to the public in general to foster greater accountability and for matters connected therewith.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for access to judicial proceedings of the Supreme Court and its Benches by prescribing digital recording of all judicial proceedings and making them available online to the public in general to foster greater accountability and for matters connected therewith.”

The motion was adopted.

SHRI RAJEEV SATAV : I introduce the Bill.

HON. SPEAKER: Item 34; Dr. Kirit Somaiya – not present.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.31 ½ hours**(iv) Compulsory Basic Facilities for Widow and Orphans Bill, 2016***

श्री निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि विधवाओं और अनाथों को आवास, भोजन, पानी, दवाइयों और सुरक्षा जैसी जरूरी आधारभूत सुविधा तथा उससे संसक्त विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for compulsory basic facilities like housing, food, water, medicine and security to widows and orphans and for matters connected therewith.”

The motion was adopted.

श्री निशिकान्त दुबे : महोदया, मैं विधेयक पुरःस्थापित करता हूँ।

15.32 hours**(v) Personal Bankruptcy (Declaration and Rehabilitation) Bill, 2016***

श्री निशिकान्त दुबे (गोड्डा) : अध्यक्ष महोदया, मैं प्रस्ताव करता हूँ कि ऐसे तंत्र, जिसके माध्यम से ऋणों का भुगतान करने में असमर्थ किसी व्यक्ति को दिवालिया घोषित किया जाएगा और उसका पुनर्वास किया जायेगा तथा तत्संबंधी विषयों का उपबंध करने वाले विधेयक की पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for mechanism through which a person who is unable to pay off his debts shall be declared bankrupt and rehabilitated and for matters connected therewith.”

The motion was adopted.

श्री निशिकान्त दुबे : महोदया, मैं विधेयक पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.32 ½ hours**(vi) Andhra Pradesh Reorganisation (Amendment) Bill, 2016***
(Amendment of sections 46 and 94)

SHRI Y.V. SUBBA REDDY (ONGOLE): I beg to move for leave to introduce a Bill further to amend the Andhra Pradesh Reorganisation Act, 2014.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Andhra Pradesh Reorganisation Act, 2014.”

The motion was adopted.

SHRI Y.V. SUBBA REDDY: I introduce the Bill.

15.33 hours**(vii) Surrogate Advertisements (Prohibition) Bill, 2016***

DR. BOORA NARSAIAH GOUD (BHONGIR): I beg to move for leave to introduce a Bill to prohibit surrogate advertisements and for matters connected therewith.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to prohibit surrogate advertisements and for matters connected therewith.”

The motion was adopted.

DR. BOORA NARSAIAH GOUD : I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.33 ½ hours

**(viii) Maintenance and Welfare of Parents and Senior
Citizens (Amendment) Bill, 2016***
(Insertion of new Chapter IIA)

DR. BOORA NARSAIAH GOUD (BHONGIR): I beg to move for leave to introduce a Bill to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007.”

The motion was adopted.

DR. BOORA NARSAIAH GOUD : I introduce the Bill.

15.34 hours

(ix) Constitution (Amendment) Bill, 2016*
(Amendment of articles 243K and 243ZA)

DR. BOORA NARSAIAH GOUD (BHONGIR): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

DR. BOORA NARSAIAH GOUD: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.34 ½ hours**(x)Small-Holder Farmers (Protection and Welfare) Bill, 2016***

ADV. JOICE GEORGE (IDUKKI): I beg to move for leave to introduce a Bill to provide for protection and welfare of small-holder farmers by constitution of a Minimum Assurance Price Commission for their agricultural produce and a Small-holders Farmers Welfare Fund and for matters connected therewith.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for protection and welfare of small-holder farmers by constitution of a Minimum Assurance Price Commission for their agricultural produce and a Small-holders Farmers Welfare Fund and for matters connected therewith.”

The motion was adopted.

ADV. JOICE GEORGE: I introduce the Bill.

HON. SPEAKER: Item no. 42, Shri P. Karunakaran – Not present.

Item no. 43, Shri P. Karunakaran – Not present.

Item no. 44, Shri P. Karunakaran – Not present.

Item no. 45, Shri P. Karunakaran – Not present.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.35 hours**(xi) Sex Workers (Welfare and Rehabilitation) Bill, 2016***

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : महोदया, मैं प्रस्ताव करता हूँ कि यौन कर्मियों और उनके परिवारों के लिए कल्याण और पुनर्वास और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for welfare and rehabilitation of sex workers and their families and for matters connected therewith or incidental thereto.”

The motion was adopted.

डॉ. किरिट पी. सोलंकी: महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

15.35 ½ hours**(xii) Rainwater (Harvesting and Storage) Bill, 2016***

डॉ. किरिट पी. सोलंकी (अहमदाबाद) : महोदया, मैं प्रस्ताव करता हूँ कि जल संरक्षण और भूजल का पुनर्भरण सुनिश्चित करने के लिए प्रत्येक सरकारी आवासीय, व्यावसायिक और संस्थागत भवन में वर्षा जल के अनिवार्य संचयन और उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for compulsory harvesting of rainwater in every Government, residential, commercial and institutional building to conserve water and ensure recharge of groundwater and for matters connected therewith.”

The motion was adopted.

डॉ. किरिट पी. सोलंकी: महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.36 hours**(xiii) Education Loan Bill, 2016***

श्री भैरों प्रसाद मिश्र (बांदा) : महोदया, मैं प्रस्ताव करता हूँ कि छात्रों को शिक्षा ऋण और उससे संबंधित विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for education loan to students and for matters connected therewith.”

The motion was adopted.

श्री भैरों प्रसाद मिश्र: महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

HON. SPEAKER: Item no. 49, Shri Rajesh Ranjan – Not present.

Item no. 50, Kunwar Pushpendra Singh Chandel – Not present.

Item no. 51, Kunwar Pushpendra Singh Chandel – Not present.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.36 ½ hours**(xiv)Waste Management Bill, 2016***

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): I beg to move for leave to introduce a Bill to provide for the segregation and re-cycle of municipal solid waste; use of re-cyclable waste in waste- energy plants for generation of energy and transportation of non-recyclable waste into landfills and for matters connected therewith.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the segregation and re-cycle of municipal solid waste; use of re-cyclable waste in waste-energy plants for generation of energy and transportation of non-recyclable waste into landfills and for matters connected therewith.

The motion was adopted.

SHRI KONDA VISHWESHWAR REDDY : I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.37 hours**(xv)Reservation for the Scheduled Castes and the Scheduled Tribes in Private Sector Bill, 2016***

DR. UDIT RAJ (NORTH WEST DELHI): I beg to move for leave to introduce a Bill to provide for reservation for persons belonging to the Scheduled Castes and the Scheduled Tribes in private sector and for matters connected therewith.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for reservation for persons belonging to the Scheduled Castes and the Scheduled Tribes in private sector and for matters connected therewith.”

The motion was adopted.

DR. UDIT RAJ : I introduce the Bill.

15.37 ½ hours**(xvi)Constitution (Amendment) Bill, 2016*
(Amendment of article 366)**

SHRI P.P. CHAUDHARY (PALI): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI P.P. CHAUDHARY: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.38 hours**(xvii) Constitution (Amendment) Bill, 2016 ***
(Amendment of article 370)

SHRI P.P. CHAUDHARY (PALI): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI P.P. CHAUDHARY: I introduce the Bill.

HON. SPEAKER: Item No. 56 - Shri Om Birla – Not present.

Shri Dushyant Chautala.

15.38 ½ hours**(xviii) Administrative Tribunals (Amendment) Bill, 2016***
(Amendment of section 6)

SHRI DUSHYANT CHAUTALA (HISAR): I beg to move for leave to introduce a Bill further to amend the Administrative Tribunals Act, 1985.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Administrative Tribunals Act, 1985.”

The motion was adopted.

SHRI DUSHYANT CHAUTALA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.39 hours**(xix) Right to Information (Amendment) Bill, 2016***
(Amendment of section 19)

SHRI DUSHYANT CHAUTALA (HISAR): I beg to move for leave to introduce a Bill further to amend the Right to Information Act, 2005.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Right to Information Act, 2005.”

The motion was adopted.

SHRI DUSHYANT CHAUTALA: I introduce the Bill.

HON. SPEAKER: Item No. 59. Prof. Saugata Roy – Not present.

Item No. 60. Prof. Saugata Roy – Not present.

Item No. 62 - Shri Jayadev Galla.

15.39 ½ hours**(xx) Constitution (Amendment) Bill, 2016***
(Substitution of new article for article 340)

SHRI JAYADEV GALLA (GUNTUR): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI JAYADEV GALLA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

HON. SPEAKER: Item No. 63 – Shri Anurag Singh Thakur – Not present.

Item No. 64 - Shri Anurag Singh Thakur – Not present.

Item No. 65 - Shri Anurag Singh Thakur – Not present.

Item No. 66 - Shri Dushyant Chautala.

15.40 hours

(xxi) Code of Criminal Procedure (Amendment) Bill, 2016*
(Amendment of section 260)

SHRI DUSHYANT CHAUTALA (HISAR): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973.”

The motion was adopted.

SHRI DUSHYANT CHAUTALA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.40 ½ hours**(xxii) Economically Weaker Class Corporation Bill, 2016***

श्रीमती रमा देवी (शिवहर): महोदया, मैं प्रस्ताव करती हूँ कि आर्थिक रूप से कमजोर वर्ग के व्यक्तियों के कल्याण और अभिवर्द्धन के लिए निगम की स्थापना करने तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the establishment of a Corporation for the welfare and advancement of persons belonging to economically weaker class and for matters connected therewith or incidental thereto.”

The motion was adopted.

श्रीमती रमा देवी: महोदया, मैं विधेयक को पुरःस्थापित करती हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.41 hours**(xxiii)Poverty Stricken and Backward Regions (Development) Bill, 2016***

श्रीमती रमा देवी (शिवहर): महोदया, मैं प्रस्ताव करती हूँ कि देश के अभावग्रस्त और पिछड़े क्षेत्रों का द्रुतगामी, त्वरित और समग्र विकास सुनिश्चित करने के लिए एक स्वायत्त प्राधिकरण की स्थापना करके ऐसे क्षेत्रों का योजनाबद्ध ढंग से सुनिश्चित और शीघ्र विकास करने तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to secure rapid, accelerated and overall development of poverty stricken and backward regions of the country by establishing an autonomous Authority for assured and speedy development of such regions in a planned manner and for matters connected therewith or incidental thereto.”

The motion was adopted.

श्रीमती रमा देवी: महोदया, मैं विधेयक को पुरःस्थापित करती हूँ।

HON. SPEAKER: Item No. 69. Shri Pralhad Joshi – Not present.

Item No. 70. Dr. A. Sampath – Not present.

Item No. 71 - Shri Rajendera Agarwal.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.42 hours**(xxiv)Representation Of The People (Amendment) Bill, 2016***
(Substitution of new section for section 3, etc)

श्री राजेन्द्र अग्रवाल (मेरठ): मैं प्रस्ताव करता हूँ कि लोक प्रतिनिधित्व अधिनियम, 1951 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951.”

The motion was adopted.

श्री राजेन्द्र अग्रवाल: मैं विधेयक को पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.43 hours

PRIVATE MEMBER'S BILL - Introduction - Negatived
Indian Penal Code (Amendment) Bill, 2016
(Substitution of new section for section 377)

HON. SPEAKER: Item No. 72, Dr. Shashi Tharoor.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Madam Speaker, I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.”

Those in favour will please say ‘Aye’.

SOME HON. MEMBERS: ‘Aye.’

SEVERAL HON. MEMBERS: ‘No’.

SHRI NISHIKANT DUBEY (GODDA): Madam, we want Division.

HON. SPEAKER: Do you want Division?

SHRI NISHIKANT DUBEY: Yes, Madam.

HON. SPEAKER: Okay. Let the Lobbies be cleared—

... (*Interruptions*)

HON. SPEAKER: Now, the Lobbies have been cleared.

ANNOUNCEMENT RE: AUTOMATIC VOTE RECORDING SYSTEM

SECRETARY-GENERAL: Kind attention of the hon. Members is invited to the following points in the operation of the Automatic Vote Recording System.

Before a Division starts, every hon. Member should occupy his or her own seat and operate the system from that seat only.

When the hon. Speaker says "Now Division", the Secretary-General will activate the voting button whereupon "RED BULBS" above display boards on both sides of hon. Speaker's Chair will glow and a GONG sound will be heard simultaneously.

For voting, hon. Members may kindly press the following two buttons simultaneously "ONLY" after the sound of the GONG and I repeat only after the sound of the GONG.

Red "VOTE" button in front of every hon. Member on the Head Phone plate and any of the following buttons fixed on the top of the desk of seat:

For AYES : Green Colour

For Noes : Red Colour

For Abstain : Yellow Colour

It is essential to keep both the buttons pressed till another GONG is heard and the Red BULBS above the plasma display are "OFF".

Hon. Members may please note that their votes will not be registered if buttons are kept pressed before the first GONG and both the buttons are not kept simultaneously pressed till the second GONG.

Hon. Members can actually "SEE" their votes on display boards installed on either side of the hon. Speaker's Chair.

In case the vote is not registered, they may call for voting through slips.

HON. SPEAKER: Now, the question is:

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.”

The Lok Sabha divided:

DIVISION**AYES****15:47 Hours**

*Anwar, Shri Tariq
Baite, Shri Thangso
George, Adv. Joice
*Goud, Dr. Boora Narsaiah
*Hikaka, Shri Jhina
Khan, Shri Md. Badaruddoza
Kumar, Shri Shailesh
*Meinya, Dr. Thokchom
Mohapatra, Dr. Sidhant
Panda, Shri Baijayant Jay
Patil, Shri Bheemrao B.
Ramachandran, Shri Mullappally
Reddy, Shri Konda Vishweshwar
Ruala, Shri C.L.
Sahu, Shri Tamradhwaj
Satav, Shri Rajeev
Singh, Shri Ravneet
Tharoor, Dr. Shashi

* Voted through slip.

NOES

Agrawal, Shri Rajendra
Ahlawat, Shrimati Santosh
Ahluwalia, Shri S.S.
*Balyan, Dr. Sanjeev
Chandel, Kunwar Pushpendra Singh
Chaudhary, Shri P.P.
Chauhan, Shri Devusinh
Chhotelal, Shri
Choubey, Shri Ashwini Kumar
Choudhary, Col. Sonaram
Choudhary, Shri Birendra Kumar
Devi, Shrimati Rama
Dubey, Shri Nishikant
Dubey, Shri Satish Chandra
*Gangwar, Shri Santosh Kumar
Gowda, Shri D.V. Sadananda
Jaunapuria, Shri Sukhbir Singh
Kashyap, Shri Virender
Kaswan, Shri Rahul
Kataria, Shri Rattan Lal
Kishore, Shri Jugal
Kushawaha, Shri Ravinder
Lakhanpal, Shri Raghav
Maadam, Shrimati Poonamben
Mahato, Dr. Banshilal
Marabi, Shri Kamal Bhan Singh
Meena, Shri Harish

* Voted through slip.

Meghwal, Shri Arjun Ram
Mishra, Shri Bhairon Prasad
Nishad, Shri Ram Charitra
Nishank, Dr. Ramesh Pokhriyal
Paatle, Shrimati Kamla
Pal, Shri Jagdambika
Paraste, Shri Dalpat Singh
*Patel, Shri Prahlad Singh
Pathak, Shrimati Riti
Patil, Shri Kapil Moreshwar
Patole, Shri Nana
Raj, Dr. Udit
Rajoria, Dr. Manoj
Reddy, Shri Y. V. Subba
Rudy, Shri Rajiv Pratap
Sahu, Shri Chandulal
Sahu, Shri Lakhan Lal
Sampla, Shri Vijay
Sarmah, Shri Ram Prasad
Sarswati, Shri Sumedhanand
Singh, Rao Inderjit
Singh, Shri Bharat
Singh, Shri Dushyant
Singh, Shri Kirti Vardhan
Singh, Shri Sunil Kumar
Singh, Shri Sushil Kumar
Sinha, Shri Manoj
Tanwar, Shri Kanwar Singh

* Voted through slip.

Teni, Shri Ajay Misra

Usendi, Shri Vikram

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Yadav, Shri Hukmdeo Narayan

Yadav, Shri Ram Kripal

ABSTAIN

Chautala, Shri Dushyant

HON. SPEAKER: Subject to correction*, the result of the Division is:

Ayes : 014

Noes : 058

Abstain : 001

The motion was negatived.

* The following Members also recorded their votes through slips.

Ayes: 014 + Shri Tariq Anwar, Dr. Boora Narsaiah Goud, Shri Jhina Hikaka and Dr. Thokchom Meinya = 018

Noes : 058+ Dr. Sanjeev Balyan, Shri Santosh Kumar Gangwar and Shri Prahlad Singh Patel =061

Abstain: 001+Nil = 001

15.49 hours

PRIVATE MEMBERS' BILLS- Introduced...contd.
(xxv) Prisons (Amendment) Bill, 2016*
(Amendment of section 3, etc.)

SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): I beg to move for leave to introduce a Bill further to amend the Prisons Act, 1894.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Prisons Act, 1894.”

The motion was adopted.

SHRI MULLAPPALLY RAMCHANDRAN : I introduce the Bill.

—————

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.49 ½ hours**(xxvi)Prevention of Witch-Hunting Bill, 2016***

SHRI RAGHAV LAKHANPAL (SAHARANPUR): I beg to move for leave to introduce a Bill to provide for more effective measures to prevent and protect women from 'witch-hunt' practices to eliminate their torture, oppression, humiliation and killing by providing punishment for such offences, relief and rehabilitation of women victims of such offences and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for more effective measures to prevent and protect women from 'witch-hunt' practices to eliminate their torture, oppression, humiliation and killing by providing punishment for such offences, relief and rehabilitation of women victims of such offences and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI RAGHAV LAKHANPAL: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.50 hours**(xxvii) Missing Children (Faster Tracking and Reuniting) Bill, 2016***

DR. MANOJ RAJORIA (KARAULI-DHOLPUR): Madam, I beg to move for leave to introduce a Bill to provide for faster tracking and reuniting the children, who go missing due to abduction, kidnapping, luring or runaway from their homes with their parents; for establishment of Special Cells in Police Establishments with specifically trained personnel to trace missing children; for immediate registration of F.I.R. for flashing photograph and details of missing children in television, newspapers and social media so as to put in place proper mechanism to trace missing children and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for faster tracking and reuniting the children, who go missing due to abduction, kidnapping, luring or runaway from their homes with their parents; for establishment of Special Cells in Police Establishments with specifically trained personnel to trace missing children; for immediate registration of F.I.R. for flashing photograph and details of missing children in television, newspapers and social media so as to put in place proper mechanism to trace missing children and for matters connected therewith or incidental thereto.”

The motion was adopted.

DR. MANOJ RAJORIA: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.51 hours**(xxviii) Compulsory Imparting of Moral Education in Educational Institutions Bill, 2016***

DR. MANOJ RAJORIA (KARAULI-DHOLPUR): Madam, I beg to move for leave to introduce a Bill to provide for compulsory imparting of moral education in educational institutions upto secondary level in the country and for matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for compulsory imparting of moral education in educational institutions upto secondary level in the country and for matters connected therewith or incidental thereto.”

The motion was adopted.

DR. MANOJ RAJORIA: I introduce the Bill.

15.52 hours**(xxix) Destitute Children (Rehabilitation and Welfare) Bill, 2016***

श्री सुखबीर सिंह जौनापुरिया (टोंक -सवाई माधोपुर): महोदया, मैं प्रस्ताव करता हूँ कि निराश्रित बालकों के लिए पुनर्वास और कल्याणकारी उपायों तथा उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए।

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill to provide for the rehabilitation and welfare measures of destitute children and for matters connected therewith or incidental thereto.”

The motion was adopted.

श्री सुखबीर सिंह जौनापुरिया: महोदया, मैं विधेयक को पुरःस्थापित करता हूँ।

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.53 hours**(xxx) Constitution (Amendment) Bill, 2016***
(Amendment of the Eighth Schedule)

HON. SPEAKER: Item No.50.

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

KUNWAR PUSHPENDRA SINGH CHANDEL: I introduce the Bill.

15.54 hours**(xxxi) Constitution (Amendment) Bill, 2016***
(Amendment of article 1)

HON. SPEAKER: Item No.51

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

HON. SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

KUNWAR PUSHPENDRA SINGH CHANDEL: I introduce the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 11.03.2016

15.57 hours**RIGHTS OF TRANSGENDER PERSONS BILL, 2014 – Contd.**

HON. SPEAKER: Now, we shall take up Item No. 78 – Further consideration of the following motion moved by Shri Baijayant Panda on the 26th February, 2016, namely:--

“That the Bill to provide for the formulation and implementation of a comprehensive national policy for ensuring overall development of the transgender persons and for their welfare to be undertaken by the State and for matters connected therewith and incidental thereto, as passed by Rajya Sabha, be taken into consideration. ”

Shri Jagdambika Pal to continue.

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष जी, मैं आपका आभारी हूँ और अपने संसदीय कार्य मंत्री जी का भी आभारी हूँ कि मुझे अच्छे ढंग से इस पर बोलने का मौका मिल रहा है।

मैं इस अत्यंत महत्वपूर्ण विषय पर, जिसके संबंध में आपने उस दिन मुझे बोलने की अनुमति दी थी, मैंने अपना उल्लेख किया था।

15.59 hours (Shri Hukmdeo Narayan Yadav *in the Chair*)

अधिष्ठाता महोदय, पूरे देश में आज इस सोसायटी में हमारा संविधान जो अधिकार देता है, उसमें यह सोसायटी केवल दो तरह के लोगों को रेकगनाइज़ करती है, दो जेंडर्स को - मेल और फिमेल। इसलिए यह स्वाभाविक है कि आज जो इस सोसायटी में ट्रांसजेंडर के लोग हैं, आखिर उन ट्रांसजेडर लोगों का, जिनका इसमें कोई गुनाह नहीं, जिनका इसमें कोई अपराध नहीं कि वे ट्रांसजेडर हैं, या वे किस कोख से पैदा हुए, कहां पैदा हुए, आज उनके लिए जो यह बिल लाने की बात है, तो हम इस बिल के समर्थन में बात कर रहे हैं। मैं समझता हूँ कि माननीय मंत्री जी भी इस पर गंभीरता से विचार कर रहे हैं और हमारी सरकार भी इस पर विचार कर रही है, क्योंकि पिछले दिनों दिनांक 15 अप्रैल, 2014 को सुप्रीम कोर्ट ने जो फैसला किया, उसमें with the recent Supreme Court judgement on the 15th of April, 2014, third gender category has been legally recognised. अब देश के सर्वोच्च न्यायालय ने भी इस थर्ड कैटेगरी को या ट्रांसजेंडर को रेकगनाइज़ करने का फैसला कर दिया है, तो यह स्वाभाविक है कि अगर इस देश में उस तरह के कुछ लोग हैं, a person whose gender

does not match with the gender assigned to that person at birth अगर उनका जेंडर एसाइन नहीं होता है कि वे मेल या फीमेल हैं या ट्रांसजेंडर हैं, तो क्या समाज में उन्हें सम्मान का अधिकार नहीं है या समाज में जिस तरीके से एक मेल या एक फीमेल को सम्मान मिलता है, क्या वही सम्मान आज हमारे समाज में ट्रांसजेंडर के लोगों को मिल रहा है?

16.00 hours

संविधान में हमारे कुछ मौलिक अधिकार हैं या संविधान का जो आर्टिकल 15 है, वह डिस्क्रीमिनेशन को प्रिवेंट करता है। क्या सोसायटी में ट्रांसजेंडर्स लोगों के साथ डिस्क्रीमिनेशन नहीं हो रहा है या उस सोसायटी में जो उनका पार्टिसिपेशन होना चाहिए, इंकलूजन होना चाहिए, उस सोसायटी में लगातार उनकी कोई हिस्सेदारी है या **respect for indifference and acceptance in society?** आज भी मैं समझता हूँ कि आप अपने संसदीय क्षेत्र, अपने स्टेट में देखिए या देश में कन्याकुमारी से काश्मीर तक कहीं भी जाइए, ट्रांसजेंडर के लोगों को किस नजरिए और किस नजर से आज समाज देखता है? वे दरवाजे पर बच्चे के जन्म के समय आते हैं या कोई और खुशी के उत्सव पर वे अपने नेग के लिए आते हैं, उस समय भी उनके साथ इन ट्यूमन बिहैबियर लोगों के द्वारा होता है। हम एक वेल फेयर स्टेट में हैं और उस वेलफेयर स्टेट में, उस सोसायटी में हम ट्रांसजेंडर लोगों की चिंता करें। हमारा संविधान इक्वलिटी ऑफ ऑपर्ट्यूनिटी मतलब अवसर के लिए सभी को समानता देता है, अगर आज जन्म से कोई व्यक्ति या बच्चा ट्रांसजेंडर हो गया, तो वह क्यों समाज में बराबरी के अवसर से वंचित हो? अगर वही बच्चा बेटा या बेटी के रूप में पैदा हो तो उसकी अच्छी से अच्छी शिक्षा दी जाती है, उसको अच्छे से अच्छे स्कूल में भेजा जाता है। अभिभावक अपने बच्चों के लिए बहुत साधना-तपस्या करते हैं, चाहे वह गरीब से गरीब मजदूर हो या रिक्शावाला हो, वह भी अपने बच्चे को पढ़ा-लिखा कर एक अधिकारी, डॉक्टर या इंजीनियर बनाना चाहता है, लेकिन अगर आज किसी परिवार में कोई ट्रांसजेंडर पैदा हो गया तो क्या उस बच्चे को उस घर, परिवार या समाज से वही अवसर मिल रहा है, जो सोसायटी में दूसरे लोगो को अवसर मिल रहा है? आज यह जो डिस्क्रीमिनेशन हो रहा है, उसको भी दूर करने के लिए इस तरह की विधेयक की आवश्यकता है। मैं समझता हूँ कि सोसायटी के साथ उनकी ऐक्सेसिबिलिटी भी नहीं है। ... (व्यवधान)

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : सभापति महोदय, जो भी माननीय सदस्य इस पर अपने विचार व्यक्त कर रहे हैं, मैं उनसे प्रार्थना करना चाहूंगा कि वह दो-तीन बातों का ज्ञानवर्द्धन जरूर करायें। माननीय सुप्रीम कोर्ट ने जो फैसला दिया है, उसमें यह कहा गया है इस कैटेगरी को थर्ड जेंडर में रखा जाये, फिर उनकी इच्छा पर भी निर्भर करने का भी प्रावधान किया है, अगर वह चाहे तो मेल में रह सकता है, वह चाहे तो फीमेल में रह सकता है, इसके बारे परिभाषा स्पष्ट नहीं है कि ट्रांसजेंडर की परिभाषा क्या होगी? इन विषयों पर भी मार्गदर्शन करेंगे तो उचित होगा।

दूसरी बात यह है कि ट्रांसजेंडर को थर्ड कैटेगरी के साथ-साथ ओबीसी का भी दर्जा देने का उल्लेख किया है। पर, अगर कोई ट्रांसजेंडर अनुसूचित जाति वर्ग में पैदा हुआ है और वह अनुसूचित जाति का अधिकार प्राप्त करना चाहता है जो उसको मिलता है और कोई अनुसूचित जनजाति में पैदा हुआ है तो वह कहता है कि मुझे अनुसूचित जनजाति का अधिकार प्राप्त करना चाहता है, अर्थात् एससी और एसटी वर्ग के लोगों को जो सुविधायें मिल रही है, वे सुविधायें मिलनी चाहिए, इसको हम कैसे समाधान करें। क्योंकि, सुप्रीम कोर्ट में रिव्यू पीटिशन लगी है, उन्होंने हमसे कुछ जानकारी भी मांगी है। अगर हमें इस संबंध में कोई मार्गदर्शन मिलेगा तो हम भी उसमें मदद करेंगे और सकारात्मक भूमिका निभाने का काम कर पायेंगे।

श्री जगदम्बिका पाल: सभापति महोदय, मैं माननीय मंत्री जी का आभारी हूँ कि उन्होंने माननीय सुप्रीम कोर्ट के 15 अप्रैल, 2014 के फैसले का उल्लेख किया है और उसके जिन बिन्दुओं की तरफ माननीय मंत्री जी ने उल्लेख किया है, उससे तात्पर्य साफ है कि माननीय मंत्री जी और हमारी सरकार निश्चित तौर से गंभीरतापूर्वक माननीय सुप्रीम कोर्ट के उस फैसले के आलेख में भी विचार कर रही है और जो बिन्दु माननीय सुप्रीम कोर्ट के फैसलों के द्वारा उठाये गये हैं, उन बिन्दुओं पर हम आने वाले दिनों में कोई विधेयक निर्माण करने जा रहे हैं तो उस विधेयक में इस सम्मानीय सदन के सदस्यों की क्या भावनायें हैं, या किस तरह के सुझाव हैं, उन सुझावों को भी उन्होंने उल्लेख किया है। मैं इसके लिए बधाई देता हूँ। सुप्रीम कोर्ट का जो फैसला है, उसे थर्ड कैटेगरी के रूप में माना है। थर्ड कैटेगरी थर्ड जेंडर के रूप में है। यह भी सही है कि वह चाहे मेल में रह सकता है चाहे फीमेल में रह सकता है या थर्ड जेंडर के रूप में रह सकता है। लेकिन आज व्यवहारिक क्या है। आज ट्रांसजेंडर मेल के रूप में पासपोर्ट, वीजा बनवाता हो, गोरखपुर का मेयर हो जाए या फीमेल के रूप में चुनाव में प्रपत्र भरकर मध्य प्रदेश में विधायक हो जाए या केरल में पुलिस अधिकारी हो जाए, स्वाभाविक है कि यह उसका अधिकार नहीं हुआ। वह ट्रांसजेंडर के रूप में है, थर्ड जेंडर के रूप में है। थर्ड जेंडर के रूप में अगर उसे सोसाइटी की किसी मुख्य धारा में आना है

तो इस बात को स्वीकार करना होगा कि जिस जेंडर में वह नहीं आता, उसके बावजूद उसे अपने को उस जेंडर में उल्लिखित करना होगा, उसका समावेश करना होगा। उस जेंडर में आने के बाद फिर सोसाइटी में उसे रिकगनिशन मिलेगा, चाहे वह चुनाव लड़ने का अधिकार हो, कहीं नौकरी करने का अधिकार हो, विदेश जाने के लिए पासपोर्ट और वीजा की बात हो। आज इसी बात की चिन्ता है।

अगर हम सदन में इस बिल के संबंध में अपने सुझाव दे रहे हैं तो स्वाभाविक है कि हमारे देश का संविधान दुनिया के सबसे अच्छे संविधानों में है। चाहे हमने युनाइटेड किंगडम से डिस्टेंड किया हो, चाहे यूएसए का हो, हम अपने को अमेंड करने के लिए समय-समय पर तैयार रहते हैं। समय और आवश्यकतानुसार संविधान में संशोधन होता है। आज दुनिया के प्रगतिशील मुल्कों के लोग मानते हैं कि भारत की पार्लियामेंट्री डेमोक्रेसी, भारत की जम्हूरियत, भारत के जनतंत्र की जड़ें मजबूत हैं। अगर आज हम फोर्थ स्टेट में देखते हैं, साउथ ईस्ट एशिया में देखते हैं तो अपने पड़ोस में देखिए। पाकिस्तान, श्रीलंका, मलेशिया, थाईलैंड, बर्मा या नेपाल हो, मुझे लगता है कि उसके बीच रहते हुए हम एक तरह से टॉर्च की तरह प्रजातंत्र के लिए दिशा दे रहे हैं। उसमें कहीं न कहीं हमारा संविधान है। हमने एक प्रोग्रेसिव स्टेट की तरह कदम उठाए हैं। मैं समझता हूँ कि सरकार इस पर भी प्रगतिशीलता के साथ, उदारवादी ढंग से कदम उठाएगी कि आखिर सोसाइटी में जो ट्रांसजेंडर लोग हैं, उन्हें भी प्रोटेक्शन मिलना चाहिए। अगर ट्रांसजेंडर चिन्डन हैं तो उन्हें कैसे ऐंशोर किया जा सकता है कि क्या वे दूसरे बच्चों के साथ उसी स्कूल में पढ़ सकते हैं। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि आज व्यवहारिक पक्ष में ट्रांसजेंडर्स की घरों से अलग, सामाजिक परिवेश से अलग सोसाइटी बन जाती है। वे उस सोसाइटी में कुछ लोगों के साथ अलग रहते हैं। ट्रांसजेंडर्स उन्हें घर से उठाकर ले जाते हैं। क्या उन लोगों को आर्टिकल 21 की सुविधा नहीं मिलेगी? यह बिल प्रोटेक्ट करे कि ट्रांसजेंडर पीपल अंडर आर्टिकल 20 - राइट टू लाइफ एंड पर्सनल लिबर्टी, भारत का कोई भी नागरिक हो, उसे आर्टिकल 19 के तहत जीने का हक है, **right to freedom of speech and expressions, right to settle, right to adopt any business** है।

आर्टिकल 19 - देश का हर नागरिक, चाहे वह मेल हो या फीमेल, उसका मौलिक अधिकार है, उसका कोई हनन नहीं कर सकता, उसके अधिकारों पर कोई कुठाराघात नहीं कर सकता। हमारा संविधान देश की जनता को यह अधिकार देता है। क्या ट्रांसजेंडर लोगों की उसी तरह की लाइफ में सिक्युरिटी है? क्या उसी तरह उनकी पर्सनल लिबर्टी है? क्या उन्हें उसी तरह की आजादी है? अगर हम ये सवाल अपने आप से करें या समाज में करें, तो एक सवालिया निशान होगा कि नहीं, आज भी ट्रांसजेंडर लोगों को

बराबरी का दर्जा, समानता का अवसर या वह अधिकार जो दूसरे बच्चों को मिल रहा है, वह उससे मरहूम, वंचित है, उसके हक-हकूक बाधित हो रहे हैं। इसलिए यह सवाल अपने आप में महत्वपूर्ण है।

आखिर सोसायटी में **right for transgender to live among any community they so choose to and not being denied this right just due to their being transgender.** अगर कोई ट्रांसजेंडर है तो वह इस नाते वंचित हो जाएं, अगर वह कम्युनिटी में किसी परिवार के साथ रहना चाहे, सोसायटी में किसी के साथ रहना चाहें, शायद सोसायटी आज भी इसकी इजाजत नहीं देता, वह अधिकार नहीं देता, आखिर उसका कौन सा गुनाह है कि वह ट्रांसजेंडर हो गया। बायोलोजिकल या गॉड जिस तरीके से कह सकते हैं अगर आज कोई ट्रांसजेंडर हुआ तो स्वाभाविक है कि न उसमें माता न पिता का दोष है न ही उसका दोष है। अगर वह ट्रांसजेंडर की श्रेणी में आ गया तो क्या समाज के हक वंचित हो जाए। आज हम देखते हैं कि जो भी मेल और फीमेल का अधिकार है, वह सोसायटी में कहीं भी रह सकता है, पढ़ाई कर सकता है, देश के किसी हिस्से में जा सकता है, देश के किसी हिस्से में शादी कर सकता है, कहीं भी अपनी फैमिली को सैटल कर सकता है। आखिर ट्रांसजेंडर के लोगों को जीने की तमन्ना नहीं है? वह सोसायटी में दूसरे लोगों को देखता है। आज भारत के परिवार की सबसे बड़ी ताकत क्या है? ज्वाइंट फैमिली की सबसे बड़ी ताकत है। आज दुनिया के तमाम कंट्रीज चाहे वह यूरोपीयन कंट्री हों, यूएसए हो, आप उन कंट्री में चले जाइए तो आप देखेंगे कि 40 वर्ष से ऊपर के लोग ओल्ड एज होम में रहते हैं, ऑफेन डेथ हो जाती है तो बॉडी मार्गेज में रखी रहती है कि बच्चे को वीकेंड में छुट्टी मिलेगी तो लास एंजलिस से लास वेगास जाएगा, न्यूयार्क से शिकागो जाएगा, इसे हमने अपनी आंखों से देखा है। पूरी लाइफ माँ-बाप जीते हैं, अगर उनकी लीवर या कीडनी में प्रोब्लम हो गई या हार्ट की प्रोब्लम हो गई तो बेटा सोचता है कि हम अपने पिता को बचाने के लिए सारी पूंजी लगा दें और उसमें उसे सुकून होता है। उसे लगता है कि हम मातृ-पितृ ऋण से उऋण हो रहे हैं। जिस देश की संस्कृति ऐसी हो, परंपरा ऐसी हो, माँ सारी रात अपने बच्चे की नींद में सोती है, जिस घर में हमारी तख्ती न हो, सारी जिन्दगी हम उस घर को संवारने में गुजार देते हैं। हमारी माँ अपने बच्चे को जिन्दगी में किस तरीके से संवारती है, किस तरह से बनाती है और बनाने के बाद ज्वाइंट फैमिली की ताकत रहती है, अगर फैमिली में कोई बीमार हो जाए तो पूरा परिवार उसके साथ खड़ा रहता है, दुःख-सुख में पूरा परिवार साथ रहता है। क्या उन लोगों को नहीं लगता होगा कि हम भी परिवार में होते तो हमें भी परिवार में वही सिक्यूरिटी मिलती। आज ट्रांसजेंडर के लोगों के साथ इन-ह्यूमन बिहेवियर हो रहा है या उनके साथ क्रुयेलटी हो रहा है। आखिर उस क्रुयेलटी को रोकने के लिए कौन सा कानून है? अगर उनके साथ अमानवीय व्यवहार हो रहा है या उनके साथ कोई

पड़ताना हो रही है तो इस नाते उनको जिस तरह का दंश झेलना पड़ता है, जिस तरीके के ताने सुनने पड़ते हैं, लोग उन्हें उपेक्षित भाव से देखते हैं। उनके हृदय और दिल में टीस उठती होगी कि काश हम अगर ट्रांसजेंडर नहीं होते तो जैसे समाज में दूसरे मेल और फीमेल को सर आंखों पर पलके बिछाए इंतजार करते हैं, वह सम्मान हमें भी मिलता, आखिर किसे सम्मान नहीं चाहिए? आज सम्मान छोड़िए, सोसायटी में उनको जीने का हक मिलना चाहिए। मैं अपनी बात समाप्त कर रहा हूँ। इसमें आपकी कृपा होनी चाहिए।

माननीय सभापति : आप तीन मिनट पहले बोल चुके थे।

श्री जगदम्बिका पाल: वह आपकी कृपा थी। यह निश्चित तौर से यह बिल सरकार की तरफ से आएगा। आज ट्रांसजेंडर के लोगों के साथ वॉयलेंस हो रहा है या उनका सोसायटी में एबुज होता है या उनका एक्सप्लाइडेशन होता है तो यह बिल कम से कम उनको प्रोटेक्ट करेगा। माननीय मंत्री जी ने सवाल उठाया है वह ठीक है। सरकार का कर्तव्य है कि किसी व्यक्ति के साथ कोई क्रुयेलटी न हो, किसी के साथ इन-ह्यूमेन बिहेवियर न हो, किसी व्यक्ति को टार्चर न किया जाए। स्वाभाविक है कि ट्रांसजेंडर लोग सोसायटी में इसके शिकार हो रहे हैं, इस एक्सप्लाइडेशन के खिलाफ अगर उनको हम कानूनी प्रोटेक्शन नहीं देंगे, लीगल प्रोटेक्शन नहीं देंगे तो हम सोसायटी में थर्ड जेंडर के लोगों को इस हक से कैसे कह सकते हैं कि हमारा प्रगतिशील समाज उनको भी जीने का और अवसर का समानता के साथ जीने का अवसर दिया है कि नहीं दिया है। माननीय मंत्री जी ने यह बात भी कही कि ठीक है, जो फैसला आया है, उसमें ट्रांसजेंडर लोगों को ओबीसी में रखने का मामला भी है। निश्चित तौर से इसमें देखना पड़ेगा। **The same section of the Bill also provides for power to the Executive Magistrate to prevent such instances from taking place and taking all necessary precautions, if the incident has already taken place. Like in the case of SC/ST, the transgender can be provided with protection, maintenance and rehabilitation.** इनका सवाल रिहैबिलिटेशन का भी है कि इन्हें रिहैबिलिटेड कैसे किया जाये। इनकी मेन्टेनेंस के लिए हम स्टेट से क्या उपाय कर सकते हैं और इनकी सुरक्षा किस तरह से हों। ये तीन ऐसे महत्वपूर्ण बिन्दु हैं, जिन पर सम्मानित सदन और हमारी सरकार विचार करेगी कि ट्रांसजेंडर्स लोग, जो सोसायटी में हैं, उन्हें हम किस तरह से प्रोटेक्ट कर सकें। केवल उनके फिजिकल प्रोटेक्शन का सवाल नहीं है। हम जहां उन्हें फिजिकल रूप से प्रोटेक्ट करने की बात करते हैं, वहीं उनके राइट्स को प्रोटेक्ट कर सकें, उनकी लिबर्टी को प्रोटेक्ट कर सकें, उनके फ्रीडम को प्रोटेक्ट कर सकें। उन्हें भी राइट टू ऑप्युनिटी फॉर एजुकेशन, हैल्थ, हाउसेज और जॉब मिलनी

चाहिए। हमारा समाज सबको रोजगार का अवसर देता है, स्वास्थ्य का अवसर देता है। ये जो तमाम स्कीम्स और प्रोग्राम है, उन सबका लाभ भी उनको मिलना चाहिए।

सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी को कहना चाहूंगा कि हमारी सरकार ने बजट में हेल्थ इंश्योरेंस के लिए एक लाख रुपये का प्रावधान किया है। जो लोग इन सुविधाओं से वंचित थे, उन्हें अगर कोई गंभीर बीमारी हो जाये, तो स्वाभाविक रूप से उनके लिए अस्पताल भी जाना मुश्किल था। वे अपने दरवाजे पर तिल-तिलकर एडियां रगड़कर मौत के मुंह में चले जाते थे। आज हमारी सरकार ने मोदी जी के नेतृत्व में हर गरीब से गरीब व्यक्ति को हेल्थ की इंश्योरेंस के लिए एक लाख रुपये की सुरक्षा दी है। अब स्वाभाविक है कि यही हमारा वेल्फेयर स्टेट है। हम एक गरीब से गरीब आदमी के एजुकेशन, स्वास्थ्य और शिक्षा के लिए प्रयत्न कर रहे हैं। हम वर्ष 2022 तक सबको हाउसिंग प्रोवाइड करेंगे और वर्ष 2019 तक सबको बिजली देंगे, तो एक वेल्फेयर स्टेट की जो अवधारणा थी, उस अवधारणा को वास्तविकता के धरातल पर लाने के लिए हमारी केन्द्रीय सरकार मोदी जी के नेतृत्व में प्रयत्न कर रही है। जहां हम एक तरफ इस तरह के कदम उठा रहे हैं कि समाज में लोगों के अपने हाउसेज, टायलेट्स और बिजली हों, तो इस समाज में आज जो एक बड़ी आबादी ट्रांसजेंडर्स की है, उनके हक-हकूक के बारे में भी हमें सोचना होगा। उनकी मेनटेनेंस और रिहैबिलिटेशन के बारे में भी हमें निश्चित तौर से सोचना होगा। हम यह बात इसलिए करते हैं क्योंकि आर्टिकल 15, 19 और 21 हो, उन सारे आर्टिकल्स में जो अनुच्छेद हैं, वे इस देश की जनता को कहीं न कहीं अधिकार देते हैं, चाहे वह मौलिक अधिकार हो, डिसक्रिमिनेशन के खिलाफ अधिकार हो या प्रोटेक्शन का सवाल हो।

सभापति महोदय, मैं बहुत विस्तार में नहीं जाना चाहता हूं। लेकिन मैं आपके माध्यम से माननीय मंत्री जी को कहना चाहूंगा कि एक ऐसा बिल जरूर आना चाहिए। मेरा कहना है कि वह बिल गवर्नमेंट की तरफ से आये। माननीय मंत्री जी जब भी उत्तर दें, तब यह कहें कि गवर्नमेंट इस पर विचार कर रही है और ट्रांसजेंडर लोगों के सम्मान और उनकी डिग्निटी के लिए हम निश्चित तौर से कुछ अधिकार देंगे। अभी सोसायटी में उनके साथ जो डिसक्रिमिनेशन हो रहा है, उसे रोकने के लिए, जो सबको आर्टिकल 15 का अधिकार है, वह हम इन्हें भी देंगे। सोसायटी में इनका बराबरी का पार्टिसिपेशन होगा, जीने का हक होगा। सबको समानता का अवसर मिलेगा और समाज इन्हें स्वीकार करेगा। मैं समझता हूं कि अगर इस तरह से बिल आयेगा, तो शायद यह पूरी दुनिया के लिए नज़ीर होगा।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं और इस बिल का समर्थन करता हूं। धन्यवाद।

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Chairman, I rise to speak in support of the Rights of Transgender Persons Bill, 2014, which has been passed by the Rajya Sabha on 24th April 2015 and brought to this House for consideration and passage.

Earlier, this afternoon, we have seen a disgraceful exhibition of majoritarian bigotry in which the mere introduction of a Bill on a gender issue was not sought to be permitted by the force of the brute majority in this House. What has been particularly saddening in this open and brazen display of bigotry and homophobia has been the reluctance of these people to confront their own prejudice by having an open discussion in this House. This is a House where all the issues governing the future of our nation, the laws and policies under which this country must run, are to be discussed. Yes, after discussion, the House is free to decide in favour or against. But to vote against discussion is to my mind, a low in the proud annals of Indian parliamentary democracy.

What I see today with this Bill, however, is an opportunity to confront some of the same problems that were implicit in Section 377. In fact, Section 377 itself is part of what we are trying to overthrow with the rights of Transgender Persons Bill. The irony is that in India there has always been place in mythology for people of different gender identities, different sexual orientations. Indian history has shown no example of prejudice against these people. On the contrary, in the Mahabharata, we read about Shikhandi, who, as we know, in the end got rid of Bhishma, the great hero. We also know about the whole concept of *Ardhanareeshwara*. Even God is half man and half woman. Many of us would remember how the hon. Chief Minister of Andhra Pradesh, 30 years ago, Shri N.T. Rama Rao dressed up as *Ardhanareeshwara* and surprised his followers. But this was seen as very much in keeping with national traditions in our country. The people of transgender background were recognised as a *Napunsakh* gender in Vedic and Puranic literature. They were given great importance in India

throughout history and even in the Islamic courts, during the period of Mughal Rule. The Jain text mentioned even a broader concept of gender identity by speaking about the idea of a psychological sex being different from that of a physical one. Unfortunately for us, the British came and they passed laws in the Indian Penal Code and after that have criminalised the whole lot of human behaviour and human reality that in India have not been criminal. It is ironic to see the self-appointed defenders of *Bhartiya Sanskriti* on the Treasury Benches now acting as the defenders of the worst prejudices of British Victorian morality. That is what we have seen this afternoon.

I want to stress that when you look at Section 377 of the Indian Penal Code and when you look at the Criminal Tribes Act of 1871, all this targets the transgender community as well as the homo-sexual community. They violate the Indian ethos and the traditions of perhaps at least 2000 years of Indian cultural practice, Indian mythology, Indian history, our *Puranas*, our ways of living. We have instead been saddled with a colonial era interpretation of what is good and right for Indians. We have been saddled with a morality that is not from the soil of this country but from the soil of Victorian Britain. All the prohibitions that the ruling party so fondly clings on to today, that we have seen in their exhibition of prejudice half an hour ago, all of these are legacies of British colonial rule and have no roots in Indian practice or in Indian ethos.

I want to stress that in modern India the Supreme Court took the first step in 2014 to recognise the third gender, confirming their right to identify themselves as a third gender or a gender different from that assigned to them by their biological birth. In the case of the National Legal Services Authority versus the Union of India and others, the Supreme Court actually talked about the bias against such individuals who identify themselves as transgender persons in our society. It talks about their unjust exclusion from the social, economic and cultural activities of our society. The court stated, "Gender identity entails a person's deeply felt internal and individual experience of gender which may or may not

correspond with the sex assigned at birth including the personal sense of the body which may involve a freely chosen modification of bodily appearance or functions by medical, surgical or other means and other expressions of gender including dress, speech and mannerisms.”

So, the Supreme Court of India has upheld the importance of the gender role in securing a person’s identity in our society. Therefore, if you want in this Parliament to preserve the rights of Indian citizens, then clearly gender rights are also a fundamental part of such rights. It is unfortunate that some have chosen to deny members of the transgender community these basic rights and protections which are available under the Constitution of India to all citizens.

Article 14 of the Constitution speaks about the right of equality. Article 15 grants all of us the right to protection against discrimination. Article 16 gives us all the equality of opportunity in matters of public employment. And Article 21 gives us the right to personal liberty, life and dignity. All of these rights are denied to the homosexual community under 377 and are denied to the transgender community under the Indian Penal Code. These are the rights that this Bill seeks to restore.

I want to stress that Article 21, which I have already mentioned, includes the right to personal autonomy and self determination. The gender to which a person belongs has to be determined by the person himself, herself, itself, themselves, whatever word you want. Thus, the non-recognition of the right of gender violates the Constitution of India. Therefore, the Bill that is before us defines a transgender person in a liberal way as one whose sense of gender does not match with the gender assigned to that person at birth, includes trans-men and trans-women, gender queers as some of them call themselves, many other sociocultural identities like Kinnars, Hijras, Aravanis, Joktas and so on, all of these are covered in the Bill drafted by Mr. Tiruchi Shiva and passed in the Rajya Sabha.

The Government has an obligation to uphold the right of dignity of Indian citizens. The Government has an obligation to ensure their safety, accommodation, their support services, and their equal participation in the social and economic life of our country and their rights to do so. Apart from these enabling rights, the Bill of course also calls to protect them from discrimination, discrimination they are suffering terribly. It puts an onus on the Government and local authority to protect them from cruelty, torture, abuse, exploitation and inhumane treatment. All of this is essential and the Bill provides various administrative, social and educational measures to create a conducive society for the natural development of these human beings who are citizens of India.

They also of course protect the rights of transgender children requiring their equal treatment on a par with all other children. We do not want transgender children to be separated from their parents. We want them to have their families with them. They should acquire the knowledge, the skills, the habits necessary for their normal personality development. Transgender children have been treated very badly. A lot of discrimination and cruel treatment has happened against them, sometimes even within their own families and we must, therefore, make sure that the law protects them in these circumstances.

Abuse of these people must be stopped as well. Therefore, we must encourage the participation of civilian aid organisations, all those NGOs that can come to the assistance of victims of abuse. At the same time, we do want to ensure that individuals can bring their complaints to the law and get themselves protected in this process. And I want to stress that promoting the social, educational, cultural, economic and health rights of a transgender person requires us to accept the provision in the Bill for inclusive education without discrimination, vocational training and of course skill development which this Government has set such great store by by even creating a separate Ministry of Skill Development. They have also requested and this Bill provides 40 per cent reservation in educational institutions and Government jobs and of course various other provisions that I

don't need to repeat here. How do we ensure these rights are upheld? A National Transgender Welfare Commission is one step forward with similar Commissions at State level to support this Welfare Commission. Then there are Transgender Courts obviously because if there is still abuse or violence, people need to go to a judicial mechanism where there is sympathetic understanding of the specific problems of transgender communities.

All of this is there in this Bill. The Rajya Sabha has already seen fit to pass it. To my mind, it also requires the cooperation of the Treasury Benches to create a national policy for the benefit of transgender persons. I am not encouraged by the conduct of the Treasury Benches just earlier in this afternoon in the context of the amendment not the abolition of Section 377. The problem is that there is bigotry and unfortunately it finds a ready home in the ruling party.

I do want to stress that there are opposite examples available in this country. As a Member of Parliament from Kerala, let me mention what the State of Kerala has done. It has actually adopted a State policy on transgenders. I urge the Members of the Treasury Benches to pay heed to this with a view to considering a similar national policy for transgenders. The Department of Social Justice of the Government of Kerala has adopted a policy for transgender persons in 2015 which provides for the self-identification of transgender persons, provides social protection and facilities such as education, health services, housing, water supply, sanitation, employment, public awareness including through the mass media and requires inclusive practices in Government departments, public offices, post offices, hospitals and the whole lot. Kerala has even managed to establish separate cells in the prison blocks to protect transgender persons. It is the first State in the country to do this.

The Kerala Government, as a part of the State policy, has created social inclusion and sensitization workshops working with NGOs that support this community, counselling centres for victims of violence and exclusion, crisis intervention centres, support centres very much modelled on the one-stop crisis

centres we have for women which is part of national policy, encouraging the Anganwadi workers and self-help groups to sensitize the parents of gender non-conforming children and youth and helping them to understand their children's problems, capacity building initiatives to train caretakers and teachers in educational institutions, workshops and law-enforcing agencies, particularly the police, to prevent institutional violence by police against transgenders, and finally, it has established a State Transgender Welfare Board. Why can't the Government do something similar at the national level?

Shri Siva's Bill provides for such institutions and I want to say that in doing this, India will simply be bringing itself up at par with the rest of the world. Let us not forget that the opening words of the Universal Declaration of Human Rights adopted as far back as 1948, are very clear- "all human beings are born free and equal in dignity and rights." That is what we are trying to give them. Through my earlier unsuccessful attempt to change Section 377, it was very much to give the same freedom and dignity to the homosexual community as all Indians have and today this Bill before us gives all the protection to transgender communities that you and I enjoy as free citizens of India.

In 2011, the United Nations Human Rights Council became the first UN inter-governmental body to adopt a wide-ranging resolution on human rights, sexual orientation and gender identity. Resolution 17/19 expressed the Council's grave concern at violence and discrimination against individuals based on their sexual orientation and gender identity and this is something in 2011 that we are now catching up with this Bill of 2015.

I do want to stress, if you look at Article 2 of the International Covenant on Civil and Political Rights to which India is a party and a signatory; "Each State, party to the Covenant, undertakes to respect and to ensure to all individuals within its territory and subject to its jurisdiction the rights recognised in the Covenant without distinction of any kind such as race, colour, sex, language, religion, political or other opinion, national or social origin, property, birth or other status".

In other words, by discriminating against transgenders, by discriminating against homosexuals India puts itself in violation of Article 2 of the International Covenant on Civil and Political Rights.

I would also like to mention Article 12, sub-clause (1) of the International Covenant on Economic, Social and Cultural Rights because that gives States the obligation to grant everyone the right to the enjoyment of the highest attainable standards of physical and mental health.

And, the Committee on Economic, Social and Cultural Rights of United Nations has indicated that the Covenant proscribes any discrimination in access to health care and the underlying determinance of health on the grounds of sexual orientation and gender identity. In other words, Mr. Chairman, we are simply granting people universally recognised human rights.

I do feel that the Government has woken up to some of this by coming up with its own version of the Bill. At least there are indications of a version that they are consulting others on. I am here today to speak on Shri Tiruchi Siva's Bill as passed by the Rajya Sabha. But I want to point out that the Government's version of the Bill has some very diluting provisions which should not be encouraged and which in my view are inferior to the Bill that we are discussing right now. For example, there is no provision for the establishment of National or State Transgender Welfare Commissions in the Government's Bill. As I have said, Kerala has already established one. We cannot dilute something which has already happened and the Government becomes free of any accountability if we have no Commission to enforce the law. Then you are not accountable under the law and that is what happens. It must be noted that the OBCs/SCs/STs/Women, all have Commissions to promote their rights. Why should not the transgender community?

They are also very concerned about education. I have mentioned this earlier because I have received a communication from a transgender person saying that equal access to education is fundamentally vital. I am quoting him:

“We do not agree that we need to be rescued or rehabilitated since nothing is wrong with us. Instead, there are problems with society’s respect for us. Hence, we would prefer support for more education and livelihood opportunities. ”

This is what they are asking. काम करने दीजिए, पढ़ाई करने दीजिए। They will find better opportunities than by giving rescue and rehabilitation approaches. They say that they would prefer that the Government of India or the State Governments have sufficient consultations with the transgender community to understand what they really need.

I also want to stress that it may look odd with regard to the right to marriage, inheritance and adoption but the fact is that marriage or marriage like benefits for transgender couples living together – they may share a home, maybe they cannot get married under our laws, maybe it is not possible for them to be coupled or partnered biologically – but they may want to live together, they may want to be each others’ primary care-givers, they might want to inherit, adopt and so on, and I think we should allow the law to protect their rights to have this kind of decent treatment.

And the truth is that, I have already mentioned, we need to provide benefits to the children. They are the future of our society. If we cripple these children emotionally by mistreating them as children, we are depriving ourselves as a society of the contributions they can make in future. I also want to mention practical matters like access to bathrooms, hospitals, public transport facilities and so on.

Let me conclude, Mr. Chairman, I can see you are getting concerned about the time. I just wanted to stress that the problem with this Bill is, it is part of a much larger problem of colonial era legislation reflected in the Indian Penal Code, 1860 and its subsequent amendments in the 19th century.

Sir, you may be aware that our hon. Rashtrapatiji, Shri Pranab Mukherjee, in a speech on the occasion of marking the 155th anniversary of the Indian Penal Code called for this Indian Penal Code to be comprehensively revised. He said that it reflects a British era and Victorian 19th century morality. It reflects conditions of colonial oppression and many of the laws such as the sedition law, which I have brought before you in this House, reflects the desire of the colonial masters to deprive Indians of rights.

Therefore, our own Rashtrapatiji wants the Indian Penal Code revised. It is in this spirit that I have earlier introduced an attempt to amend Section 377. Today, we are discussing the rights of transgender persons. It is a shocking thing to me that the Treasury Benches and that the Ruling Party of this country prefers to remain anchored to an outmoded Victorian standard of Penal Code rather than to the values of our own society, our own culture and thousands of years of Indian history which had given people of different sexual orientation and different gender practice a respectable place in our society. Now unfortunately, we are saddled with a Government and a Ruling Party whose Members want to condemn them to the ghetto of discrimination, abuse and violence.

I plead with the hon. Members here and you, Mr. Chairman, to pass this Bill, as passed by the Rajya Sabha, to send from this House a proper signal to the rest of the country and to the nation that we belong to the 21st century, that we are a humane society, that we would treat our people whoever they are equally. Every Indian citizen will be granted the same rights and we would treat them with fairness, with dignity and with justice.

I thank you Mr. Chairman. Jai Hind.

श्री प्रहलाद सिंह पटेल (दमोह) : सभापति महोदय, श्री पांडा जी एक निजी विधेयक लेकर आए हैं। यह सदन इस देश के छोटे से छोटे समूह के हितों और उनकी समस्याओं के बारे में विचार करता है और उनके समाधान के लिए अपने ढंग से रास्ता भी निकालता है। विषय निश्चित रूप से अच्छा है, इस पर चर्चा होनी चाहिए। वर्ष 2011 की जनगणना के अनुसार इस देश में ऐसे लोगों की संख्या लगभग 4,88,000 है। जब आप बिल का हिन्दी अनुवाद पढ़ेंगे, उसमें इस शब्द का जो ट्रांसलेशन हुआ है, मैं उस पर आपत्ति करता हूँ। वास्तव में उसके लिए "त्रियपुरुष" शब्द का प्रयोग होना चाहिए जो संस्कृत शब्द है या फिर "उभयलिंगी" शब्द का प्रयोग हो सकता है। लेकिन "विपरीतलिंगी" शब्द के रूप में जो इसका हिन्दी अनुवाद किया गया है, मेरी पहली आपत्ति इसी बात को लेकर है क्योंकि शब्दों के साथ में ऐसा खिलवाड़ नहीं हो सकता।

दूसरी बात, अभी मेरे मित्र भाषण दे रहे थे, अब वे सदन से चले गए हैं, समलैंगिक और त्रियपुरुष की तुलना नहीं हो सकती है। विकृति को किसी की जन्मजात परिस्थितियों के साथ जोड़कर नहीं देखा जा सकता, इसलिए जब आप कभी समस्याओं के समाधान की बात करते हैं, समस्या बहुत गंभीर है, यह बात सही है, लेकिन उसे देखने का अपना नजरिया है। मैं एक आंकड़ा लेकर आ रहा था, मैंने पांडा जी का भाषण सुना, अन्य लोगों की बातें भी सुनीं, शिक्षा का संकट कभी नहीं आता है। शिक्षा का संकट आता है 13 या 14 वर्ष की आयु के बाद, जब परिवार उसे स्वीकार नहीं करता। इस बात की किसी ने चर्चा नहीं की। हम हर समय सरकार और समाज को कोसने के आदी हो गये हैं। किसने मना किया कि किसी के परिवार में अगर उभयलिंगी बच्चा या बच्ची पैदा हो गयी है तो उसको बहिष्कृत कर देना चाहिए। यह बात कहां लिखी हुई है? अगर परिवार उसे स्वीकार न करे, तब समाज और सरकार की जवाबदेही होती है और नैतिक मूल्यों के आधार पर वह जवाबदेही तय हो सकती है, लेकिन परिवार की आलोचना किए बगैर सरकार और समाज को कटघरे में खड़ा करते रहें, मुझे नहीं लगता है कि यह सोचने का ठीक तरीका है। सबकी अपनी राय हो सकती है। थरूर जी ने अर्धनारीश्वर का भी नाम ले लिया। मैं आपसे प्रार्थना करता हूँ कि मेरे भाषण से और उनके भाषण से भी इस शब्द को बाहर कर देना चाहिए क्योंकि यह नहीं हो सकता है। आपकी अपनी राय और आपकी अपनी समझ हो सकती है, लेकिन उपमाएं देने में, उपमाएं सदन के सामने रखने में हमें बहुत सारी मर्यादाओं का पालन करना होगा। यह आप कैसे तय कर सकते हैं, अर्धनारीश्वर को आप इस परिस्थिति में लाकर बताएं, यह आपका नजरिया हो सकता है, लेकिन आपके पास इसका कोई आधार नहीं हो सकता, आप इसका अपमान नहीं कर सकते। यह बात शुरू में इसलिए कह रहा हूँ कि मैं यहां कोई नकारात्मक बात कहने के लिए खड़ा नहीं हुआ हूँ। मैं जिस राज्य से आता हूँ, मैं देख रहा था कि 2011 की जनगणना के मुताबिक 4,87,803 टोटल संख्या ट्रांसजेंडर्स की है। उसमें

शून्य से छः वर्ष की आयु के बच्चों की संख्या 54,854 हैं। इसमें एस.सी. और एस.टी. का पॉपुलेशन भी दिया गया है यानि वे अनुसूचित जाति और जनजाति परिवारों में भी पैदा हुए हैं। इस तरह अनुसूचित जाति में 78,211 और अनुसूचित जनजाति में 33,293 पैदा हुए। इनका लिटरेसी रेट 56 प्रतिशत है। जो लोग यहां अपने भाषण में कह रहे हैं कि उन्हें शिक्षा का अधिकार नहीं है, तो यह आंकड़ा बताता है कि यह लिटरेसी रेट इस बात का सबूत है कि शिक्षा के मामले में इनके प्रति कोई दुराव नहीं है। परिवार जब उसे अस्वीकार कर देता है, समस्या तब से शुरू होती है। अधिकांश मामलों में परिवार खुद बच्चा या बच्ची छोड़ देता है, लेकिन इस समस्या का समाधान नहीं है। हमारे मंत्री महोदय ने इंटरवीन करते हुए यह बात कही थी कि जो समस्या सुप्रीम कोर्ट नहीं सुलझा सका, क्या उसका कोई रास्ता निकलेगा।

मैं मध्य प्रदेश से आता हूं। उस दिन जब पांडा जी बोल रहे थे तो मैंने उदाहरण दिया था। मध्य प्रदेश की विधान सभा में एक उभायलिंगी व्यक्ति वहां का विधायक बना और उसने अपना कार्यकाल पूरा किया। उनका नाम शबनम मौसी है। मैं सम्मान के साथ उनके नाम का यहां उल्लेख करना चाहता हूं।

श्री थावर चंद गहलोत : विपरीतलिंगी हैं।

श्री प्रहलाद सिंह पटेल: नहीं, मैं उभायलिंगी ही कहूंगा, विपरीतलिंगी नहीं कहूंगा। मुझे लगता है कि हमें यह तय करना पड़ेगा। शबनम मौसी जन्म से बालक थी, पुत्र थीं, लेकिन उनके गुरु ने उन्हें शबनम मौसी का नाम दिया। आखिरकार उन्हें महिला का दर्जा मिला। जब मध्य प्रदेश में स्थानीय निकाय के चुनाव हुए, तो वहां एक उभायलिंगी महापौर बना, पार्षद बना। लोक सभा और विधान सभाओं के चुनावों में तो महिलाओं को आरक्षण नहीं है, लेकिन स्थानीय निकायों के चुनावों में है। तब वहां एक विवाद खड़ा हुआ कि वह महिला हैं या पुरुष हैं या क्या हैं। अब इसका रास्ता कौन निकालेगा, क्या यह सदन निकालेगा? अंत में जाकर निष्कर्ष ऐसे निकला कि वही भारतीय पुरातन परम्परा जो गुरु परम्परा है, जो नाम उनके गुरु ने दिया, वही माना जाएगा कि वह स्त्री है या पुरुष। उस आधार पर महिला आरक्षण के स्थान पर वह कटनी से निर्वाचित होकर महापौर का चुनाव जीतीं। यही स्थिति सागर जिले में भी पैदा हुई थी। वहां भी कुछ पार्षद बने।

मैं यह बात इसलिए कह रहा हूं कि आप किनकी बातें करते हैं, आप किस उपेक्षा की बात करते हैं। मुझे लगता है कि मूल्यों और मर्यादाओं का सवाल है, हमारी जो धार्मिक मान्यताएं हैं, उससे पता चल जाएगा। आप इतिहास उठाकर देख लें, किसी भी रानी के रनिवास की सुरक्षा हमेशा उभायलिंगी लोगों के हाथ में रही है। इतिहास में एक तो ऐसा प्रमाण है कि वह रानी को बचाने का काम भी करती है। उसके

बलिदान के बाद भी रानी को कोई छू नहीं पाया, उसे निकालने का काम इन्होंने किया। ऐसे कितने ही उदाहरण हैं।

आप अभी एक पक्ष देखना चाहते हैं, तो मैं उसका यहां उल्लेख करना चाहूंगा। मेरे परिवार में अभी एक शुभ कार्य हुआ। लोग बड़ी-बड़ी बातें करते हैं, लेकिन मैं कोई दावा या बात नहीं करता, मैंने तो उसे आशीर्वाद मानकर स्वीकार किया है, क्योंकि हमारे यहां वह लक्षण शुभ माना जाता है। जो उपहार उभायलिंगी के मुखिया ने बहू को दिया, मैं नहीं समझता कि हमारा कोई रिश्तेदार ऐसा उपहार दे सकता है। मुझे अपने भाई से कहना पड़ा कि बतौर सम्मान उससे दोगुना उपहार उसके परिवार को देना होगा। यह एक नजरिया है। आपको सब बातों की तरफ देखना होगा।

जहां तक सरकार ने कहा, मैं उसे स्पष्ट करना चाहता हूं। अगर बिल आपने वेबसाइट पर देख लिया होता, जैसा कि हमारे मित्र कह रहे थे। वह बिल की ही कापी कर रहे थे। उसमें साफ लिखा हुआ है कि प्री मेट्रिक और पोस्ट मेट्रिक जो भी स्कॉलरशिप होगी, उन्हें मिलनी चाहिए। यह जरूरी है इससे भेदभाव का भी सवाल पैदा नहीं होगा। अगर ट्रेनिंग की बात आती है, तो उसका भी उल्लेख बिल में है। यहां तक कि पेंशन की बात भी कही गई है। अगर कोई उभायलिंगी 40 की आयु में काम करने के बाद या 60 साल की उम्र के बाद अपना काम छोड़ देता है, जिसे लोग नाच-गाना या भीख मांगना कहते हैं, तो उसके लिए पेंशन का प्रावधान होना चाहिए।

इसलिए इन तमाम बातों को, किसी ऐसे व्यक्ति को जो उपेक्षित माना जाता है, जो पिछड़ा माना जाता है, जिसके साथ किसी भी प्रकार का भेद होता है, उसे कौन-कौन से सामाजिक सुरक्षा के अधिकार चाहिए, यह देखना चाहिए। उसे शिक्षा का अधिकार मिलना चाहिए, ट्रेनिंग का अधिकार अपने हुनर के अनुसार मिलना चाहिए, यह सरकार करना चाहती है। लेकिन बात आती है कि यदि कोई बीच में काम छोड़ देता है, उसकी उम्र निकल जाती है कुछ करने की, तो सरकार को उसे पेंशन देनी चाहिए और सरकार ने इसका प्रावधान किया हुआ है।

मुझे लगता है कि हम किन बातों पर चर्चा करना चाहते हैं। समस्या एक है कि इनका लिंग कौन तय करेगा? कोर्ट करेगा, समाज करेगा या उनकी जो गुरु परम्परा है, वह करेगी। जो सुप्रीम कोर्ट का फैसला है, वह उनके गुरु परम्परा के आधार पर है। जो उदाहरण मैंने आपके सामने रखा है, वह मध्य प्रदेश विधान सभा की सदस्या रही हैं। लेकिन वह जन्म से बालक थीं और बाद में उनके गुरु ने उन्हें महिला घोषित किया और उसका लाभ उन्हें मिला है।

क्या इसका जवाब और समाधान जो लोग यहां भाषण दे रहे हैं, देंगे? सुप्रीम कोर्ट भी वही कह रहा है कि जो वो चाहें उसमें रह सकते हैं। लेकिन समस्या तब पैदा होगी, जब सदन कभी उच्च स्तर पर

महिला आरक्षण को स्वीकार करेगा। जब उनके सामने यह परिस्थिति होगी तो निर्वाचन आयोग की वह तीसरी सूची जिसमें उन्होंने कहा है कि यह तो तीसरे लिंग के रूप में स्वीकार किए जाएंगे तब उनका क्या होगा? क्या उनके लिए भी आरक्षण होगा? ये ऐसी समस्याएं हैं जिनका समाधान होना चाहिए। राज्य सभा में जो बिल पास हुआ है, उसमें कितनी सारी विसंगतियां हैं? उन विसंगतियों को आप नज़रअंदाज नहीं कर सकते हैं। ऐसे बहुत सारे प्रकरण आज हिंदुस्तान की धरती पर हैं जहां जबरदस्ती उनको उभयलिंगी बनाया गया। इसका क्या रास्ता होगा? इसको किस श्रेणी में रखा जाएगा? जो मेडिकल सुविधाएं दुनिया में इस तकनीक के रूप में हैं कि कोई महिला चाहे तो पुरुष बन सकती है और यदि कोई पुरुष चाहे तो महिला बन सकता है। इस मेडिकल सुविधा के बारे में उनके लिए खुला रास्ता है, वे जो चाहे कर सकते हैं। अब यह समाज करेगा, सरकार करेगी, स्वयं करेंगे? क्या उनका परिवार जन्म के समय इस बात के लिए प्रेरणा नहीं दे सकता है? क्या उस काम के लिए हम कोई रास्ता निकाल नहीं सकते हैं? मुझे लगता है कि कानून बनाने के पहले या कानून स्वीकार करने के पहले जो ये ज्वलंत प्रश्न हैं इन प्रश्नों के समाधान के लिए चर्चा होनी चाहिए। यह कहने से ही काम नहीं चलेगा कि कानून बना दीजिए। लगभग पांच लाख की आबादी हो गई होगी और पांच लाख की आबादी के लिए अलग से कानून बनाया जाए तो जैसे नियम बनते हैं। हमारे यहां बंजारा हैं, राजस्थान में भी बंजारा बहुत बड़ी मात्रा में हैं, उनके लिए नियम बनते हैं कि साहब वे रुक कर नहीं रहते हैं इसलिए उनके लिए रास्ता निकालिए। इसलिए मैं आपसे बहुत विनम्रता से कहना चाहूंगा कि समलैंगिकता से तुलना करना, मैं इसे बहुत दुर्भाग्यपूर्ण मानता हूं। यह कहना शायद असंसदीय भाषा न हो जाए मैं इसे लज्जाजनक भी मानता हूं। लेकिन यह तुलना मानसिकता का खेल है। इसलिए जहां कहीं हम उभयलिंगियों की बात करते हैं, तो हमारी धार्मिक प्रतिष्ठाओं में, पारिवारिक कामकाजों में उनकी अनुपस्थिति अभिशाप मानी जाती है, क्या इस दर्जे को भी आप इंकार कर देंगे? इसका उल्लेख इस सदन के भीतर नहीं होना चाहिए। ठीक है विकृतियां कहीं होंगी, कहीं उपेक्षा हो रही होगी तो उनको संरक्षण मिलना चाहिए, लेकिन उच्च मान्यताओं पर, जो लोग कहते हैं कि उनकी हमेशा ही उपेक्षा की जाती है, मैं ऐसा मानने के लिए तैयार नहीं हूं। हमारी संस्कृति में उनको निहित और निहितार्थ के साथ उनका स्थान सुरक्षित है, इससे इंकार नहीं किया जा सकता है। माननीय सदस्य ने शिखंडी का उदाहरण दिया। शिखंडी राजा धूपद की पुत्री थी। उसने अपनी शत्रुता को पूरी करने के लिए बाद में अपने आपको उसने पुरुष के रूप में शिखंडी बनने का काम किया। पुरुषार्थ के कारण और तैयारी करने के बाद सारथी के रूप में प्रस्तुत किया है। यह अलग परिस्थिति थी। वह जन्म से उभयलिंगी नहीं थी, वह जिद के कारण, अपने प्रतिशोध को पूर्ण करने के लिए वह काम किया। इसलिए उपमाएं देने के पहले हम मूल विषय से दूर चले जाएं, मुझे लगता है कि यह उचित नहीं होगा।

सभापति महोदय, मैं अपनी बात समाप्त करते हुए कहना चाहूंगा कि अगर मुझे कोई इस पर पक्ष में बोलने के लिए कहता तो मैं इतने सारे उदाहरण धार्मिक तरीके से दे सकता था, लेकिन फिर यह कहते कि यह मनुवादी है, कोई कहेगा कि हम रूढ़ीवादी हैं, कोई कहेंगे कि वह ऐसा ही करते रहते हैं। मुझे लगता है कि ऐसा नहीं है, समाज के हर वर्ग को सम्मान के साथ जीने का अधिकार है और मैं भी इस बात को मानता हूँ, लेकिन इसके लिए इतने सरसरे ढंग से और इतनी तेज गति के साथ, बिना सोचे-समझे किसी कानून के निर्णय पर पहुंच जाना, जहां हमारे देश का उच्चतम न्यायालय नहीं पहुंच सका। कितने सारे शब्द उच्च पदों द्वारा लिखे गए हैं, जिसका मैं उल्लेख नहीं करना चाहता हूँ। प्रतिबंधात्मक शब्द लिखे गए हैं और आप उनसे कैसे इंकार कर सकते हैं? यह सच है कि मेडिकल साइंस ने अपनी ऊंचाइयों को छुआ है और यदि कोई अपना लिंग परिवर्तन कराना चाहता है तो वह हो सकता है। अगर यह अवसर जन्मजात ऐसी व्यक्ति के सामने है और यह कलंक का कारण बनता है और वह स्वेच्छा से स्वीकार करता है कि मैं अपना रास्ता तय करना चाहता हूँ तो सरकार को जरूर इस बात की तैयारी करनी चाहिए और अपना स्थान सुरक्षित करना चाहिए। उसका परिवार भले ही इतना समर्थ न हो, अगर वह लिंग परिवर्तन की इच्छा रखता है और वास्तव में उसमें कोई सम्भावना मेडिकली दिखती है और उसमें कोई व्यय आता है तो सरकार और समाज उठाए। ऐसे अगर रास्ते निकलते हैं तो निश्चित रूप से सदन को कोई रास्ता निकालना चाहिए और अपनी राय देनी चाहिए। लेकिन कानून बना लेना और ऐसे रास्ते खड़े कर देना तो मेरी बातों का भी जवाब मिलना चाहिए कि वास्तव में जिनके साथ जबरदस्ती यह सब किया जाता है और ऐसे बहुत सारे मामले हैं, फिर उनके लिए कानून बनना चाहिए कि उनके साथ क्या बर्ताव होगा? जन्म से कोई परिस्थिति बनती है तो उसके प्रति हम सभी की संवेदना होनी चाहिए, हमारा सहयोग होना चाहिए और हमें स्वीकार करना चाहिए कि वह हमारे समाज का हिस्सा है, हमारे परिवार का हिस्सा है। इसलिए मैंने प्रारम्भ वहीं से किया था कि समस्या पारिवारिक ज्यादा है। परिवार को किसने कहा था कि आप अपने बच्चे या बेटी को घर से बाहर निकाल दो। अगर वह घर के भीतर रहेगा तो सम्मान की जिंदगी जीयेगा। बात तो तब आती है, जब परिवार उसे स्वीकार नहीं करता, तब जाकर समाज में ये परिस्थितियां बनती हैं, जिनकी हम आज चर्चा कर रहे हैं। मुझे लगता है कि इन दोनों पक्षों पर विचार किये बगैर हमें किसी निर्णय पर नहीं पहुंचना चाहिए। यह विषय अच्छा है, हमें उस वर्ग की चिंता होनी चाहिए। लेकिन जो परिस्थितियां हैं, उन परिस्थितियों को समग्रता में देखते हुए ताकि भविष्य में कोई नई परिस्थिति न बने, उसके बाद ही किसी फैसले पर सोचना चाहिए।

सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, Sir, thank you. I stand here to participate on the discussion relating to the Private Member Bill, Rights of Transgender Persons Bill, 2014 as passed by Rajya Sabha.

This Motion has been moved by my colleague Shri Baijayant Jay Panda. I have heard him. He gave a very spirited speech the other day when he piloted this Bill. Just now I heard Shri Prahlad Patel raising certain objections to a great extent relating to the framing of the Bill that was passed in Rajya Sabha despite the Minister's consistent effort that you leave it to the Government so that we will make adequate provision. But that Bill was passed because majority of Members in that House supported this Bill.

This Bill has a number of incongruities. I have gone through the Bill. But I am not going to list out as to what are the incongruities. But I will first start with, as on the other day when I had asked for the Hindi translation of that Bill, where it said that it is *vipareeta lingi*, विपरीत लिंगी व्यक्तियों के अधिकार विधेयक, 2014

Before coming to that aspect, I would like to mention another aspect. It was published in *Washington Post* on April 15, 2014 after the Supreme Court's verdict. They had said that it is a landmark judgement. India's Supreme Court on Tuesday created a third gender 'status' for transgender people granting the group formal recognition for the first time.

It says: "Recognition of transgender as a transgender is not a social or medical issue, but a human rights issue". They quoted Justice K.S. Radhakrishnan who had pronounced that judgement. Transgenders are citizens of this country and are entitled to education and all other rights. So, while going through the Bill because at that time most of the Bills passed by the UPA regime the order of the day was most of them were rights based. So, you have right to life and personal liberty, right to live in the community, right to integrity, protection from torture, or cruel or inhuman or degrading treatment or punishment, right to home and family, etc.

I would say transgender is not unique to our country alone. मुझे एक किस्सा याद आ रहा है, मुझे मालूम नहीं, शायद कभी आपने सुना होगा, यह रामायण युग की कथा है। रामायण में शायद यह इतना विस्तार से नहीं है। जब राम, लक्ष्मण और सीता जी गंगा पार करके वनवास के लिए जा रहे थे तो अयोध्या के काफी लोग उनके साथ आए हुए थे।

17.00 hours

वहां उनको उन्होंने रोका और कहा कि आप यहीं से वापस चले जाइए। फिर वे बोट में बैठ कर दूसरी तरफ गए और वहां भी देखा कि उसी तरह वे लोग खड़े हुए हैं। तो उन्होंने वहां से आवाज़ दी - हे! मेरे अयोध्या के प्रिय नर और नारी आप वापस जाइय, यह मेरी आपसे प्रार्थना है। 14 साल बाद जब वे उसी रास्ते से लौटे तो वहां देखा कि कुछ लोग वहां तब भी खड़े हैं, तब भी बसे हैं तो उनको पूछा कि आप क्यों नहीं गए थे? उन्होंने जवाब दिया कि आपने तो कहा था कि जो नर है, जो नारी है, वह वापस जाइए। हमें तो लोग न नर मानते हैं ओर न नारी मानते हैं। आपने तो हमें एड्रस ही नहीं किया। तो क्या कहेंगे उसको, किन्नर कहेंगे? जो किन्नर शब्द आया, शायद रामायण युग से, यह किन्नर का शब्द आया है और जैसे प्रह्लाद जी जैसे कह रहे थे और आप कुछ दूसरे शब्द उनके लिए बता रहे थे, यह शब्द हमारे समाज में पहले से ही है। महाभारत युग के एक पात्र शिखंडी की तो आज चर्चा हुई है, लेकिन ब्रिहनाला की भी चर्चा होनी चाहिए। एक समय ऐसा आता है, जो बायोलॉजिकली एक चेंज भी हो जाता है और फिर बायोलॉजिकली उसका भी संशोधन हो जाता है। इसलिए जब सुप्रीम कोर्ट ने कहा, इसको उन्होंने और भी विस्तार किया। It is not only a social or medical issue; it is a human rights issue keeping the present situation in context. Therefore, I would say, Transgender people have existed in every culture; every race, class since the story of human life has been recorded. Only the term, Transgender' and the medical technology available to trans-sexual people are new. In its broadest sense, Transgender encompasses anyone whose identity or behaviour falls outside the gender norms. Here, I would like to make a distinction because whenever discussion takes place – let us make it very clear the difference between sex and gender. Sex refers to biological status as male or female; gender identity refers to a person's internal deeply felt sense of either being man or woman or something other in between. Gender expression refers to all of the external characteristics and behaviours that are socially defined as either masculine or feminine such as dress, mannerisms, speech patterns and social

interactions. The contemporary term, 'Transgender' arose in the mid-1990s - ; it is not very old; it is as early as 25 or 26 years - from a grass root community of a gender different people.

17.04 hours

(DR. P. Venugopal *in the Chair*)

Sir, a reply had come on 17th March 2015 from the Minister for an Unstarred Question in Lok Sabha. The Minister had replied, and I quote: "The Hon'ble Supreme Court in its judgment dated 15.04.2014 in W.P. No. 400/2012 filed by National Legal Services Authority Vs Union of India and others has, *inter-alia*, directed the Centre and the State Governments to take steps to treat them as socially and educationally backward classes of citizens and extend all kinds of reservation in cases of admission in educational institutions and for public appointments." A case was filed by the National Legal Services Authority *Versus* Union of India & Others.

It further states: "The Ministry has filed an application in Supreme Court seeking clarification regarding granting OBC status to such transgender persons who may by birth belong to SCs/STs." What has happened after that? We would like to understand because this is a very genuine question. This has not been addressed in this Bill. At times, the Supreme Court also pronounces certain judgements without going into the intricacies which the Government itself found out that you give them reservation and you have a restriction on reservation to OBCs. There are people in the Scheduled Castes and the Scheduled Tribes and you want to give them reservation. Chaudharyji, आपने जो रिट्यू पिटिशन दिया है, उसका क्या कुछ नतीजा निकला है? I am unable to understand.

SHRI P.P. CHAUDHARY (PALI): It is pending.

SHRI BHARTRUHARI MAHTAB : It is still pending. An Expert Committee was also constituted by the Ministry to make an in-depth study of the problems being faced by the Transgender community and suggest suitable measures to ameliorate

their problems. The Committee has already submitted its Report on 27th January, 2014. I have not heard anyone referring to this Committee's Report. Rather, Shri Prahlad Singh Patel just now mentioned that the Government has prepared a Bill. He was referring to that Bill. We are not privy to that Bill also.

Sir, transgenders are citizens of this country. The spirit of the Constitution is to provide equal opportunity to every citizen to grow and attain their potential irrespective of caste, religion or gender, that word is there. Persons who are transgenders do not identify with the gender stated on their Birth Certificate. When the Supreme Court has said this correction was made. Shri Baijayant Panda also mentioned what further corrections have been given effect to. A lot of changes have come and consciousness has also come.

But here I would like to mention two core concepts to help understand transgender people and their experiences. First, gender and sex are distinct in this context. Sex is biology; sex is assigned at birth, and gender is one's innate sense of self. Thus, the definition of transgender is, where the Latin word '*trans*' means on the other side of; it signifies someone whose gender differs from their assigned sex. Secondly, while transgender refers, in the broadest sense, to someone whose sex and gender do not match. In other words, anyone not '*trans*' is *sis*. Transgender, as has been said by the very famous newspaper of England, *The Guardian*, should be used as an adjective.

Sir, there was a ruling given by the National Legal Services Authority (NALSA). They sent out notices to States to implement five steps. First, a Central Grant of Rs. 1,000 per month should be given to parents of transgender children. Secondly, they should give scholarship to transgender students from Class 7 to Class 10. Thirdly, there should be a scholarship to them for higher studies. Fourthly, there should be a skill training scheme and finally, there should be a monthly pension scheme. After the NALSA judgement, this five-point circular was sent to respective States. With the Centre-State contribution set at 75:25, none of these seems particularly challenging. But my question is this. Has the Ministry

of Social Justice and Empowerment collated the information as to how many States have implemented these steps and which are those States who have implemented them? Tamil Nadu, possibly, has done the most. Thank you, Mr. Chairman, it was your State which has gone far ahead and done the most. A monthly pension of Rs. 1,000 and subsidised bank loans have been provided by Tamil Nadu. It was also the first State to set up a Transgender Welfare Board followed by Maharashtra and West Bengal. Karnataka recently announced a monthly pension of Rs. 500, and Bihar and West Bengal reservation in Government jobs. A few universities have opened up seats for transgenders. But this is too little and too vague to have any real impact. For instance, the Supreme Court, apart from making 'third gender' a legal option, also made it clear and I do not know whether the hon. Minister has factored this aspect.

HON. CHAIRPERSON : Mahtab *ji*, one minute. Hon. Members, two hours' time allotted for discussion on this Bill is almost over. As there are seven more Members to take part in the discussion on the Bill, the House has to extend time for further discussion on the Bill. If the House agrees, the time for discussion on the Bill may be extended by one Hour.

SEVERAL HON. MEMBERS: Yes.

HON. CHAIRPERSON: Thank you. Mahtab *ji*, kindly continue.

SHRI BHARTRUHARI MAHTAB: I was mentioning whether the Government has factored into the other aspect which the Supreme Court has said in its judgement. The Supreme Court, apart from making third gender a legal option, also made it clear that transgender included people who had no surgery. If there is no surgery, then he will be included in transgender. But the Ministry of External Affairs still asks for proof of sex reassignment surgery before it allows a gender change on the passport.

In fact, one of the most significant breakthroughs of the Nalsa ruling was the right of self-identification about which Baijayant *babu* mentioned that if a

person says that, yes, I am such and such, then other than male, female, the third category also can be mentioned there. The right of self-identification with verification was allowed only through psychological assessment and not physical test as Raja Virat had done of Brihannala. There was a physical test. But, here, there is no need of any physical test; there is only psychological assessment.

It is actually the age – what Prahlad *bhai* was mentioning – of 12 or 13 that gender dysphoria first surfaces where a person experiences distress because there is a mismatch between the biological sex and the gender they identify with mentally. It is now that the children are most vulnerable and need assurance that it is all right to be gender different.

When families and Government fail to provide this security net, they drive their children into conventional *hijra* community that adopts them. It is estimated that there are about 4.9 lakh transgenders in India today. But it may be quite off the mark; census workers are just not qualified to ask the right questions.

Prejudice against transgenders is rampant in our society, prompting discrimination of members of the community. This is unfortunate especially since historically, Indian society has included transgenders in social and cultural life. But today they face ridicule, humiliation and isolation and are excluded from education and employment. Discrimination against transgenders, whether for education or employment, has forced them into begging or prostitution. This, in turn, has made them vulnerable to police violence. Social ostracism and institutional exclusion has forced them to live in the shadows. The trials of this disempowered section of society could be reduced to some extent by drawing them into educational institutions.

Therefore, I request the Government to prepare a comprehensive Bill to come out, to protect their interest as has been defined by the Supreme Court. But this Bill has a number of incongruities. The deliberation that happened in Rajya

Sabha and the discussion that is happening here in Lok Sabha can be factored into because here is a gender which we cannot avoid, we cannot ignore. They need respect and they need to also flourish in this society.

With these words, I conclude. Thank you, Sir.

SHRI P.P. CHAUDHARY (PALI): Thank you very much, Sir for affording me an opportunity to speak on the Rights of Transgender Persons Bill, 2014, a Private Member's Bill moved by Shri Tiruchi Siva, Member of Parliament, Rajya Sabha, sought to put an end to the alleged injustices faced by the transgender community and to ensure them a dignified life, free of discrimination and unnecessary prosecution.

Basically, the Bill aims at creating mechanisms and institutions through which the transgender persons could be effectively integrated into mainstream society. The Bill deals with various aspects of life, from rights and entitlements, education, skill development and employment, social security and health care, provision of reasonable accommodation, legal aid, financial aid, prevention of abuse, violence or exploitation, rehabilitation, social inclusion and acceptance. Under the Bill, the National and State Transgender Welfare Commissions would be set up as statutory bodies to ensure the protection and promotion of these rights.

The Bill was unanimously passed by the Rajya Sabha on 24th April, 2015, becoming the first Private Member's Bill in the past 45 years to be passed. Now, to understand the real controversy, we have to travel through some of the Constitutional provisions of India. There are three expressions which are very important for deliberating on this issue. First one is with respect to the 'sex' expression, second is with respect to the 'person' and the third is with respect to the 'citizen'. As far as the last two expressions, 'citizen' and 'person', are concerned, if we see the definition of these two words and the provisions envisaged under the Constitution of India, the transgender person fall under the category of the 'Citizen of India' and also under the category of 'person'. As far as the 'sex' part is concerned, certain rights have been given under the Constitution like under Articles 15, 16 and other parts of the Constitution of India.

The Supreme Court, in National Legal Services Authority Vs. Union of India on 15th April, 2014, gave legal recognition to the 'third gender', however, India's transgender community continues to face a plethora of problems. In this

progressive verdict, the Supreme Court held that “discrimination on the basis of sexual orientation or gender identity includes any discrimination, exclusion, restriction or preference, which has the effect of nullifying or transposing equality by the law or the equal protection of laws guaranteed under our Constitution. Self-determination or gender was held to be an integral part of personal autonomy and self-expression which fell within the realm of personal liberty guaranteed under Article 21 of the Indian Constitution”.

Keeping in view the observation of the Supreme Court, it is clear that the Fundamental Rights enshrined under the Constitution of India are extendable and protection has already been in this regard. It is wrong to say that protection of Fundamental Rights has not been given. Protection of Fundamental Rights has been given to everyone who is falling under the category of ‘person’ and who is the citizen of India. Some Fundamental Rights have been extended to the Citizen of India and some Fundamental Rights have been extended to everyone.

The Indian Constitution provides Fundamental Rights to equality; tolerate no discrimination on the grounds of sex, caste, creed or religion. In the light of the Constitutional guarantees provided, there is no reason why the transgender community should be denied their basic rights. It has been stated that they are being denied their Fundamental Rights. It is not so. If we see the definition as provided in the Bill, it defines the word ‘transgender person’ as a person, whose gender does not match with the gender assigned to that person at birth and includes trans-men and trans-women (whether or not they have undergone sex reassignment surgery or hormone therapy or laser therapy etc.), gender-queers and a number of socio-cultural identities such as – kinnars, hijras, aravanis, jogtas, etc.

Chapter II of the Bill looks at rights and entitlements across eight Clauses. It deals mostly with substantive rights such as the right to equality, life, free speech, community, integrity, family, along with rights against torture and abuse. One Clause specifically provides for the rights and protection of transgender children.

Now, if we see Article 14 of the Constitution – this Bill has been framed as if the fundamental rights are not extendable – it says:

“The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India.”

Here, the word used is ‘any person’. All the transgender persons fall under the category of ‘any person’. So, this right of equality before law and equal protection of law is available to all the transgender persons irrespective of the fact whether there is no determination of sex as envisaged under Articles 15 and 16.

Education, employment and social security, and health are then covered in successive Chapters. The Chapter on education mandates the Government to provide for inclusive education for transgender students. It also places an obligation on the Government towards ensuring participation of transgender persons in adult education programmes.

Under the Chapter on employment, the Government is mandated to formulate schemes for vocational training and self-employment of transgender persons. The Chapter also prohibits discrimination against transgender persons in any establishment, thus encompassing private sectors. Basically, no discrimination has been envisaged under the Constitution. This Bill is basically for the empowerment of transgender persons.

In the social security and health Chapter, the Government is asked to promulgate a range of schemes for promoting rights of transgender persons to ensure an adequate standard of living. These include schemes for community centres and access to safe drinking water and sanitation. Health care facilities are to be provided in the form of separate HIV clinics and free sex reassignment surgery. Transgender rehabilitation programmes, particularly in the areas of health, education and employment are also provided for. Measures to promote cultural life are also to be undertaken, which include sponsoring of transgender films, theatre, and music and dance festivals.

This Bill is not making a clear situation, whether the fundamental rights are extendable to it or not. Basically, this Bill has been brought in two ways – one is for extending the fundamental right and at the same time it talks about empowerment of transgender persons. Basically, it can be treated as for empowerment of transgender persons. It is not for the purpose of extending the fundamental right because it has already been extendable, and all transgender persons fall under the definition of ‘person’ and they are the citizens of India.

There is a limited provision for reservation in this Chapter as well. Government educational institutions as well as those receiving aid from the Government are asked to reserve two per cent of the total seats in each course for transgender persons, while the Government establishments are asked to provide for the same percentage of reservation in vacancies. As far as the private sector is concerned, the Bill asks for the Government to provide incentives to employers to ensure that at least two per cent of their workforce is comprised of transgender persons within a five-year period from the commencement of the Act.

Article 15 (1) of the Constitution says:

“The State shall not discriminate against any citizen on grounds only of religion, race, caste, sex, place of birth or any of them.”

Two expressions are very important. One is ‘citizen’. This Article is only extendable to a citizen. Transgender person is a citizen of India. So, this right is available to him. But at the same time, the State will not discriminate on the ground of sex. But here, no doubt, sex has not been determined for the transgender person. So, if the State wants, then discrimination can be made. But so far no legislation has either been made by Parliament or any of the State Legislature to my mind. So, no discrimination has been made on this issue. It cannot be claimed that there is any discrimination as contemplated under Article 15 of the Constitution of India.

Then, Article 15 (4) says:

“Nothing in this article or in clause (2) of article 29 shall prevent the State from making any special provision for the advancement of any socially and educationally backward classes of citizens or for the Scheduled Castes and the Scheduled Tribes.”

So, if a transgender person falls in a particular category, then automatically he is entitled of that right. If by birth, he is from the Scheduled Caste category, then that right can be extended to him. Similarly, either it may be a Scheduled Tribe category or it may be an OBC category in which he may be born, that right can be extended to him.

Then, if we come to Article 16, it provides for the benefits in public employment. So, that right can also be extended with respect to that category of the person whether he falls under the OBC category or the SC category or the General category. So, it is wrong to say that that right is not extendable to the transgender persons.

In the absence of any provision or any enactment either by the Parliament or the State Legislatures, to make a discrimination with respect to their employment or with respect to their admission in educational institution, no right can be claimed like this that they are being discriminated.

Sir, on the question of reservation, so far as the reservation part is concerned, either it may be in educational institutions or it may be in employment, one can understand that the Bill is for the purpose of empowerment of the transgender persons, and if the reservation is to be provided at all, then two per cent reservation may be provided. But that cannot be a lateral reservation; that can be a horizontal reservation, and, he will represent with respect to the caste he belongs. So, about the horizontal reservation, there is no problem. This provision can be made by the respective States and even in the Central legislation.

Sir, it is also provided that the constitution of the State and the National Commission is not required for them. The Commissions, which are already

existing, can look into those matters. It is also provided that the special courts are to be constituted looking at to their population. It is not possible to provide the special courts because it would create a lot of expenditure. So, instead of creating new specialized bodies leading to greater expenditure, increase of fiscal deficit and duplication of bureaucracy, the proposed body should be accommodated under the existing bodies. There is no national or State-wise data from the National Crime Records Bureau on crimes against transgender persons and such data must be collected for better implementation of the Bill and to address the law and order situation regarding transgender persons in the nation. I support the Bill to the extent of empowering the trans-gender person.

Thank you very much, Sir.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Hon. Chairperson, I am thankful to you for giving me this opportunity to speak.

Sir, the hon. Member, Shri Bajjayant Panda had moved the following motion:

“That the Bill to provide for the formulation and implementation of a comprehensive national policy for ensuring overall development of the transgender persons (*hijras*) and for their welfare to be undertaken by the State and for matters connected therewith and incidental thereto.”

Sir, it has already been passed in the Rajya Sabha. I stand here to support this Bill.

The *hijras* or the LGBT community deserve the same opportunity, rights and dignity as any other human being. We need to recognize and understand the problem. It is not a problem of any deviant lifestyle or a value system or a culture. In most cases, the problem is biological and medical.

Sir, the Judiciary through various judgments has acknowledged the LGBT community and the third gender. The medical community and the medical fraternity also acknowledge them.

When we get admitted to hospitals, we have to get ourselves registered. We have to write our name; we have to give our address, our age and our gender. For mentioning gender, it used to be male and female. Now, there is an International Standard called HL, which the international community adopts. Now, recently, the medical fraternity here has also acknowledged it. So, as per HL7, when you get admitted to hospitals, you have four genders, namely:- Male, Female, Others and Unknown. ‘Unknown’ is usually used in forensic science where the dead bodies gender cannot be established. So, when the medical fraternity has acknowledged it and the legal fraternity has also acknowledged it, who are we not to acknowledge it? Our culture has accepted the hijra community. Both the vedic science and the modern science have accepted it. Our ancient

cultures and contemporary cultures have accepted it. So, it really puzzles me, Sir, that we actually need to debate so long for such an obvious Bill before it is passed.

Sir, I do not want to take much time but I fully agree with Shri Bhartruhari Mahtab. It is not just a medical or a biological issue. It is a human rights issue.

If we recognize them as human beings, if we recognise that they deserve all the rights and opportunities as human beings and if we do not grant them the same opportunities, rights and dignity, then maybe, we should start or introduce another Bill for not recognizing them as human beings. I think it would be grossly unfair if we do not grant them the same. So, once again, I support the Bill and thank you for the opportunity.

श्री लखन लाल साहू (बिलासपुर): सभापति महोदय, मैं आपका बहुत-बहुत आभारी हूँ। आज यहां राज्य सभा से पारित विपरीत लिंगी व्यक्तियों के अधिकार विधेयक, 2014 बैजयंत पांडा जी द्वारा विचाराधीन है। इस पर बहुत से सांसदों ने अपने विचार रखे हैं। अगर हम इतिहास देखें तो संस्कृत भाषा में व्याकरण में यह विषय आता है। व्याकरण में लिंग की तीन कैटेगरी बनाई गई हैं - स्त्री, पुरुष और उभय लिंग। उभय लिंग को विपरीत लिंगी व्यक्तियों के अंतर्गत माना जाता है। समाज में विपरीत लिंग हमेशा रहा है। पूर्व वक्ताओं ने इसका उल्लेख किया है। जैसे महाभारत कालीन में शिखंडी का उल्लेख आया, रामायण काल में भी भगवान राम अपना दृष्टिकोण बताते हुए कहते हैं -

पुरुष नपुंसक नारिवा जीव चराचर कोय
सर्व भाव भज कपट तजि मोहि परम प्रिय सोय।

नपुंसक शब्द ही तृतीय लिंग का पर्यायवाची शब्द है। हमें रामायण काल में भी इसका प्रमाण देखने को मिलता है। शिखंडी पूर्व में एक महिला थी। भीष्म पितामह द्वारा उसे स्वयंवर में जीतकर लाया गया। परन्तु उन्होंने उसे स्वीकार नहीं किया। उन्होंने युद्ध में एक सैनिक के रूप में विपरीत लिंग का स्वरूप लेकर उनसे बदला लिया जिसके कारण भीष्म पितामह भी अर्जुन से परास्त हुए। मुझे लगता है कि यदि उस दिन भीष्म पितामह पराजित नहीं होते तो महाभारत का जो युद्ध 18 दिन चला, वह और आगे जा सकता था। महाभारत युद्ध के बारे में पूरे विश्व के लोग, मानव समाज के लोग परिचित हैं। इस पर ज्यादा बोलने की आवश्यकता नहीं है। मेरा कहने का मतलब है कि उभय लिंगी समाज के अंदर हमेशा रहा है। ऐसे समुदाय की चिन्ता, उनके लिए व्यवस्था, समुचित ढंग से उनकी देखभाल हो, यह हम सबकी जिम्मेदारी है, सरकार की जिम्मेदारी है। हम संविधान की व्यवस्था में उन्हें कैसे प्रोटैक्शन, सुरक्षा दे सकते हैं।

यह विधेयक किन्नर समाज को मुख्य धारा से जोड़ने, उनकी आजादी और रुचि के अधिकार समाज के सामने रखने और समाज द्वारा जो भेदभाव उनके साथ किया जाता है, उसे रोकने के लिए और किन्नर समाज स्वयं एवं समाज के विकास में समान रूप से भागीदार बन सके, इसलिए लाया गया है। चूंकि किन्नर भी एक मानव है और हर मानव की इच्छा होती है कि वह अपनी क्षमता और प्रतिभा को समाज और देश के सामने रखकर उसकी उपयोगिता सिद्ध कर सके। इस दृष्टिकोण से समाज के बीच इनका सम्मान, इनके अधिकारों का संरक्षण और इनकी भावनाओं का सम्मान होना चाहिए। हमारे देश में किन्नरों का इतिहास पुराना है। भारत में हमेशा से ये लोग रहे हैं। आज अगर अंतर्राष्ट्रीय स्तर की बात करें जिसे हम हिजड़ा भी बोलते हैं, नपुंसक भी बोलते हैं, इन्हें अनेक नामों से उच्चारण अलग-अलग समय में किया जाता है। इनके लिए कानून बनाने में हम पीछे हैं। भारत के अलावा जिन्हें हम अग्रणी देश कहते हैं, जैसे अमेरिका, कनाडा, आस्ट्रेलिया, ब्रिटेन, इटली और सिंगापुर और करीब 30 देशों में इनके विकास के

लिए, इनकी सुरक्षा के लिए और इनके अधिकारों को संरक्षण के लिए कानून बनाया जा चुका है। आज यह विचारणीय प्रश्न है कि जो समाज के अंदर व्यक्ति रहता है उसे हम किस तरह से संविधान के तहत और समाज में सम्मानपूर्वक जीने का अवसर दे सकें। संविधान की अनुच्छेद 16 और 15 की चर्चा भी हुई है, निश्चित रूप से अनुच्छेद 15 में धर्म, जाति, लिंग और जन्म स्थान के आधार पर कोई भेद नहीं किया जा सकता। क्या आज हमें सोचने की आवश्यकता नहीं है कि ऐसे समुदाय के लोग जिनको हम इस अनुच्छेद के तहत उनके मूल अधिकार को हम संरक्षण नहीं कर पा रहे हैं इसकी चिंता नहीं करनी चाहिए? यदि इनके अधिकारों का हनन हो रहा है तो उस संबंध में हमें विचार करने की आवश्यकता है कि नहीं है। उनके मूल अधिकारों की सुरक्षा नहीं हो रही है, उनके अधिकारों का हनन हो रहा है। हम किस तरह से उनके अधिकारों को दिला सकते हैं, इस संबंध में निश्चित रूप से आज विचार करने की आवश्यकता है। जो विधेयक लाया जा रहा है इसमें शिक्षा के अधिकार के संबंध में बातें कही गई हैं। मैं ऐसे वर्गों के शिक्षा के पक्ष में हूँ, उनको शिक्षा मिलनी चाहिए, समाज में अपनी प्रतिभा को प्रदर्शित करने का अवसर मिलना चाहिए। अगर कोई व्यक्ति किन्हीं कारणों से विपरीत लिंगी हो या उभयलिंगी हो गया इसलिए उनको शिक्षा से वंचित किया जाना उचित नहीं है। संविधान के अनुच्छेद 16 में लोक नियोजन के बारे में अवसर की समानता के बारे में उल्लेख है। क्या इन लोगों को समान रूप से अवसर मिल रहा है या नहीं मिल रहा है? यदि नहीं मिल रहा है तो हम कैसे उसे नियोजन और अधिकार के लिए उसे अवसर दे सकते हैं, उसके लिए निश्चित रूप से एक व्यवस्था बननी चाहिए, जिससे ऐसे समुदाय के लोगों को समाज के अंदर उसका लाभ मिल सके। अनुच्छेद 21 में प्राण, दैहिक स्वतंत्रता और शिक्षा का अधिकार की व्यवस्था है जिसके तहत हरेक व्यक्ति को, हरेक बच्चे को और भारत के हरेक नागरिक को शिक्षा पाने का अधिकार है। उसका संरक्षण यह अनुच्छेद करता है। आज केवल उभयलिंगी की बात नहीं है। जो लोग गरीबी से पीड़ित हैं, जो समाज के अंतिम छोर में रहते हैं, ऐसे लोग भी आज शिक्षा से वंचित हैं। इस समाज के विषय में जो आंकड़ा अभी पटेल जी ने प्रस्तुत किया है, उसमें मैं भी एक रिपोर्ट की जानकारी देना चाहता हूँ कि अभी तक उभयलिंगी समुदाय के लोगों को मात्र दो प्रतिशत शिक्षा ही प्राप्त हो पायी है। समाज में रहने वाले ऐसे समुदाय के लोगों को हमें ज्यादा शिक्षा देने की आवश्यकता है या नहीं, यह एक विचारणीय प्रश्न है। इसलिए निश्चित रूप से इस पर भी विचार होना चाहिए।

माननीय सभापति महोदय, इसमें बहुत सारे प्रावधान हैं। इसमें अभी आरक्षण का भी एक प्रावधान आया है कि ऐसे वर्ग के लोगों को हम आरक्षण देकर समाज में समान अवसर देने का काम करें। जो विधेयक प्रस्तुत किया गया है, उसमें प्राथमिक, माध्यमिक, उच्चतर शैक्षणिक संस्थाओं में आरक्षण और विपरीत लिंगी व्यक्तियों के लिए पदों का आरक्षण कहा गया है। यहां पर माननीय मंत्री जी बैठे हुए हैं।

इन्होंने राज्य सभा में जो जवाब प्रस्तुत किया, उसे मैंने देखा और पढ़ा है। इन्होंने इस बात की भी चिंता की है कि आज आरक्षण की जो स्थिति है, उसमें हम ऐसे समुदाय के लोगों को जोड़कर कैसे लाभ दे सकते हैं। ओबीसी का विषय है, तो मैं आपको बताना चाहता हूँ कि मंडल कमीशन की रिपोर्ट है कि उन्हें 27 प्रतिशत तक आरक्षण देना है। परंतु आज तक इस देश में 27 प्रतिशत आरक्षण कहीं नहीं मिलता। कहीं 19 प्रतिशत, कहीं 14 प्रतिशत तो कहीं 6 प्रतिशत आरक्षण दिया जाता है। मैं छत्तीसगढ़ की बात करना चाहता हूँ। छत्तीसगढ़ में ओबीसी के लिए केवल 6 प्रतिशत ही आरक्षण की व्यवस्था है और उसमें भी बहुत सारी विसंगतियां हैं। यदि हम ओबीसी के माध्यम से इस समुदाय को आरक्षण देना चाहेंगे, तो क्या हम उन्हें इस आरक्षण का लाभ दे पायेंगे? यह विचारणीय बात है, क्योंकि पहले से जो समुदाय उस वर्ग में शामिल है, वह चाहे ओबीसी हो, एससी हो या एसटी हो, उन्हें आरक्षण का लाभ हम पूरी तरह से नहीं दे पा रहे हैं। इसमें ऐसे लोगों को और जोड़कर क्या हम उन्हें आरक्षण का लाभ दे पायेंगे, यह भी एक विचारणीय बिन्दु है। इस पर निश्चित रूप से विचार होना चाहिए।

सभापति महोदय, मैं मंत्री जी के विचारों से सहमत हूँ कि जो आरक्षण पूर्व में दिया गया है, उसमें हम कैसे इसे समायोजित कर सकते हैं। दूसरी तरफ सुप्रीम कोर्ट की व्यवस्था है कि हम 50 प्रतिशत से ज्यादा आरक्षण नहीं दे सकते। इन परिस्थितियों में इस समुदाय के लोगों को हम आरक्षण का लाभ किस प्रकार से दे पायेंगे, इस बिन्दु पर भी निश्चित रूप से विचार होना चाहिए।

सभापति महोदय, इस विधेयक में यह प्रावधान भी किया गया है कि ऐसे समुदाय के न्याय का निराकरण करने के लिए अलग से कोर्ट की व्यवस्था होनी चाहिए। आज कोर्ट की जो स्थिति है, उसे ही हम पूरा नहीं कर पा रहे हैं। क्या गारंटी है कि हम अलग से कोर्ट की व्यवस्था करने के बाद उन्हें न्याय दे पायेंगे? इसलिए अलग से कोर्ट या न्यायालय की व्यवस्था करने से पहले हमें इनकी संरचना खड़ी करनी पड़ेगी। मेरा अभिमत है कि जब तक हम न्यायालय की संरचना खड़ी नहीं कर पायेंगे तब तक हम ऐसे समुदाय के साथ न्याय नहीं कर पायेंगे।

सभापति महोदय, ऐसे अनेक विषय हैं, जिसमें इन वर्गों के साथ अन्याय होता है। ऐसे अनेक विषय हैं, जो हम केवल विधेयक से नहीं बदल सकते। हमें यह भी देखना पड़ेगा कि ऐसे समुदायों के प्रति हमारे समाज के लोगों की कैसी धारणा है? वे उनके बारे में किस तरह से सोचते हैं और उनका क्या दृष्टिकोण है, ऐसे विषयों को भी हमें देखने और समझने की आवश्यकता है। जब तक इस प्रकार की सोच सकारात्मक दिशा में नहीं बढ़ पायेगी तब तक हम इस समुदाय के लोगों को सुरक्षा नहीं दे पायेंगे। यदि हम उन्हें समाज की मुख्य धारा से जोड़ना चाहते हैं, तो निश्चित रूप से उसमें पीछे रहेंगे। मेरा यह सुझाव है कि ऐसे विषयों के लिए एक वातावरण बनाने की जरूरत है। इसमें राज्य स्तर पर आयोग बनाने का भी विषय आया है।

अनेक वर्गों के लिए आयोग का गठन हुआ है। निश्चित रूप से इन वर्गों के लिए आयोग का गठन हो, वह आयोग ऐसे समुदाय के विकास के लिए काम करे और देखे कि कैसे इन वर्गों को सुविधा दे सकते हैं, कैसे संवैधानिक व्यवस्थाओं को संरक्षण कर सकते हैं, कैसे संविधान में दिए गए अधिकार उनको दिला सकते हैं। ऐसे विषयों पर आयोग से रिपोर्ट मंगाकर विधेयक में शामिल किया जाना चाहिए।

माननीय मंत्री जी, राज्य सभा में जवाब आया है कि सरकार भी इस दिशा में काफी सेंसिटिव है और आने वाले समय में सरकार इस समुदाय के लिए योजना बनाकर अच्छे व्यवस्थित ढंग से विधेयक लाने के पक्ष में है। इससे लगता है कि निश्चित रूप से हम सकारात्मक दिशा में जा रहे हैं। इस समुदाय को आने वाले समय में हर प्रकार की सुरक्षा मिलनी चाहिए ताकि समाज के साथ इनके संबंध बेहतर हो सकें, इनको अच्छे रोजगार के अवसर मिल सकें, इनको अपनी प्रतिभा का समाज में प्रदर्शन करने का अवसर मिल सके। मैं इस विधेयक का स्वागत करता हूँ और माननीय मंत्री जी से आग्रह करता हूँ कि इस संबंध में सरकार के समक्ष जो विषय आ रहा है, उसे गंभीरता के साथ प्रस्तुत करके सदस्यों और इस सदन की भावनाओं से अवगत कराएं।

आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद करते हुए अपनी वाणी को विराम देता हूँ।

श्री भैरों प्रसाद मिश्र (बांदा) : माननीय सभापति जी, यह बिल जो प्रस्तुत किया गया है, मैं इसके विषय में बोलने के लिए खड़ा हुआ हूँ। पूरे देश में ऐसे लोगों की संख्या लगभग 30 लाख से ऊपर पहुंच गई है। यह बहुत बड़ा समुदाय है। हम देश में रहने वाले हर व्यक्ति की चिंता करते हैं, 'सबका साथ, सबका विकास' हमारी सरकार का भी नारा है, हमें ऐसे समाज, हमारी सरकार को ऐसे समाज की चिंता करनी चाहिए जो कि बड़ी संख्या में देश में है।

माननीय सभापति जी, यह विधेयक इनके बारे में सोचने, समझने और उनकी भलाई के लिए क्या कर सकते हैं, पर विचार करने के लिए लाया गया है। ऐसे समुदाय के साथ भेदभाव होता है। जब कोई शुभ काम होता है तब तो इनको बड़े प्रेम से बुलाया जाता है। किसी का बच्चा होता है या शादी ब्याह होता है, इनको शुभ माना जाता है कि ये आएंगे और दुआ देंगे। तब तो वे शुभ माने जाते हैं लेकिन उनके साथ सामाजिक रूप में घृणा का व्यवहार किया जाता है। इस तरह से समाज में दो तरह की विचारधारा और व्यवहार दिखाई पड़ता है। अगर ऐसे व्यक्ति शुभ होते हैं, अगर ऐसे व्यक्तियों के दुआ देने से नवजात बच्चा या नव विवाहित जोड़ा सुखी रहता है तो हम इनके साथ भेदभाव क्यों करते हैं? इस पर समाज को निश्चित रूप से विचार करना चाहिए। यह विधेयक इसीलिए लाया गया है ताकि इस वर्ग के बारे में गहन मंथन और विचार हो सके।

माननीय सभापति जी, इन्हें किन्नर, ट्रांस जेंडर, उभयलिंगी, विपरीत लिंगी कहा जाता है। कुछ में हार्मोन्स की कमी होती है, अगर उनके शरीर में अगर हार्मोन्स की कमी होती है तब वे विपरीत लिंग की तरफ आकर्षित होते हैं। कुछ में जन्मजात सैक्स के अंग ही नहीं होते हैं। देश में बड़ी संख्या में बच्चे गुम होते हैं, ऐसे बच्चों को उठाकर जबरदस्ती किन्नर बनाया जाता है। देश में ऐसे बहुत से किन्नर देखने को मिल जाते हैं। हमें इस सब पर गहन विचार करना चाहिए। विशेष तौर पर जिनमें हार्मोन्स की कमी है, उनके इलाज की पर्याप्त व्यवस्था की जानी चाहिए। हमें इस सब पर गहन विचार करना चाहिए और विशेष तौर से जिनमें हार्मोन्स की कमी है, और जिस कारण से वे ऐसे हैं, उनके इलाज की पर्याप्त व्यवस्था की जानी चाहिए। उनका इलाज ठीक से होना चाहिए। उनके शरीर में जो कमी है, उसको कैसे हम दूर कर सकते हैं। साथ ही ऐसे लोग जो जन्मजात से हैं, उनके साथ हमें सहानुभूति पूर्वक व्यवहार करना चाहिए और वे लोग कैसे समाज की मुख्यधारा में आ सकें, इस पर हमें विचार करना चाहिए।

ऐसे लोगों को कैसे हम समान रूप से अधिकार दे सकें, क्योंकि अभी तीसरे लिंग के रूप में भी मान्यता देने का काम हुआ है। सुप्रीम कोर्ट ने भी कहा है कि उनको तीसरे लिंग के रूप में मान्यता दी

जाए। उनकी समस्याओं को दूर करके कैसे उनके साथ कोई भेदभाव न हो, कैसे वे हंसी का पात्र न बनें, इस पर हमें ध्यान देना चाहिए और उनको भी आगे बढ़ाने का काम हमें करना चाहिए।

इसके साथ ही मैं यह भी कहना चाहूंगा कि जिन लोगों को जबर्दस्ती किन्नर बनाने का काम किया जाता है, उनकी चिन्ता भी हमें करनी चाहिए। कानून व्यवस्था की स्थिति देश में सुधारनी चाहिए और जो बच्चे देश में गुम होते हैं जिनको उठा लिया जाता है और जिनमें से अधिकतर को वहां पर हिजड़ा और किन्नर बनाने का काम किया जाता है, तो कानून व्यवस्था की स्थिति को भी सुधारना चाहिए। हालांकि यह राज्य सरकारों का काम है लेकिन फिर भी राज्य सरकार और केन्द्र सरकार को मिल-जुलकर इस बारे में ऐसे बच्चों की सुरक्षा की चिन्ता करनी चाहिए और इस बारे में इन्तजाम करना चाहिए।

साथ ही जो ऐसे सेन्टर खुले हैं। जो लोग जगह जगह पहुंचते हैं, जिस प्रकार से सैक्स वर्कर्स के सेन्टर खुले रहते हैं और वहां पर जबर्दस्ती लड़कियां पहुंचा दी जाती है जो गरीब घरों की होती हैं और फिर उनको जबर्दस्ती सैक्स वर्कर के रूप में धकेल दिया जाता है। इसी प्रकार से किन्नर समुदाय के भी बहुत सारे सेंटर्स खुले हैं जहां पर अगर कोई पहुंच जाता है तो फिर वह कभी वापस नहीं आ पाता है क्योंकि उससे जबर्दस्ती किन्नर का काम कराया जाता है। इसलिए ऐसे सेन्टर्स को भी हमें चिन्हित करके ऐसी जगहों को भी हमें चिन्ता करनी चाहिए और उनके खिलाफ कार्रवाई होनी चाहिए।

महोदय, आज हम सबको जरूरत है, जैसा मैंने कहा है कि हम कौशल विकास की चर्चा कर रहे हैं। हमारी सरकार ने कौशल विकास की स्कीम्स हर वर्ग के लिए जिसमें हुनर होता है, उस हुनर को विकसित करने की दृष्टि से सरकार ने योजना चलाई है। यह काम भी हमारी सरकार काम कर रही है। मैं कहना चाहता हूं कि जो जन्मजात इस समुदाय के लोग हैं, उनका जो भी हुनर है, जैसे कोई अच्छा गा सकता है या उसमें कोई अन्य कौशल है, उस हुनर को कैसे हम विकसित कर सकते हैं और उसको समाज की मुख्यधारा में कैसे हम ला सकें, इस बारे में भी हमें विचार करना चाहिए। कौशल विकास की स्कीम के माध्यम से हमें उनको आगे बढ़ाने का काम करना चाहिए।

शिक्षा की जो बात आई है, निश्चित तौर से शिक्षा का प्रतिशत बहुत ही कम है। दो से तीन प्रतिशत की चर्चा की जा रही थी। उस समुदाय में शिक्षा के लिए उनको अवसर ही नहीं दिया जाता। उनके साथ भेदभाव होता है और जिस समुदाय में वे रहते हैं, वहां पर उनको शिक्षा के लिए भेजा ही नहीं जाता है और जबर्दस्ती उनसे पेशा कराने का काम किया जाता है। इसलिए इस बारे में भी हमें चिन्ता करनी चाहिए। जो हमारे प्रौढ़ किन्नर हैं, कैसे हम उनकी क्लास लगा सकते हैं, कैसे हम उनको प्रौढ़ शिक्षा दे सकते हैं, इस बारे में हमें सोचना चाहिए। जो हमारे नवयुवक हैं, उनको कैसे हम विद्यालय में भर्ती कर सकते हैं।

अभी राष्ट्रीय आयोग की बात आई है। निश्चित तौर से एक राष्ट्रीय आयोग और राज्य स्तर का आयोग बनना चाहिए क्योंकि यह एक बहुत बड़ा समुदाय है और हमें ऐसे लोगों की चिन्ता करनी चाहिए। उनको नौकरियों में हम कैसे आरक्षण दे सकते हैं, यह हमें सोचना चाहिए। उनको हम कैसे प्राइवेट संस्थानों में लगा सकते हैं, इस पर भी हमें विचार करना चाहिए। दुनिया में 29 से अधिक देशों ने उनकी भलाई के लिए कानून बनाये हैं। हमारी सरकार भी आगे आई है और हमारे मंत्री जी भी कह रहे हैं। सुप्रीम कोर्ट ने भी कहा है और अभी राज्य सभा में भी बिल पास हुआ है। दुनिया में ऐसे समुदाय के बहुत सारे लोग हुए हैं जिन्होंने इतिहास रचे हैं और कई लोग विधायक हुए हैं और कई लोग मेयर जैसे पदों पर रह चुके हैं। चेन्नई में तो अभी के.प्रीतिका यासनी एम.एल.ए. महिला पुलिस सब इंस्पेक्टर के रूप में भी नियुक्त हुई हैं। इन्हें अनुसूचित जाति-जनजाति और पिछड़े वर्ग की सुविधाएं दी जाएं, इसके लिए हम सभी को प्रयास करना चाहिए। राज्यों को मैं बधाई देना चाहता हूँ, तमिलनाडु, महाराष्ट्र और पश्चिम बंगाल को, जिन्होंने इनके लिए वेलफेयर बोर्ड का गठन किया है और उनको आगे लाने का काम किया है। अन्य राज्यों को भी पहल करके इनको आगे लाने का काम करना चाहिए। इनके लिए पुनर्वास का इंतजाम होना चाहिए। पूर्वी दिल्ली नगर निगम ने यहां दो परसेंट दुकानों में कोटा देकर इनको आगे बढ़ाने का काम किया है। इसी तरह से अन्य जगहों में भी होना चाहिए। मैं एक चीज और कहना चाहता हूँ कि फर्जी किन्नर जो रेलवे, बसों में मिल जाते हैं, उनकी पहचान होनी चाहिए। इनको पहचान पत्र जारी किए जाने चाहिए ताकि फर्जी किन्नर लोगों से जबर्दस्ती वसूली करते हैं, डराते और धमकाते हैं, लोगों से अभद्र भाषा का प्रयोग करके वसूली करते हैं, उन पर रोक लगाने का काम होना चाहिए और इसके लिए चिंता करने का काम होना चाहिए। जो अच्छा काम करते हैं, उनको आगे बढ़ने का अवसर दिया जाना चाहिए। जैसे अमेरिका में इनको सेना में भर्ती किया जाता है, बिहार में बैंकों की वसूली में लगाया जाता है, इसलिए हम सबको इनको आगे बढ़ाने का काम करना चाहिए। यही बात कह कर मैं आज जो विधेयक आया है, उसका समर्थन करता हूँ और सरकार से अनुरोध करना चाहता हूँ कि इनकी भलाई के लिए, बेहतरी के लिए हम सब को पहल करनी चाहिए। आज हमारे पास अवसर है, एक बड़े समुदाय की चिंता करने की जरूरत है। इन्हीं शब्दों के साथ आपका आभार प्रकट करते हुए अपनी बातों को विराम देता हूँ, बहुत-बहुत धन्यवाद।

SHRI VIRENDER KASHYAP (SHIMLA): Mr. Chairman, Sir, I am very much thankful to you for giving me an opportunity to participate in the debate on this very important Bill, which was introduced in Rajya Sabha. The Rights of Transgender Persons Bill, 2014, as passed by Rajya Sabha, was introduced in this House on 26th February 2016 by Shri Baijayant Panda, who is an hon. Member of this House. He has moved this Bill for further consideration in this House.

यह विपरीत लिंग अधिकार विधेयक, 2014 पर जो चर्चा शुरू की गयी है, मैं इस पर अपनी बात को आगे बढ़ाते हुए कहना चाहता हूँ कि first of all, I must say that we need to identify who these transgender people are. Secondly, we need to understand the difference between 'sex' and 'gender'. We need to differentiate these two. I have gone through the provisions of this Bill. It is a matter of concern that till date we do not know the exact number of such persons, that is, how many transgender live in our country. As far as Census of 2011 is concerned, it states that their total population is only five lakhs. However, I do not agree with the figures of Census, 2011. So far as their numbers are concerned, it could be a huge number; it may go up to 50 lakhs or so. इसके बारे में सरकार को यह पता चलना चाहिए कि इनकी कितनी संख्या है क्योंकि थर्ड जेंडर हर जगह मिलते हैं। ये हर शहर में, कस्बों में मिलते हैं। ये झुंड में रहते हैं। इस बारे में सरकार सोचे। यह जो बिल आया है मैं सामाजिक न्याय और अधिकारिता मंत्री का धन्यवाद करता हूँ कि इस हाउस में आजादी के 67 साल बाद इस बात की चर्चा हो रही है।

18.00 hours

इस देश में इस प्रकार के जो ट्रांसजेंडर्स हैं, उनको किस प्रकार के अधिकार मिलने चाहिए। हमारे मित्रों द्वारा सही कहा गया कि यह मामला कोई मेडिकल और बायोलॉजी का नहीं है। It is a matter of human right. यह ह्युमन राइट्स का मामला है। इसलिए इस पर चर्चा होने के बाद उनको हम किस तरह की फौसिलिटीज दे सकते हैं।

HON. CHAIRPERSON: Shri Kashyapji, you can continue your speech next time.

HON. CHAIRPERSON: The House shall now take up 'Zero Hour'. Hon. Members are requested to complete their submissions within two minutes.

SHRIMATI R. VANAROJA (TIRUVANNAMALAI): Respected Sir, the attack on fishermen by Sri Lankan Navy has been continuing unresolved for the last several decades. The Sri Lankan Navy very recently captured 68 fishermen and 78 fishing boats including the 12 fishermen and their two fishing boats detained earlier on February 11, 2016. Sri Lankan Navy has been arresting Tamil Nadu fishermen and it was unfortunate that the arrest was continuing while they were pursuing their traditional vocation of fishing. The repeated attempts by the Sri Lankan Navy to prevent the exercise of traditional rights by our fishermen by continuing apprehensions, arrests and assaults cannot be allowed to continue further and need to be halted through the concerted efforts by the Government of India as demanded by our hon. Chief Minister Dr. Puratchi Thalaivi Amma in a communication to our hon. Prime Minister today. Our hon. Chief Minister Dr. Puratchi Thalaivi Amma has also demanded to take proactive steps to bring about a permanent solution to the issues that plagued the livelihood of thousands of Tamil Nadu fishermen as well as sought the personal intervention of the hon. Prime Minister to ensure the release of 68 fishermen and 78 fishing boats including the 12 fishermen and their two fishing boats detained on February 11, 2016. Therefore, I would urge upon the hon. Prime Minister to take immediate action as demanded by our beloved leader *Idhaya Dheivam* Dr. Puratchi Thalaivi Amma for the release of the fishermen captured by the Sri Lankan Navy and also to bring about a permanent solution to the issues that plagued the livelihood of thousands of Tamil Nadu fishermen.

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shrimati R. Vanaroja.

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Chairman, may I be permitted to speak from here?

HON. CHAIRPERSON: Yes please.

DR. SHASHI THAROOR: Mr. Chairman, my topic is the need to provide greater financial assistance to the State of Kerala under the Union Budget. The Union Budget has proved a disappointment to many. But it is particularly disappointing that the Government has not adhered to the promises made to the State of Kerala.

The Government promised to establish an All India Institute of Medical Sciences in Kerala. Despite the State Government submitting the final logistics, no financial allocation has been made for the upcoming financial year and no selection of allocation has been done. The Government has budgeted a paltry sum of Rs.190 crore towards setting up new Indian Institutes of Technology (IITs) including an IIT in Kerala. This amount is grossly insufficient to meet the infrastructure needs of these institutions. Despite its long-professed commitment to promoting Ayurveda and traditional medicine, the Government has not established a National Institute for Ayurveda or a National Institute for Medicinal Plants in Thiruvananthapuram, both of which have long been pending proposals. Additionally, promises to declare Sabarimala as a National Pilgrimage Centre, allocating resources for boosting tourism, establishing a corpus for rubber farmers and assistance for economically vulnerable migrants returning from Gulf countries have not been fulfilled.

Sir, Kerala is supposed to be God's own country. At the moment, human beings are suffering and in need. The Government of India must show justice to them. I, therefore, urge the Government to provide the required financial allocations to the State of Kerala and fulfil their commitments to the State. Thank you.

HON. CHAIRPERSON: Adv. Joice George is permitted to associate with the issue raised by Dr. Shashi Tharoor.

श्री ताम्रध्वज साहू (दुर्ग) : धन्यवाद सभापति महोदय, आपने मुझे शून्यकाल में बोलने का अवसर प्रदान किया। मैं स्वर्ण जेवरों पर आरोपित एक्साइज ड्यूटी को समाप्त करने के विषय में अपनी बात कहना चाहता हूँ।

महोदय, पूरे देश में सर्राफा व्यवसाय बन्द है और लगातार हड़ताल चल रही है। केन्द्र सरकार द्वारा वार्षिक बजट 2016 में स्वर्ण एवं डायमंड जेवरों पर एक्साइज ड्यूटी आरोपित की गयी है। केन्द्र सरकार का यह कदम एक व्यापार विरोधी निर्णय है। पूरे देश में उसके विरोध में सर्राफा दुकानें बन्द हैं। सामान्यतः एक्साइज संगठित क्षेत्र में उत्पादन पर लगता है, किन्तु सर्राफा में जेवर निर्माण स्वर्णकारों द्वारा किया जाता है जो संगठित नहीं है। भारत के सर्राफा व्यापारी कर देने में भी पीछे नहीं रहे हैं, उनका विरोध कर आरोपित करने पर नहीं है, अपितु एक्साइज तथा उसकी जटिलताओं की आड़ में इंस्पेक्टर राज का विरोध है। सारे व्यापारी स्वयं जेवर निर्माण नहीं करते हैं या अपना कारखाना संचालित नहीं करते हैं, बल्कि जेवरों का निर्माण जॉब वर्क के माफत स्वर्णकार या जिसे हम कारीगर कहते हैं, उनसे करवाते हैं। एक जेवर तैयार होने में आठ से दस लोगों का कार्य होता है, जो किसी एक छत के नीचे नहीं होता है। ऐसी स्थिति में एक्साइज की जटिलता का अनुपालन कतई संभव नहीं है। एक्साइज की ड्यूटी सीमा छः करोड़ रुपये या 12 करोड़ रुपये महत्वपूर्ण नहीं है, कानून आरोपित होने पर पूरा सर्राफा व्यवसाय एक्साइज विभाग की प्रताड़ना में आ जाएगा। सन् 2012 में, वर्तमान प्रधानमंत्री सम्मानीय नरेन्द्र मोदी जी ने भी सर्राफा व्यवसाय पर गोल्ड कंट्रोल की आड़ में एक्साइज डिपार्टमेंट द्वारा व्यापारियों एवं स्वर्णकारों की प्रताड़ना का उल्लेख कई भाषणों में किया है। केन्द्र सरकार का यह निर्णय पूर्णतः अदूरदर्शी और व्यापार विरोधी है। सरकार के इस निर्णय की पुनः समीक्षा कर, यदि कराधान आवश्यक हो तो कस्टम ड्यूटी या अन्य किसी मद में लिया जाए। वर्तमान में लगभग पूरा सोना दस प्रतिशत कस्टम ड्यूटी लगकर ही आ रहा है। सर्राफा व्यापार को एक्साइज की प्रताड़ना से मुक्त करें व इस आदेश को वापस ले लें, ऐसा माननीय मंत्री जी से मेरा आग्रह है। धन्यवाद।

HON. CHAIRPERSON: Shri Arvind Sawant and Shri Rahul Ramesh Shewale are permitted to associate with the issue raised by Shri Tamradhwaj Sahu.

ADV. JOICE GEORGE (IDUKKI): Mr. Chairman, Sir, our Government is spending a lot of money on infrastructure especially on establishing national highways and rural roads. But there is a disparity in using the money for establishment of rural infrastructure and other national highways also. According to AG's Report of Kerala, during the last 40 years no money has been spent from Central road funds in my District Idukki. I now raise another issue of connecting two pilgrim centres of South India. You would also be happy to have such a national highway established between Palani Hills and Sabarimala. Both these are

the most important and famous pilgrim centres in South India. Establishing connectivity between pilgrim centres and tourist centres will have a telling effect on the development of these areas and the intervening areas also. I suggest a road from Palani to Sabarimala through Kulumam, Kurichikotta, Chinnar, Marayoor, Munnar, Nedunkandam, Kumli and Mundakayam through Erumeli Sabarimala route. My friend Mr. Udaya Kumar would also be happy to support me in establishing this new national highway between Palani and Sabarimala. So, I urge upon the Government to take up this issue and declare a new national highway connecting Palani and Sabarimala, allot funds for the same, and complete that work within a time bound manner. Thank you.

श्री सुखबीर सिंह जौनापुरिया (टोंक -सवाई माधोपुर): सभापति जी, मेरे संसदीय क्षेत्र सवाई माधोपुर से श्योपुर रेलवे स्टेशन की दूरी 60 किलोमीटर है जो कि मध्य प्रदेश में पड़ता है। अगर सवाई माधोपुर से श्योपुर के लिए एक नया ट्रेक जोड़ा जाता है तो राजस्थान से मध्य प्रदेश आने-जाने में यात्रियों, पर्यटकों और व्यापारियों को काफी लाभ मिलेगा। इस समय लोगों को श्योपुर जाने के लिए मथुरा, आगरा या उज्जैन होकर जाना पड़ता है और यह मार्ग काफी लम्बा पड़ता है। इस वजह से लोग अपना कार्य एक दिन में पूरा नहीं कर पाते हैं। इस ट्रेक के जुड़ने से रेल विभाग को भी काफी मात्रा में राजस्व मिलेगा और मध्य प्रदेश के साथ-साथ मेरे संसदीय क्षेत्र और राजस्थान के लोगों को भी इसका विशेष लाभ मिलेगा। इससे समय की भी बचत होगी और व्यक्ति काम भी कर सकता है। इसलिए मेरा आपके माध्यम से निवेदन है कि इस कार्य को जल्दी पूरा किया जाए, जिससे श्योपुर को सवाई माधोपुर से जोड़ा जा सके।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Shri Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Sukhbir Singh Jaunapuria.

श्री भैरों प्रसाद मिश्र (बांदा) : सभापति जी, मैं एक महत्वपूर्ण विषय की ओर सदन का ध्यान आकर्षित करना चाहता हूँ। इस समय देश में अधिकतर जगहों पर सर्राफा व्यवसायों की हड़ताल चल रही है। सर्राफा व्यवसाय बंद हैं, जिससे उपभोक्ताओं को तो परेशानी हो ही रही है, साथ ही साथ सरकार को भी राजस्व का नुकसान हो रहा है। सर्राफा व्यवसायियों का विरोध एक्साइज ड्यूटी के रूप में अतिरिक्त कर लगाने को लेकर है। वे जगह-जगह धरने और प्रदर्शन कर रहे हैं और काफी दिनों से उनका आंदोलन चल रहा है। आजकल शादी-ब्याह का सीजन है, जिससे उपभोक्ताओं को काफी परेशानी हो रही है। अतः मेरा आपके

माध्यम से सरकार से अनुरोध है कि सर्राफा व्यवसायियों की समस्या पर विचार किया जाए और उनकी समस्या का निदान किया जाए। साथ ही सर्राफा व्यवसायियों को विश्वास में लेकर कर का कोई वैकल्पिक रूप खोज कर प्रभावी कदम उठाए जाएं।

HON. CHAIRPERSON: Shri Sudheer Gupta, Shri Kunwar Pushpendra Singh Chandel, Shri Bhanu Pratap Singh Verma and Shri Sharad Tripathi are permitted to associate with the issue raised by Shri Bhairon Prasad Mishra.

श्री विक्रम उसेंडी (कांकेर): माननीय सभापति जी, छत्तीसगढ़ राज्य में मेरे लोक सभा क्षेत्र कांकेर में बालोंद और कोंडागांव दो जिले आते हैं और ये दोनों ही जिले आदिवासी और पिछड़ा वर्ग बाहुल्य हैं। लेकिन इनमें केन्द्रीय विद्यालय नहीं होने की वजह से वहां के बच्चे अध्ययन नहीं कर पा रहे हैं और उन्हें काफी दूर शिक्षा ग्रहण करने के लिए जाना पड़ता है। इसलिए वहां केन्द्रीय विद्यालयों का खुलना बहुत जरूरी है। अतः मैं आपके माध्यम से मानव संसाधन विकास मंत्री जी से निवेदन करना चाहता हूँ कि इन दोनों जिलों में एक-एक केन्द्रीय विद्यालय जल्द स्थापित किया जाए, जिससे वहां रहने वाले लोगों को ज्यादा से ज्यादा लाभ मिल सके।

HON. CHAIRPERSON: Shri Kunwar Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Vikram Usendi.

श्री जुगल किशोर (जम्मू) : सभापति महोदय, मैं आपके माध्यम से सरकार को और खासकर जल संसाधन, नदी विकास एवम् नमामि गंगे मंत्रालय का ध्यान जम्मू-कश्मीर राज्य की ओर खींचना चाहता हूँ। जम्मू-कश्मीर में शीतकालीन राजधानी जम्मू में शिफ्ट हो जाती है। जम्मू काफी बड़ा शहर है और इसके बीचों-बीच सूर्य पुत्री तवी नाम की नदी बहती है। तवी नदी के दोनों किनारों पर मंदिर ही मंदिर हैं। लेकिन इस नदी का जैसा विकास होना चाहिए था, वैसा नहीं हो पाया है। आज पूरे देश में नदियों की तरफ खास ध्यान दिया जा रहा है। मेरा आपके माध्यम से निवेदन है कि इस तवी नदी के दोनों किनारों को साबरमती की तर्ज पर विकसित किया जाए। अगर ऐसा होता है तो तवी नदी सुंदर भी लगेगी और जम्मू शहर भी सुंदर लगेगा। एक कारण और है कि अलग-अलग जगहों से करोड़ों लोग जम्मू-कश्मीर में स्थित माता वैष्णो देवी मंदिर दर्शन के लिए आते हैं। इसके अलावा यह राज्य टूरिज्म का भी बहुत बड़ा केन्द्र है। लेकिन तवी नदी का विकास नहीं होने की वजह से शहर जितना सुंदर लगना चाहिए, वह नहीं लगता है। मेरी प्रार्थना है कि इसके लिए जल्द से जल्द धनराशि उपलब्ध कराकर तवी नदी का विकास किया जाए, जिससे शहर तो सुंदर लगेगा ही, यात्रियों को भी यहां आकर आनंद मिल सकेगा।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Shri Kunwar Pushpendra Singh Chandel and Shri Sharad Tripathi are permitted to associate with the issue raised by Shri Jugal Kishore Sharma.

SHRI M. UDHAYAKUMAR (DINDIGUL): Hon. Chairperson, I would like to thank our leader and Chief Minister of Tamil Nadu Dr. Puratchi Thalaivi Amma for giving me the opportunity to speak on this occasion on behalf of the Dindigul Parliamentary Constituency. I wish to bring your attention to the problem of the coir industry in Batlagundu Town Panchayat which is nearby Nilakottai Taluk, Dindigul District in the State of Tamil Nadu.

It is situated at the foothills of the Kodaikanal mountain range. Batlagundu is also known as 'Betel City'. This area is endowed with 25 medium-scale industries and 2000 small-scale industries. The economy of the town is mostly dependent on agricultural products like betel leaf and coir industry. The growing raw material shortage and migration of labour to other areas of activity due to the prevailing low wage structure in the coir sector are the main issues that need to be tackled urgently to sustain the momentum of growth in coir exports.

I would request the Central Government that a mini coil spinning machine, which is capable of enhancing production of quality yarn required for the coir tufting industry, may be supplied free of cost to coir workers in the BPL category.

I would request the Central Government to set up a raw material bank for the coir industry.

Coir industry is labour intensive and provides direct employment to lakhs of people. I urge the Central Government to appoint a team of experts for studying the problems being faced by the coir labourers. I would suggest that the Central Coir Board may encourage the entrepreneurs to start manufacturing value-added coir products like mats, rugs, carpets, etc., which will help them to earn more and enable them to pay attractive wages to their workers.

It is also suggested that the Government may encourage the nationalised banks and other financial institutions to offer loan facilities at subsidised rates of

interest, especially to small coir units to meet out their working capital requirements during peak seasons.

The industry has every scope to make an indelible mark in the industrial map of Tamil Nadu and could finally contribute to the economic development of the country.

Thank you.

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): सभापति जी, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया। जैसा कि आपको पता है कि हरिद्वार क्षेत्र आध्यात्म और योग की राजधानी होने के साथ-साथ उत्तराखंड में गन्ना उत्पादन का बहुत महत्वपूर्ण केंद्र है। हरिद्वार के निकट देहरादून, बिजनौर, सहारनपुर, मुजफ्फरनगर और मेरठ ऐसी धरती है जो देश के सर्वोच्च शिखर पर गन्ने का उत्पादन करती है। हरिद्वार में गन्ना अनुसंधान केंद्र की स्थापना की स्वीकृति दी गई थी जिसकी आज तक स्थापना न होने से वहां किसानों में भारी आक्रोश है। महोदय, जैसा कि आपको पता है कि चाहे वह अमरीका हो, आस्ट्रेलिया हो, ब्राजील हो ये प्रति हैक्टेयर भारत से 15 से 20 प्रतिशत अधिक उत्पादन करते हैं और चीन लगभग 86 प्रति हैक्टेयर टन का उत्पादन करता है। ऐसी स्थिति में हमारे गन्ना किसान भारी खामियाजा भुगत रहे हैं।

श्रीमन, हरिद्वार में जो गन्ना शोध संस्थान खुलने वाला है, मेरा आपके माध्यम से सरकार से अनुरोध है कि इसे तत्काल खोला जाए। विभिन्न शैक्षणिक कार्यक्रमों के साथ-साथ अत्याधुनिक शोध इसमें समाहित किया जाए। इस शोध संस्थान के पर्याप्त विस्तार केंद्र खोले जाएं ताकि प्रयोगशाला की अत्याधुनिक प्रौद्योगिकी किसान के अंतिम खेत तक उसका उपयोग कर सकें। इसका खुलना बहुत जरूरी है। कृषि प्रबंधन के क्षेत्र में भी शोध और शैक्षणिकता बहुत जरूरी है ताकि उसकी व्यवस्थित प्रबंधन हो सके। मैं आपसे अनुरोध करना चाहता हूँ कि इन किसानों को दो वर्ष से उनका गन्ना मूल्य नहीं मिला इसलिए किसान गन्ना उत्पादन से अपना मुंह मोड़ रहे हैं जो देश की प्रगति में बहुत बाधक बनेगा।

मैं आपके माध्यम से अनुरोध करना चाहता हूँ कि तत्काल गन्ना किसानों का भुगतान ब्याज सहित किया जाए और तत्काल प्रभाव से एक अंतर्राष्ट्रीय गन्ना शोध संस्थान हरिद्वार में स्थापित किया जाए। धन्यवाद।

HON. CHAIRPERSON: S/Shri Bhairon Prasad Mishra, Sudheer Gupta, Kunwar Pushpendra Singh Chandel, Sharad Tripathi and Dr. Manoj Rajoria are permitted to associate with the issue raised by Dr. Ramesh Pokhriyal Nishank.

श्री निनोंग इरिंग (अरुणाचल पूर्व) : सभापति महोदय, मैं आपके माध्यम से जो आदरणीय प्रधानमंत्री हैं और उत्तर-पूर्वी राज्यों से संबंधित मामलों के मंत्री हैं, मैं आपके माध्यम से उनका ध्यान आकर्षित करना चाहता हूँ कि जब प्रधानमंत्री जी अरुणाचल प्रदेश आए थे तो उन्होंने कहा था कि वहां विकास होगा, वहां ऊर्जा आएगी, वहां विकास में गति होगी, लेकिन इस बार के बजट में हमें वैसा कुछ दिखायी नहीं दिया है। लुक ईस्ट और एक्ट ईस्ट की जो पॉलिसी है, वह केवल मुंह से बोलने के लिए है, दिल से करने के लिए नहीं है। मैंने बजट में देखा है कि एनएलसी प्लान का अमाउंट इस बार सिर्फ 33 हजार करोड़ रुपये ही रखा गया है। जो पिछले साल से जस्ट पीनट के हिसाब से दे रहे हैं। जबकि हमारे यहां दो हजार करोड़ रुपये का आबंटन जरूरी है, लेकिन उसमें आपने सिर्फ 795 करोड़ रुपये दिये हैं। हमारे यहां सात राज्य हैं और सात राज्यों में आपने जो आबंटन बजट में रखा है, इससे वहां विकास का कुछ काम नहीं हो पायेगा।

मैं आपके माध्यम से माननीय प्रधान मंत्री जी को कहना चाहता हूँ, मैंने पिछली बार भी कहा था कि आप सबके लिए अच्छे दिन आ रहे हैं, लेकिन पूर्वोत्तर राज्यों में विकास के अच्छे दिन नहीं आ रहे हैं। इसलिए मेरा आपसे निवेदन है कि कृपया इस मद में धनराशि को और बढ़ाया जाए।

माननीय सभापति: श्री गणेश सिंह -- उपस्थित नहीं।

श्री अरविंद सावंत (मुम्बई दक्षिण) : सभापति महोदय, मैं सदन में एक महत्वपूर्ण मुद्दा उठाना चाहता हूँ। डाक विभाग आजकल बहुत अच्छा काम कर रहा है और डाक विभाग के माध्यम से छोटे-छोटे लोगों को सेवा मिल रही है। लेकिन उसमें कुछ खामियां हैं, जिन्हें मैं शून्यकाल के माध्यम से संबंधित मंत्री और विभाग के सामने लाना चाहता हूँ। हमारे क्षेत्र में पालघर नाम का एक जिला है। उस जिले में डाक विभाग ने अपनी सारी योजनाएं नेशनल सेविंग सर्टिफिकेट, किसान विकास पत्र, मंथली इंकम स्कीम, रिकरिंग डिपॉजिट आदि में पैसा जमा करने के लिए एजेन्ट्स रखे हैं। लगभग चार हजार एजेन्ट्स पालघर जिले में हैं। उसमें सबसे ज्यादा महिलाएं हैं और उनमें भी ट्राइबल महिलाएं हैं। वे बेचारी ये सब काम कर रही हैं। लोग जब पैसा लेकर पोस्ट आफिस में जाते हैं तो वहां कर्मचारी नहीं हैं और वहां एक पिनकल सिस्टम लगाया गया है, जो बहुत धीमी गति से चलता है, जिसके कारण वे दो-दो घंटे लोगों को बैठाते हैं और इन्हें भी बैठाते हैं। इन्हें कहते हैं कि 12 बजे के बाद तुमसे स्वीकृति नहीं ली जायेगी। पैसा किसका है, पैसा जनता का है, पैसा कहां भर रहे हैं, सरकार की तिजोरी में भर रहे हैं और एक बजे के बाद आया करके स्वीकृति नहीं दे रहे हैं। डाकघरों से इन गरीब महिलाओं को कमीशन मिलता है। लेकिन उस कमीशन पर टीडीएस काटा जाता है और पिछले दो वर्षों से उनका टीडीएस भी वापस नहीं किया गया है। उन बेचारी महिलाओं ने बीच में आंदोलन भी किया था।

मैं आपके माध्यम से सरकार से दो चीजें कहना चाहता हूँ, प्रथम यह कि इनका टीडीएस तुरंत वापिस किया जाए, दूसरा जो पिनेकल सिस्टम वहां लगाया गया है, वह बहुत खराब है, उस सिस्टम को दुरुस्त करें या वहां नया सिस्टम लगाया जाए। हमारे मुम्बई शहर के वर्ली के पोस्ट आफिस में भी यही दिक्कत हुई थी। ये दोनों मांग मैं आपके माध्यम से माननीय मंत्री जी से करता हूँ और यह सिर्फ मुम्बई और पालघर के लिए नहीं होगा, क्योंकि पिनेकल सिस्टम पूरे भारतवर्ष में हैं और जो गरीब लोग खास तौर से जो पेंशनधारक, टीडीएस डिपॉजिट करने वाले लोग हैं, उन्हें इसके कारण तकलीफ होती है। मैं सरकार से अपेक्षा करता हूँ कि जल्दी से जल्दी उनका टीडीएस का पैसा वापिस किया जाए और पिनेकल सिस्टम में सुधार किया जाए। धन्यवाद।

HON. CHAIRPERSON: Shri Rahul Shewale, Kunwar Pushpendra Singh Chandel, Shri Sudheer Gupta and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Arvind Sawant.

श्री नाना पटोले (भंडारा-गोंदिया) : सभापति महोदय, हमारे देश में हृदय की बीमारी में पचास फीसदी की बढ़ोतरी हुई है। देश में तीन लाख की आबादी पर सिर्फ एक हृदय रोग विशेषज्ञ डाक्टर है। जो कि विश्व स्वास्थ्य संगठन द्वारा जारी निर्देशों के एकदम विपरीत है। कार्डियोलोजी में सुपर स्पेशियलिटी कोर्स के द्वारा फ़ैलोशिप प्रशिक्षण प्राप्ति के बाद विशेषज्ञ डाक्टर ही एंजियोप्लास्टी करते हैं। लेकिन विशेषज्ञ डाक्टरों की कमी और लोगों की जागरूकता के अभाव के कारण प्रायः दूसरे चिकित्सकों के द्वारा लोगों के जीवन के साथ खिलवाड़ किया जाता है।

मैं आपके माध्यम से सरकार को आग्रह करना चाहता हूँ कि मैडिकल कालेज में कार्डियोलोजी में सुपर स्पेशियलिटी कोर्स की सीटों में इजाफा किया जाए, ताकि हार्ट की बीमारी की रोकथाम व इलाज हेतु विशेषज्ञ डाक्टर उपलब्ध हो सकें और सरकार देश के पिछड़े व ग्रामीण क्षेत्रों में मैडिकल कालेज खोलने में रुचि दिखाये। मेरे निर्वाचन क्षेत्र जिला गोंदिया में मैडिकल कालेज खोलने के वास्ते महाराष्ट्र शासन एवं जनप्रतिनिधि द्वारा दिया गया प्रस्ताव सरकार के पास विचाराधीन हैं।

मैं आपके माध्यम से सरकार से उस प्रस्ताव पर विचार कर शीघ्र निर्णय लेने के लिए आग्रह करता हूँ।

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel, Shri Bharon Prasad Mishra, Shri Sudheer Gupta, Shri P.P.Chaudhary and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Nana Patole.

श्री गणेश सिंह (सतना) : सभापति महोदय, मैं आपके माध्यम से राष्ट्रीय राजमार्ग के माननीय मंत्री जी का ध्यान मध्य प्रदेश के बहुत महत्वपूर्ण सड़क की ओर आकृष्ट करा रहा हूँ।

मध्य प्रदेश के अत्यंत पिछड़े क्षेत्र बुंदेलखण्ड तथा विन्ध्य क्षेत्र के छतरपुर, पन्ना, सतना, सीधी, सिंगरौली जिले से राष्ट्रीय राजमार्ग संख्या 75 निकलता है। सड़क के चौड़ीकरण का कार्य स्वीकृत है, किंतु कार्य बंद है, लोग धूल खा कर बीमार पड़ रहे हैं।

मैं भूतल परिवहन मंत्री जी का ध्यान उक्त सड़क का कार्य तत्काल चालू कराने तथा सतना शहर, माधवगढ़, सज्जनपुर, रामपुर में मूल सड़क की जर्जर हालत की ओर आकृष्ट करा रहा हूँ। बायपास स्वीकृत है, किंतु कार्य अधूरा पड़ा है। शहर के अंदर की सड़क गड्ढों में तब्दील हो चुकी है, उसकी मरम्मत की जवाबदारी राष्ट्रीय राजमार्ग की ही है। उनकी मरम्मत का एक प्रस्ताव राज्य शासन ने मंत्रालय को भेजा है। कृपया उसकी अविलंब स्वीकृति दिलाने का कष्ट करें।

इसके अलावा भी मध्य प्रदेश सरकार ने 7 राजमार्गों को प्रथम चरण में 3644 किलोमीटर तथा द्वितीय चरण में 3 राज्यमार्गों को 1466 किलोमीटर को नवीन राष्ट्रीय राजमार्ग में शामिल किया है। मेरे क्षेत्र की दमोह से हटा, सेमरिया, पवई, जसो, नागौद, सिंहपुर, कोठी, जैतवारा, मेहुती, कोटर, सेमरिया, सिरमौर, जवा, सूती, शंकरगढ़ से इलाहाबाद को राष्ट्रीय राजमार्ग घोषित किए जाने की मांग करता हूँ।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh are permitted to associate with the issue raised by Shri Ganesh Singh.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Hon. Chairperson, Sir, thank you for giving me this opportunity. As per the National Centre for Disease Informatics and Research National Cancer Registry programme report India shares around 5.7 per cent of global cancer burden which implies that every 13th new cancer patient in the world is an Indian. The increase in the number of cancer cases in the country may be attributed to a large number of ageing population, unhealthy life styles, use of tobacco and tobacco products, unhealthy diets etc. Central Government supplements the efforts of respective State Governments for improving health care including prevention, diagnosis and treatment of cancer. National Health Mission is now being implemented especially for cancer patients for intervention, at the district level, include awareness generation for cancer

prevention, screening, early detection and referral to an appropriate level of institution for treatment. The focus is on three types of cancer, namely breast, cervical and oral cancer.

In the State of Odisha we have a Regional Institute of Cancer named as Acharya Harihara Regional Cancer Centre situated in Cuttack. My demand is that the Odisha Government has sent a proposal to the Central Government for upgradation of this Regional Cancer Centre to an apex centre of excellence on cancer to manage the increasing patients of cancer in the State and to provide them timely and advanced treatment.

I would like to mention here that the incidence of cancer cases State-wise in India has been given here. In the State of Odisha, in 2012 it was 36,599 and in 2015 it has risen to 39,288 and the mortality rate in 2012 was around 16,103, in 2015 it has risen to 17,287. Therefore, I urge upon the Government to consider the proposal which the Government of Odisha has sent to upgrade it as an apex centre of excellence and accord its approval to the proposal and provide adequate funds for the purpose at the earliest.

Thank you.

HON. CHAIRPERSON: Shri P.P.Chaudhary, Kunwar Pushpendra Singh, Shri Sharad Tripathi, Shri Bhairon Prasad Mishra, Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

DR. BOORA NARSAIAH GOUD (BHONGIR): Hon. Chairperson, Sir, thank you for giving me this opportunity to raise a matter of urgent public importance during the Zero Hour. I would like to invite the attention of the Government through you to the fact that we are surprised and pained at the recent Budget where there was no announcement for setting up of AIIMS in the State of Telengana.

The State of Telengana is the youngest State in India. I had taken up this issue with the then hon. Health Minister, Dr. Harshavardhan who promised on the floor of the House in the first Session itself that the State of Telengana will have an AIIMS. However, on the advice of Dr. Harshavardhan, our hon. Chief Minister

pro-actively identified 220 acres of land with rail, road and air connectivity at Bibinagar in my constituency Bhongir.

We have submitted all the data including details about land, water and other required things. Recently, the present Minister for Health, Shri Nadda, has visited my constituency, Bhongir. He was there for two days. I had accompanied him and showed him the place. He has assured that in this Budget, he will consider one AIIMS-like institution for Telangana State.

I would take this opportunity to urge upon the Central Government on this matter. Whenever they think of Hyderabad, they think of the medical hub. Unfortunately, Apollo, Medicity, Medicare and Star Hospitals are all corporate hospitals. My request to the Central Government is, at least, there should be a provision for AIIMS-like institution in Telangana for which we will be thankful to them.

I would take this opportunity to again impress upon the Central Government to announce one All India Institute of Medical Sciences as early as possible to the State of Telangana.

HON. CHAIRMAN: Dr. Manoj Rajoria is permitted to associate with the issue raised by Dr. Boora Narsaiah Goud.

श्री देवुसिंह चौहान (खेड़ा) : महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मैं अपने क्षेत्र खेड़ा की एक अति महत्वपूर्ण समस्या की ओर सदन का ध्यान आकर्षित करना चाहता हूँ। मेरे क्षेत्र खेड़ा में अहमदाबाद और बड़ौदा के बीच पुराने नेशनल हाइवे- आठ को हाल ही में छह लेन में परिवर्तित किया गया है। उसका अन्तर 90 किलोमीटर है। उसके पैरलल ही एक्सप्रेस-वे बनाकर माननीय वाजपेयी गवर्नमेंट ने गुजरात को यह पहला गिफ्ट दिया था। उसका अन्तर भी 90 किलोमीटर है। अभी जो नया रोड़ छह लेन का अपग्रेड किया है, उसके ऊपर दो टोल बूथ लगाए हैं, जिसके कारण उसका जो टोल टैक्स का अमाउन्ट है, वह डबल हो गया है। इसके कारण लोगों का बहुत हरैस्मेंट हो रहा है। इसका अन्तर 90 किलोमीटर है, इतने ही अन्तर में डबल अमाउन्ट हो रहा है। यह लोगों के साथ अन्याय है। इससे यह होता है कि जो ट्रैफिक है, वह पूरा एक्सप्रेस-वे को डायवर्ट हो गया है, जिसके कारण हैवी ट्रैफिक स्नेल हो गया है और लोग भी बहुत परेशान हो रहे हैं। मेरे यहाँ एक प्लेस सन्धाना है, जहाँ टोल बूथ

लगा है, वहाँ ऑलरेडी मेरे डिस्ट्रिक में नेशनल हाइवे हेरीटेज मार्ग है, डांडी मार्ग है, जिसका कोई टोल बूथ होना नहीं है, फिर भी वहाँ टोल टैक्स लिया जा रहा है।

मेरा आपके माध्यम से माननीय मंत्री से यह विनती है कि आप उसका टोल अमाउन्ट कुछ रेशनलाइज किया जाए और कम से कम मेरे डिस्ट्रिक को टोल टैक्स से एग्जम्प्ट किया जाए।

HON. CHAIRMAN: Shri Pushpendra Singh Chandel is permitted to associate with the issue raised by Shri Devusinh Chauhan.

SHRI RAM PRASAD SARMAH (TEZPUR): Sir, through you, I would like to raise the issue of the problems faced by the tribals, tea tribes and adivasis in Assam.

Assam is predominantly a tribal State with about seven million tribals and tea tribes. There are different categories of tribes living there like Bodos Mising, Karbi, Deori, Thewar, Rava, Dimasa and Sonowal. But the areas inhabited by the tribals are most backward. There is no road connectivity. They are mostly living in inter-State border areas. There is no facility of drinking water. There is no facility of electricity. There are no good schools. So, they are rotting. Even after about 70 years of Independence, we are yet to provide them the basic requirements of life which the Constitution of India has guaranteed. There are several laws for their protection but those laws are not being implemented. Even the Forest Rights Act which grants rights to forest dwellers is not being implemented in Assam.

Through this august House and through you, I would request the Government of India and the Government of Assam to implement the laws and provide road connectivity, drinking water, schools and colleges, electricity and other basic needs to these tribal areas, tea garden areas and adivasi areas so that they can live a life of some standard.

HON. CHAIRMAN: Kunwar Pushpendra Singh Chandel, Shri Bhairon Prasad Mishra and Dr. Manoj Rajoria are permitted to associate with the issue raised by Shri Ram Prasad Sarmah.

श्री हरीश मीना (दौसा) : महोदय, मैं आपको धन्यवाद देना चाहूँगा कि आपने मुझे एक महत्वपूर्ण विषय पर बोलने का मौका दिया। मैं राजस्थान के दौसा लोक सभा क्षेत्र का प्रतिनिधित्व करता हूँ। यह राजस्थान का सबसे पिछड़ा हुआ इलाका है। यहाँ की 85 परसेंट आबादी अनुसूचित जाति, अनुसूचित जनजाति और ओबीसी की है।

मैं आपको बताना चाहता हूँ कि इस क्षेत्र का दुर्भाग्य रहा कि यहाँ एक भी सैन्ट्रल स्कूल नहीं था। जयपुर से मात्र 15 किलोमीटर की दूरी पर मेरा क्षेत्र शुरू होता है। मैं सरकार को धन्यवाद देना चाहता हूँ कि मैंने बड़ी मेहनत से प्रयास करके इनसे निवेदन किया तो इन्होंने सैन्ट्रल स्कूल स्वीकृत कर दिया। वह एक प्राइवेट बिल्डिंग में चालू भी हो गया, पर उसकी बिल्डिंग नहीं बन रही है। केन्द्र सरकार ने उसके लिए पैसे भी रिलीज़ कर दिये हैं। केन्द्र सरकार के और राज्य सरकार के अधिकारियों के बीच में पता नहीं क्या झगड़ा है। मैं केन्द्र सरकार के पास आता हूँ तो कहते हैं कि राज्य सरकार के पास जाओ, राज्य सरकार के पास जाता हूँ तो कहते हैं कि केन्द्र का मसला है। पर इन दोनों के झगड़े में उस स्कूल की बिल्डिंग का काम शुरू नहीं हो रहा है। अभी पहली से पाँचवीं तक ही स्कूल संचालित है। अगर बिल्डिंग बन जाए तो मेरे क्षेत्र के गरीब परिवारों के बच्चों को पहली क्लास से बारहवीं क्लास तक पढ़ने की सुविधा मिल जाएगी। अतः मैं आपके माध्यम से आग्रह करना चाहूँगा कि आप केन्द्र सरकार और राज्य सरकार दोनों को निर्देश दें कि इनका जो भी झगड़ा हो, उसको खत्म करें, और हमारा स्कूल जल्दी बनवा दें, आपकी बड़ी मेहरबानी होगी। धन्यवाद।

HON. CHAIRPERSON: Dr. Manoj Rajoria and Kunwar Pushpendra Singh Chandel are allowed to associate with the matter raised by Shri Harish Meena.

Hon. Members, I have a list of 20 more Members who want to raise their matters in the 'Zero Hour'. So, I would request all of you to be brief and conclude within a minute.

श्री पी.पी.चौधरी (पाली) : सभापति जी, भारत एक कृषि प्रधान देश है और यहाँ की अधिकतम आबादी ग्रामीण क्षेत्रों में निवास करती है। ग्रामीण क्षेत्रों के विकास और उत्थान हेतु रीजनल रूरल बैंक एक्ट के तहत ग्रामीण बैंकों की स्थापना हुई है। 40 वर्षों से ग्रामीण बैंक बहुत अच्छी सेवा दे रहे हैं और लगभग हर ग्राम पंचायत में ये होते हैं। लेकिन सांसद कोष या एमपीलैड जो होता है, उसको नेशनलाइज्ड बैंक में रखने का प्रावधान है, लेकिन आज की तारीख में जो कोर सेवाएँ दे रहे हैं, वह ग्रामीण बैंक दे रहे हैं और अभी हमारे बजट में कृषि को जिस हिसाब से पहली बार हमारे देश में बजट में हमारे प्रधान मंत्री जी और वित्त मंत्री जी ने स्थान दिया है, वह एक बहुत बड़ा कदम है और पूरे देश के ग्रामीण विकास के लिए एक

माइलस्टोन साबित होगा। उसमें एक ग्राम पंचायत को लगभग 80 लाख रुपये चार-पाँच साल में मिलेंगे और 80 लाख रुपये नरेगा के द्वारा मिलेंगे, इस प्रकार लगभग 1 करोड़ 60 लाख रुपये एक ग्राम पंचायत को मिलेंगे। सारी बातों को देखते हुए उस पैसे का आराम से संचालन हो सके, इसलिए जहाँ-जहाँ ग्रामीण बैंक हैं, उसमें सरकार का पैसा भी और एम.पी.लैंड का पैसा भी रखा जा सके, इसके लिए मैं आपके माध्यम से वित्त मंत्री जी से निवेदन करना चाहूँगा कि इसके लिए नियमों में आवश्यक संशोधन किया जाए, एमपीलैंड की गाइडलाइन्स में संशोधन किया जाए और एमपीलैंड का सरकारी पैसा ग्रामीण बैंकों में रखा जाए। बहुत बहुत धन्यवाद। ... (व्यवधान)

HON. CHAIRPERSON: Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi, Shri Bhairon Prasad Mishra, Shri Sudheer Gupta, Dr. Manoj Rajoria are allowed to associate with the matter raised by Shri P.P. Chaudhary.

श्री रवनीत सिंह (लुधियाना) : माननीय सभापति जी, मैं एक बहुत ही महत्वपूर्ण मुद्दा सदन के सामने रखना चाहता हूँ। मेरे हिसाब से आज जितने मैम्बर ऑफ पार्लियामेंट ज़ीरो आवर में इस मुद्दे पर बोले हैं, शायद पहले कभी न बोले हों। हमारे जो ज्वैलर्स हैं, वे लंबे समय से हड़ताल पर हैं। ऐसे ही 2012 में भी वे 22 दिन के लिए हड़ताल पर गए थे। हमारे उस समय के फाइनेंस मिनिस्टर और आज के राष्ट्रपति मुखर्जी साहब ने वह जो 1 परसेंट की एक्साइज़ ड्यूटी लगाई थी, वह वापस ली थी। उस समय हमारे आज के प्रधान मंत्री ने उस एक्साइज़ ड्यूटी को राष्ट्रविरोधी कहा था और उस पैसे को स्त्रीधन कहा था। मेरी गुज़ारिश है कि डेढ़ करोड़ से ऊपर लोग आज हड़ताल पर हैं। पंजाब में करीब 3 लाख से ऊपर ये लोग हड़ताल पर हैं। मेरी आपके माध्यम से सरकार से गुज़ारिश है कि जो एक्साइज़ महकमे को बहुत बड़ा डर है, इसमें टैक्स की कोई बात नहीं है, जैसे अभी पहले भी मैम्बर ऑफ पार्लियामेंट ने बोला, वह 10 परसेंट पहले इंपोर्ट ड्यूटी देते हैं, और भी कहीं टैक्स देते हैं, लेकिन यह जो एक्साइज़ महकमा है, वह उनको घेर लेगा, उन के ऊपर रोज़ छापेमारी करेगा और पैसा लूटने की कोशिश होगी, दलाल उसके बीच में आ जाएगा। यह बहुत बड़ी हड़ताल है और जब तक ये ज्वैलर्स असोसियेशन हड़ताल वापस नहीं लेंगे, लोगों को मुश्किल होगी क्योंकि आजकल शादियों का मौसम है और बहुत लोग हैं, जिनकी ज्वैलरी दुकानों पर पड़ी है। अभी स्ट्राइक है, इसलिए जल्दी से जल्दी यह स्ट्राइक खत्म की जाये और जो एक परसेंट एक्साइज़ ड्यूटी है, वह वापस ली जाये, जिससे हमारे ज्वैलर्स दोबारा हमारे काम पर आ सके। धन्यवाद।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Kunwar Pushpendra Singh Chandel are allowed to be associated with the issue raised by Shri Ravneet Singh.

श्री वीरेन्द्र कश्यप (शिमला) : सभापति महोदय, आपने मुझे एक विशेष, बहुत ही इम्पोर्टेंट मुद्दे पर बोलने का मौका दिया। आजकल विशेष तौर से कुछ दिनों पहले से लेकर सारे हिन्दुस्तान में कह सकता हूँ कि किसानों को एक बहुत बड़ी समस्या से जूझना पड़ रहा है और वह जंगली जानवर हैं। हमारे खास करके जो पहाड़ी इलाके हैं, हिमाचल प्रदेश, उत्तराखण्ड वगैरह, वहां पर जंगली जानवर, खास करके बन्दर और सूअर और नीलगाय ऐसे जो जानवर हैं, वे हमारे किसानों की खेती को बर्बाद कर रहे हैं और उनको मारने का हमारे पास कोई प्रावधान नहीं है। खास करके जो वाइल्ड एनीमल्स के प्रोटेक्शन के लिए जो एक्ट बना हुआ है, उसमें यह प्रावधान नहीं है। बेसीकली अब दिक्कत यह आ रही है कि हमारे जो पहाड़ी राज्य हैं, उनकी छोटी-छोटी खेती है, 5-5, 7-7 बीघे की और वह खेती उन्होंने अब करना बन्द कर दिया है और इसलिए बन्द कर दिया है कि वे फसल लगाते हैं और पीछे से जानवर उसको उजाड़ देते हैं, इसलिए मेरा आपसे आग्रह है कि केन्द्र सरकार के माननीय रूरल डेवलपमेंट मिनिस्टर चौधरी साहब यहां पर बैठे हैं, मैं उनसे भी आपके माध्यम से आग्रह करना चाहता हूँ कि एक हमारी वहां यूनिवर्सिटी ऑफ फॉरेस्ट्री एण्ड हार्टीकल्चर है, उन्होंने एक पायलट प्रोजेक्ट तैयार किया है और वह पायलट प्रोजेक्ट है कि चारों तरफ बाड़ लगाकर उसको सोलर लाइट के साथ जोड़ा है। वे वहां से बिजली उसमें डाल देते हैं। जानवर उसको टच करके भाग जाते हैं। आदमी को उसका इम्पैक्ट नहीं पड़ने वाला।

अतः मेरा केन्द्र सरकार से आपके माध्यम से आग्रह है कि कोई इस प्रकार की सब्सिडी हो, वह केन्द्र सरकार और हमारी स्टेट गवर्नमेंट मिलकर कोई ऐसी योजना करके हमारे किसानों को राहत दे। धन्यवाद।

HON. CHAIRPERSON : S/Shri Bhairon Prasad Mishra, Anurag Thakur, Kunwar Pushpendra Singh Chandel, C.P. Joshi, P.P. Chaudhary Dr. Manoj Rajoria are allowed to be associated with the issue raised by Shri Virendra Kashyap.

SHRI K. ASHOK KUMAR (KRISHNAGIRI): In my constituency Krishnagiri, there are 24000 LPG consumers in Denkanikottai Taluk Headquarter. These consumers are from 10 village Panchayats in Kelamangalam Union and one Town Panchayat in Kelamangalam and 19 Village Panchayat in Thali union.

In Thali, Union 19 village Panchayats have 5000 consumers; 10 village Panchayats and one town Panchayat in Kelamangalam union have 6000 consumers. Denkanikottai is 12 km. away from Kelamangalam and 16 km. away from Thali. People in Thali have to drive 16 km. and people in Kelamangalam

have to drive 12 km. to get gas cylinders at Denkanikottai gas agency. The public transporters do not allow people to carry the gas cylinders in their buses. Due to the moment of wild animals crossing the road from the forest, poor people have to face another burden of conveyance charges. The gas agency retailers deliver cylinders only on particular days at Kelamangalam union and Thali union areas. So the daily wages people and farmers are facing difficulty in getting gas cylinders on a regular basis.

So, I urge upon the Minister of Petroleum and Natural Gas, through you, to appoint two Gas Agencies at Thali and Kelamangalam areas. Thank you.

श्री सुमेधानन्द सरस्वती (सीकर): सभापति जी, मैं मेरे क्षेत्र के एक बहुत ही महत्वपूर्ण विषय की ओर आपका ध्यान आकर्षित करना चाहता हूँ। मेरे लोक सभा क्षेत्र खाटू श्याम एक देवस्थान है, जिसमें प्रतिवर्ष लगभग 25-30 लाख श्रद्धालु आते हैं। इस बार उसका मेला 16 मार्च से 20 मार्च तक है। मुम्बई, सूरत, अहमदाबाद से मेरे क्षेत्र के रहने वाले हजारों आदमी वहाँ पर रहते हैं और वे ट्रेन से आते हैं। इसी तरह से दिल्ली से बहुत सारे लोग जाते हैं। 25-20 लाख के लगभग लोग जाते हैं। पिछले कई वर्षों में इस प्रकार की दुर्घटनाएं होती हैं, क्योंकि लोग छतों पर बैठकर आते हैं।

मेरा आपके माध्यम से माननीय मंत्री जी से निवेदन है कि इस मेले के लिए कुछ स्पेशल ट्रेनों की व्यवस्था की जाये, ताकि श्रद्धालु अच्छी तरह से आ सकें, उनको आने में सुविधा हो सके। धन्यवाद।

HON. CHAIRPERSON: S/Shri Sudhir Gupta, Bhairon Prasad Mishra, Manoj Rajoria and Kunwar Pushpendra Singh are permitted to associate with Shri Sumedanand Saraswati

श्री राहुल शेवाले (मुम्बई दक्षिण मध्य) : सभापति महोदय, देश के अधिकतर महानगर, विशेषतया मुम्बई और दिल्ली गहन प्रदूषण से ग्रस्त हैं। सर्दियों के मौसम में प्रदूषण ज्यादा बढ़ जाता है, जिससे कई तरह की गम्भीर बीमारियों से जनमानस को जूझना पड़ता है।

मेरे संसदीय क्षेत्र में देवनार इलाके में बहुत बड़ा डम्पिंग ग्राउण्ड है, जहाँ मुम्बई का कचरा डम्प होता है। प्रतिदिन इस कचरे में आग लगने से जहरीला धुआं देवनार और मुलुंड क्षेत्र में फैलता है, जिससे यहां रहने वाले हजारों-लाखों निवासी लंग कैंसर, अस्थमा और अन्य सांस की गम्भीर बीमारियों से ग्रस्त हैं। इस डम्पिंग ग्राउण्ड को यहां से स्थानान्तरित करने के लिए व्यापक पत्र-व्यवहार और मीटिंग्स हुईं, परन्तु मुम्बई का स्थानीय प्रशासन एकदम उदासीन है। देवनार के इस डम्पिंग ग्राउण्ड को वैज्ञानिक रूप से समाप्त

करके इस क्षेत्र को हरा-भरा बनाने की आवश्यकता है। मेरा सुझाव है कि इस गंभीर विषय पर केन्द्रीय वन एवं पर्यावरण मंत्रालय आदेश पारित करके ग्रीन ट्रिब्यूनल के द्वारा इस क्षेत्र को 'हरित क्षेत्र' घोषित करके महाराष्ट्र सरकार को प्रेषित करना चाहिए।

सभापति महोदय, अभी हाल ही में फरवरी के पहले हफ्ते में सिस्टम फोर एयर क्वालिटी, वेदर फोरकास्टिंग एण्ड रिसर्च ने मुम्बई और दिल्ली की एयर क्वालिटी के विश्लेषण में पाया कि मुम्बई के कुछ भाग जैसे चेम्बूर, देवनार, मुलुंड और अंधेरी, दिल्ली से भी ज्यादा प्रदूषित हैं।

अतः आपके माध्यम से वन एवं पर्यावरण मंत्री से मेरा अनुरोध है कि महाराष्ट्र सरकार को आदेश करके देवनार एवं मुलुंड के डम्पिंग ग्राउण्ड को वैज्ञानिक तरीके से समाप्त करके इसे मुम्बई के बाहरी इलाके में स्थानांतरित किया जाए, जिससे वहां के निवासियों को गम्भीर बीमारियों से छुटकारा मिल सके।

HON. CHAIRPERSON: Shri Arvind Sawant Shri Sudheer Gupta, Shri Chandra Prakash Joshi and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Rahul Shewale.

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): सभापति महोदय, मैं अपना विषय तो सर्राफा व्यावसायियों को लेकर रखना चाहता था। लेकिन, सर्राफा व्यवसाय को लेकर जो एक्साइज ड्यूटी का प्रकरण था, वह कई माननीय सदस्यों द्वारा सदन में उठाया जा चुका है। इसलिए मैं अपने संसदीय क्षेत्र से संबंधित दूसरा विषय रखना चाहता हूँ।

महोदय, मैं बुन्देलखण्ड के हमीरपुर संसदीय क्षेत्र से आता हूँ। हमारे यहां पानी की विशेष कमी है। पानी की कमी के कारण अभी वर्तमान में वहां पर जो फसल लगी थी और उस फसल की जो बुआई की गयी थी, वह पूरी फसल की केवल 12 प्रतिशत थी। 12% फसल बुवाई के बाद बहुत ज्यादा खर्च करके किसी प्रकार से पानी का प्रबन्ध करके किसानों ने अपनी फसल को तैयार किया। लेकिन, अभी इसी हफ्ते वहां भयंकर ओलावृष्टि हुई और दस-बीस सालों से सूखे की मार झेलने वाला बुन्देलखण्ड, जहां का किसान वहां से पलायन कर चुका है, जहां मवेशियों के लिए पानी नहीं है, पीने के लिए पानी नहीं है, खेतों की सिंचाई के लिए पानी नहीं है, वहां पर ओलावृष्टि से बहुत भारी नुकसान हुआ है।

महोदय, मैं आपके माध्यम से भारत सरकार से निवेदन करना चाहता हूँ कि वह उत्तर प्रदेश सरकार को निर्देशित करे कि वह एस.डी.आर.एफ. फण्ड से तत्काल पीड़ित किसानों के बैंक खाते में भुगतान करे।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra and Shri C.P. Joshi are permitted to associate with the issue raised by Kunwar Pushpendra Singh Chandel.

SHRI Y.V. SUBBA REDDY (ONGOLE): I wish to bring to your notice how Government of Andhra Pradesh is belittling two of the three Tiers of Panchayat Raj System, particularly with regard to implementation of Swarnajayanti Gram Swarozgar Yojana, by not obtaining resolutions from Gram Sabha, Mandal Praja Parishad, which are mandatory as per the guidelines issued under the scheme by the Ministry of Rural Development, for giving subsidized loans to *SC/ST/OBC* and Minorities.

Government of Andhra Pradesh is taking shelter under a G.O. No. 101 issued on 31st December, 2013, and constituted a Committee with three nominated members. The G.O. in 2013 was issued since there were no Panchayat Raj elected members as the term of the earlier PR institutions was expired. But, now, there are elected members. In spite of that, Government of Andhra Pradesh, instead of obtaining resolutions from Gram Sabha and Mandal Praja Parishad as mandated by the guidelines issued by Ministry of Rural Development, is resorting to nomination method and appointing their party worker which is a clear violation of the spirit and Constitutional rights granted to the PRI elected Members.

Since banks have the final say in selection process of beneficiaries, request GOI to issue instructions to banks to accept resolutions from Gram Sabha and Mandal Parishad and also take elected representatives like Sarpanchs, MPTCs, ZPTCs members into consideration for implementation and monitoring of this scheme without relying on the recommendations of the nominated committee members.

*SHRI R K BHARATHI MOHAN (MAYILADUTHURAI): Hon. Chairman Sir, Vanakkam. Water is very much necessary for agriculture. It is very much significant to link all the rivers for providing irrigation to all parts of country, Hon. Chief Minister of Tamil *Puratchithalaivi* Amma has time and again urged the Union Government as regards the nationalization of rivers besides linking them together. The inter-linking of rivers can only be a permanent solution to all the existing Inter-State river water disputes. Particularly, the rivers in southern part of the country should be linked so as to solve the issues on water-sharing between southern States. Hon. Amma has been insisting on this point as it would ensure the socio-economic development of the people of southern States. Hon. Chief Minister of Tamil Nadu *Puratchithalaivi* Amma has been continuously stressing the need for inter-linking of southern rivers under the southern rivers development scheme. The Union Government should come forward to immediately implement the Athikkadavu-Avinashi flood canal scheme, as stressed by Hon. Amma, with an allocation of Rs1,862 crore to Government of Tamil Nadu.

* English translation of the speech originally delivered in Tamil.

श्री विष्णु दयाल राम (पलामू) : सभापति महोदय, मैं आपके माध्यम से शून्य काल में झारखंड राज्य के दृष्टिकोण से अत्यंत महत्वपूर्ण बिन्दु को उठाना चाहता हूं। मैं झारखंड राज्य के एक विभूति के बारे में चर्चा करना चाहता हूं, जिनका नाम बिरसा मुंडा है। 15 नवम्बर, 1875 को जन्में श्री बिरसा मुंडा ने साहस की स्याही से पुरुषार्थ के पृष्ठों पर शौर्य की शब्दावली रची। उन्होंने आदिवासी समाज से सामाजिक कुरीतियों को दूर करने का प्रयास किया। उन्होंने आदिवासी समाज में सामाजिक चेतना जागृत की और अंग्रेजों के खिलाफ जो लड़ाई लड़ी, वह आज भी इतिहास के पन्नों में दर्ज है। ऐसी विभूति जिन्हें न केवल झारखंड में बल्कि बंगाल, ओडिसा और सारे आदिवासी क्षेत्रों में भगवान के रूप में पूजा जाता है। मैं आपके माध्यम से सरकार से अनुरोध करता हूं कि उनकी 141वीं जयंती के अवसर पर डाक टिकट जारी किया जाये।

HON. CHAIRPERSON: Shri Chandra Prakash Joshi, Kunwar Pushendra Singh Chandel, Shri Bhairon Prasad Mishra, Shri Sharad Tripathi and Shri Sudheer Gupta are permitted to associate with the issue raised by Shri Vishnu Dayal Ram.

श्री कांति लाल भूरिया (रतलाम) : सभापति महोदय, मैं आपका बहुत धन्यवाद करता हूं कि आपने मुझे शून्य काल में बोलने का मौका दिया। झाबुआ आदिवासी बहुल जिला है। वहां पर 85 प्रतिशत आदिवासी भाई निवास करते हैं। झाबुआ जिले के मेघनगर क्षेत्र में रोजगारमूलक उद्योगों को बढ़ावा देने हेतु विशेष औद्योगिक क्षेत्र की स्थापना की गयी थी। पर्यावरण के साथ ही विकास के समन्वय की आवश्यकता के उद्देश्य को ध्यान में रखते हुए, वर्ष 2003 तक मध्य प्रदेश सरकार द्वारा संतुलन बनाये रखा गया। तत्पश्चात्, भाजपा के सत्ता में आने के बाद गुजरात एवं पश्चिम मध्य प्रदेश के 175 से अधिक उद्योगों को यहां स्थापित करने की अनुमति और लाइसेंस जारी किये गये हैं। लेकिन, मूल भावना के विपरित स्थानीय निवासियों को रोजगार उपलब्ध नहीं है। इन उद्योगों में रासायनिक कचरे द्वारा खतरनाक स्तर पर प्रदूषण फैलने के कारण कई ग्रामों में हृदय रोग, कैंसर और अन्य खतरनाक बीमारियों ने अपनी गिरफ्त में लोगों को ले लिया है और इससे वहां पर पशु-पक्षी भी प्रभावित हो रहे हैं। स्थानीय स्तर पर कई प्रकार की शिकायत करने पर, मध्य प्रदेश शासन और जिला प्रशासन कोई कार्रवाई नहीं कर रहा है। यह अत्यंत गंभीर मामला है, जिस पर कार्रवाई अपेक्षित है।

सभापति महोदय, इसी तरह से सर्राफा बाजार के लोगों का पूरे देश में आंदोलन चल रहा है, वे सबजी बेच रहे हैं, चाय बेचने की कगार पर खड़े हैं, सभी सदस्यों ने उस मुद्दे को सदन में रखा है, मैं उससे अपने-आप को जोड़ते हुए, आग्रह करना चाहता है कि इस मुद्दे की ओर सरकार गंभीरता से ध्यान दे।... (व्यवधान)

श्री भानु प्रताप सिंह वर्मा (जालौन) : सभापति महोदय, मैं आपको धन्यवाद देता हूँ क्योंकि आपने मुझे एक अत्यंत महत्वपूर्ण मुद्दे पर बोलने का अवसर दिया है। मेरे लोक सभा क्षेत्र जालौन गरौटा भोगनीपुर उत्तर प्रदेश क्षेत्र के बुंदेलखंड क्षेत्र में किसानों ने ऋण लेकर रबी की फसल बोयी थी। दिनांक 07.03.2016, सोमवार की शाम को बेमौसम वर्षा और ओला-वृष्टि से किसानों की फसल नष्ट हो गयी। हमारे जनपद के नौ ब्लॉक इस ओला-वृष्टि से बुरी तरह प्रभावित हुये हैं। हमारे लोक सभा संसदीय क्षेत्र के जनपद झांसी के ब्लॉक मोठ, बामौर और गुरसना में भी ओला-वृष्टि की वजह से फसल नष्ट हो गयी है।

माननीय सभापति महोदय, हमारा एक और जिला कानपुर देहात के मलासा और अमरौदा ब्लॉक में बेमौसम वर्षा हुयी है। वहां तो ओला-वृष्टि हुयी है लेकिन यहां बेमौसम वर्षा हुयी है, जिसके कारण किसान बुरी तरह से तबाह हो गये हैं। उन्होंने किसी तरह से अपनी फसल को बोया था। आज मैं केन्द्र सरकार से मांग करता हूँ कि शीघ्र इसकी जांच करा कर, जिन्होंने ऋण लेकर अपनी फसल बोयी थी, उन्हें ज्यादा से ज्यादा राहत दिलाने का कष्ट करें।

HON. CHAIRPERSON: Shri Chandra Prakash Joshi, Kunwar Pushpendra Singh Chandel and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Shri Bhanu Pratap Singh Verma

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Mr. Chairman, Sir, I would like to draw your kind attention to a matter of urgent public importance. I represent Sambalpur Parliamentary constituency of Odisha. Deogarh district is a part of my constituency. Deogarh district headquarters has got a sanction of Rs. 150 crore for construction of District headquarters, hospital building, staff quarters and other facilities. The previous Government has given the sanction. But this Government has taken a decision that if the projects are, at present, under construction then only they will sanction them, and treat them as ongoing projects. This Deogarh District is a naxal affected area and more than 80 per cent people, who are residing there, are tribal. Around 57 per cent of the total land is the forest land. Due to scarcity of land, the District Administration could not be able to locate the land. Now, the land has been located and allotted in favour of District hospital's name.

I would, through you, like to request the hon. Health Minister to renew the previous sanction and the earmarked amount is to be spent for that purpose without further delay.

SHRI K. PARASURAMAN (THANJAVUR): Hon. Chairman, Sir, I would like to request the Government to reconsider Direct Benefit Transfer Scheme planned by the Government for kerosene from April 2016 as being done for LPG.

I also want to bring to the notice of the Government that our hon. Puratchi Thalaivi Amma has been consistently opposing direct benefit transfer to replace subsidised essential commodities like food and fertiliser with cash payments since the availability of these critical commodities is more important than saving on the subsidies. The Government has informed that under the scheme, the consumer would be required to pay the full un-subsidised price of kerosene at the time of purchase. The subsidy amount will then be subsequently directly transferred to their bank accounts. The kerosene is used by a number of poor people in the country and they may not have additional amount to pay for kerosene at the time of purchasing.

Therefore, I request the Government to provide subsidized kerosene to the State Government as being done before. Our hon. Chief Minister Puratchi Thalaivi Amma had already urged the Government to make a special allocation of 19,100 kilolitre of kerosene in addition to the regular allotment to be supplied to the 38.20 lakh households without LPG connection in the flood-affected districts. However till now the Union Government does not give any response on the request of our hon. Chief Minister Puratchi Thalaivi Amma. Hence, the special allocation of kerosene should be made by the Government immediately.

श्री सुधीर गुप्ता (मंदसौर) : सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री महोदय श्री अरुण जेटली से आग्रह करना चाहता हूँ। सोना भारत में व्यापार से अधिक भावना से जुड़ा हुआ मुद्दा है। सोने के गहने भारत के शहरों एवं गांवों तक समान रूप से पहने जाते हैं व निर्माण भी किए जाते हैं। वर्तमान में आपने देश में एक शानदार बजट दिया जिससे देश का हर वर्ग प्रसन्न है। मगर सोने से गहने निर्माण करने वाले

मध्यम वर्ग के निर्माता, व्यापारी व कारीगर बड़ी संख्या में परेशान हैं। उनकी परेशानी का कारण सरकार द्वारा अभी लगाई गई एक्साइज ड्यूटी है। तनिष्क जैसी बड़ी निर्माता फर्म जो प्रति वर्ष 5 से 10 हजार करोड़ रुपये के गहने बेचती है, बनाती है, उनकी तुलना में हाथ या छोटी मशीनों से गहने निर्माण करने वाले निर्माता और व्यापारियों को जोड़ा गया है। मेरा आपसे आग्रह है कि छोटे निर्माता, छोटे व्यापारियों को एक्साइज ड्यूटी के रजिस्ट्रेशन व हर किस्म की प्रक्रियाओं से मुक्त रखा जाए ताकि देश में इस लोक लुभावन बजट से सुनहरी कड़ी में यह भी एक कड़ी जुड़ जाए। ... (व्यवधान)

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Dr. Manoj Rajoria, Shri Vishnu Dayal Ram and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Sudheer Gupta.

डॉ. मनोज राजोरिया (करौली-धौलपुर): सभापति महोदय, मैं आपके माध्यम से पिछले हफ्ते राजस्थान में हुई भारी ओला वृष्टि से हुए नुकसान की ओर ध्यान आकर्षित करना चाहता हूँ। पिछले हफ्ते ही राजस्थान के काफी जिलों में भारी ओला वृष्टि हुई जिससे रबी की फसल को बहुत भारी नुकसान हुआ। किसान बड़ी उम्मीद लगाए बैठा था कि पिछले साल उसे जो नुकसान हुआ था, कम से कम मैं उससे राहत पा लूंगा।

19.00 hours

लेकिन यहां भी किसान को प्रकृति की मार झेलनी पड़ी। राजस्थान पूरे देश में क्षेत्रफल की दृष्टि से 10% हिस्सा है जबकि पानी सिर्फ 1% है। किसान हमेशा पानी की कमी से जूझता है, इस पर ओलावृष्टि की मार उसकी कमर तोड़ने वाली है। मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि किसानों को राहत के लिए तुरंत एनडीआरएफ या किसी अन्य माध्यम से उनको तुरंत राहत दी जाए।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Shri Chandra Prasad Joshi and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Dr. Manoj Rajoria.

Dr. K. Gopal.

DR. K. GOPAL (NAGAPATTINAM): Hon. Chairperson, Sir, thank you.

Fishing in India is a major industry in its coastal States employing 30 million people. India has 7,517 kilometres of marine coastlines, 3,827 fishing villages, and 1,914 traditional fish landing centres. Even after 68 years of Independence, fishermen community has not developed in education and socio-

economic status. There are many long-pending demands from these 30 millions fishermen community in the country.

There is a need for a separate Ministry for Fishers and Fishermen Welfare.

An exclusive bank in the name of National Bank for Fisheries and Fishermen Development shall be established for their benefits.

Letter of Permit shall be provided to the traditional fishermen.

Traditional fishermen community should be accorded with the Scheduled Tribe status.

Also fishing has to be recognized on par with agriculture. The fishermen should be provided with benefits and concessions as agriculturists.

The fishermen shall be provided with fuel at cost price without any Central taxes and cess.

The fishermen community has to be provided with waiver of loans by the Government since they are the first ones to suffer from floods and cyclones.

I wish to record in this august House the steps taken by the hon. Chief Minister, Puratchi Thalaivi Amma, since 1991 for retrieving Katchatheevu back. Amma had filed a petition in the Supreme Court seeking the declaration of the 1974 and 1976 agreements between India and Sri Lanka on ceding of Katchatheevu to Sri Lanka as unconstitutional.

I urge upon the hon. Prime Minister to take appropriate steps for the immediate release of 64 fishermen, to secure 77 fishing boats from the Lankan custody and to also retrieve Katchatheevu back. Thank you.

श्री शरद त्रिपाठी (संत कबीर नगर): महोदय, वर्तमान सरकार किसानों के कल्याण के लिए बजट लाई है, उसके लिए मैं विशेष रूप से प्रधानमंत्री जी को धन्यवाद देना चाहता हूं। केन्द्र सरकार किसानों एवं जवानों के लिए विकास कार्य के जरिए कल्याणकारी योजनाएं ला रही है। मैं उत्तर प्रदेश से आता हूं। इस समय वहां बोर्ड, हाई स्कूल, इंटर और बी.ए. की परीक्षाएं चल रही हैं। ग्रामीण क्षेत्रों में रहने वाले छात्र जिनके पिता किसान हैं, उन गांवों की बिजली बिना किसी नोटिस के और दुर्भावनापूर्ण तरीके से काट दी गई है। मेरे द्वारा गोद लिए आदर्श गांव योजना के अंतर्गत संत कबीर नगर जनपद के सानेखुर्द गांव की बिजली भी

काट दी गई इससे प्रतीत होता है कि वर्तमान उत्तर प्रदेश सरकार को किसानों और जवानों की पीड़ा से कोई मतलब नहीं है। मैं आपके माध्यम से चाहता हूँ कि उत्तर प्रदेश सरकार को केन्द्र सरकार निर्देशित करे कि पढ़ाई के समय किसी भी गांव की बिजली न काटी जाए। विशेष रूप से जो आदर्श ग्राम की बिजली काटी गई है उससे परिलक्षित होता है कि वहां का स्थानीय अधिशासी अभियंता सरकार के दुर्भावनापूर्ण इशारे पर कर रहा रहा है।

HON. CHAIRPERSON: Shri Bhairon Prasad Mishra, Shri Chandra Prasad Joshi, Shri Sudheer Gupta and Kunwar Pushpendra Singh Chandel are permitted to associate with the issue raised by Shri Sharad Tripathi.

Dr. T.G. Venkatesh Babu.

SHRI T.G. VENKATESH BABU (CHENNAI NORTH): Thank you, hon. Chairperson, Sir.

The Government of India, in the Union Budget 2015-16 announced establishment of an AIIMS in Tamil Nadu. Consequent upon this, a Central Team visited the State in April 2015 and inspected all the five locations viz., Sengipatti in Thanjavur District, Chengalpattu in Kancheepuram District, Pudukottai Town in Pudukottai District, Perundurai in Erode District and Thoppur in Madurai District where the required extent of lands were already identified by the State Government. However, so far, the final decision of where the AIIMS in Tamil Nadu would be set up is yet to be communicated by the Government of India. In this connection, our hon. Chief Minister of Tamil Nadu, Dr. Amma, has already written letters to the Union Government.

I shall, therefore, urge upon the Union Government to kindly take necessary steps that the construction and establishment of AIIMS in Tamil Nadu may be taken up on priority and adequate funds for the same may be sanctioned without delay. Thank you.

डॉ. उदित राज (उत्तर-पश्चिम दिल्ली) : माननीय सभापति महोदय, मैं आपका ध्यान उत्तर पश्चिम दिल्ली की लोक सभा क्षेत्र की समस्याओं की ओर आकर्षित करना चाहूंगा। वहां के किसान बहुत परेशान हैं, क्योंकि उनकी जमीनें डीडीए ने ले ली है। जिसके पास 30 एकड़ जमीन थी, उसमें से अगर एक एकड़

जमीन नहीं ली जा सकी, तो उन्हें ऑल्टरनेटिव प्लॉट नहीं मिल रहा है। जिसके पास केवल एक एकड़ ही जमीन थी और उसे डीडीए ने लिया, तो उसे ऑल्टरनेटिव प्लॉट मिल गया। इस तरह से बड़े किसानों के साथ या उन किसानों, जिनकी पूरी जमीन अधिगृहित नहीं हुई है, उनके साथ अन्याय हो रहा है।

सभापति महोदय, दिल्ली देहात क्षेत्र में धारा 81 है, जिसके तहत यदि किसान की जमीन तीन साल तक इस्तेमाल नहीं होती, तो सरकार उसे ले लेती है। वह भी बहुत ज्यादा शोषण का कारण है। लालडोरा क्षेत्र अंग्रेजों के समय में बनाया गया था, जिसे आजाद भारत में केवल एक बार बढ़ाया गया। उसकी आबादी बहुत ज्यादा बढ़ गयी है। मैं कई बार अनुरोध कर चुका हूँ कि उत्तर पश्चिम दिल्ली लोक सभा क्षेत्र में लालडोरा का क्षेत्रफल बढ़ाया जाना चाहिए।

सभापति महोदय, मुनक नहर, जो हरियाणा से दिल्ली आती है, उससे दिल्लीवासियों को पानी मिलता है। मुनक नहर में वॉल नहीं बनी हुई है। दिल्ली गवर्नमेंट उस काम को नहीं कर पा रही है, जिससे पानी दूषित हो रहा है। जो ट्रीटमेंट प्लांट है, वह पूरी तरह से वाटर को प्यूरीफाई नहीं कर पा रहा है, इसलिए दिल्ली वाले दूषित पानी पी रहे हैं।

मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूँ कि वह दिल्ली सरकार को सलाह दे कि मुनक नहर की बाँडड़ी वॉल बनायी जाये। धन्यवाद।

HON. CHAIRPERSON: Shri C.P. Joshi, Kunwar Pushpendra Singh Chandel, Shri Sharad Tripathi and Shri Bhairon Prasad Mishra are permitted to associate with the issue raised by Dr. Udit Raj

The House stands adjourned to meet again on Monday, the 14th March, 2016 at 11 a.m.

19.07 hours

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 14, 2016/Phalgun 24, 1937 (Saka).